BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH
ORIGINAL APPLICATION NO. 552 OF 2022

IN THE MATTER OF:

Ravi Tripathi ...Applicant

Versus

State of M.P. & Ors ...Respondent(s)

INDEX

Sr No.	Description	Pg No.
1.	Additional Reply on behalf of Respondent No. 3 i.e., MPPCB in compliance of the Order dated 21.03.2023 passed by the NGT, Principal Bench, in Original Application No. 552 of 2022	**1- 280**

FILED BY

RAGHAV SHARMA
Advocate for Respondent No. 3 i.e., MPPCB
Address: Basement, B5-202, Safdarjung Enclave,
New Delhi - 110029
Ph. No.: (+91)-8527066461;
Email: raghav@srcolegal.in

क्षेत्रीय कार्यालय
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
बाई पास चौक, गोरतरा, बुढार रोड जिला शहडोल 484001 (म.प्र.)
Tel. Fax (07652) 248938 / E mail : ropcbshahadol@gmail.com

Status of compliance of Environmental Clearance conditions of various mines of South Eastern Coalfields Limited, Sohagpur Area

Conditions	Mines						
	Amlai OC Mine Sector B	Bangwar UG Mine	Damini UG Mine	Dhanpuri OC Mine	Rajendra UG Mine	Khairha UG Mine	Sharda OC Mine
Regarding treatment of Industrial effluent/ Mine out water	Industrial waste water is not generated from mining process. Mine water is settled in quarry/sumps and used for dust suppression and discharge into natural water body/drain.	Industrial waste water is not generated from mining process. Mine water is pumped out for dewatering purpose. Filter plant is provided and treated water is used for dust suppression and domestic purpose.	Industrial waste water is not generated from mining process. Mine water is pumped out for dewatering purpose. Filter plant/settling tank is provided and treated water is used for dust suppression and discharge into natural water body/drain.	Industrial waste water is not generated from mining process. Mine water is settled in quarry/sumps and used for dust suppression, domestic purpose and discharged into natural water body/drain.	Industrial waste water is not generated from mining process. Mine water is pumped out for dewatering purpose. Filter plant is provided and treated water is used for dust suppression, domestic purpose and discharged into natural water body/drain.	Industrial waste water is not generated from mining process. Mine water is pumped out for dewatering purpose. Filter plant/settling tank is provided and treated water is used for dust suppression, domestic purpose and discharged into natural water body/drain.	Industrial waste water is not generated from mining process. Mine water is settled in quarry/sumps and used for dust suppression and discharge into natural water body/drain.

क्षेत्रीय कार्यालय
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
बाई पास चौक, गोरतरा, बुढार रोड जिला शहडोल 484001 (म.प्र.)
Tel. Fax (07652) 248938 E mail : ropcbshahdol@gmail.com

Regarding Sewage Treatment Plant	The regional colony of Amlai OC Sec B mine is an old colony having septic tank and soak pit system to treat sewage.	Oxidation pond is provided for treatment of domestic waste water of colony.	There is no separate colony for this mine.	1 MLD STP is provided for Sanjay nagar colony.	0.5 MLD STP provided for Rajendra colony	There is no separate colony for this mine.	There is no separate colony for this mine.
Regarding water monitoring	Monitoring is carried out by mine management through CMPDIL, Bilaspur.	Monitoring is carried out by mine management through CMPDIL, Bilaspur.	Monitoring is carried out by mine management through CMPDIL, Bilaspur.	Monitoring is carried out by mine management through CMPDIL, Bilaspur.	Monitoring is carried out by mine management through CMPDIL, Bilaspur.	Monitoring is carried out by mine management through CMPDIL, Bilaspur.	Monitoring is carried out by mine management through CMPDIL, Bilaspur.
Regarding arrangement of Rain Water harvesting	RWH structure constructed near manager office.	Not mentioned in EC.	RWH - structure constructed near manager office	RWH structure constructed near sub area manager office.	RWH structure provided in colony.	RWH structure constructed near manager office.	Rain water harvesting structure is constructed at Rungta colony dispensary.
Provision of Garland/catch Drain around OB dump	Earthen Garland/catch drains provided at some places and in some places drains are silted. Regular maintenance need to done.	This is an underground mine. No over burden generated.	Not mentioned in EC.	Earthen Garland/catch drains provided at some places and in some places drains are silted. Regular maintenance need to done.	This is an underground mine. No over burden dump seen.	This is an underground mine. No over burden dump seen.	Earthen Garland/catch drains provided at some places and in some places drains are silted. Regular maintenance need to done.

क्षेत्रीय कार्यालय
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
बाई पास चौक, गोरतरा, बुढार रोड जिला शहडोल 484001 (म.प्र.)
Tel. Fax (07652) 248938 E mail : ropcbshahadol@gmail.com

Mine shall provide/install/procure Air pollution control arrangements							
A. To provide Water spraying arrangements	Fixed water sprinklers are provided around coal stock yard and mobile water tanks are used for dust suppression in haul road. Coal crusher unit is not installed in CHP/stock area.	Fixed water sprinklers are provided for dust suppression in CHP area. Coal crusher unit is not installed in CHP/stock area.	Fixed water sprinklers are provided for dust suppression in CHP area. Coal crusher unit is not installed in CHP/stock area.	Fixed water sprinklers are provided around coal stock yard and mobile water tanks are used for dust suppression in haul road. Coal crusher unit is not installed in CHP/stock area.	Fixed water sprinklers are provided for dust suppression in CHP area. Coal crusher unit is not installed in CHP/stock area.	Fixed water sprinklers are provided for dust suppression in CHP area. Coal crusher unit is not installed in CHP/stock area.	Fixed water sprinklers are provided around coal stock yard and contractual mobile water tanks are used for dust suppression in haul road. Coal crusher unit is not installed in CHP/stock area.
B. Fogger/ Mist Gun	Mobile pressurised fogger machine is provided for dust suppression.	Mobile pressurised fogger machine is provided for dust suppression.	Mobile pressurised fogger machine is provided for dust suppression.	Not provided	Common mobile pressurised fogger machine is provided for dust suppression for Rajendra and Khairha UG mines	Common mobile pressurised fogger machine is provided for dust suppression for Rajendra and Khairha UG mines	Mobile pressurised fogger machine is provided for dust suppression.
C. Wind breaking wall in CHP/coal stock area	Provided	Provided	Provided	Provided	Provided	Provided	Provided

क्षेत्रीय कार्यालय
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
बाई पास चौक, गोरतरा, बुढार रोड जिला शहडोल 484001 (म.प्र.)
Tel. Fax (07652) 248938 E mail : rpcbshahdol@gmail.com

D. Tarpaulin covered transportation	Complied	Complied	Complied	Complied	Complied	Complied	Complied
Ambient Air Quality Monitoring	Ambient air quality monitoring carried out by CMPDIL, Bilsapur. 2 CAAQMS are installed in Sohagpur coal area and linked to ESC MPPCB, Bhopal.	Ambient air quality monitoring carried out by CMPDIL, Bilsapur. 2 CAAQMS are installed in Sohagpur coal area and linked to ESC MPPCB, Bhopal.	Ambient air quality monitoring carried out by CMPDIL, Bilsapur. 2 CAAQMS are installed in Sohagpur coal area and linked to ESC MPPCB, Bhopal.	Ambient air quality monitoring carried out by CMPDIL, Bilsapur. 2 CAAQMS are installed in Sohagpur coal area and linked to ESC MPPCB, Bhopal.	Ambient air quality monitoring carried out by CMPDIL, Bilsapur. 2 CAAQMS are installed in Sohagpur coal area and linked to ESC MPPCB, Bhopal.	Ambient air quality monitoring carried out by CMPDIL, Bilsapur. 2 CAAQMS are installed in Sohagpur coal area and linked to ESC MPPCB, Bhopal.	Ambient air quality monitoring carried out by CMPDIL, Bilsapur. 2 CAAQMS are installed in Sohagpur coal area and linked to ESC MPPCB, Bhopal.
Mine shall do extensive plantation	During visit plantation seen around mine area and as per information given by mine management, approx 12,500 plants have been planted in and around the mine premise on OB dumps in the FY 2022-23.	During visit plantation seen around mine area and as per information given by mine management, approx 2600 plants have been planted in last five years.	During visit plantation seen around mine area and as per information given by mine management, approx 4000 plants have been planted in last five years.	During visit plantation seen around mine area and as per information given by mine management, approx 31000 plants have been planted around the mine premise in FY 2022-23.	During visit plantation seen around mine area and as per information given by mine management, approx 58000 plants have been planted in last five years.	During visit plantation seen around mine area and as per information given by mine management, approx 12000 plants have been planted in last five years.	During visit plantation seen around mine area and as per information given by mine management, approx 12000 plants have been planted around the mine premise in last FY. in the FY 2022-23.

क्षेत्रीय कार्यालय
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
बाई पास चौक, गोरतरा, बुढार रोड जिला शहडोल 484001 (म.प्र.)
Tel. Fax (07652) 248938 / E mail : ropcbshahadol@gmail.com

Mine shall ensure the provision of blasting	Issue is linked with DGMS and Indian Bureau of Mines.	Issue is linked with DGMS and Indian Bureau of Mines.	Not mentioned in Environmental clearance.	Issue is linked with DGMS and Indian Bureau of Mines.	Issue is linked with DGMS and Indian Bureau of Mines.	Issue is linked with DGMS and Indian Bureau of Mines.	Issue is linked with DGMS and Indian Bureau of Mines.
Mine shall adopt Measures to control noise level	Plantation is developed within mine area and mine boundary to control noise level.	This is an underground mine. Plantation has been developed around the boundary to control noise level.	This is an underground mine. Plantation has been developed around the boundary to control noise level.	Plantation is developed within mine area and mine boundary to control noise level.	This is an underground mine. Plantation has been developed around the boundary to control noise level.	This is an underground mine. Plantation has been developed around the boundary to control noise level.	Plantation is developed within mine area and mine boundary to control noise level.
Mine shall Reclaim overburden dump.	Old external OB dumps are already reclaimed. The void/quarry is backfilled with over burden and plantation during the monsoon season is usually carried out.	This is an underground mine. No over burden dump seen.	Not mentioned in Environmental clearance.	Old external OB dumps are already reclaimed. The void/quarry is backfilled with over burden and plantation during the monsoon season is usually carried out.	Not mentioned in Environmental clearance.	This is an underground mine. No over burden dump seen.	Old external OB dumps are already reclaimed. The void/quarry is backfilled with over burden and plantation during the monsoon season is usually carried out.
Mine shall obtain Permission of CGWA	Application under process.	Obtained	Obtained	Application under process.	Obtained	Obtained	Obtained

क्षेत्रीय कार्यालय
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
बाई पास चौक, गोरतरा, बुढार रोड जिला शहडोल 484001 (म.प्र.)
Tel. Fax (07652) 248938 E mail : ropcbshahadol@gmail.com

Mine shall ensure monitoring of GW level	Peizometer are proposed to be installed which are under process.	2 Peizometers are installed. DWLR is to be installed which is under process.	4 Peizometer for group of Rajendra, Khairha and Damini UG mines are installed with DWLR.	Peizometer are proposed to be installed which are under process.	4 Peizometer for group of Rajendra, Khairha and Damini UG mines are installed with DWLR.	4 Peizometer for group of Rajendra, Khairha and Damini UG mines are installed with DWLR.	5 Peizometer are installed with DWLR.
mine shall control vehicular Emissions	Generally contractual vehicles with valid PUC deployed for coal handing.	Generally contractual vehicles with valid PUC deployed for coal handing.	Generally contractual vehicles with valid PUC deployed for coal handing.	Generally contractual vehicles with valid PUC deployed for coal handing.	Generally contractual vehicles with valid PUC deployed for coal handing.	Generally contractual vehicles with valid PUC deployed for coal handing.	Generally contractual vehicles with valid PUC deployed for coal handing.
Establishment of Environmental Laboratory	Monitoring is done by CMPDIL lab, Bilaspur unit of coal India.	Monitoring is done by CMPDIL lab, Bilaspur.	Monitoring is done by CMPDIL lab, Bilaspur.	Monitoring is done by CMPDIL lab, Bilaspur.	Monitoring is done by CMPDIL lab, Bilaspur.	Monitoring is done by CMPDIL lab, Bilaspur.	Monitoring is done by CMPDIL lab, Bilaspur
Mine shall ensure Monitoring of subsidence movement	Not mentioned in Environmental clearance.	Related to department of DGMS.	Related to department of DGMS.	Not mentioned in Environmental clearance.	Related to department of DGMS.	Related to department of DGMS.	Not mentioned in Environmental clearance.

क्षेत्रीय कार्यालय
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
बाई पास चौक, गोरतरा, बुढार रोड जिला शहडोल 484001 (म.प्र.)
Tel. Fax (07652) 248938 E mail : ropcbshahadol@gmail.com

Mine shall ensure Safety and Health of personnel working	Related to department of DGMS.	Related to department of DGMS.	Related to department of DGMS.	Related to department of DGMS.	Related to department of DGMS.	Related to department of DGMS.	Related to department of DGMS.

As per letter issued by Regional Office, MPPCB, Shahdol dated 11.05.2023, compliance status of EC conditions in reference to Hon'ble NGT OA 552/2022, along with annexure's is hereby submitted for necessary action please.

Note:-
1. Photographs taken during visit dated 05.07.2023 are enclosed as annexure 1.
2. Environment Monitoring Report of May 2023, carried out by CMPDIL, Bilaspur is enclosed as annexure 2.
3. Coal production is discontinued in Navgaon UG mines, as per information given by mine management, only mine water is pumped out.
4. Other conditions are generally not related with pollution control arrangements, they are of academic nature and related with general procedure of mining and other concerned departments such as Director General of Mines Safety etc. Other concerned departments may be instructed to verify the norms and conditions.
5. Copies of EC, CTE and CTO of above mentioned mines are enclosed as annexure 3.
6. Instructions being issued time to time by MPPCB, Head Office, Bhopal and Regional Office, Shahdol to mine management for any improvement/upgradation in existing pollution control arrangements.

Sub Engineer
MPPCB, Shahdol

Scientist
MPPCB, Shahdol

क्षेत्रीय कार्यालय
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
बाई पास चौक, गोरतरा, बुढार रोड जिला शहडोल 484001 (म.प्र.)
Tel. Fax (07652) 248938 E mail : rpcbshahdol@gmail.com

Status of compliance of Consent to Establish conditions of various mines of South Eastern Coalfields Limited, Sohagpur Area

Conditions	Mines						
	Amlai OC Mine Sector B	Bangwar UG Mine	Damini UG Mine	Dhanpuri OC Mine	Rajendra UG Mine	Khairha UG Mine	Sharda OC Mine
Regarding treatment of Industrial effluent/ Mine out water	Industrial waste water is not generated from mining process. Mine water is settled in quarry/sumps and used for dust suppression and discharge into natural water body/drain.	Industrial waste water is not generated from mining process. Mine water is pumped out for dewatering purpose. Filter plant is provided and treated water is used for dust suppression and domestic purpose.	Industrial waste water is not generated from mining process. Mine water is pumped out for dewatering purpose. Filter plant/settling tank is provided and treated water is used for dust suppression and discharge into natural water body/drain.	Industrial waste water is not generated from mining process. Mine water is settled in quarry/sumps and used for dust suppression, domestic purpose and discharged into natural water body/drain.	Industrial waste water is not generated from mining process. Mine water is pumped out for dewatering purpose. Filter plant is provided and treated water is used for dust suppression, domestic purpose and discharged into natural water body/drain.	Industrial waste water is not generated from mining process. Mine water is pumped out for dewatering purpose. Filter plant/settling tank is provided and treated water is used for dust suppression, domestic purpose and discharged into natural water body/drain.	Industrial waste water is not generated from mining process. Mine water is settled in quarry/sumps and used for dust suppression and discharge into natural water body/drain.
Regarding Sewage Treatment Plant	The regional colony of Amlai OC Sec B mine is an old colony having septic tank and soak pit system to treat sewage.	Oxidation pond is provided for treatment of domestic waste water of colony.	There is no separate colony for this mine.	1 MLD STP is provided for Sanjay nagar colony.	0.5 MLD STP provided for Rajendra colony	There is no separate colony for this mine.	There is no separate colony for this mine.

क्षेत्रीय कार्यालय
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
बाई पास चौक, गोरतरा, बुढार रोड जिला शहडोल 484001 (म.प्र.)
Tel. Fax (07652) 248938 E mail : ropcbshahadol@gmail.com

Regarding water monitoring	Monitoring is carried out by mine management through CMPDIL, Bilaspur.	Monitoring is carried out by mine management through CMPDIL, Bilaspur.	Monitoring is carried out by mine management through CMPDIL, Bilaspur.	Monitoring is carried out by mine management through CMPDIL, Bilaspur.	Monitoring is carried out by mine management through CMPDIL, Bilaspur.	Monitoring is carried out by mine management through CMPDIL, Bilaspur.	Monitoring is carried out by mine management through CMPDIL, Bilaspur.
Regarding arrangement of Rain Water harvesting	RWH structure constructed near manager office.	Not mentioned in consent.	Not mentioned in CTE.	RWH structure constructed near sub area manager office.	Not mentioned in consent.	RWH structure constructed near manager office.	Rain water harvesting structure is constructed at Rungta colony dispensary.
Provision of Garland/catch Drain around OB dump	Earthen Garland/catch drains provided at some places and in some places drains are silted. Regular maintenance need to done.	This is an underground mine. No over burden dump seen.	Not mentioned in CTE.	Earthen Garland/catch drains provided at some places and in some places drains are silted. Regular maintenance need to done.	Not mentioned in consent.	Not mentioned in consent.	Earthen Garland/catch drains provided at some places and in some places drains are silted. Regular maintenance need to done.
Mine shall provide/install/procure Air pollution control arrangements							

क्षेत्रीय कार्यालय
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
बाई पास चौक, गोरतरा, बुढार रोड जिला शहडोल 484001 (म.प्र.)
Tel. Fax (07652) 248938 E mail : ropcbshahadol@gmail.com

A. To provide Water spraying arrangements	Fixed water sprinklers are provided around coal stock yard and mobile water tanks are used for dust suppression in haul road. Coal crusher unit is not installed in CHP/stock area.	Fixed water sprinklers are provided for dust suppression in CHP area. Coal crusher unit is not installed in CHP/stock area.	Fixed water sprinklers are provided for dust suppression in CHP area. Coal crusher unit is not installed in CHP/stock area.	Fixed water sprinklers are provided around coal stock yard and mobile water tanks are used for dust suppression in haul road. Coal crusher unit is not installed in CHP/stock area.	Fixed water sprinklers are provided for dust suppression in CHP area. Coal crusher unit is not installed in CHP/stock area.	Fixed water sprinklers are provided for dust suppression in CHP area. Coal crusher unit is not installed in CHP/stock area.	Fixed water sprinklers are provided around coal stock yard and contractual mobile water tanks are used for dust suppression in haul road. Coal crusher unit is not installed in CHP/stock area.
B. Fogger/ Mist Gun	Mobile pressurised fogger machine is provided for dust suppression.	Mobile pressurised fogger machine is provided for dust suppression.	Mobile pressurised fogger machine is provided for dust suppression.	Not provided	Common mobile pressurised fogger machine is provided for dust suppression for Rajendra and Khairha UG mines	Common mobile pressurised fogger machine is provided for dust suppression for Rajendra and Khairha UG mines	Mobile pressurised fogger machine is provided for dust suppression.
C. Wind breaking wall in CHP/coal stock area	Provided	Provided	Provided	Provided	Provided	Provided	Provided
D. Tarpaulin covered transportation	Complied	Complied	Complied	Complied	Complied	Complied	Complied

क्षेत्रीय कार्यालय
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
बाई पास चौक, गोरतरा, बुढार रोड जिला शहडोल 484001 (म.प्र.)
Tel. Fax (07652) 248938 / E mail : ropcbshahdol@gmail.com

Ambient Air Monitoring	Ambient air quality monitoring carried out by CMPDIL, Bilsapur. 2 CAAQMS are installed in Sohagpur coal area and linked to ESC MPPCB, Bhopal.	Ambient air quality monitoring carried out by CMPDIL, Bilsapur. 2 CAAQMS are installed in Sohagpur coal area and linked to ESC MPPCB, Bhopal.	Ambient air quality monitoring carried out by CMPDIL, Bilsapur. 2 CAAQMS are installed in Sohagpur coal area and linked to ESC MPPCB, Bhopal.	Ambient air quality monitoring carried out by CMPDIL, Bilsapur. 2 CAAQMS are installed in Sohagpur coal area and linked to ESC MPPCB, Bhopal.	Ambient air quality monitoring carried out by CMPDIL, Bilsapur. 2 CAAQMS are installed in Sohagpur coal area and linked to ESC MPPCB, Bhopal.	Ambient air quality monitoring carried out by CMPDIL, Bilsapur. 2 CAAQMS are installed in Sohagpur coal area and linked to ESC MPPCB, Bhopal.	Ambient air quality monitoring carried out by CMPDIL, Bilsapur. 2 CAAQMS are installed in Sohagpur coal area and linked to ESC MPPCB, Bhopal.
Mine shall do extensive plantation	During visit plantation seen around mine area and as per information given by mine management, approx 12,500 plants have been planted in and around the mine premise on OB dumps in the FY 2022-23.	During visit plantation seen around mine area and as per information given by mine management, approx 2600 plants have been planted in last five years.	During visit plantation seen around mine area and as per information given by mine management, approx 4000 plants have been planted in last five years.	During visit plantation seen around mine area and as per information given by mine management, approx 31000 plants have been planted around the mine premise in FY 2022-23.	During visit plantation seen around mine area and as per information given by mine management, approx 58000 plants have been planted in last five years.	During visit plantation seen around mine area and as per information given by mine management, approx 12000 plants have been planted in last five years.	During visit plantation seen around mine area and as per information given by mine management, approx 12000 plants have been planted around the mine premise in last FY. in the FY 2022-23.
Mine shall ensure the provision	Issue is linked with DGMS and Indian Bureau of Mines.	Issue is linked with DGMS and Indian Bureau of Mines.	Issue is linked with DGMS and Indian Bureau of Mines.	Issue is linked with DGMS and Indian Bureau of Mines.	Issue is linked with DGMS and Indian Bureau of Mines.	Not mentioned in consent.	Issue is linked with DGMS and Indian Bureau of Mines.

क्षेत्रीय कार्यालय
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
बाई पास चौक, गोरतरा, बुढार रोड जिला शहडोल 484001 (म.प्र.)
Tel. Fax (07652) 248938 E mail : ropcbshahadol@gmail.com

of blasting							
Mine shall adopt Measure's to control noise level	Plantation is developed within mine area and mine boundary to control noise level.	This is an underground mine. Plantation has been developed along the mine boundary to control noise level.	This is an underground mine. Plantation has been developed along the mine boundary to control noise level.	Plantation is developed within mine area and mine boundary to control noise level.	This is an underground mine. Plantation has been developed to control noise level.	This is an underground mine. Plantation has been developed along the mine boundary to control noise level.	Plantation is developed within mine area and mine boundary to control noise level.
Mine shall Reclaim overburden dump.	Old external OB dumps are already reclaimed. The void/quarry is backfilled with over burden and plantation during the monsoon season is usually carried out.	This is an underground mine. No over burden dump seen.	This is an underground mine. No over burden dump seen.	Old external OB dumps are already reclaimed. The void/quarry is backfilled with over burden and plantation during the monsoon season is usually carried out.	This is an underground mine. No over burden dump seen.	Not mentioned in consent.	Old external OB dumps are already reclaimed. The void/quarry is backfilled with over burden and plantation during the monsoon season is usually carried out.
Mine shall ensure monitoring of GW level	Peizometer are proposed to be installed which are under process.	2 Peizometers are installed. DWLR is proposed to be installed which is under process.	Not mentioned in consent.	Peizometer are proposed to be installed which are under process.	Not mentioned in consent.	4 Peizometer for group of Rajendra, Khairha and Damini UG mines are installed with DWLR.	5 Peizometer are installed with DWLR.

क्षेत्रीय कार्यालय
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
बाई पास चौक, गोरतरा, बुढार रोड जिला शहडोल 484001 (म.प्र.)
Tel. Fax (07652) 248938 E mail : ropcbshahdol@gmail.com

Mine shall control vehicular Emissions	Generally contractual vehicles with valid PUC deployed for coal handing.	Generally contractual vehicles with valid PUC deployed for coal handing.	Generally contractual vehicles with valid PUC deployed for coal handing.	Generally contractual vehicles with valid PUC deployed for coal handing.	Generally contractual vehicles with valid PUC deployed for coal handing.	Generally contractual vehicles with valid PUC deployed for coal handing.	Generally contractual vehicles with valid PUC deployed for coal handing.

As per letter issued by Regional Office, MPPCB, Shahdol dated 11.05.2023, compliance status of CTE conditions in reference to Hon'ble NGT OA 552/2022, along with annexure's is hereby submitted for necessary action please.

Note:-
1. Photographs taken during visit dated 05.07.2023 are enclosed as annexure 1.
2. Environment Monitoring Report of May 2023, carried out by CMPDIL, Bilaspur is enclosed as annexure 2.
3. Coal production is discontinued in Navgaon UG mines, as per information given by mine management, only mine water is pumped out.
4. Other conditions are generally not related with pollution control arrangements, they are of academic nature and related with general procedure of mining and other concerned departments such as Director General of Mines Safety etc. Other concerned departments may be instructed to verify the norms and conditions.
5. Copies of EC, CTE and CTO of above mentioned mines are enclosed as annexure 3.
6. Instructions being issued time to time by MPPCB, Head Office, Bhopal and Regional Office, Shahdol to mine management for any improvement/upgradation in existing pollution control arrangements.

Sub Engineer
MPPCB, Shahdol

Scientist
MPPCB, Shahdol

क्षेत्रीय कार्यालय
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
बाई पास चौक, गोरतरा, बुढार रोड जिला शहडोल 484001 (म.प्र.)
Tel. Fax (07652) 248938 E mail : ropcbshahadol@gmail.com

Status of compliance of Consent to Operate conditions of various mines of South Eastern Coalfields Limited, Sohagpur Area

Conditions	Mines						
	Amlai OC Mine Sector B	Bangwar UG Mine	Damini UG Mine	Dhanpuri OC Mine	Rajendra UG Mine	Khairha UG Mine	Sharda OC Mine
Status of Consent to Operate	Valid	Valid	Valid	Valid	Valid	Valid	Valid
Regarding treatment of Industrial effluent/ Mine out water	Industrial waste water is not generated from mining process. Mine water is settled in quarry/sumps and used for dust suppression and discharge into natural water body/drain.	Industrial waste water is not generated from mining process. Mine water is pumped out for dewatering purpose. Filter plant is provided and treated water is used for dust suppression and domestic purpose.	Industrial waste water is not generated from mining process. Mine water is pumped out for dewatering purpose. Filter plant/settling tank is provided and treated water is used for dust suppression and discharge into natural water body/drain.	Industrial waste water is not generated from mining process. Mine water is settled in quarry/sumps and used for dust suppression, domestic purpose and discharged into natural water body/drain.	Industrial waste water is not generated from mining process. Mine water is pumped out for dewatering purpose. Filter plant is provided and treated water is used for dust suppression, domestic purpose and discharged into natural water body/drain.	Industrial waste water is not generated from mining process. Mine water is pumped out for dewatering purpose. Filter plant/settling tank is provided and treated water is used for dust suppression, domestic purpose and discharged into natural water body/drain.	Industrial waste water is not generated from mining process. Mine water is settled in quarry/sumps and used for dust suppression and discharge into natural water body/drain.

क्षेत्रीय कार्यालय
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
बाई पास चौक, गोरतरा, बुढार रोड जिला शहडोल 484001 (म.प्र.)
Tel. Fax (07652) 248938 E mail : ropcbshahdol@gmail.com

Regarding Sewage Treatment Plant	The regional colony of Amlai OC Sec B mine is an old colony having septic tank and soak pit system to treat sewage.	Oxidation pond is provided for treatment of domestic waste water of colony.	There is no separate colony for this mine.	1 MLD STP is provided for Sanjay nagar colony.	0.5 MLD STP provided for Rajendra colony	There is no separate colony for this mine.	There is no separate colony for this mine.
Regarding water monitoring	Monitoring is carried out by mine management through CMPDIL, Bilaspur.	Monitoring is carried out by mine management through CMPDIL, Bilaspur.	Monitoring is carried out by mine management through CMPDIL, Bilaspur.	Monitoring is carried out by mine management through CMPDIL, Bilaspur.	Monitoring is carried out by mine management through CMPDIL, Bilaspur.	Monitoring is carried out by mine management through CMPDIL, Bilaspur.	Monitoring is carried out by mine management through CMPDIL, Bilaspur.
Regarding arrangement of Rain Water harvesting	RWH structure constructed near manager office.	Not mentioned in CTO.	RWH structure constructed near manager office	RWH structure constructed near sub area manager office.	RWH structure provided in colony.	RWH structure constructed near manager office.	Rain water harvesting structure is constructed at Rungta colony dispensary.
Provision of Garland/catch Drain around OB dump	Earthen Garland/catch drains provided at some places and in some places drains are silted. Regular maintenance need to done.	Not mentioned in CTO.	Not mentioned in CTO.	Earthen Garland/catch drains provided at some places and in some places drains are silted. Regular maintenance need to done.	This is an underground mine. No over burden dump seen.	This is an underground mine. No over burden dump seen.	Earthen Garland/catch drains provided at some places and in some places drains are silted. Regular maintenance need to done.

क्षेत्रीय कार्यालय
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
बाई पास चौक, गोरतरा, बुढार रोड जिला शहडोल 484001 (म.प्र.)
Tel. Fax (07652) 248938 E mail : ropcbshahadol@gmail.com

To ensure Fly ash utilization	This mine is operational. Currently no provision for fly ash utilzation.	Not mentioned in CTO.	This mine is operational. Currently no provision for fly ash utilzation	This mine is operational. Currently no provision for fly ash utilzation	This mine is operational. Currently no provision for fly ash utilzation	This mine is operational. Currently no provision for fly ash utilzation	Work of flyash filling in OPQR patch of mine is in progress.
Mine shall provide/install/procure Air pollution control arrangements							
A. To provide Water spraying arrangements	Fixed water sprinklers are provided around coal stock yard and mobile water tanks are used for dust suppression in haul road. Coal crusher unit is not installed in CHP/stock area.	Fixed water sprinklers are provided for dust suppression in CHP area. Coal crusher unit is not installed in CHP/stock area.	Fixed water sprinklers are provided for dust suppression in CHP area. Coal crusher unit is not installed in CHP/stock area.	Fixed water sprinklers are provided around coal stock yard and mobile water tanks are used for dust suppression in haul road. Coal crusher unit is not installed in CHP/stock area.	Fixed water sprinklers are provided for dust suppression in CHP area. Coal crusher unit is not installed in CHP/stock area.	Fixed water sprinklers are provided for dust suppression in CHP area. Coal crusher unit is not installed in CHP/stock area.	Fixed water sprinklers are provided around coal stock yard and contractual mobile water tanks are used for dust suppression in haul road. Coal crusher unit is not installed in CHP/stock area.
B. Fogger/ Mist Gun	Mobile pressurised fogger machine is provided for dust suppression.	Mobile pressurised fogger machine is provided for dust suppression.	Mobile pressurised fogger machine is provided for dust suppression.	Not provided	Common mobile pressurised fogger machine is provided for dust suppression for Rajendra and Khairha UG mines	Common mobile pressurised fogger machine is provided for dust suppression for Rajendra and Khairha UG mines	Mobile pressurised fogger machine is provided for dust suppression.

क्षेत्रीय कार्यालय
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
बाई पास चौक, गोरतरा, बुढार रोड जिला शहडोल 484001 (म.प्र.)
Tel. Fax (07652) 248938 E mail : ropcbshahdol@gmail.com

C. Wind breaking wall in CHP/coal stock area	Provided	Provided	Provided	Provided	Provided	Provided	Provided
D. Tarpaulin covered transportation	Complied	Complied	Complied	Complied	Complied	Complied	Complied
Ambient Air Quality Monitoring	Ambient air quality monitoring carried out by CMPDIL, Bilsapur. 2 CAAQMS are installed in Sohagpur coal area and linked to ESC MPPCB, Bhopal.	Ambient air quality monitoring carried out by CMPDIL, Bilsapur. 2 CAAQMS are installed in Sohagpur coal area and linked to ESC MPPCB, Bhopal.	Ambient air quality monitoring carried out by CMPDIL, Bilsapur. 2 CAAQMS are installed in Sohagpur coal area and linked to ESC MPPCB, Bhopal.	Ambient air quality monitoring carried out by CMPDIL, Bilsapur. 2 CAAQMS are installed in Sohagpur coal area and linked to ESC MPPCB, Bhopal.	Ambient air quality monitoring carried out by CMPDIL, Bilsapur. 2 CAAQMS are installed in Sohagpur coal area and linked to ESC MPPCB, Bhopal.	Ambient air quality monitoring carried out by CMPDIL, Bilsapur. 2 CAAQMS are installed in Sohagpur coal area and linked to ESC MPPCB, Bhopal.	Ambient air quality monitoring carried out by CMPDIL, Bilsapur. 2 CAAQMS are installed in Sohagpur coal area and linked to ESC MPPCB, Bhopal.
Mine shall do extensive plantation	During visit plantation seen around mine area and as per information given by mine management, approx 12,500 plants have been	During visit plantation seen around mine area and as per information given by mine management, approx 2600 plants have been	During visit plantation seen around mine area and as per information given by mine management, approx 4000 plants have been	During visit plantation seen around mine area and as per information given by mine management, approx 31000 plants have been planted around the mine	During visit plantation seen around mine area and as per information given by mine management, approx 58000 plants have been	During visit plantation seen around mine area and as per information given by mine management, approx 12000 plants have been	During visit plantation seen around mine area and as per information given by mine management, approx 12000 plants have been

क्षेत्रीय कार्यालय
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
बाई पास चौक, गोरतरा, बुढार रोड जिला शहडोल 484001 (म.प्र.)
Tel. Fax (07652) 248938 E mail : ropcbshahadol@gmail.com

	planted in and around the mine premise on OB dumps in the FY 2022-23.	planted in last five years.	planted in last five years.	premise in FY 2022-23.	planted in last five years.	planted in last five years.	planted around the mine premise in last FY, in the FY 2022-23.
Mine shall ensure fencing around pit area.	Fencing observed along common road. Generally OB berm is provided around mine boundary.	This is an underground mine. Usually boundary wall made around premises.	This is an underground mine. Usually boundary wall made around premises.	Fencing observed along common road near working area. Generally OB berm is provided around mine boundary.	This is an underground mine. Usually boundary wall made around premises.	This is an underground mine. Usually boundary wall made around premises.	Fencing observed along some part of trench. Generally OB berm is provided around mine boundary.
Mine shall ensure the provision of blasting	Issue is linked with DGMS and Indian Bureau of Mines.	Issue is linked with DGMS and Indian Bureau of Mines.	Issue is linked with DGMS and Indian Bureau of Mines.	Issue is linked with DGMS and Indian Bureau of Mines.	Not mentioned in CTO.	Not mentioned in CTO.	Issue is linked with DGMS and Indian Bureau of Mines.
Mine shall adopt Measure's to control noise level	Plantation is developed within mine area and mine boundary to control noise level.	This is an underground mine. Plantation has been developed around the boundary to control noise level.	This is an underground mine. Plantation has been developed around the boundary to control noise level.	Plantation is developed within mine area and mine boundary to control noise level.	This is an underground mine. Plantation has been developed around the boundary to control noise level.	This is an underground mine. Plantation has been developed around the boundary to control noise level.	Plantation is developed within mine area and mine boundary to control noise level.

क्षेत्रीय कार्यालय
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
बाई पास चौक, गोरतरा, बुढार रोड जिला शहडोल 484001 (म.प्र.)
Tel. Fax (07652) 248938 E mail : ropcbshahdol@gmail.com

Status of Internal Roads	Internal roads are WBM/Earthen compacted.	Pucca roads are provided.	Pucca roads are provided.	Internal roads are WBM/Earthen compacted.	Pucca roads are provided.	Pucca roads are provided.	Internal roads are WBM/Earthen compacted.
Mine shall Reclaim overburden dump.	Old external OB dumps are already reclaimed. The void/quarry is backfilled with over burden and plantation during the monsoon season is usually carried out.	This is an underground mine. No over burden dump seen.	This is an underground mine. No over burden dump seen.	Old external OB dumps are already reclaimed. The void/quarry is backfilled with over burden and plantation during the monsoon season is usually carried out.	This is an underground mine. No over burden dump seen.	This is an underground mine. No over burden dump seen.	Old external OB dumps are already reclaimed. The void/quarry is backfilled with over burden and plantation during the monsoon season is usually carried out.
Mine shall obtain permission of CGWA	Application under process.	Obtained	Obtained	Application under process.	Obtained	Obtained	Obtained
Mine shall ensure monitoring of GW level	Peizometer are proposed to be installed which are under process.	2 Peizometers are installed. DWLR is proposed to be installed which is under process.	4 Peizometer for group of Rajendra, Khairha and Damini UG mines are installed with DWLR.	Peizometer are proposed to be installed which are under process.	4 Peizometer for group of Rajendra, Khairha and Damini UG mines are installed with DWLR.	4 Peizometer for group of Rajendra, Khairha and Damini UG mines are installed with DWLR.	5 Peizometer are installed with DWLR.

क्षेत्रीय कार्यालय
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
बाई पास चौक, गोरतरा, बुढार रोड जिला शहडोल 484001 (म.प्र.)
Tel. Fax (07652) 248938 E mail : rpcbshahdol@gmail.com

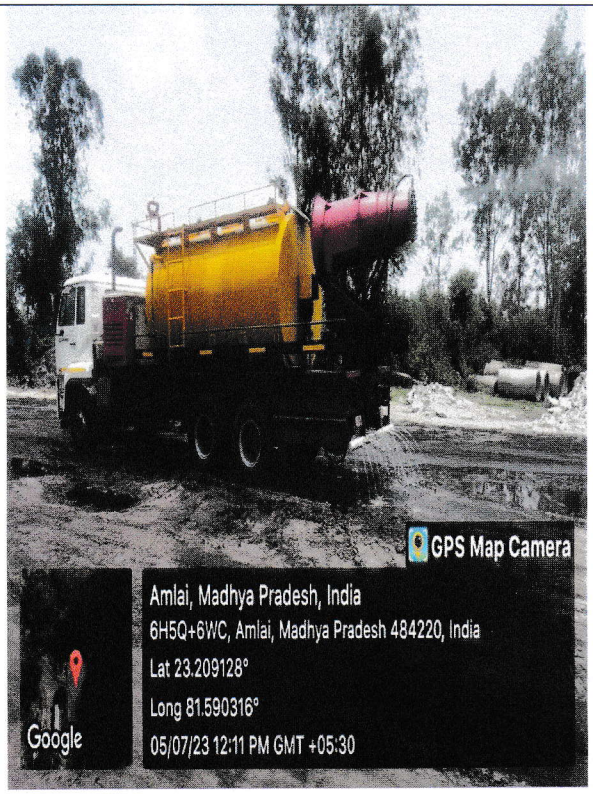
Mine shall control vehicular Emissions	Generally contractual vehicles with valid PUC deployed for coal handing.	Generally contractual vehicles with valid PUC deployed for coal handing.	Generally contractual vehicles with valid PUC deployed for coal handing.	Generally contractual vehicles with valid PUC deployed for coal handing.	Generally contractual vehicles with valid PUC deployed for coal handing.	Generally contractual vehicles with valid PUC deployed for coal handing.	Generally contractual vehicles with valid PUC deployed for coal handing.

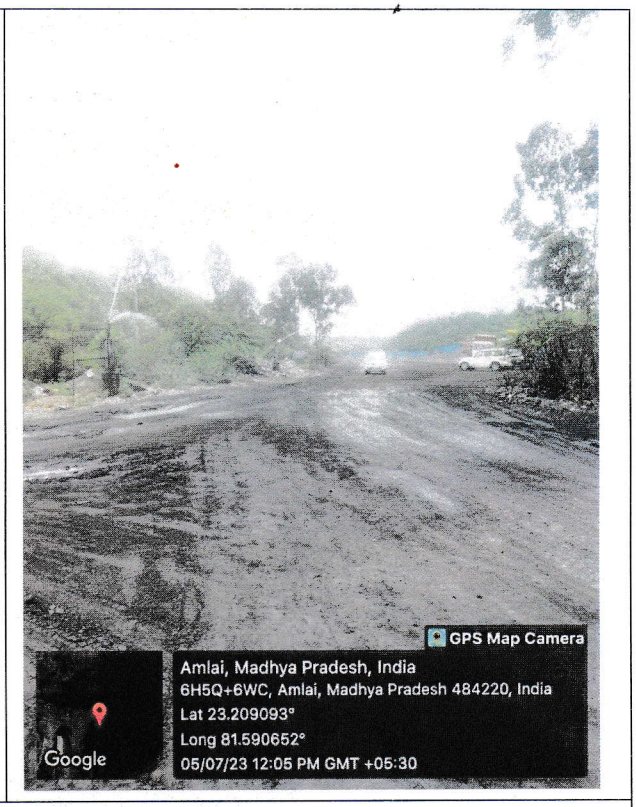
As per letter issued by Regional Office, MPPCB, Shahdol dated 11.05.2023, compliance status of CTO conditions in reference to Hon'ble NGT OA 552/2022, along with annexure's is hereby submitted for necessary action please.

Note:-
1. Photographs taken during visit dated 05.07.2023 are enclosed as annexure 1.
2. Environment Monitoring Report of May 2023, carried out by CMPDIL, Bilaspur is enclosed as annexure 2.
3. Coal production is discontinued in Navgaon UG mines, as per information given by mine management, only mine water is pumped out.
4. Other conditions are generally not related with pollution control arrangements, they are of academic nature and related with general procedure of mining and other concerned departments such as Director General of Mines Safety etc. Other concerned departments may be instructed to verify the norms and conditions.
5. Copies of EC, CTE and CTO of above mentioned mines are enclosed as annexure 3.
6. Instructions being issued time to time by MPPCB, Head Office, Bhopal and Regional Office, Shahdol to mine management, for any improvement/upgradation in existing pollution control arrangements.

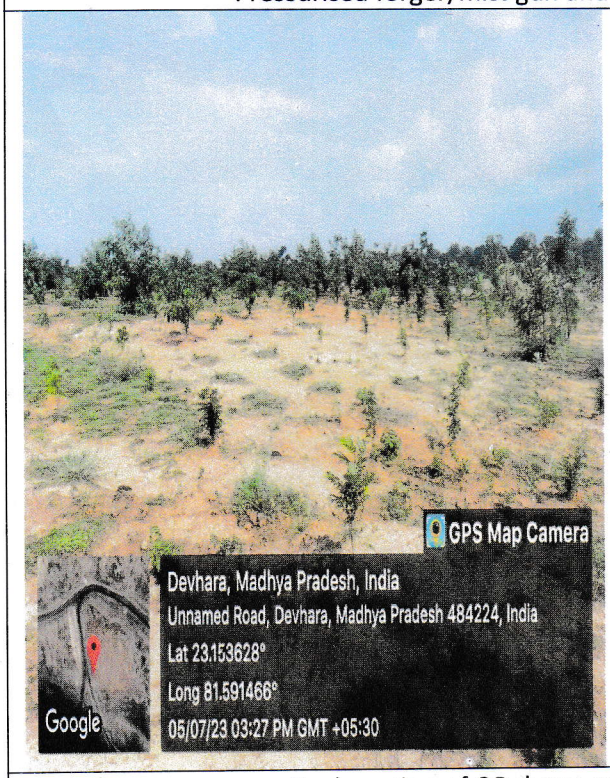
Sub Engineer
MPPCB, Shahdol

Scientist
MPPCB, Shahdol



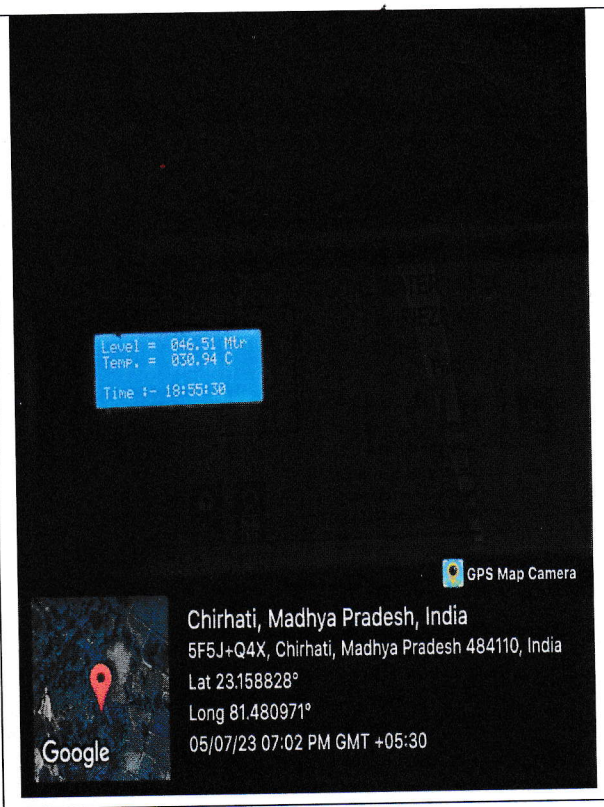


Pressurised forger/mist gun and water sprinklers in Sharda Oc Mine



Reclamation of OB dump and fencing in Dhanpuri OC mine

Garland/Catch drain in Amlai OC Mine

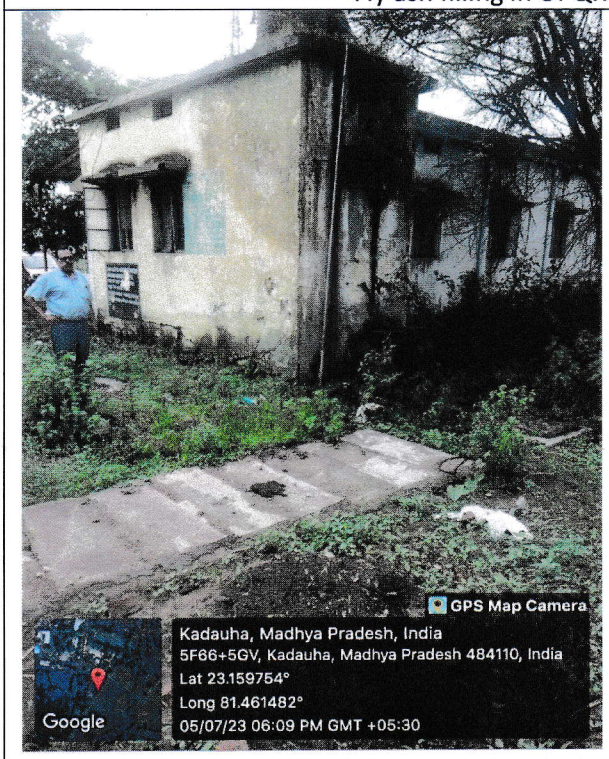


DWLR installed at Rajendra UG Mine

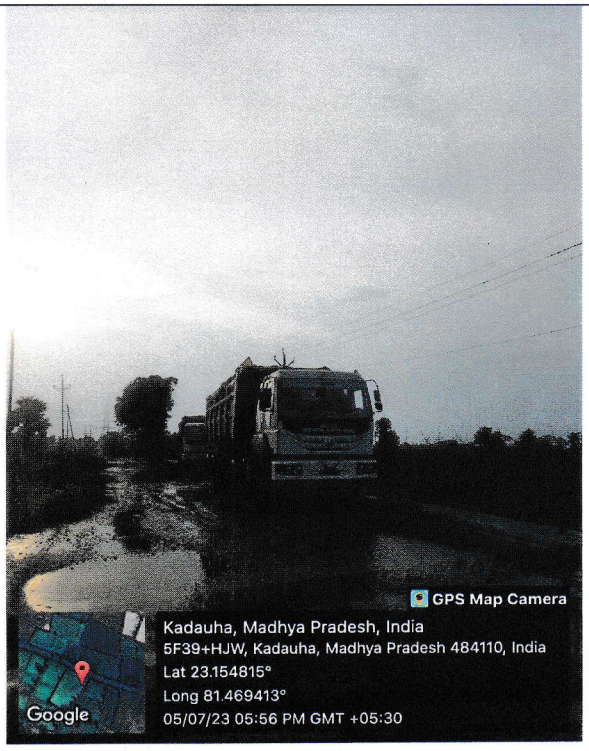
Mine out water treatment plant Bangwar UG mine

Wind breaking wall Damini UG Mine

Fly ash filling in OPQR patch of Sharda OC Mine



RWH Khairha UG Mine



Tarpaulin covered transportation

cmpdi

A Mini-Ratna Company

COPYRIGHT WITH
CMPDI
A MINI RATNA
ISO 9001 COMPANY

ENVIRONMENTAL MONITORING REPORT

AIR, NOISE & EFFLUENT

(SOHAGPUR AREA)

Environmental Monitoring

MAY - 2023

SOUTH EASTERN COALFIELDS LIMITED

(A Mini Ratna Company)

Central Mine Planning & Design Institute Limited
Regional Institute – V, CMPDI Complex,
BILASPUR (C.G.)

INDEX

S.No.	CONTENTS Name of Air Sampling Station	No. of samples	Page No.
	RAJENDRA UG		
01	Near Loading Point	09	01
02	Sub station	09	01
03	Near Main Gate	09	02
04	SAM Office	09	02
05	Kanhat Village	09	03
06	Navgaon Village	09	03
07	Chirhitti Village	09	04
08	Rajendra colony	09	04
	NAVGAON UG		
01	Mine Site Office	09	05
02	Kanhat Village	09	05
	KHAIRAHA UG		
01	Khairaha Village	09	06
02	Kudari Village	09	06
03	Chirhitti Village	09	07
04	Kanhat Village	09	08
05	Main Gate	09	08
06	Manager Office	09	09
07	Lamp Room	09	09

S.No.	CONTENTS Name of Air Sampling Station	No. of samples	Page No. 26
DAMINI UG			
01	Manager,s Office	09	10
02	Lamp Room	09	10
03	Near Main Gate	09	11
04	Electric Sub-Station	09	11
05	Khairaha Village	09	12
06	Kudri Village	09	12
07	Kandoha Village	09	13
08	Siruja Village	09	13
BANGWAR UG			
01	MTK Office	09	14
02	SAM Office	09	14
03	Bangwar Colony	09	15
BURHAR RAILWAY SIDING			
01	Burhar Rly. Siding	09	16
02	Officer’s Colony(IWSS Filter Plant)	09	16
03	Alamganj Village	09	17
04	BCH	09	17
SHARDA OC			
01	Manager Office	09	18
02	Near Loading Point	09	18
03	Near Temple	09	19
04	Transport Office	09	19
05	Bakhi Village	09	20
06	Rungta Colony Dispensaaray	09	20
07	Rungta Colony Filter Plant	09	21
08	Bakho Village	09	21

S.No.	CONTENTS Name of Air Sampling Station	No. of samples	Page No.
	AMLAI OC		
01	Workshop Amlai	09	22
02	Weigh Bridge Amlai	09	22
03	Electric Sub-Station	09	23
04	Workshop Dhanpuri	09	23
05	Bemhouri Village (South)	09	24
06	Sanjay Nagar Colony (East)	09	24
07	Amlai SISF Camp (North)	09	25
08	Bangwar Colony	09	25
09	Silpari Village	09	26
	DHANPURI OC		
01	Dhanpuri OC Sector D	09	27
02	Weigh Bridge Amlai	09	27
03	Electric Sub-Station	09	28
04	Workshop Dhanpuri	09	28
05	Bemhouri Village (South)	09	29
06	Sanjay Nagar Colony (East)	09	29
07	Amlai SISF Camp (North)	09	30
08	Silpari Village	09	30
	BATURA OC		
01	Mine Site Office (Khanda Village)	09	31
02	Rampur Village	09	31
03	Behariya Village	09	32
04	Girba Village	09	32
05	Kodaali Village	09	33
06	Padariya Village	09	33
Total Number of Samples		**56**7	

1. Out of the Total No. of 567 Samples Collected, the bill will be claimed for 450 Samples only & the balance of 167 Samples will not be billed due to repetition.

ENVIRONMENTAL MONITORING REPORT 28
SOHAGPUR AREA
INDEX

S.No.	CONTENTS Name of Noise Sampling Station	No. of samples	Page No.
	RAJENDRA UG		
01	Near Loading Point	02	34
02	Sub station	02	34
03	Near Main Gate	02	34
04	SAM Office	02	34
05	Kanhat Village	02	34
06	Navgaon Village	02	34
07	Chirhitti Village	02	34
08	Rajendra colony	02	34
	NAVGAON UG		
01	Mine Site Office	02	35
02	Kanhat Village	02	35
	KHAIRAHA UG		
01	Khairaha Village	02	36
02	Kudri Village	02	36
03	Chirhitti Village	02	36
04	Kanhat Village	02	36
05	Main Gate	02	37
06	Manager Office	02	37
07	Lamp Room	02	37

S.No.	CONTENTS Name of Noise Sampling Station	No. of samples	29 Page No.
DAMINI UG			
01	Manager Office	02	38
02	Lamp Room	02	38
03	Near Main Gate	02	38
04	Electric Sub-Station	02	38
05	Khairaha Village	02	38
06	Kundri Village	02	38
07	Kandoha Village	02	38
08	Siruja Village	02	38
BANGWAR UG			
01	MTK Office	02	39
02	SAM Office	02	39
03	Bangwar Colony	02	39
BURHAR RAILWAY SIDING			
01	Burhar Rly. Siding	02	40
02	Officer's Colony(IWSS Filter Plant)	02	40
03	Alamganj Village	02	40
04	BCH	02	40
SHARDA OC			
01	Manager Office	02	41
02	Near Loading Point	02	41
03	Near Sharda Temple	02	41
04	Transport Office	02	41
05	Bakhi Village	02	41
06	Rungta Colony Dispensaaray	02	41
07	Rungta Colony Filter Plant	02	41
08	Bakho Village	02	41

S.No.	CONTENTS Name of Noise Sampling Station	No. of samples	30 Page No.
AMLAI OC			
01	Workshop Amlai	02	42
02	Weigh Bridge Amlai	02	42
03	Electric Sub-Station	02	42
04	Workshop Dhanpuri	02	42
05	Bemhouri Village (South)	02	42
06	Sanjay Nagar Colony (East)	02	42
07	Amlai SISF Camp (North)	02	42
08	Bangwar Colony	02	42
09	Silpari Village	02	42
DHANPURI OC			
01	Dhanpuri OC Sector D	02	43
02	Weigh Bridge Amlai	02	43
03	Electric Sub-Station	02	43
04	Workshop Dhanpuri	02	43
05	Bemhouri Village (South)	02	43
06	Sanjay Nagar Colony (East)	02	43
07	Amlai SISF Camp (North)	02	43
08	Silpari Village	02	43
BATURA OC			
01	Mine Site Office (Khanda Village)	02	44
02	Rampur Village	02	44
03	Behariya Village	02	44
04	Girba Village	02	44
05	Kodaali Village	02	44
06	Padariya Village	02	44
Total Number of Samples		**126**	

1. Out of the Total No. of 126 Samples Collected, the bill will be claimed for 100 Samples only & the balance of 26 Samples will not be billed due to repeatation.

ENVIRONMENTAL MONITORING REPORT
SOHAGPUR AREA
INDEX

S.No.	CONTENTS Name of EFFLUENT Water Sampling Station	No. of samples	Page No.
	RAJENDRA UG		
01	Mine Discharge S-1	02	45-46
02	Mine Discharge S-2	02	47-48
03	Mine Discharge S-3	02	49-50
04	Input of STP Rajendra colony	02	51-52
05	Output of STP Rajendra colony	02	53-54
	NAVGAON UG		
01	Navgaon Mine Discharge	02	55-56
	BANGWAR UG		
01	Mine Discharge(After Settling)	02	57-58
02	Input of Pond water	02	59-60
03	Output of Pond water	02	61-62
	SHARDA OCM		
01	Mine Discharge	02	63-64
02	Up Stream of son river	02	65-66
03	Down Stream of son river	02	67-68
	DAMINI UG		
01	Mine Discharge of Damini	02	69-70
02	Up Stream of Bairsaha Nala	02	71-72
03	Down Stream of Bairsaha Nala	02	73-74

S.No.	CONTENTS Name of EFFLUENT Water Sampling Station	No. of samples	Page No.
AMLAI OCM			
01	Mine Discharge	02	75-76
02	Workshop Effluent	02	77-78
DHANPURI OCM			
01	Mine Discharge	02	79-80
KHAIRAHA UG			
01	Mine Discharge (After Settling)	02	81-82
02	Up Stream of Bairsaha Nala(Near Kudri Village)	02	83-84
03	Down Stream of Bairsaha Nala (Near Kanhat Village)	02	85-86
BCH			
01	Input of STP BCH	02	87-88
02	Output of STP BCH	02	89-90
Total Number of Samples		**46**	

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V,
Phone: (07815) 271646, email: rdri5.cmpdi@coalindia.in,
website: www.cmpdi.co.in

AIR QUALITY REPORT

Month	May	Area	Sohagpur	Report No	BSP/SGP/2023/05

Name of the Customer	South Eastern Coalfields Ltd, Bilaspur	Date of Issue	21.06.2023
Name of the Project	Rajendra UG	Sample Reference No.	SRAA1-SRAA2

Parameter			PM_{100}	PM_{10}	$PM_{2.5}$	SO_2	NO_2	Remarks
Limit (in µg/m³)-24 hrs	Industrial Zone -(G.S.R. 742(E), dated 25.09.2000)	A-O	600	300	-	120	120	
		A-N	500	250	-	120	120	
	Residential Zone-(G.S.R. 826(E), dated 16.11.2009 and GSR 176 (E), 02.04.1996)	B	200	100	60	80	80	
Method of analysis			IS-5182 PART 4:2005	IS-5182 PART 23:2006	USEPA CFR 40, Appendix L to Part 50	IS-5182 PART 2:2001	IS-5182 PART 6:2006	
Uncertainty Range (in µg/m³)				±19.04		±0.0687	±0.4420	
Station Name (Code)	Station category	Date of sampling	Date of analysis					
SRAA1. Near Loading Point	A-O	02.05.2023	08.05.2023	530	265	64	30	36	
		04.05.2023	08.05.2023	518	255	62	28	34	
		08.05.2023	15.05.2023	510	251	61	26	32	
		10.05.2023	15.05.2023	495	235	58	24	30	
		12.05.2023	15.05.2023	535	268	65	31	37	
		17.05.2023	22.05.2023	525	266	62	29	36	
		19.05.2023	22.05.2023	540	272	70	34	41	
		23.05.2023	30.05.2023	505	264	60	27	33	
		25.05.2023	30.05.2023	515	252	69	25	32	
SRAA2. Sub Station	A-O	02.05.2023	08.05.2023	405	188	55	24	30	
		04.05.2023	08.05.2023	425	210	57	25	32	
		08.05.2023	15.05.2023	390	180	54	26	33	
		10.05.2023	15.05.2023	401	185	60	27	34	
		12.05.2023	15.05.2023	415	195	62	26	32	
		17.05.2023	22.05.2023	385	182	61	23	30	
		19.05.2023	22.05.2023	430	215	64	28	34	
		23.05.2023	30.05.2023	420	205	66	27	33	
		25.05.2023	30.05.2023	418	197	59	25	31	

Analyzed by | Checked by | Manager-Environment

Note: 1) The results above relate to the samples tested.
2) This report cannot be reproduced in part or full without the written permission of the HOD (Env), CMPDI Bilaspur, RI-V.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V,
Phone: (07815) 271646, email: rdri5.cmpdi@coalindia.in,
website: www.cmpdi.co.in

cmpdi 34 A Mini-Ratna Company

AIR QUALITY REPORT

Month	May	**Area**	Sohagpur	**Report No**	BSP/SGP/2023/05

Name of the Customer	South Eastern Coalfields Ltd, Bilaspur	**Date of Issue**	21.06.2023
Name of the Project	**Rajendra UG**	**Sample Reference No.**	SRAA3-SRAA4

Parameter			PM_{100}	PM_{10}	$PM_{2.5}$	SO_2	NO_2	**Remarks**
Limit (in µg/m³)-24 hrs	**Industrial Zone -(G.S.R. 742(E), dated 25.09.2000)**	**A-O**	**600**	**300**	**-**	**120**	**120**	
		A-N	**500**	**250**	**-**	**120**	**120**	
	Residential Zone-(G.S.R. 826(E), dated 16.11.2009 and GSR 176 (E), 02.04.1996)	**B**	**200**	**100**	**60**	**80**	**80**	
Method of analysis			IS-5182 PART 4:2005	IS-5182 PART 23:2006	USEPA CFR 40, Appendix L to Part 50	IS-5182 PART 2:2001	IS-5182 PART 6:2006	
Uncertainty Range (in µg/m³)				±19.04		±0.0687	±0.4420	

Station Name (Code)	**Station category**	**Date of sampling**	**Date of analysis**						
SRAA3. Near Main Gate	**A-O**	**02.05.2023**	**08.05.2023**	470	225	62	24	30	
		04.05.2023	**08.05.2023**	535	270	74	32	39	
		08.05.2023	**15.05.2023**	520	266	65	29	35	
		10.05.2023	**15.05.2023**	515	264	70	30	37	
		12.05.2023	**15.05.2023**	495	235	64	26	32	
		17.05.2023	**22.05.2023**	505	240	68	28	35	
		19.05.2023	**22.05.2023**	490	233	60	27	33	
		24.05.2023	**30.05.2023**	485	238	61	25	31	
		26.05.2023	**30.05.2023**	530	268	72	31	38	
SRAA4. SAM Office	**A-O**	**02.05.2023**	**08.05.2023**	401	185	61	27	33	
		04.05.2023	**08.05.2023**	380	165	59	25	32	
		09.05.2023	**15.05.2023**	395	168	60	26	33	
		11.05.2023	**15.05.2023**	410	195	63	28	35	
		15.05.2023	**22.05.2023**	375	167	65	24	31	
		17.05.2023	**22.05.2023**	385	170	62	26	34	
		19.05.2023	**22.05.2023**	415	198	63	27	35	
		24.05.2023	**30.05.2023**	390	172	56	23	30	
		26.05.2023	**30.05.2023**	407	187	62	25	31	

Analyzed by Checked by Manager-Environment

Note: 1) The results above relate to the samples tested.
2) This report cannot be reproduced in part or full without the written permission of the HOD (Env), CMPDI Bilaspur, RI-V.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V,
Phone: (07815) 271646, email: rdri5.cmpdi@coalindia.in,
website: www.cmpdi.co.in

cmpdi 35 A Mini-Ratna Company

AIR QUALITY REPORT

Month	May	Area	Sohagpur	Report No	BSP/SGP/2023/05

Name of the Customer	South Eastern Coalfields Ltd, Bilaspur	Date of Issue	21.06.2023
Name of the Project	Rajendra UG	Sample Reference No.	SRAA5-SRAA6

Parameter			PM_{100}	PM_{10}	$PM_{2.5}$	SO_2	NO_2	Remarks
Limit (in µg/m³)-24 hrs	Industrial Zone -(G.S.R. 742(E), dated 25.09.2000)	A-O	600	300	-	120	120	
		A-N	500	250	-	120	120	
	Residential Zone-(G.S.R. 826(E), dated 16.11.2009 and GSR 176 (E), 02.04.1996)	B	200	100	60	80	80	
Method of analysis			IS-5182 PART 4:2005	IS-5182 PART 23:2006	USEPA CFR 40, Appendix L to Part 50	IS-5182 PART 2:2001	IS-5182 PART 6:2006	
Uncertainty Range (in µg/m³)				±19.04		±0.0687	±0.4420	

Station Name (Code)	Station category	Date of sampling	Date of analysis						
SRAA5. Kanhat Village	B	02.05.2023	08.05.2023	170	80	48	15	21	
		04.05.2023	08.05.2023	150	71	42	13	19	
		09.05.2023	15.05.2023	155	73	45	12	18	
		11.05.2023	15.05.2023	165	76	47	14	21	
		15.05.2023	22.05.2023	144	67	40	11	17	
		17.05.2023	22.05.2023	158	72	44	10	18	
		19.05.2023	22.05.2023	145	66	38	09	16	
		24.05.2023	30.05.2023	160	74	46	13	20	
		26.05.2023	30.05.2023	148	68	42	11	18	
SRAA6. Navgaon Village	B	02.05.2023	08.05.2023	150	70	40	10	16	
		04.05.2023	08.05.2023	158	72	43	12	18	
		09.05.2023	15.05.2023	140	62	37	08	15	
		11.05.2023	15.05.2023	145	66	39	09	17	
		15.05.2023	22.05.2023	155	74	44	11	19	
		17.05.2023	22.05.2023	160	75	45	14	21	
		19.05.2023	22.05.2023	148	71	42	12	18	
		24.05.2023	30.05.2023	163	74	45	13	20	
		26.05.2023	30.05.2023	142	60	36	08	14	

Analyzed by | Checked by | Manager-Environment

Note: 1) The results above relate to the samples tested.
2) This report cannot be reproduced in part or full without the written permission of the HOD (Env), CMPDI Bilaspur, RI-V.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V,
Phone: (07815) 271646, email: rdri5.cmpdi@coalindia.in,
website: www.cmpdi.co.in

cmpdi 36 A Mini-Ratna Company

AIR QUALITY REPORT

Month	May	Area	Sohagpur	Report No	BSP/SGP/2023/05

Name of the Customer	South Eastern Coalfields Ltd, Bilaspur	Date of Issue	21.06.2023
Name of the Project	Rajendra UG	Sample Reference No.	SRAA7-SRAA8

Parameter			PM_{100}	PM_{10}	$PM_{2.5}$	SO_2	NO_2	Remarks
Limit (in µg/m³)-24 hrs	Industrial Zone -(G.S.R. 742(E), dated 25.09.2000)	A-O	600	300	-	120	120	
		A-N	500	250	-	120	120	
	Residential Zone-(G.S.R. 826(E), dated 16.11.2009 and GSR 176 (E), 02.04.1996)	B	200	100	60	80	80	
Method of analysis			IS-5182 PART 4:2005	IS-5182 PART 23:2006	USEPA CFR 40, Appendix L to Part 50	IS-5182 PART 2:2001	IS-5182 PART 6:2006	
Uncertainty Range (in µg/m³)				±19.04		±0.0687	±0.4420	

Station Name (Code)	Station category	Date of sampling	Date of analysis						
SRAA7. Chirhitti Village	B	03.05.2023	08.05.2023	150	62	42	10	17	
		05.05.2023	08.05.2023	170	73	44	13	20	
		09.05.2023	15.05.2023	165	70	38	12	18	
		11.05.2023	15.05.2023	186	83	52	16	23	
		16.05.2023	22.05.2023	181	80	48	14	20	
		18.05.2023	22.05.2023	155	65	45	11	18	
		23.05.2023	30.05.2023	175	78	53	17	24	
		24.05.2023	30.05.2023	185	85	55	18	24	
		26.05.2023	30.05.2023	160	68	40	13	19	
SRAA8. Rajendra Colony	B	03.05.2023	08.05.2023	165	70	41	12	19	
		05.05.2023	08.05.2023	140	60	37	10	17	
		09.05.2023	15.05.2023	152	62	36	11	18	
		11.05.2023	15.05.2023	145	58	34	08	14	
		16.05.2023	22.05.2023	138	55	32	09	16	
		18.05.2023	22.05.2023	155	64	40	10	18	
		23.05.2023	30.05.2023	160	67	38	09	16	
		24.05.2023	30.05.2023	144	56	33	08	15	
		26.05.2023	30.05.2023	158	65	41	11	17	

Analyzed by Checked by Manager-Environment

Note: 1) The results above relate to the samples tested.
2) This report cannot be reproduced in part or full without the written permission of the HOD (Env), CMPDI Bilaspur, RI-V.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V,
Phone: (07815) 271646, email: rdri5.cmpdi@coalindia.in,
website: www.cmpdi.co.in

AIR QUALITY REPORT

Month	MAY	Area	SOHAGPUR	Report No	BSP/SGP/2023/05

Name of the Customer	South Eastern Coalfields Ltd, Bilaspur	Date of Issue	21.06.2023
Name of the Project	NAVGAON U/G	Sample Reference No.	9-10

Parameter				PM_{100}	PM_{10}	$PM_{2.5}$	SO_2	NO_2	Remarks
Limit (in µg/m³)-24 hrs	Industrial Zone -(G.S.R. 742(E), dated 25.09.2000)		A-O	600	300	-	120	120	
			A-N	500	250	-	120	120	
	Residential Zone-(G.S.R. 826(E), dated 16.11.2009 and GSR 176 (E), 02.04.1996)		B	200	100	60	80	80	
Method of analysis				IS-5182 PART 4:2005	IS-5182 PART 23:2006	USEPA CFR 40, Appendix L to Part 50	IS-5182 PART 2:2001	IS-5182 PART 6:2006	
Uncertainty Range (in µg/m³)					±19.04		±0.0687	±0.4420	
Station Name (Code)	Station category	Date of sampling	Date of analysis						
9.Mine site office	A-O	03.05.2023	08.05.2023	530	214	72	20	24	
		05.05.2023	08.05.2023	532	216	74	19	23	
		10.05.2023	13.05.2023	536	220	76	24	28	
		12.05.2023	13.05.2023	528	215	68	22	26	
		15.05.2023	18.05.2023	529	218	69	21	24	
		17.05.2023	18.05.2023	540	223	74	20	23	
		19.05.2023	29.05.2023	542	208	73	19	25	
		24.05.2023	29.05.2023	538	219	70	20	23	
		26.05.2023	29.05.2023	547	222	71	22	24	
10. Kanhat village	B	03.05.2023	08.05.2023	170	80	48	15	21	
		05.05.2023	08.05.2023	150	71	42	13	19	
		10.05.2023	13.05.2023	155	73	45	12	18	
		12.05.2023	13.05.2023	165	76	47	14	21	
		15.05.2023	18.05.2023	144	67	40	11	17	
		17.05.2023	18.05.2023	158	72	44	10	18	
		19.05.2023	29.05.2023	145	66	38	09	16	
		24.05.2023	29.05.2023	160	74	46	13	20	
		26.05.2023	29.05.2023	148	68	42	11	18	

Analyzed by Checked by Manager-Environment

Note: 1) The results above relate to the samples tested.
2) This report cannot be reproduced in part or full without the written permission of the HOD (Env), CMPDI Bilaspur, RI-V.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V,
Phone: (07815) 271646, email: rdri5.cmpdi@coalindia.in,
website: www.cmpdi.co.in

cmpdi 38 A Mini-Ratna Company

AIR QUALITY REPORT

Month	MAY	Area	SOHAGPUR	Report No	BSP/SGP/2023/05

Name of the Customer	South Eastern Coalfields Ltd, Bilaspur	Date of Issue	21.06.2023
Name of the Project	KHAIRAHA U/G	Sample Reference No.	37-38

Parameter			PM_{100}	PM_{10}	$PM_{2.5}$	SO_2	NO_2	Remarks
Limit (in µg/m³)-24 hrs	Industrial Zone -(G.S.R. 742(E), dated 25.09.2000)	A-O	600	300	-	120	120	
		A-N	500	250	-	120	120	
	Residential Zone-(G.S.R. 826(E), dated 16.11.2009 and GSR 176 (E), 02.04.1996)	B	200	100	60	80	80	
Method of analysis			IS-5182 PART 4:2005	IS-5182 PART 23:2006	USEPA CFR 40, Appendix L to Part 50	IS-5182 PART 2:2001	IS-5182 PART 6:2006	
Uncertainty Range (in µg/m³)				±19.04		±0.0687	±0.4420	

Station Name (Code)	Station category	Date of sampling	Date of analysis						
37. Khairaha Village	B	02.05.2023	04.05.2023	162	61	41	17	20	
		04.05.2023	08.05.2023	160	63	44	20	23	
		09.05.2023	11.05.2023	166	67	42	15	18	
		11.05.2023	13.05.2023	171	71	44	18	22	
		15.05.2023	17.05.2023	173	67	48	17	21	
		17.05.2023	19.05.2023	165	64	51	15	20	
		19.05.2023	22.05.2023	166	58	47	14	18	
		24.05.2023	26.05.2023	164	56	45	16	19	
		26.05.2023	29.05.2023	158	58	52	16	21	
38.Kudari Village	B	02.05.2023	04.05.2023	161	62	40	15	20	
		04.05.2023	08.05.2023	167	64	37	17	21	
		09.05.2023	11.05.2023	172	65	42	16	20	
		11.05.2023	13.05.2023	170	69	36	20	23	
		15.05.2023	17.05.2023	165	66	43	19	22	
		17.05.2023	19.05.2023	164	59	39	18	22	
		19.05.2023	22.05.2023	161	55	41	16	19	
		24.05.2023	26.05.2023	157	60	38	11	21	
		26.05.2023	29.05.2023	162	56	40	15	20	

Analyzed by | Checked by | Manager-Environment

Note: 1) The results above relate to the samples tested.
2) This report cannot be reproduced in part or full without the written permission of the HOD (Env), CMPDI Bilaspur, RI-V.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V,
Phone: (07815) 271646, email: rdri5.cmpdi@coalindia.in,
website: www.cmpdi.co.in

AIR QUALITY REPORT

Month	MAY	Area	SOHAGPUR	Report No	BSP/SGP/2023/05

Name of the Customer	South Eastern Coalfields Ltd, Bilaspur	Date of Issue	21.06.2023
Name of the Project	KHAIRAHA U/G	Sample Reference No.	39-40

Parameter			PM_{100}	PM_{10}	$PM_{2.5}$	SO_2	NO_2	Remarks
Limit (in µg/m³)-24 hrs	Industrial Zone -(G.S.R. 742(E),dated 25.09.2000)	A-O	600	300	-	120	120	
		A-N	500	250	-	120	120	
	Residential Zone-(G.S.R. 826(E), dated 16.11.2009 and GSR 176 (E), 02.04.1996)	B	200	100	60	80	80	
Method of analysis			IS-5182 PART 4:2005	IS-5182 PART 23:2006	USEPA CFR 40, Appendix L to Part 50	IS-5182 PART 2:2001	IS-5182 PART 6:2006	
Uncertainty Range (in µg/m³)				±19.04		±0.0687	±0.4420	
Station Name (Code)	Station category	Date of sampling	Date of analysis					
40.Chirhiti Village	B	03.05.2023	08.05.2023	150	62	42	10	17	
		05.05.2023	08.05.2023	170	73	44	13	20	
		09.05.2023	15.05.2023	165	70	38	12	18	
		11.05.2023	15.05.2023	186	83	52	16	23	
		16.05.2023	22.05.2023	181	80	48	14	20	
		18.05.2023	22.05.2023	155	65	45	11	18	
		23.05.2023	30.05.2023	175	78	53	17	24	
		24.05.2023	30.05.2023	185	85	55	18	24	
		26.05.2023	30.05.2023	160	68	40	13	19	

Analyzed by | Checked by | Manager-Environment

Note: 1) The results above relate to the samples tested.
2) This report cannot be reproduced in part or full without the written permission of the HOD (Env), CMPDI Bilaspur, RI-V.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V,
Phone: (07815) 271646, email: rdri5.cmpdi@coalindia.in,
website: www.cmpdi.co.in

cmpdi 40 A Mini-Ratna Company

AIR QUALITY REPORT

Month	MAY	Area	SOHAGPUR	Report No	BSP/SGP/2023/05

Name of the Customer	South Eastern Coalfields Ltd, Bilaspur	Date of Issue	21.06.2023
Name of the Project	KHAIRAHA U/G	Sample Reference No.	41-42

Parameter			PM_{100}	PM_{10}	$PM_{2.5}$	SO_2	NO_2	Remarks
Limit (in µg/m³)-24 hrs	Industrial Zone -(G.S.R. 742(E), dated 25.09.2000)	A-O	600	300	-	120	120	
		A-N	500	250	-	120	120	
	Residential Zone-(G.S.R. 826(E), dated 16.11.2009 and GSR 176 (E), 02.04.1996)	B	200	100	60	80	80	
Method of analysis			IS-5182 PART 4:2005	IS-5182 PART 23:2006	USEPA CFR 40, Appendix L to Part 50	IS-5182 PART 2:2001	IS-5182 PART 6:2006	
Uncertainty Range (in µg/m³)				±19.04		±0.0687	±0.4420	
Station Name (Code)	Station category	Date of sampling	Date of analysis					
41. Kanhat Village	B	02.05.2023	08.05.2023	170	80	48	15	21	
		04.05.2023	08.05.2023	150	71	42	13	19	
		09.05.2023	15.05.2023	155	73	45	12	18	
		11.05.2023	15.05.2023	165	76	47	14	21	
		15.05.2023	22.05.2023	144	67	40	11	17	
		17.05.2023	22.05.2023	158	72	44	10	18	
		19.05.2023	22.05.2023	145	66	38	09	16	
		24.05.2023	30.05.2023	160	74	46	13	20	
		26.05.2023	30.05.2023	148	68	42	11	18	
42.Main Gate	A-N	02.05.2023	04.05.2023	495	248	64	32	39	
		04.05.2023	06.05.2023	498	245	66	30	37	
		08.05.2023	10.05.2023	441	210	63	23	30	
		10.05.2023	13.05.2023	420	215	61	24	29	
		12.05.2023	17.05.2023	441	220	75	21	27	
		17.05.2023	19.05.2023	431	164	69	30	33	
		19.05.2023	21.05.2023	452	178	55	27	30	
		24.05.2023	26.05.2023	431	161	49	20	31	
		26.05.2023	28.05.2023	472	235	75	26	29	

Analyzed by | Checked by | Manager-Environment

Note: 1) The results above relate to the samples tested.
2) This report cannot be reproduced in part or full without the written permission of the HOD (Env), CMPDI Bilaspur, RI-V.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V,
Phone: (07815) 271646, email: rdri5.cmpdi@coalindia.in,
website: www.cmpdi.co.in

cmpdi
A Mini-Ratna Company

AIR QUALITY REPORT

Month	MAY	Area	SOHAGPUR	Report No	BSP/SGP/2023/05

Name of the Customer	South Eastern Coalfields Ltd, Bilaspur	Date of Issue	21.06.2023
Name of the Project	KHAIRAHA U/G	Sample Reference No.	43-44

Parameter			PM_{100}	PM_{10}	$PM_{2.5}$	SO_2	NO_2	Remarks
Limit (in µg/m³)-24 hrs	Industrial Zone -(G.S.R. 742(E), dated 25.09.2000)	A-O	600	300	-	120	120	
		A-N	500	250	-	120	120	
	Residential Zone-(G.S.R. 826(E), dated 16.11.2009 and GSR 176 (E), 02.04.1996)	B	200	100	60	80	80	
Method of analysis			IS-5182 PART 4:2005	IS-5182 PART 23:2006	USEPA CFR 40, Appendix L to Part 50	IS-5182 PART 2:2001	IS-5182 PART 6:2006	
Uncertainty Range (in µg/m³)				±19.04		±0.0687	±0.4420	

Station Name (Code)	Station category	Date of sampling	Date of analysis						
43. Managers Office	A-N	02.05.2023	04.05.2023	422	168	55	27	30	
		04.05.2023	06.05.2023	431	153	47	32	36	
		08.05.2023	10.05.2023	472	235	75	26	30	
		10.05.2023	13.05.2023	458	200	70	24	29	
		12.05.2023	17.05.2023	438	150	70	22	29	
		17.05.2023	19.05.2023	442	173	73	29	32	
		19.05.2023	21.05.2023	466	230	60	28	33	
		24.05.2023	26.05.2023	471	220	51	23	30	
		26.05.2023	28.05.2023	441	210	63	23	30	
44. Lamp Room	A-N	02.05.2023	04.05.2023	440	277	73	28	33	
		04.05.2023	06.05.2023	437	263	76	35	38	
		08.05.2023	10.05.2023	422	249	72	27	30	
		10.05.2023	13.05.2023	439	269	66	34	38	
		12.05.2023	17.05.2023	446	253	72	27	31	
		17.05.2023	19.05.2023	456	265	68	31	35	
		19.05.2023	21.05.2023	435	272	70	26	30	
		24.05.2023	26.05.2023	428	243	63	21	29	
		26.05.2023	28.05.2023	442	284	68	28	33	

Analyzed by | Checked by | Manager-Environment

Note: 1) The results above relate to the samples tested.
2) This report cannot be reproduced in part or full without the written permission of the HOD (Env), CMPDI Bilaspur, RI-V.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V,
Phone: (07815) 271646, email: rdri5.cmpdi@coalindia.in,
website: www.cmpdi.co.in

cmpdi
A Mini Ratna Company

AIR QUALITY REPORT

Month	MAY	Area	SOHAGPUR	Report No	BSP/SGP/2023/05

Name of the Customer	South Eastern Coalfields Ltd, Bilaspur	Date of Issue	21.06.2023
Name of the Project	Damini UG	Sample Reference No.	39-40

Parameter			PM_{100}	PM_{10}	$PM_{2.5}$	SO_2	NO_2	Remarks
Limit (in µg/m³)-24 hrs	Industrial Zone -(G.S.R. 742(E), dated 25.09.2000)	A-O	600	300	-	120	120	
		A-N	500	250	-	120	120	
	Residential Zone-(G.S.R. 826(E), dated 16.11.2009 and GSR 176 (E), 02.04.1996)	B	200	100	60	80	80	
Method of analysis			IS-5182 PART 4:2005	IS-5182 PART 23:2006	USEPA CFR 40, Appendix L to Part 50	IS-5182 PART 2:2001	IS-5182 PART 6:2006	
Uncertainty Range (in µg/m³)				±19.04		±0.0687	±0.4420	

Station Name (Code)	Station category	Date of sampling	Date of analysis	PM_{100}	PM_{10}	$PM_{2.5}$	SO_2	NO_2	Remarks
39. Manager's Office	A-N	03.05.2023	06.05.2023	476	279	68	22	32	
		05.05.2023	08.05.2023	472	236	58	22	27	
		09.05.2023	12.05.2023	486	232	49	24	32	
		11.05.2023	15.05.2023	467	240	54	26	32	
		16.05.2023	19.05.2023	480	243	50	22	26	
		18.05.2023	22.05.2023	487	281	47	21	30	
		22.05.2023	24.05.2023	481	279	45	20	27	
		25.05.2023	27.05.2023	483	268	46	20	28	
		27.05.2023	29.05.2023	485	238	64	22	32	
40. Lamp Room	A-N	03.05.2023	06.05.2023	182	79	53	20	25	
		05.05.2023	08.05.2023	171	75	50	19	23	
		09.05.2023	12.05.2023	192	89	55	24	30	
		11.05.2023	15.05.2023	189	87	53	21	28	
		16.05.2023	19.05.2023	173	80	*53*	20	25	
		18.05.2023	22.05.2023	190	92	55	23	26	
		22.05.2023	24.05.2023	***199***	90	56	22	30	
		25.05.2023	27.05.2023	***187***	84	54	24	28	
		27.05.2023	29.05.2023	190	84	54	21	29	

Analyzed by | Checked by | Manager-Environment

Note: 1) The results above relate to the samples tested.
2) This report cannot be reproduced in part or full without the written permission of the HOD (Env), CMPDI Bilaspur, RI-V.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V,
Phone: (07815) 271646, email: rdri5.cmpdi@coalindia.in,
website: www.cmpdi.co.in

cmpdi
A Mini Ratna Company

AIR QUALITY REPORT

Month	MAY	Area	SOHAGPUR	Report No	BSP/SGP/2023/05

Name of the Customer	South Eastern Coalfields Ltd, Bilaspur	Date of Issue	21.06.2023
Name of the Project	Damini UG	Sample Reference No.	41-42

Parameter			PM_{100}	PM_{10}	$PM_{2.5}$	SO_2	NO_2	Remarks
Limit (in µg/m³)-24 hrs	Industrial Zone -(G.S.R. 742(E), dated 25.09.2000)	A-O	600	300	-	120	120	
		A-N	500	250	-	120	120	
	Residential Zone-(G.S.R. 826(E), dated 16.11.2009 and GSR 176 (E), 02.04.1996)	B	200	100	60	80	80	
Method of analysis			IS-5182 PART 4:2005	IS-5182 PART 23:2006	USEPA CFR 40, Appendix L to Part 50	IS-5182 PART 2:2001	IS-5182 PART 6:2006	
Uncertainty Range (in µg/m³)				±19.04		±0.0687	±0.4420	

Station Name (Code)	Station category	Date of sampling	Date of analysis						
41. Near Main Gate	A-N	03.05.2023	06.05.2023	147	61	30	14	21	
		05.05.2023	08.05.2023	150	49	29	12	23	
		09.05.2023	12.05.2023	144	54	37	11	20	
		11.05.2023	15.05.2023	139	62	42	12	26	
		16.05.2023	19.05.2023	146	61	40	14	25	
		18.05.2023	22.05.2023	144	57	46	13	21	
		22.05.2023	24.05.2023	143	56	37	15	25	
		25.05.2023	27.05.2023	141	57	35	16	21	
		27.05.2023	29.05.2023	138	58	42	12	21	
42.Electric Sub Station	A-N	03.05.2023	06.05.2023	486	281	72	24	33	
		05.05.2023	08.05.2023	480	239	58	25	30	
		09.05.2023	12.05.2023	491	236	49	26	35	
		11.05.2023	15.05.2023	489	240	56	25	34	
		16.05.2023	19.05.2023	494	236	58	21	33	
		18.05.2023	22.05.2023	483	244	50	22	27	
		22.05.2023	24.05.2023	491	278	48	25	31	
		25.05.2023	27.05.2023	487	271	46	24	29	
		27.05.2023	29.05.2023	490	243	63	23	32	

Analyzed by | Checked by | Manager-Environment

Note: 1) The results above relate to the samples tested.
2) This report cannot be reproduced in part or full without the written permission of the HOD (Env), CMPDI Bilaspur, RI-V.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V,
Phone: (07815) 271646, email: rdri5.cmpdi@coalindia.in,
website: www.cmpdi.co.in

AIR QUALITY REPORT

Month	MAY	Area	SOHAGPUR	Report No	BSP/SGP/2023/05

Name of the Customer	South Eastern Coalfields Ltd, Bilaspur	Date of Issue	21.06.2023
Name of the Project	Damini UG	Sample Reference No.	43-44

Parameter			PM_{100}	PM_{10}	$PM_{2.5}$	SO_2	NO_2	Remarks
Limit (in µg/m³)-24 hrs	Industrial Zone -(G.S.R. 742(E), dated 25.09.2000)	A-O	600	300	-	120	120	
		A-N	500	250	-	120	120	
	Residential Zone-(G.S.R. 826(E), dated 16.11.2009 and GSR 176 (E), 02.04.1996)	B	200	100	60	80	80	
Method of analysis			IS-5182 PART 4:2005	IS-5182 PART 23:2006	USEPA CFR 40, Appendix L to Part 50	IS-5182 PART 2:2001	IS-5182 PART 6:2006	
Uncertainty Range (in µg/m³)				±19.04		±0.0687	±0.4420	

Station Name (Code)	Station category	Date of sampling	Date of analysis						
43.Khairaha Village	B	02.05.2023	04.05.2023	162	61	41	17	20	
		04.05.2023	08.05.2023	160	63	44	20	23	
		09.05.2023	11.05.2023	166	67	42	15	18	
		11.05.2023	13.05.2023	171	71	44	18	22	
		15.05.2023	17.05.2023	173	67	48	17	21	
		17.05.2023	19.05.2023	165	64	51	15	20	
		19.05.2023	22.05.2023	166	58	47	14	18	
		24.05.2023	26.05.2023	164	56	45	16	19	
		26.05.2023	29.05.2023	158	58	52	16	21	
44.Kundari village	B	02.05.2023	04.05.2023	161	62	40	15	20	
		04.05.2023	08.05.2023	167	64	37	17	21	
		09.05.2023	11.05.2023	172	65	42	16	20	
		11.05.2023	13.05.2023	170	69	36	20	23	
		15.05.2023	17.05.2023	165	66	43	19	22	
		17.05.2023	19.05.2023	164	59	39	18	22	
		19.05.2023	22.05.2023	161	55	41	16	19	
		24.05.2023	26.05.2023	157	60	38	11	21	
		26.05.2023	29.05.2023	162	56	40	15	20	

Analyzed by | Checked by | Manager-Environment

Note: 1) The results above relate to the samples tested.
2) This report cannot be reproduced in part or full without the written permission of the HOD (Env), CMPDI Bilaspur, RI-V.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V,
Phone: (07815) 271646, email: rdri5.cmpdi@coalindia.in,
website: www.cmpdi.co.in

AIR QUALITY REPORT

Month	MAY	Area	SOHAGPUR	Report No	BSP/SGP/2023/05

Name of the Customer	South Eastern Coalfields Ltd, Bilaspur	Date of Issue	21.06.2023
Name of the Project	Damini UG	Sample Reference No.	45-46

Parameter			PM_{100}	PM_{10}	$PM_{2.5}$	SO_2	NO_2	Remarks
Limit (in µg/m³)-24 hrs	Industrial Zone -(G.S.R. 742(E), dated 25.09.2000)	A-O	600	300	-	120	120	
		A-N	500	250	-	120	120	
	Residential Zone-(G.S.R. 826(E), dated 16.11.2009 and GSR 176 (E), 02.04.1996)	B	200	100	60	80	80	
Method of analysis			IS-5182 PART 4:2005	IS-5182 PART 23:2006	USEPA CFR 40, Appendix L to Part 50	IS-5182 PART 2:2001	IS-5182 PART 6:2006	
Uncertainty Range (in µg/m³)				±19.04		±0.0687	±0.4420	

Station Name (Code)	Station category	Date of sampling	Date of analysis	PM_{100}	PM_{10}	$PM_{2.5}$	SO_2	NO_2	Remarks
45. Kandoha Village	B	03.05.2023	06.05.2023	183	79	53	21	28	
		05.05.2023	08.05.2023	173	75	50	22	25	
		10.05.2023	12.05.2023	181	89	57	25	32	
		12.05.2023	15.05.2023	176	80	*54*	21	25	
		16.05.2023	19.05.2023	191	92	56	22	29	
		18.05.2023	22.05.2023	190	91	58	21	27	
		23.05.2023	24.05.2023	199	90	57	22	32	
		25.05.2023	27.05.2023	194	87	55	20	23	
		27.05.2023	29.05.2023	190	86	57	23	30	
46. Siruja Village	B	03.05.2023	06.05.2023	154	63	32	12	23	
		05.05.2023	08.05.2023	152	51	30	13	24	
		10.05.2023	12.05.2023	141	56	40	14	20	
		12.05.2023	15.05.2023	139	62	44	12	26	
		16.05.2023	19.05.2023	137	61	42	10	24	
		18.05.2023	22.05.2023	143	59	48	13	24	
		23.05.2023	24.05.2023	145	56	40	14	25	
		25.05.2023	27.05.2023	142	51	37	15	27	
		27.05.2023	29.05.2023	140	61	44	11	23	

Analyzed by | Checked by | Manager-Environment

Note: 1) The results above relate to the samples tested.
2) This report cannot be reproduced in part or full without the written permission of the HOD (Env), CMPDI Bilaspur, RI-V.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V,
Phone: (07815) 271646, email: rdri5.cmpdi@coalindia.in,
website: www.cmpdi.co.in

AIR QUALITY REPORT

Month	MAY	Area	SOHAGPUR	Report No	BSP/SGP/2023/05

Name of the Customer	South Eastern Coalfields Ltd, Bilaspur	Date of Issue	21.06.2023
Name of the Project	BANGWAR U/G	Sample Reference No.	26-27

Parameter			PM_{100}	PM_{10}	$PM_{2.5}$	SO_2	NO_2	Remarks
Limit (in µg/m³)-24 hrs	Industrial Zone -(G.S.R. 742(E), dated 25.09.2000)	A-O	600	300	-	120	120	
		A-N	500	250	-	120	120	
	Residential Zone-(G.S.R. 826(E), dated 16.11.2009 and GSR 176 (E), 02.04.1996)	B	200	100	60	80	80	
Method of analysis			IS-5182 PART 4:2005	IS-5182 PART 23:2006	USEPA CFR 40, Appendix L to Part 50	IS-5182 PART 2:2001	IS-5182 PART 6:2006	
Uncertainty Range (in µg/m³)				±19.04		±0.0687	±0.4420	

Station Name (Code)	Station category	Date of sampling	Date of analysis						
26.MTK Office	A-O	03.05.2023	08.05.2023	550	250	74	25	28	
		05.05.2023	08.05.2023	548	260	62	23	25	
		10.05.2023	13.05.2023	562	252	66	25	26	
		12.05.2023	13.05.2023	565	261	81	21	24	
		16.05.2023	19.05.2023	555	240	70	20	23	
		18.05.2023	19.05.2023	549	244	76	24	27	
		23.05.2023	29.05.2023	560	251	75	23	25	
		25.05.2023	29.05.2023	563	262	76	25	26	
		27.05.2023	29.05.2023	561	248	68	22	25	
27. SAM Office	A-O	03.05.2023	08.05.2023	548	272	65	25	28	
		05.05.2023	08.05.2023	551	266	78	26	29	
		10.05.2023	13.05.2023	544	274	63	27	29	
		12.05.2023	13.05.2023	549	279	68	24	28	
		16.05.2023	19.05.2023	550	269	70	26	29	
		18.05.2023	19.05.2023	552	265	73	22	25	
		23.05.2023	29.05.2023	548	272	74	27	29	
		25.05.2023	29.05.2023	546	261	72	23	26	
		27.05.2023	29.05.2023	555	270	69	21	25	

Analyzed by Checked by Manager-Environment

Note: 1) The results above relate to the samples tested.
2) This report cannot be reproduced in part or full without the written permission of the HOD (Env), CMPDI Bilaspur, RI-V.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V,
Phone: (07815) 271646, email: rdri5.cmpdi@coalindia.in,
website: www.cmpdi.co.in

AIR QUALITY REPORT

Month	MAY	Area	SOHAGPUR	Report No	BSP/SGP/2023/05

Name of the Customer	South Eastern Coalfields Ltd, Bilaspur	Date of Issue	21.06.2023
Name of the Project	BANGWAR U/G	Sample Reference No.	28

Parameter				PM_{100}	PM_{10}	$PM_{2.5}$	SO_2	NO_2	Remarks
Limit (in $\mu g/m^3$)-24 hrs	Industrial Zone -(G.S.R. 742(E), dated 25.09.2000)		A-O	600	300	-	120	120	
			A-N	500	250	-	120	120	
	Residential Zone-(G.S.R. 826(E), dated 16.11.2009 and GSR 176 (E), 02.04.1996)		B	200	100	60	80	80	
Method of analysis				IS-5182 PART 4:2005	IS-5182 PART 23:2006	USEPA CFR 40, Appendix L to Part 50	IS-5182 PART 2:2001	IS-5182 PART 6:2006	
Uncertainty Range (in $\mu g/m^3$)					±19.04		±0.0687	±0.4420	
Station Name (Code)	Station category	Date of sampling	Date of analysis						
28.Bangwar Colony	B	03.05.2023	08.05.2023	138	62	41	14	18	
		05.05.2023	08.05.2023	142	50	35	20	22	
		10.05.2023	13.05.2023	143	57	43	18	23	
		12.05.2023	13.05.2023	146	60	40	17	21	
		16.05.2023	19.05.2023	144	63	42	13	16	
		18.05.2023	19.05.2023	138	55	36	12	17	
		23.05.2023	29.05.2023	152	53	38	16	19	
		25.05.2023	29.05.2023	156	59	34	14	16	
		27.05.2023	29.05.2023	140	58	37	11	15	

Analyzed by Checked by Manager-Environment

Note: 1) The results above relate to the samples tested.
2) This report cannot be reproduced in part or full without the written permission of the HOD (Env), CMPDI Bilaspur, RI-V.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V,
Phone: (07815) 271646, email: rdri5.cmpdi@coalindia.in,
website: www.cmpdi.co.in

AIR QUALITY REPORT

Month	MAY	Area	SOHAGPUR	Report No	BSP/SGP/2023/05

Name of the Customer	South Eastern Coalfields Ltd, Bilaspur	Date of Issue	21.06.2023
Name of the Project	BURHAR RLY SIDING	Sample Reference No.	29-30

Parameter				PM_{100}	PM_{10}	$PM_{2.5}$	SO_2	NO_2	Remarks
Limit (in µg/m³)-24 hrs	Industrial Zone -(G.S.R. 742(E), dated 25.09.2000)		A-O	600	300	-	120	120	
			A-N	500	250	-	120	120	
	Residential Zone-(G.S.R. 826(E), dated 16.11.2009 and GSR 176 (E), 02.04.1996)		B	200	100	60	80	80	
Method of analysis				IS-5182 PART 4:2005	IS-5182 PART 23:2006	USEPA CFR 40, Appendix L to Part 50	IS-5182 PART 2:2001	IS-5182 PART 6:2006	
Uncertainty Range (in µg/m³)					±19.04		±0.0687	±0.4420	
Station Name (Code)	Station category	Date of sampling	Date of analysis						
29.Burhar Railway Siding	A-O	03.05.2023	06.05.2023	583	270	73	22	24	
		05.05.2023	06.05.2023	589	269	75	24	28	
		09.05.2023	15.05.2023	592	273	72	21	26	
		11.05.2023	15.05.2023	580	275	65	20	25	
		16.05.2023	20.05.2023	584	278	70	23	26	
		18.05.2023	20.05.2023	590	283	69	24	28	
		23.05.2023	29.05.2023	587	274	72	25	26	
		25.05.2023	29.05.2023	578	277	76	22	26	
		27.05.2023	29.05.2023	580	267	67	20	24	
30. Officer's Colony	B	03.05.2023	06.05.2023	140	62	36	15	18	
		05.05.2023	06.05.2023	141	58	38	14	17	
		09.05.2023	15.05.2023	150	61	34	18	22	
		11.05.2023	15.05.2023	154	57	32	17	21	
		16.05.2023	20.05.2023	146	58	33	16	20	
		18.05.2023	20.05.2023	139	54	38	14	18	
		23.05.2023	29.05.2023	147	53	34	18	22	
		25.05.2023	29.05.2023	142	55	40	13	18	
		27.05.2023	29.05.2023	152	56	42	15	19	

Analyzed by

Checked by

Manager-Environment

Note: 1) The results above relate to the samples tested.
2) This report cannot be reproduced in part or full without the written permission of the HOD (Env), CMPDI Bilaspur, RI-V.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V,
Phone: (07815) 271646, email: rdri5.cmpdi@coalindia.in,
website: www.cmpdi.co.in

AIR QUALITY REPORT

Month	MAY	Area	SOHAGPUR	Report No	BSP/SGP/2023/05

Name of the Customer	South Eastern Coalfields Ltd, Bilaspur	Date of Issue	21.06.2023
Name of the Project	BURHAR RLY SIDING	Sample Reference No.	31-32

Parameter				PM_{100}	PM_{10}	$PM_{2.5}$	SO_2	NO_2	Remarks
Limit (in µg/m³)-24 hrs	Industrial Zone -(G.S.R. 742(E), dated 25.09.2000)		A-O	600	300	-	120	120	
			A-N	500	250	-	120	120	
	Residential Zone-(G.S.R. 826(E), dated 16.11.2009 and GSR 176 (E), 02.04.1996)		B	200	100	60	80	80	
Method of analysis				IS-5182 PART 4:2005	IS-5182 PART 23:2006	USEPA CFR 40, Appendix L to Part 50	IS-5182 PART 2:2001	IS-5182 PART 6:2006	
Uncertainty Range (in µg/m³)					±19.04		±0.0687	±0.4420	
Station Name (Code)	Station category	Date of sampling	Date of analysis						
31.Alamganj Village	B	03.05.2023	06.05.2023	135	58	37	14	19	
		05.05.2023	06.05.2023	139	54	38	15	18	
		09.05.2023	15.05.2023	138	60	39	19	22	
		11.05.2023	15.05.2023	145	56	36	20	24	
		16.05.2023	20.05.2023	136	63	39	17	18	
		18.05.2023	20.05.2023	140	54	38	17	19	
		23.05.2023	29.05.2023	138	55	42	16	19	
		25.05.2023	29.05.2023	142	62	35	18	22	
		27.05.2023	29.05.2023	138	58	40	15	19	
32. BCH	B	03.05.2023	06.05.2023	137	60	42	13	16	
		05.05.2023	06.05.2023	139	52	39	16	20	
		09.05.2023	15.05.2023	134	55	41	18	21	
		11.05.2023	15.05.2023	139	64	38	17	22	
		16.05.2023	20.05.2023	135	57	40	14	18	
		18.05.2023	20.05.2023	142	55	36	13	17	
		23.05.2023	29.05.2023	140	56	38	18	22	
		25.05.2023	29.05.2023	141	55	35	15	20	
		27.05.2023	29.05.2023	143	52	32	17	21	

Analyzed by Checked by Manager-Environment

Note: 1) The results above relate to the samples tested.
2) This report cannot be reproduced in part or full without the written permission of the HOD (Env), CMPDI Bilaspur, RI-V.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V,
Phone: (07815) 271646, email: rdri5.cmpdi@coalindia.in,
website: www.cmpdi.co.in

cmpdi 50 A Mini-Ratna Company

AIR QUALITY REPORT

Month	MAY	Area	SOHAGPUR	Report No	BSP/SGP/2023/05

Name of the Customer	South Eastern Coalfields Ltd, Bilaspur	Date of Issue	21.06.2023
Name of the Project	SHARDA O.C.M	Sample Reference No.	SGP-01,02

Parameter			PM_{100}	PM_{10}	$PM_{2.5}$	SO_2	NO_2	Remarks
Limit (in µg/m³)-24 hrs	Industrial Zone -(G.S.R. 742(E), dated 25.09.2000)	A-O	600	300	-	120	120	
		A-N	500	250	-	120	120	
	Residential Zone-(G.S.R. 826(E), dated 16.11.2009 and GSR 176 (E), 02.04.1996)	B	200	100	60	80	80	
Method of analysis			IS-5182 PART 4:2005	IS-5182 PART 23:2006	USEPA CFR 40, Appendix L to Part 50	IS-5182 PART 2:2001	IS-5182 PART 6:2006	
Uncertainty Range (in µg/m³)				±19.04		±0.0687	±0.4420	
Station Name (Code)	Station category	Date of sampling	Date of analysis					
01. Manager Office	A-O	02.05.2023	08.05.2023	472	231	67	23	28	
		05.05.2023	09.05.2023	457	233	66	24	26	
		10.05.2023	15.05.2023	473	224	58	26	27	
		12.05.2023	17.05.2023	468	186	56	27	28	
		16.05.2023	22.05.2023	454	188	57	26	26	
		18.05.2023	23.05.2023	456	176	56	27	29	
		19.05.2023	25.05.2023	438	154	54	26	32	
		23.05.2023	29.05.2023	459	174	56	25	31	
		25.05.2023	01.06.2023	462	189	59	27	35	
02. Near Loading Point	A-O	02.05.2023	08.05.2023	402	184	56	27	31	
		05.05.2023	09.05.2023	415	186	55	26	33	
		10.05.2023	15.05.2023	432	185	66	29	34	
		12.05.2023	17.05.2023	481	178	58	24	36	
		16.05.2023	22.05.2023	422	186	69	26	35	
		18.05.2023	23.05.2023	423	184	65	28	33	
		19.05.2023	25.05.2023	431	183	63	26	36	
		23.05.2023	29.05.2023	448	168	57	24	34	
		25.05.2023	01.06.2023	436	175	53	23	36	

Analyzed by | Checked by | Manager-Environment

Note: 1) The results above relate to the samples tested.
2) This report cannot be reproduced in part or full without the written permission of the HOD (Env), CMPDI Bilaspur, RI-V.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V,
Phone: (07815) 271646, email: rdri5.cmpdi@coalindia.in,
website: www.cmpdi.co.in

AIR QUALITY REPORT

Month	MAY	Area	SOHAGPUR	Report No	BSP/SGP/2023/05

Name of the Customer	South Eastern Coalfields Ltd, Bilaspur	Date of Issue	21.06.2023
Name of the Project	SHARDA O.C.M	Sample Reference No.	SGP-03,04

Parameter			PM_{100}	PM_{10}	$PM_{2.5}$	SO_2	NO_2	Remarks
Limit (in µg/m³)-24 hrs	Industrial Zone -(G.S.R. 742(E), dated 25.09.2000)	A-O	600	300	-	120	120	
		A-N	500	250	-	120	120	
	Residential Zone-(G.S.R. 826(E), dated 16.11.2009 and GSR 176 (E), 02.04.1996)	B	200	100	60	80	80	
Method of analysis			IS-5182 PART 4:2005	IS-5182 PART 23:2006	USEPA CFR 40, Appendix L to Part 50	IS-5182 PART 2:2001	IS-5182 PART 6:2006	
Uncertainty Range (in µg/m³)				±19.04		±0.0687	±0.4420	
Station Name (Code)	Station category	Date of sampling	Date of analysis					
3. Near Sharda Temple (Highwall Workshop)	A-O	03.05.2023	08.05.2023	482	237	67	27	29	
		05.05.2023	09.05.2023	463	236	66	24	31	
		10.05.2023	15.05.2023	478	235	58	26	30	
		12.05.2023	17.05.2023	456	186	59	26	32	
		16.05.2023	22.05.2023	479	198	57	28	38	
		18.05.2023	23.05.2023	477	179	56	26	32	
		19.05.2023	25.05.2023	436	156	58	27	33	
		23.05.2023	29.05.2023	475	168	54	21	33	
		25.05.2023	01.06.2023	456	157	56	29	34	
4.Transport Office	A-O	03.05.2023	08.05.2023	378	197	57	27	37	
		05.05.2023	09.05.2023	433	176	66	29	36	
		10.05.2023	15.05.2023	439	188	68	26	38	
		12.05.2023	17.05.2023	428	179	57	26	34	
		16.05.2023	22.05.2023	435	184	66	28	36	
		18.05.2023	23.05.2023	451	186	66	29	33	
		19.05.2023	25.05.2023	441	188	68	26	34	
		23.05.2023	29.05.2023	447	158	62	24	34	
		25.05.2023	01.06.2023	449	172	56	26	31	

Analyzed by | Checked by | Manager-Environment

Note: 1) The results above relate to the samples tested.
2) This report cannot be reproduced in part or full without the written permission of the HOD (Env), CMPDI Bilaspur, RI-V.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V,
Phone: (07815) 271646, email: rdri5.cmpdi@coalindia.in,
website: www.cmpdi.co.in

AIR QUALITY REPORT

Month	MAY	Area	SOHAGPUR	Report No	BSP/SGP/2023/05

Name of the Customer	South Eastern Coalfields Ltd, Bilaspur	Date of Issue	21.06.2023
Name of the Project	SHARDA O.C.M	Sample Reference No.	SGP-05,06

Parameter			PM_{100}	PM_{10}	$PM_{2.5}$	SO_2	NO_2	Remarks
Limit (in µg/m³)-24 hrs	Industrial Zone -(G.S.R. 742(E), dated 25.09.2000)	A-O	600	300	-	120	120	
		A-N	500	250	-	120	120	
	Residential Zone-(G.S.R. 826(E), dated 16.11.2009 and GSR 176 (E), 02.04.1996)	B	200	100	60	80	80	
Method of analysis			IS-5182 PART 4:2005	IS-5182 PART 23:2006	USEPA CFR 40, Appendix L to Part 50	IS-5182 PART 2:2001	IS-5182 PART 6:2006	
Uncertainty Range (in µg/m³)				±19.04		±0.0687	±0.4420	

Station Name (Code)	Station category	Date of sampling	Date of analysis						
5.Bakhi Village	B	03.05.2023	08.05.2023	158	67	47	23	26	
		05.05.2023	09.05.2023	161	65	36	24	29	
		10.05.2023	15.05.2023	153	66	48	20	24	
		12.05.2023	17.05.2023	149	58	49	21	26	
		16.05.2023	22.05.2023	147	66	44	24	23	
		18.05.2023	23.05.2023	146	55	46	22	24	
		19.05.2023	25.05.2023	148	64	43	23	25	
		23.05.2023	29.05.2023	151	71	47	23	29	
		25.05.2023	01.06.2023	166	73	45	24	23	
6. Rungta Colony Dispensary	B	03.05.2023	08.05.2023	168	67	48	24	33	
		05.05.2023	09.05.2023	159	76	49	25	27	
		10.05.2023	15.05.2023	154	74	55	26	28	
		12.05.2023	17.05.2023	165	75	44	25	36	
		16.05.2023	22.05.2023	156	63	46	28	34	
		18.05.2023	23.05.2023	153	85	48	29	35	
		19.05.2023	25.05.2023	155	74	46	23	33	
		23.05.2023	29.05.2023	149	68	45	24	30	
		25.05.2023	01.06.2023	154	63	44	28	35	

Analyzed by | Checked by | Manager-Environment

Note: 1) The results above relate to the samples tested.
2) This report cannot be reproduced in part or full without the written permission of the HOD (Env), CMPDI Bilaspur, RI-V.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V,
Phone: (07815) 271646, email: rdri5.cmpdi@coalindia.in,
website: www.cmpdi.co.in

AIR QUALITY REPORT

Month	MAY	Area	SOHAGPUR	Report No	BSP/SGP/2023/05

Name of the Customer	South Eastern Coalfields Ltd, Bilaspur	Date of Issue	21.06.2023
Name of the Project	SHARDA O.C.M	Sample Reference No.	SGP-07,08

Parameter			PM_{100}	PM_{10}	$PM_{2.5}$	SO_2	NO_2	Remarks
Limit (in µg/m³)-24 hrs	Industrial Zone -(G.S.R. 742(E), dated 25.09.2000)	A-O	600	300	-	120	120	
		A-N	500	250	-	120	120	
	Residential Zone-(G.S.R. 826(E), dated 16.11.2009 and GSR 176 (E), 02.04.1996)	B	200	100	60	80	80	
Method of analysis			IS-5182 PART 4:2005	IS-5182 PART 23:2006	USEPA CFR 40, Appendix L to Part 50	IS-5182 PART 2:2001	IS-5182 PART 6:2006	
Uncertainty Range (in µg/m³)				±19.04		±0.0687	±0.4420	

Station Name (Code)	Station category	Date of sampling	Date of analysis						
7.Rungta Colony Filter Plant	B	03.05.2023	08.05.2023	152	74	44	24	27	
		07.05.2023	09.05.2023	151	65	45	22	26	
		10.05.2023	15.05.2023	156	63	46	22	25	
		12.05.2023	17.05.2023	157	55	47	24	27	
		16.05.2023	22.05.2023	153	66	46	25	26	
		18.05.2023	23.05.2023	155	64	48	23	28	
		19.05.2023	25.05.2023	176	73	43	23	26	
		23.05.2023	29.05.2023	169	74	44	24	35	
		26.05.2023	02.06.2023	166	64	42	24	33	
8.Bakho Village	B	03.05.2023	08.05.2023	176	67	45	27	32	
		08.05.2023	09.05.2023	165	76	47	26	34	
		11.05.2023	15.05.2023	154	73	46	25	28	
		15.05.2023	17.05.2023	166	75	48	23	33	
		16.05.2023	22.05.2023	158	68	36	24	34	
		18.05.2023	23.05.2023	153	76	46	22	25	
		19.05.2023	25.05.2023	157	77	43	25	29	
		24.05.2023	29.05.2023	151	76	41	24	35	
		26.05.2023	02.06.2023	159	66	41	23	28	

Analyzed by | Checked by | Manager-Environment

Note: 1) The results above relate to the samples tested.
2) This report cannot be reproduced in part or full without the written permission of the HOD (Env), CMPDI Bilaspur, RI-V.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V,
Phone: (07815) 271646, email: rdri5.cmpdi@coalindia.in,
website: www.cmpdi.co.in

cmpdi 54 A Mini-Ratna Company

AIR QUALITY REPORT

Month	**MAY**	Area	**SOHAGPUR**	Report No	**BSP/SGP/2023/05**

Name of the Customer	**South Eastern Coalfields Ltd, Bilaspur**	Date of Issue	**21.06.2023**
Name of the Project	**AMLAI OCM**	Sample Reference No.	**SAOA1- SAOA2**

Parameter			PM_{100}	PM_{10}	$PM_{2.5}$	SO_2	NO_2	**Remarks**
Limit (in µg/m³)-24 hrs	**Industrial Zone -(G.S.R. 742(E), dated 25.09.2000)**	**A-O**	**600**	**300**	**-**	**120**	**120**	
		A-N	**500**	**250**	**-**	**120**	**120**	
	Residential Zone-(G.S.R. 826(E), dated 16.11.2009 and GSR 176 (E), 02.04.1996)	**B**	**200**	**100**	**60**	**80**	**80**	
Method of analysis			IS-5182 PART 4 :2005	IS-5182 PART 23 :2006	USEPA CFR 40, Appendix L to Part 50	IS-5182 PART 2 :2001	IS-5182 PART 6 :2006	
Uncertainty Range (in µg/m³)				±19.04		±0.0687	±0.4420	

Station Name (Code)	**Station category**	**Date of sampling**	**Date of analysis**	Value in **µg/m³**	Value in **µg/m³**	Value in **µg/m³**	Value in **µg/m³**	Value in **µg/m³**	
1. Workshop Amlai	**A-O**	**02.05.2023**	**13.05.2023**	230	76	50	17	20	
		04.05.2023	**13.05.2023**	231	72	47	17	22	
		08.05.2023	**16.05.2023**	233	79	48	16	21	
		10.05.2023	**16.05.2023**	232	79	48	16	21	
		12.05.2023	**16.05.2023**	231	87	49	16	20	
		17.05.2023	**23.05.2023**	229	71	53	18	22	
		19.05.2023	**23.05.2023**	231	87	49	16	20	
		24.05.2023	**29.05.2023**	230	72	50	17	21	
		26.05.2023	**30.05.2023**	229	71	53	18	22	
2. Weigh Bridge Amlai	**A-O**	**02.05.2023**	**13.05.2023**	231	79	48	16	21	
		04.05.2023	**13.05.2023**	227	72	50	17	21	
		08.05.2023	**16.05.2023**	228	71	53	18	22	
		10.05.2023	**16.05.2023**	230	72	50	17	21	
		12.05.2023	**16.05.2023**	234	72	55	17	21	
		17.05.2023	**23.05.2023**	232	80	49	17	22	
		19.05.2023	**23.05.2023**	227	71	49	18	20	
		24.05.2023	**29.05.2023**	226	72	49	18	20	
		26.05.2023	**30.05.2023**	227	71	48	19	21	

Analyzed by | Checked by | Manager-Environment

Note: 1) The results above relate to the samples tested.
2) This report cannot be reproduced in part or full without the written permission of the HOD (Env), CMPDI Bilaspur, RI-V.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V,
Phone: (07815) 271646, email: rdri5.cmpdi@coalindia.in,
website: www.cmpdi.co.in

cmpdi 55 A Mini-Ratna Company

AIR QUALITY REPORT

Month	**MAY**	Area	**SOHAGPUR**	Report No	**BSP/SGP/2023/05**

Name of the Customer	**South Eastern Coalfields Ltd, Bilaspur**	Date of Issue	**21.06.2023**
Name of the Project	**AMLAI OCM**	Sample Reference No.	**SAOA3- SAOA4**

Parameter			PM_{100}	PM_{10}	$PM_{2.5}$	SO_2	NO_2	**Remarks**
Limit (in µg/m³)-24 hrs	**Industrial Zone -(G.S.R. 742(E), dated 25.09.2000)**	**A-O**	**600**	**300**	**-**	**120**	**120**	
		A-N	**500**	**250**	**-**	**120**	**120**	
	Residential Zone-(G.S.R. 826(E), dated 16.11.2009 and GSR 176 (E), 02.04.1996)	**B**	**200**	**100**	**60**	**80**	**80**	
Method of analysis			IS-5182 PART 4 :2005	IS-5182 PART 23 :2006	USEPA CFR 40, Appendix L to Part 50	IS-5182 PART 2 :2001	IS-5182 PART 6 :2006	
Uncertainty Range (in µg/m³)				±19.04		±0.0687	±0.4420	

Station Name (Code)	**Station category**	**Date of sampling**	**Date of analysis**	Value in µg/m³	Value in µg/m³	Value in µg/m³	Value in µg/m³	Value in µg/m³	
3. Electrical Substation	**A-O**	**02.05.2023**	**13.05.2023**	217	72	52	17	22	
		04.05.2023	**13.05.2023**	234	71	49	18	25	
		08.05.2023	**16.05.2023**	233	77	53	19	22	
		10.05.2023	**16.05.2023**	218	70	53	18	26	
		12.05.2023	**16.05.2023**	232	72	51	17	24	
		17.05.2023	**23.05.2023**	224	71	53	18	27	
		19.05.2023	**23.05.2023**	219	70	51	19	25	
		24.05.2023	**29.05.2023**	229	71	51	18	24	
		26.05.2023	**30.05.2023**	229	79	51	18	20	
4. Workshop Dhanpuri	**A-O**	**02.05.2023**	**13.05.2023**	230	75	53	19	22	
		04.05.2023	**13.05.2023**	231	77	52	20	23	
		09.05.2023	**16.05.2023**	229	76	55	19	22	
		11.05.2023	**16.05.2023**	232	72	53	20	23	
		15.05.2023	**23.05.2023**	234	71	54	19	24	
		17.05.2023	**23.05.2023**	232	72	56	18	22	
		19.05.2023	**23.05.2023**	230	70	51	17	22	
		24.05.2023	**29.05.2023**	229	75	51	16	20	
		26.05.2023	**30.05.2023**	228	76	52	18	21	

Analyzed by Checked by Manager-Environment

Note: 1) The results above relate to the samples tested.
2) This report cannot be reproduced in part or full without the written permission of the HOD (Env), CMPDI Bilaspur, RI-V.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V,
Phone: (07815) 271646, email: rdri5.cmpdi@coalindia.in,
website: www.cmpdi.co.in

cmpdi 56 A Mini-Ratna Company

AIR QUALITY REPORT

Month	**MAY**	Area	**SOHAGPUR**	Report No	**BSP/SGP/2023/05**

Name of the Customer	**South Eastern Coalfields Ltd, Bilaspur**	Date of Issue	**21.06.2023**
Name of the Project	**AMLAI OCM**	Sample Reference No.	**SAOA5- SAOA6**

Parameter			**PM_{100}**	**PM_{10}**	**$PM_{2.5}$**	**SO_2**	**NO_2**	**Remarks**
Limit (in µg/m³)-24 hrs	**Industrial Zone -(G.S.R. 742(E), dated 25.09.2000)**	**A-O**	**600**	**300**	**-**	**120**	**120**	
		A-N	**500**	**250**	**-**	**120**	**120**	
	Residential Zone-(G.S.R. 826(E), dated 16.11.2009 and GSR 176 (E), 02.04.1996)	**B**	**200**	**100**	**60**	**80**	**80**	
Method of analysis			IS-5182 PART 4 :2005	IS-5182 PART 23 :2006	USEPA CFR 40, Appendix L to Part 50	IS-5182 PART 2 :2001	IS-5182 PART 6 :2006	
Uncertainty Range (in µg/m³)				±19.04		±0.0687	±0.4420	

Station Name (Code)	**Station category**	**Date of sampling**	**Date of analysis**	Value in **µg/m³**	Value in **µg/m³**	Value in **µg/m³**	Value in **µg/m³**	Value in **µg/m³**	
5. Bemhouri Village (South)	**B**	**02.05.2023**	**13.05.2023**	175	81	54	20	24	
		04.05.2023	**13.05.2023**	172	80	55	19	25	
		09.05.2023	**16.05.2023**	178	82	57	18	26	
		11.05.2023	**16.05.2023**	171	79	55	20	26	
		15.05.2023	**23.05.2023**	173	80	56	19	27	
		17.05.2023	**23.05.2023**	172	79	57	20	25	
		19.05.2023	**23.05.2023**	174	82	56	18	24	
		24.05.2023	**29.05.2023**	175	81	57	19	25	
		26.05.2023	**30.05.2023**	174	81	55	20	26	
6. Sanjay Nagar Colony (East)	**B**	**03.05.2023**	**13.05.2023**	186	80	56	19	26	
		05.05.2023	**13.05.2023**	184	75	57	18	27	
		09.05.2023	**16.05.2023**	186	77	55	19	25	
		11.05.2023	**16.05.2023**	188	76	57	19	26	
		15.05.2023	**23.05.2023**	185	79	56	18	25	
		17.05.2023	**23.05.2023**	186	78	57	20	26	
		19.05.2023	**23.05.2023**	185	79	55	18	27	
		24.05.2023	**29.05.2023**	189	80	55	20	22	
		26.05.2023	**30.05.2023**	188	79	54	21	20	

Analyzed by | Checked by | Manager-Environment

Note: 1) The results above relate to the samples tested.
2) This report cannot be reproduced in part or full without the written permission of the HOD (Env), CMPDI Bilaspur, RI-V.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V,
Phone: (07815) 271646, email: rdri5.cmpdi@coalindia.in,
website: www.cmpdi.co.in

AIR QUALITY REPORT

Month	**MAY**	Area	**SOHAGPUR**	Report No	**BSP/SGP/2023/05**

Name of the Customer	**South Eastern Coalfields Ltd, Bilaspur**	Date of Issue	**21.06.2023**
Name of the Project	**AMLAI OCM**	Sample Reference No.	**SAOA7- SAOA8**

Parameter			PM_{100}	PM_{10}	$PM_{2.5}$	SO_2	NO_2	**Remarks**
Limit (in µg/m³)-24 hrs	**Industrial Zone -(G.S.R. 742(E), dated 25.09.2000)**	**A-O**	**600**	**300**	**-**	**120**	**120**	
		A-N	**500**	**250**	**-**	**120**	**120**	
	Residential Zone-(G.S.R. 826(E), dated 16.11.2009 and GSR 176 (E), 02.04.1996)	**B**	**200**	**100**	**60**	**80**	**80**	
Method of analysis			IS-5182 PART 4 :2005	IS-5182 PART 23 :2006	USEPA CFR 40, Appendix L to Part 50	IS-5182 PART 2 :2001	IS-5182 PART 6 :2006	
Uncertainty Range (in µg/m³)				±19.04		±0.0687	±0.4420	

Station Name (Code)	**Station category**	**Date of sampling**	**Date of analysis**	Value in µg/m³	Value in µg/m³	Value in µg/m³	Value in µg/m³	Value in µg/m³	
7. Amlai CISF Camp (North)	**B**	**03.05.2023**	**13.05.2023**	197	75	58	17	25	
		05.05.2023	**13.05.2023**	198	77	57	19	26	
		09.05.2023	**16.05.2023**	196	76	57	18	27	
		11.05.2023	**16.05.2023**	195	75	59	19	25	
		16.05.2023	**23.05.2023**	195	74	59	16	26	
		18.05.2023	**23.05.2023**	196	77	57	17	26	
		22.05.2023	**30.05.2023**	196	78	59	15	27	
		25.05.2023	**30.05.2023**	195	75	57	19	28	
		27.05.2023	**30.05.2023**	183	86	58	20	24	
8. Bangawar Colony	**B**	**03.05.2023**	**13.05.2023**	**138**	**62**	**41**	**14**	**18**	
		05.05.2023	**13.05.2023**	**142**	**50**	**35**	**20**	**22**	
		10.05.2023	**16.05.2023**	**143**	**57**	**43**	**18**	**23**	
		12.05.2023	**16.05.2023**	**146**	**60**	**40**	**17**	**21**	
		16.05.2023	**23.05.2023**	**144**	**63**	**42**	**13**	**16**	
		18.05.2023	**23.05.2023**	**138**	**55**	**36**	**16**	**17**	
		23.05.2023	**30.05.2023**	**152**	**53**	**38**	**16**	**19**	
		25.05.2023	**30.05.2023**	**156**	**59**	**34**	**14**	**16**	
		27.05.2023	**30.05.2023**	**140**	**58**	**37**	**11**	**15**	

Analyzed by | Checked by | Manager-Environment

Note: 1) The results above relate to the samples tested.
2) This report cannot be reproduced in part or full without the written permission of the HOD (Env), CMPDI Bilaspur, RI-V.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V,
Phone: (07815) 271646, email: rdri5.cmpdi@coalindia.in,
website: www.cmpdi.co.in

AIR QUALITY REPORT

Month	**MAY**	Area	**SOHAGPUR**	Report No	**BSP/SGP/2023/05**

Name of the Customer	**South Eastern Coalfields Ltd, Bilaspur**	Date of Issue	**21.06.2023**
Name of the Project	**AMLAI OCM**	Sample Reference No.	**SAOA9**

Parameter			**PM_{100}**	**PM_{10}**	**$PM_{2.5}$**	**SO_2**	**NO_2**	**Remarks**
Limit (in µg/m³)-24 hrs	**Industrial Zone -(G.S.R. 742(E), dated 25.09.2000)**	**A-O**	**600**	**300**	**-**	**120**	**120**	
		A-N	**500**	**250**	**-**	**120**	**120**	
	Residential Zone-(G.S.R. 826(E), dated 16.11.2009 and GSR 176 (E), 02.04.1996)	**B**	**200**	**100**	**60**	**80**	**80**	
Method of analysis			IS-5182 PART 4 :2005	IS-5182 PART 23 :2006	USEPA CFR 40, Appendix L to Part 50	IS-5182 PART 2 :2001	IS-5182 PART 6 :2006	
Uncertainty Range (in µg/m³)				±19.04		±0.0687	±0.4420	

Station Name (Code)	**Station category**	**Date of sampling**	**Date of analysis**	Value in **µg/m³**	Value in **µg/m³**	Value in **µg/m³**	Value in **µg/m³**	Value in **µg/m³**	
9. Silpari Village	**B**	**03.05.2023**	**13.05.2023**	180	88	61	20	246	
		05.05.2023	**13.05.2023**	181	86	60	19	26	
		09.05.2023	**16.05.2023**	186	90	61	19	25	
		11.05.2023	**16.05.2023**	182	88	62	18	24	
		16.05.2023	**23.05.2023**	184	86	61	20	26	
		18.05.2023	**23.05.2023**	182	88	61	19	25	
		22.05.2023	**30.05.2023**	185	85	60	19	24	
		25.05.2023	**30.05.2023**	187	84	57	18	22	
		27.05.2023	**30.05.2023**	187	84	57	18	22	

Analyzed by | Checked by | Manager-Environment

Note: 1) The results above relate to the samples tested.
2) This report cannot be reproduced in part or full without the written permission of the HOD (Env), CMPDI Bilaspur, RI-V.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V,
Phone: (07815) 271646, email: rdri5.cmpdi@coalindia.in,
website: www.cmpdi.co.in

AIR QUALITY REPORT

Month	MAY	Area	SOHAGPUR	Report No	BSP/SGP/2023/05

Name of the Customer	South Eastern Coalfields Ltd, Bilaspur	Date of Issue	21.06.2023
Name of the Project	DHANPURI OCM	Sample Reference No.	1-2

Parameter			PM_{100}	PM_{10}	$PM_{2.5}$	SO_2	NO_2	Remarks
Limit (in µg/m³)-24 hrs	Industrial Zone -(G.S.R. 742(E), dated 25.09.2000)	A-O	600	300	-	120	120	
		A-N	500	250	-	120	120	
	Residential Zone-(G.S.R. 826(E), dated 16.11.2009 and GSR 176 (E), 02.04.1996)	B	200	100	60	80	80	
Method of analysis			IS-5182 PART 4:2005	IS-5182 PART 23:2006	USEPA CFR 40, Appendix L to Part 50	IS-5182 PART 2:2001	IS-5182 PART 6:2006	
Uncertainty Range (in µg/m³)				±19.04		±0.0687	±0.4420	

Station Name (Code)	Station category	Date of sampling	Date of analysis						
1. Dhanpuri OC Sector D	A-O	03.05.2023	06.05.2023	349	167	70	29	30	
		05.05.2023	08.05.2023	449	213	67	30	32	
		09.05.2023	11.05.2023	431	245	73	33	36	
		11.05.2023	13.05.2023	427	176	66	27	30	
		16.05.2023	18.05.2023	369	148	78	29	34	
		18.05.2023	20.05.2023	397	144	69	28	31	
		23.05.2023	25.05.2023	416	173	70	27	30	
		25.05.2023	27.05.2023	472	182	67	25	29	
		27.05.2023	29.05.2023	410	238	67	26	32	
2. Weigh Bridge Amlai	A-O	02.05.2023	13.05.2023	221	79	48	16	21	
		04.05.2023	13.05.2023	227	72	47	17	21	
		08.05.2023	16.05.2023	228	71	53	18	22	
		10.05.2023	16.05.2023	220	72	50	17	21	
		12.05.2023	16.05.2023	234	72	55	17	21	
		17.05.2023	23.05.2023	232	80	48	17	22	
		19.05.2023	23.05.2023	227	71	49	18	20	
		24.05.2023	29.05.2023	226	72	47	18	20	
		26.05.2023	30.05.2023	227	71	48	19	21	

Analyzed by | Checked by | Manager-Environment

Note: 1) The results above relate to the samples tested.
2) This report cannot be reproduced in part or full without the written permission of the HOD (Env), CMPDI Bilaspur, RI-V.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V,
Phone: (07815) 271646, email: rdri5.cmpdi@coalindia.in,
website: www.cmpdi.co.in

cmpdi 60 A Mini-Ratna Company

AIR QUALITY REPORT

Month	MAY	Area	SOHAGPUR	Report No	BSP/SGP/2023/05

Name of the Customer	South Eastern Coalfields Ltd, Bilaspur	Date of Issue	21.06.2023
Name of the Project	DHANPURI OCM	Sample Reference No.	3-4

Parameter			PM_{100}	PM_{10}	$PM_{2.5}$	SO_2	NO_2	Remarks
Limit (in µg/m³)-24 hrs	Industrial Zone -(G.S.R. 742(E), dated 25.09.2000)	A-O	600	300	-	120	120	
		A-N	500	250	-	120	120	
	Residential Zone-(G.S.R. 826(E), dated 16.11.2009 and GSR 176 (E), 02.04.1996)	B	200	100	60	80	80	
Method of analysis			IS-5182 PART 4:2005	IS-5182 PART 23:2006	USEPA CFR 40, Appendix L to Part 50	IS-5182 PART 2:2001	IS-5182 PART 6:2006	
Uncertainty Range (in µg/m³)				±19.04		±0.0687	±0.4420	

Station Name (Code)	Station category	Date of sampling	Date of analysis						
3. Electrical Sub Station	A-O	02.05.2023	13.05.2023	217	72	52	17	22	
		04.05.2023	13.05.2023	234	71	49	16	25	
		08.05.2023	16.05.2023	233	77	53	19	22	
		10.05.2023	16.05.2023	218	70	53	18	26	
		12.05.2023	16.05.2023	232	72	51	17	24	
		17.05.2023	23.05.2023	224	71	53	18	27	
		19.05.2023	23.05.2023	219	70	51	19	25	
		24.05.2023	29.05.2023	229	71	47	18	24	
		26.05.2023	30.05.2023	229	79	51	17	20	
4. Workshop Dhanpuri	A-O	02.05.2023	13.05.2023	230	75	53	19	22	
		04.05.2023	13.05.2023	231	77	52	20	23	
		09.05.2023	16.05.2023	229	76	55	19	22	
		11.05.2023	16.05.2023	232	72	53	20	23	
		15.05.2023	23.05.2023	234	71	54	19	24	
		17.05.2023	23.05.2023	232	72	56	18	22	
		19.05.2023	23.05.2023	230	70	51	17	22	
		24.05.2023	29.05.2023	229	75	51	16	20	
		26.05.2023	30.05.2023	228	76	52	18	21	

Analyzed by | Checked by | Manager-Environment

Note: 1) The results above relate to the samples tested.
2) This report cannot be reproduced in part or full without the written permission of the HOD (Env), CMPDI Bilaspur, RI-V.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V,
Phone: (07815) 271646, email: rdri5.cmpdi@coalindia.in,
website: www.cmpdi.co.in

cmpdi
A Mini-Ratna Company

AIR QUALITY REPORT

Month	MAY	Area	SOHAGPUR	Report No	BSP/SGP/2023/05

Name of the Customer	South Eastern Coalfields Ltd, Bilaspur	Date of Issue	21.06.2023
Name of the Project	DHANPURI OCM	Sample Reference No.	5-6

Parameter				PM_{100}	PM_{10}	$PM_{2.5}$	SO_2	NO_2	Remarks
Limit (in µg/m³)-24 hrs	Industrial Zone -(G.S.R. 742(E), dated 25.09.2000)	A-O		600	300	-	120	120	
		A-N		500	250	-	120	120	
	Residential Zone-(G.S.R. 826(E), dated 16.11.2009 and GSR 176 (E), 02.04.1996)	B		200	100	60	80	80	
Method of analysis				IS-5182 PART 4:2005	IS-5182 PART 23:2006	USEPA CFR 40, Appendix L to Part 50	IS-5182 PART 2:2001	IS-5182 PART 6:2006	
Uncertainty Range (in µg/m³)					±19.04		±0.0687	±0.4420	
Station Name (Code)	Station category	Date of sampling	Date of analysis						
5. Bemhouri Village(South)	B	02.05.2023	13.05.2023	175	81	54	20	24	
		04.05.2023	13.05.2023	172	80	55	19	25	
		09.05.2023	16.05.2023	178	82	57	18	26	
		11.05.2023	16.05.2023	171	79	55	20	26	
		15.05.2023	23.05.2023	173	80	56	19	27	
		17.05.2023	23.05.2023	172	79	57	20	25	
		19.05.2023	23.05.2023	174	82	56	18	24	
		24.05.2023	29.05.2023	175	81	57	19	25	
		26.05.2023	30.05.2023	174	81	55	20	26	
6. Sanjay Nagar Colony (East)	B	03.05.2023	13.05.2023	184	80	53	19	26	
		05.05.2023	13.05.2023	184	75	57	18	27	
		09.05.2023	16.05.2023	186	77	55	19	25	
		11.05.2023	16.05.2023	188	76	56	19	26	
		15.05.2023	23.05.2023	185	79	56	18	25	
		17.05.2023	23.05.2023	186	78	57	20	26	
		19.05.2023	23.05.2023	185	79	55	18	27	
		24.05.2023	29.05.2023	189	80	55	20	22	
		26.05.2023	30.05.2023	188	79	54	21	20	

Analyzed by | Checked by | Manager-Environment

Note: 1) The results above relate to the samples tested.
2) This report cannot be reproduced in part or full without the written permission of the HOD (Env), CMPDI Bilaspur, RI-V.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V,
Phone: (07815) 271646, email: rdri5.cmpdi@coalindia.in,
website: www.cmpdi.co.in

cmpdi
A Mini-Ratna Company

AIR QUALITY REPORT

Month	MAY	Area	SOHAGPUR	Report No	BSP/SGP/2023/05

Name of the Customer	South Eastern Coalfields Ltd, Bilaspur	Date of Issue	21.06.2023
Name of the Project	Dhanpuri OCM	Sample Reference No.	7-8

Parameter			PM_{100}	PM_{10}	$PM_{2.5}$	SO_2	NO_2	Remarks
Limit (in µg/m³)-24 hrs	Industrial Zone -(G.S.R. 742(E), dated 25.09.2000)	A-O	600	300	-	120	120	
		A-N	500	250	-	120	120	
	Residential Zone-(G.S.R. 826(E), dated 16.11.2009 and GSR 176 (E), 02.04.1996)	B	200	100	60	80	80	
Method of analysis			IS-5182 PART 4:2005	IS-5182 PART 23:2006	USEPA CFR 40, Appendix L to Part 50	IS-5182 PART 2:2001	IS-5182 PART 6:2006	
Uncertainty Range (in µg/m³)				±19.04		±0.0687	±0.4420	

Station Name (Code)	Station category	Date of sampling	Date of analysis						
7. Amlai CISF Camp(North)	B	03.05.2023	13.05.2023	197	75	58	17	25	
		05.05.2023	13.05.2023	198	77	57	19	26	
		09.05.2023	16.05.2023	196	76	57	18	27	
		11.05.2023	16.05.2023	195	75	57	19	25	
		16.05.2023	23.05.2023	195	74	59	16	26	
		18.05.2023	23.05.2023	196	77	57	17	26	
		22.05.2023	30.05.2023	196	78	59	15	27	
		25.05.2023	30.05.2023	195	75	57	19	28	
		27.05.2023	30.05.2023	183	86	58	20	24	
8. Silpari Village	B	03.05.2023	13.05.2023	180	88	61	20	246	
		05.05.2023	13.05.2023	181	86	60	19	26	
		09.05.2023	16.05.2023	186	90	61	19	25	
		11.05.2023	16.05.2023	182	88	62	18	24	
		16.05.2023	23.05.2023	184	86	61	20	26	
		18.05.2023	23.05.2023	182	88	61	19	25	
		22.05.2023	30.05.2023	185	85	60	19	24	
		25.05.2023	30.05.2023	187	84	57	18	22	
		27.05.2023	30.05.2023	187	84	57	18	22	

Analyzed by | Checked by | Manager-Environment

Note: 1) The results above relate to the samples tested.
2) This report cannot be reproduced in part or full without the written permission of the HOD (Env), CMPDI Bilaspur, RI-V.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V,
Phone: (07815) 271646, email: rdri5.cmpdi@coalindia.in,
website: www.cmpdi.co.in

cmpdi
A Mini-Ratna Company

AIR QUALITY REPORT

423

Month	MAY	Area	SOHAGPUR	Report No	BSP/SGP/2023/05

Name of the Customer	South Eastern Coalfields Ltd, Bilaspur	Date of Issue	21.06.2023
Name of the Project	BATURA OCM	Sample Reference No.	1-2

Parameter				PM_{100}	PM_{10}	$PM_{2.5}$	SO_2	NO_2	Remarks
Limit (in µg/m³)-24	Industrial Zone -(G.S.R. 742(E), dated 25.09.2000)		A-O	600	300	-	120	120	
			A-N	500	250	-	120	120	
	Residential Zone-(G.S.R. 826(E), dated 16.11.2009 and GSR 176 (E), 02.04.1996)		B	200	100	60	80	80	
Method of analysis				IS-5182 PART 4:2005	IS-5182 PART 23:2006	USEPA CFR 40, Appendix L to Part 50	IS-5182 PART 2:2001	IS-5182 PART 6:2006	
Uncertainty Range (in µg/m³)					±19.04		±0.0687	±0.4420	
Station Name (Code)	Station category	Date of sampling	Date of analysis						
1.Mine Site Office (Khanda Village)	A-N	04.05.2023	08.05.2023	372	156	55	28	32	
		09.05.2023	11.05.2023	479	130	48	30	36	
		11.05.2023	13.05.2023	374	151	55	28	29	
		15.05.2023	17.05.2023	477	156	60	27	32	
		17.05.2023	19.05.2023	263	154	57	32	35	
		18.05.2023	20.05.2023	376	165	56	28	30	
		22.05.2023	24.05.2023	367	170	60	22	25	
		24.05.2023	26.05.2023	423	167	52	20	26	
		26.05.2023	29.05.2023	443	138	58	27	33	
2. Rampur Village	B	04.05.2023	08.05.2023	139	52	31	23	28	
		09.05.2023	11.05.2023	146	63	33	21	25	
		11.05.2023	13.05.2023	135	57	40	24	28	
		15.05.2023	17.05.2023	150	56	32	27	29	
		17.05.2023	19.05.2023	138	47	29	23	25	
		18.05.2023	20.05.2023	126	56	32	22	23	
		22.05.2023	24.05.2023	164	62	41	21	26	
		24.05.2023	26.05.2023	161	61	38	20	24	
		26.05.2023	29.05.2023	126	59	39	24	29	

Analyzed by | Checked by | Manager-Environment

Note: 1) The results above relate to the samples tested.
2) This report cannot be reproduced in part or full without the written permission of the HOD (Env), CMPDI Bilaspur, RI-V.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V,
Phone: (07815) 271646, email: rdri5.cmpdi@coalindia.in,
website: www.cmpdi.co.in

cmpdi 64 A Mini-Ratna Company

AIR QUALITY REPORT

Month	MAY	Area	SOHAGPUR	Report No	BSP/SGP/2023/05

Name of the Customer	South Eastern Coalfields Ltd, Bilaspur	Date of Issue	21.06.2023
Name of the Project	BATURA OCM	Sample Reference No.	3-4

Parameter				PM_{100}	PM_{10}	$PM_{2.5}$	SO_2	NO_2	Remarks
Limit (in µg/m³)-24 hrs	Industrial Zone -(G.S.R. 742(E), dated 25.09.2000)		A-O	600	300	-	120	120	
			A-N	500	250	-	120	120	
	Residential Zone-(G.S.R. 826(E), dated 16.11.2009 and GSR 176 (E), 02.04.1996)		B	200	100	60	80	80	
Method of analysis				IS-5182 PART 4:2005	IS-5182 PART 23:2006	USEPA CFR 40, Appendix L to Part 50	IS-5182 PART 2:2001	IS-5182 PART 6:2006	
Uncertainty Range (in µg/m³)					±19.04		±0.0687	±0.4420	
Station Name (Code)	**Station category**	**Date of sampling**	**Date of analysis**						
3. Behariya Village	B	04.05.2023	08.05.2023	145	54	33	24	27	
		09.05.2023	11.05.2023	133	55	40	14	19	
		11.05.2023	13.05.2023	137	48	39	23	28	
		15.05.2023	17.05.2023	145	64	40	20	23	
		17.05.2023	19.05.2023	139	52	38	24	30	
		18.05.2023	20.05.2023	135	60	44	25	29	
		22.05.2023	24.05.2023	127	52	31	14	18	
		24.05.2023	26.05.2023	124	50	27	12	18	
		26.05.2023	29.05.2023	154	62	45	25	27	
4. Girba Village	B	04.05.2023	08.05.2023	134	66	39	22	27	
		09.05.2023	11.05.2023	129	59	40	15	18	
		11.05.2023	13.05.2023	143	64	43	24	26	
		15.05.2023	17.05.2023	132	58	40	14	19	
		17.05.2023	19.05.2023	148	69	39	23	28	
		18.05.2023	20.05.2023	135	67	41	13	17	
		22.05.2023	24.05.2023	158	76	38	24	27	
		24.05.2023	26.05.2023	156	74	36	22	28	
		26.05.2023	29.05.2023	129	60	45	15	19	

Analyzed by | Checked by | Manager-Environment

Note: 1) The results above relate to the samples tested.
2) This report cannot be reproduced in part or full without the written permission of the HOD (Env), CMPDI Bilaspur, RI-V.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V,
Phone: (07815) 271646, email: rdri5.cmpdi@coalindia.in,
website: www.cmpdi.co.in

AIR QUALITY REPORT

Month	MAY	Area	SOHAGPUR	Report No	BSP/SGP/2023/05

Name of the Customer	South Eastern Coalfields Ltd, Bilaspur	Date of Issue	21.06.2023
Name of the Project	BATURA OCM	Sample Reference No.	5-6

Parameter			PM_{100}	PM_{10}	$PM_{2.5}$	SO_2	NO_2	Remarks
Limit (in µg/m³)-24 hrs	Industrial Zone -(G.S.R. 742(E), dated 25.09.2000)	A-O	600	300	-	120	120	
		A-N	500	250	-	120	120	
	Residential Zone-(G.S.R. 826(E), dated 16.11.2009 and GSR 176 (E), 02.04.1996)	B	200	100	60	80	80	
Method of analysis			IS-5182 PART 4:2005	IS-5182 PART 23:2006	USEPA CFR 40, Appendix L to Part 50	IS-5182 PART 2:2001	IS-5182 PART 6:2006	
Uncertainty Range (in µg/m³)				±19.04		±0.0687	±0.4420	

Station Name (Code)	Station category	Date of sampling	Date of analysis						
5. Kodaili Village	B	04.05.2023	08.05.2023	120	67	32	22	25	
		09.05.2023	11.05.2023	121	62	35	21	29	
		11.05.2023	13.05.2023	144	71	33	22	26	
		15.05.2023	17.05.2023	127	59	36	13	15	
		17.05.2023	19.05.2023	126	57	33	22	24	
		19.05.2023	20.05.2023	148	69	34	23	25	
		22.05.2023	24.05.2023	126	64	36	21	29	
		24.05.2023	26.05.2023	125	61	34	20	27	
		27.05.2023	29.05.2023	124	67	35	26	25	
6. Parariya village	B	04.05.2023	08.05.2023	132	59	30	22	34	
		09.05.2023	11.05.2023	143	65	31	33	35	
		11.05.2023	13.05.2023	115	57	32	19	21	
		15.05.2023	17.05.2023	139	55	33	12	14	
		17.05.2023	19.05.2023	112	59	34	23	25	
		19.05.2023	20.05.2023	126	56	36	12	15	
		22.05.2023	24.05.2023	147	68	34	22	25	
		24.05.2023	26.05.2023	145	64	32	20	23	
		27.05.2023	29.05.2023	147	57	35	21	26	

Analyzed by | Checked by | Manager-Environment

Note: 1) The results above relate to the samples tested.
2) This report cannot be reproduced in part or full without the written permission of the HOD (Env), CMPDI Bilaspur, RI-V.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V,
Phone: (07815) 271646, email: rdri5.cmpdi@coalindia.in,
website: www.cmpdi.co.in

NOISE QUALITY REPORT

Month	May	Area	Sohagpur	Report No	BSP/SGP/2023/05

Name of the Customer	South Eastern Coalfields Ltd, Bilaspur	Date of Issue	21.06.2023
Name of the Project	Rajendra UG	Sample Reference No.	SRAN1-SRAN8

Parameter			The Noise Pollution (R & C) rules, 2000		Remarks
			Day Time	Night Time	
Limit (in dB(A) Leq	Industrial area	A	75	70	
	Commercial area	B	65	55	
	Residential Area	C	55	45	
	Silence Zone	D	50	40	
Method of analysis	CPCB Protocol For Ambient Level Noise Monitoring				

Station (Code) Station Name	Station category	Date of measurement	Value in dB(A)	Value in dB(A)	
SRAN1. Near Loading Point	A	**11.05.2023**	56.1	51.2	
		26.05.2023	57.6	47.5	
SRAN2. Sub Station	A	**11.05.2023**	56.0	50.5	
		26.05.2023	58.5	49.6	
SRAN3. Near Main Gate	A	**11.05.2023**	55.8	49.6	
		26.05.2023	58.9	53.5	
SRAN4. SAM Office	A	**11.05.2023**	56.3	49.4	
		26.05.2023	56.5	50.5	
SRAN5. Kanhat Village	C	**11.05.2023**	44.6	37.6	
		26.05.2023	42.6	39.4	
SRAN6. Navgaon Village	C	**11.05.2023**	44.2	36.6	
		26.05.2023	43.5	37.6	
SRAN7. Chirhitti Village	C	**11.05.2023**	44.2	34.4	
		26.05.2023	41.5	40.2	
SRAN8. Rajendra Colony	C	**11.05.2023**	51.7	49.4	
		26.05.2023	43.5	38.6	

Sampled by | Checked by | Manager-Environment

Note: 1) The results above relate to the samples tested.
2) This report cannot be reproduced in part or full without the written permission of the HOD (Env), CMPDI Bilaspur, RI-V.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V,
Phone: (07815) 271646, email: rdri5.cmpdi@coalindia.in,
website: www.cmpdi.co.in

NOISE QUALITY REPORT

Month	MAY	Area	SOHAGPUR	Report No	BSP/SGP/2023/05

Name of the Customer	South Eastern Coalfields Ltd, Bilaspur	Date of Issue	21.06.2023
Name of the Project	NAVGAON U/G	Sample Reference No.	09-10

Parameter			The Noise Pollution (R & C) rules, 2000		Remarks
			Day Time	Night Time	
Limit (in dB(A) Leq	Industrial area	A	75	70	
	Commercial area	B	65	55	
	Residential Area	C	55	45	
	Silence Zone	D	50	40	
Method of analysis	CPCB Protocol For Ambient Level Noise Monitoring				

Station (Code) Station Name	Station category	Date of measurement	Value in dB(A)	Value in dB(A)	
9.Mine site office	**A**	**12.05.2023**	61.3	57.5	
		24.05.2023	53.9	48.4	
10. Kanhat village	**C**	**11.05.2023**	44.6	37.6	
		26.05.2023	42.6	39.4	

Sampled by Checked by Manager-Environment

Note: 1) The results above relate to the samples tested.
2) This report cannot be reproduced in part or full without the written permission of the HOD (Env), CMPDI Bilaspur, RI-V.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V,
Phone: (07815) 271646, email: rdri5.cmpdi@coalindia.in,
website: www.cmpdi.co.in

NOISE QUALITY REPORT

Month	MAY	Area	SOHAGPUR	Report No	BSP/SGP/2023/05

Name of the Customer	South Eastern Coalfields Ltd, Bilaspur	Date of Issue	21.06.2023
Name of the Project	Damini UG	Sample Reference No.	N1-N6

Parameter			The Noise Pollution (R & C) rules, 2000		Remarks
			Day Time	Night Time	
Limit (in dB(A) Leq	Industrial area	A	75	70	
	Commercial area	B	65	55	
	Residential Area	C	55	45	
	Silence Zone	D	50	40	
Method of analysis	CPCB Protocol For Ambient Level Noise Monitoring				

Station (Code) Station Name	Station category	Date of measurement	Value in dB(A)	Value in dB(A)	
1. Manager's Office	A	10.05.2023	62.8	53.6	
		23.05.2023	63.5	57.4	
2. Lamp room	A	10.05.2023	63.1	52.0	
		23.05.2023	61.6	57.6	
3. Near Main Gate	A	10.05.2023	62.2	54.3	
		23.05.2023	64.7	59.2	
4. Electric Sub Station	A	10.05.2023	65.7	58.1	
		23.05.2023	56.8	51.8	
5. Khairaha village	C	11.05.2023	53.6	43.6	
		24.05.2023	45.5	41.3	
6. Kudri village	C	11.05.2023	51.5	43.6	
		24.05.2023	45.1	40.1	
7. Kandoha Village	C	10.05.2023	56.6	43.7	
		23.05.2023	46.5	42.1	
8. Siruja Village	C	10.05.2023	54.4	43.2	
		23.05.2023	45.9	40.8	

Sampled by | Checked by | Manager-Environment

Note: 1) The results above relate to the samples tested.
2) This report cannot be reproduced in part or full without the written permission of the HOD (Env), CMPDI Bilaspur, RI-V.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V,
Phone: (07815) 271646, email: rdri5.cmpdi@coalindia.in,
website: www.cmpdi.co.in

NOISE QUALITY REPORT

Month	MAY	**Area**	**SOHAGPUR**	**Report No**	BSP/SGP/2023/05

Name of the Customer	South Eastern Coalfields Ltd, Bilaspur	**Date of Issue**	06.06.2023
Name of the Project	KHAIRAHA U/G	**Sample Reference No.**	N42-45

Parameter			The Noise Pollution (R & C) rules, 2000		Remarks
			Day Time	Night Time	
Limit (in dB(A) Leq	Industrial area	A	75	70	
	Commercial area	B	65	55	
	Residential Area	C	55	45	
	Silence Zone	D	50	40	
Method of analysis	CPCB Protocol For Ambient Level Noise Monitoring				

Station (Code) Station Name	**Station category**	**Date of measurement**	**Value in dB(A)**	**Value in dB(A)**	
42.Khairaha village	**C**	**11.05.2023**	53.6	43.6	
		24.05.2023	45.5	41.3	
43. Kundri village	**C**	**11.05.2023**	51.5	43.6	
		24.05.2023	45.1	40.1	
45. Chirhitti village	**C**	**11.05.2023**	44.2	44.2	
		26.05.2023	44.2	40.2	

Sampled by Checked by Manager-Environment

Note: 1) The results above relate to the samples tested.
2) This report cannot be reproduced in part or full without the written permission of the HOD (Env), CMPDI Bilaspur, RI-V.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V,
Phone: (07815) 271646, email: rdri5.cmpdi@coalindia.in,
website: www.cmpdi.co.in

cmpdi 70 A Mini-Ratna Company

NOISE QUALITY REPORT

Month	MAY	Area	SOHAGPUR	Report No	BSP/SGP/2023/05

Name of the Customer	South Eastern Coalfields Ltd, Bilaspur	Date of Issue	06.06.2023
Name of the Project	KHAIRAHA U/G	Sample Reference No.	N46-49

Parameter			The Noise Pollution (R & C) rules, 2000		Remarks
			Day Time	Night Time	
Limit (in dB(A) Leq	Industrial area	A	75	70	
	Commercial area	B	65	55	
	Residential Area	C	55	45	
	Silence Zone	D	50	40	
Method of analysis	CPCB Protocol For Ambient Level Noise Monitoring				

Station (Code) Station Name	Station category	Date of measurement	Value in dB(A)	Value in dB(A)	
46. Kanhat village	**C**	**11.05.2023**	44.6	37.6	
		26.05.2023	44.6	39.4	
47. Main Gate	**A**	**10.05.2023**	62.2	54.3	
		24.05.2023	68.9	61.7	
48. Manager's office	**A**	**10.05.2023**	62.8	53.6	
		24.05.2023	57.5	56.7	
49. Lamp Room	**A**	**10.05.2023**	63.1	52.0	
		24.05.2023	58.5	53.9	

Sampled by Checked by Manager-Environment

Note: 1) The results above relate to the samples tested.
2) This report cannot be reproduced in part or full without the written permission of the HOD (Env), CMPDI Bilaspur, RI-V.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V,
Phone: (07815) 271646, email: rdri5.cmpdi@coalindia.in,
website: www.cmpdi.co.in

NOISE QUALITY REPORT

Month	MAY	**Area**	**SOHAGPUR**	**Report No**	BSP/SGP/2023/05

Name of the Customer	South Eastern Coalfields Ltd, Bilaspur	**Date of Issue**	21.06.2023
Name of the Project	**Bangwar U/G**	**Sample Reference No.**	26-28

Parameter			The Noise Pollution (R & C) rules, 2000		Remarks
			Day Time	Night Time	
Limit (in dB(A) Leq	Industrial area	A	75	70	
	Commercial area	B	65	55	
	Residential Area	C	55	45	
	Silence Zone	D	50	40	
Method of analysis	CPCB Protocol For Ambient Level Noise Monitoring				

Station (Code) Station Name	**Station category**	**Date of measurement**	**Value in dB(A)**	**Value in dB(A)**	
26.MTK Office	**A**	**11.05.2023**	52.2	47.0	
		26.05.2023	52.6	45.3	
27.SAM Office	**A**	**11.05.2023**	52.7	47.8	
		26.05.2023	53.3	46.8	
28.Bangwar colony	**C**	**11.05.2023**	44.9	39.6	
		26.05.2023	41.4	39.2	

Sampled by Checked by Manager-Environment

Note: 1) The results above relate to the samples tested.
2) This report cannot be reproduced in part or full without the written permission of the HOD (Env), CMPDI Bilaspur, RI-V.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V,
Phone: (07815) 271646, email: rdri5.cmpdi@coalindia.in,
website: www.cmpdi.co.in

NOISE QUALITY REPORT

Month	MAY	**Area**	**SOHAGPUR**	**Report No**	BSP/SGP/2023/05

Name of the Customer	South Eastern Coalfields Ltd, Bilaspur	**Date of Issue**	21.06.2023
Name of the Project	**BURHAR RLY SIDING**	**Sample Reference No.**	18-21

Parameter			The Noise Pollution (R & C) rules, 2000		Remarks
			Day Time	Night Time	
Limit (in dB(A) Leq	Industrial area	A	75	70	
	Commercial area	B	65	55	
	Residential Area	C	55	45	
	Silence Zone	D	50	40	
Method of analysis	CPCB Protocol For Ambient Level Noise Monitoring				

Station (Code) Station Name	**Station category**	**Date of measurement**	**Value in dB(A)**	**Value in dB(A)**	
18. Burhar railway siding	**A**	**09.05.2023**	56.2	48.9	
		25.05.2023	46.5	39.4	
19.Officer's Colony	**A**	**09.05.2023**	51.6	46.7	
		25.05.2023	44.6	41.5	
20. Alamganj village	**C**	**09.05.2023**	44.7	34.5	
		25.05.2023	45.0	37.5	
21.BCH Burhar	**C**	**09.05.2023**	43.2	37.5	
		25.05.2023	43.5	38.6	

Sampled by Checked by Manager-Environment

Note: 1) The results above relate to the samples tested.
2) This report cannot be reproduced in part or full without the written permission of the HOD (Env), CMPDI Bilaspur, RI-V.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V,
Phone: (07815) 271646, email: rdri5.cmpdi@coalindia.in,
website: www.cmpdi.co.in

NOISE QUALITY REPORT

Month	**MAY**	Area	**SOHAGPUR**	Report No	**BSP/SGP/2023/05**

Name of the Customer	**South Eastern Coalfields Ltd, Bilaspur**	Date of Issue	21.06.2023
Name of the Project	**SHARDA O.C.M**	Sample Reference No.	**SGP-N1-N8**

Parameter			The Noise Pollution (R & C) rules, 2000		Remarks
			Day Time	Night Time	
Limit (in dB(A) Leq	Industrial area	A	75	70	
	Commercial area	B	65	55	
	Residential Area	C	55	45	
	Silence Zone	D	50	40	
Method of analysis	CPCB Protocol For Ambient Level Noise Monitoring				

Station (Code) Station Name	**Station category**	**Date of measurement**	**Value in dB(A)**	**Value in dB(A)**	
01. Manager Office	**A**	**12.05.2023**	52.4	49.4	
		25.05.2023	59.5	57.0	
02. Near Loading Point	**A**	**12.05.2023**	53.3	52.5	
		25.05.2023	63.7	61.9	
3. Near Sharda Temple (High wall Workshop)	**A**	**12.05.2023**	54.4	53.76	
		25.05.2023	60.5	56.0	
4. Transport Office	**A**	**12.05.2023**	53.3	51.66	
		25.05.2023	67.4	62.1	
5. Bakhi Village	**C**	**12.05.2023**	41.3	36.3	
		25.05.2023	44.7	41.5	
6. Rungta Colony Dispensary	**C**	**12.05.2023**	53.7	48.0	
		25.05.2023	44.8	40.5	
7. Rungta Colony Filter Plant	**C**	**12.05.2023**	51.5	48.4	
		25.05.2023	44.6	40.6	
8. Bakho Village	**C**	**12.05.2023**	42.4	37.1	
		25.05.2023	41.8	40.2	

Analyzed by Checked by Manager-Environment

Note: 1) The results above relate to the samples tested.

2) This report cannot be reproduced in part or full without the written permission of the HOD (Env), CMPDI Bilaspur, RI-V.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V,
Phone: (07815) 271646, email: rdri5.cmpdi@coalindia.in,
website: www.cmpdi.co.in

cmpdi A Mini-Ratna Company

NOISE QUALITY REPORT

Month	MAY	Area	SOHAGPUR	Report No	BSP/SGP/2023/05

Name of the Customer	South Eastern Coalfields Ltd, Bilaspur	Date of Issue	05.06.2023
Name of the Project	AMLAI OCM	Sample Reference No.	SAON1- SAON8

Parameter			The Noise Pollution (R & C) rules, 2000		Remarks
			Day Time	Night Time	
Limit (in dB(A) Leq	Industrial area	A	75	70	
	Commercial area	B	65	55	
	Residential Area	C	55	45	
	Silence Zone	D	50	40	
Method of analysis	CPCB Protocol For Ambient Level Noise Monitoring				

Station (Code) Station Name	Station category	Date of measurement	Value in dB(A)	Value in dB(A)	
1. Workshop Amlai	A	10.05.2023	53.8	48.4	
		25.05.2023	54.0	47.7	
2. Weigh Bridge Amlai	A	10.05.2023	56.1	49.8	
		25.05.2023	55.9	49.7	
3. Electrical Substation	A	10.05.2023	53.7	48.2	
		25.05.2023	53.5	48.9	
4. Workshop Dhanpuri	A	10.05.2023	53.2	47.0	
		25.05.2023	53.7	47.8	
5. Bemhouri Village (South)	C	10.05.2023	42.8	39.0	
		25.05.2023	43.0	37.7	
6. Sanjay Nagar Colony (East)	C	10.05.2023	44.1	38.5	
		25.05.2023	44.2	41.6	
7. Amlai CISF Camp (North)	C	10.05.2023	44.0	39.2	
		25.05.2023	45.0	42.3	
8. Bangawar Colony	C	11.05.2023	44.9	39.6	
		26.05.2023	41.6	39.2	
9. Silpari Village	C	10.05.2023	41.1	37.8	
		25.05.2023	42.5	39.3	

Sampled by | Checked by | Manager-Environment

Note: 1) The results above relate to the samples tested.
2) This report cannot be reproduced in part or full without the written permission of the HOD (Env), CMPDI Bilaspur, RI-V.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V,
Phone: (07815) 271646, email: rdri5.cmpdi@coalindia.in,
website: www.cmpdi.co.in

NOISE QUALITY REPORT

Month	MAY	Area	SOHAGPUR	Report No	BSP/SGP/2023/05

Name of the Customer	South Eastern Coalfields Ltd, Bilaspur	Date of Issue	21.06.2023
Name of the Project	DHANPURI OCM	Sample Reference No.	N33-N40

Parameter			The Noise Pollution (R & C) rules, 2000		Remarks
			Day Time	Night Time	
Limit (in dB(A) Leq	Industrial area	A	75	70	
	Commercial area	B	65	55	
	Residential Area	C	55	45	
	Silence Zone	D	50	40	
Method of analysis	CPCB Protocol For Ambient Level Noise Monitoring				

Station (Code) Station Name	Station category	Date of measurement	Value in dB(A)	Value in dB(A)	
1. Dhanpuri OC Sector D	A	11.05.2023	54.7	47.8	
		26.05.2023	52.6	45.7	
2. Weigh Bridge Amlai	A	10.05.2023	56.1	49.8	
		25.05.2023	55.9	49.7	
3. Electrical Sub Station	A	10.05.2023	53.7	48.2	
		25.05.2023	53.5	48.9	
4. Workshop Dhanpuri	A	10.05.2023	53.2	47.0	
		25.05.2023	53.7	47.8	
5. Bemhouri Village (South)	C	10.05.2023	42.8	39.0	
		25.05.2023	43.0	37.7	
6. Sanjay Nagar Colony (East)	C	10.05.2023	44.1	38.5	
		25.05.2023	44.2	41.6	
7. Amlai CISF Camp (North)	C	10.05.2023	44.0	39.2	
		25.05.2023	45.0	42.3	
8. Silpari Village	C	10.05.2023	41.1	37.8	
		25.05.2023	42.5	39.3	

Sampled by Checked by Manager-Environment

Note: 1) The results above relate to the samples tested.
2) This report cannot be reproduced in part or full without the written permission of the HOD (Env), CMPDI Bilaspur, RI-V.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V,
Phone: (07815) 271646, email: rdri5.cmpdi@coalindia.in,
website: www.cmpdi.co.in

NOISE QUALITY REPORT

Month	MAY	Area	SOHAGPUR	Report No	BSP/SGP/2023/05

Name of the Customer	South Eastern Coalfields Ltd, Bilaspur	Date of Issue	21.06.2023
Name of the Project	BATURA OCM	Sample Reference No.	N1-N6

Parameter			The Noise Pollution (R & C) rules, 2000		Remarks
			Day Time	Night Time	
Limit (in dB(A) Leq	Industrial area	A	75	70	
	Commercial area	B	65	55	
	Residential Area	C	55	45	
	Silence Zone	D	50	40	
Method of analysis	CPCB Protocol For Ambient Level Noise Monitoring				

Station (Code) Station Name	Station category	Date of measurement	Value in dB(A)	Value in dB(A)	
1. Mine Site Office (Khanda Village)	A	09.05.2023	52.5	51.4	
		27.05.2023	62	56.8	
2. Rampur Village	C	09.05.2023	42.4	36.3	
		27.05.2023	45.7	40.1	
3. Behariya Village	C	09.05.2023	44.4	37.4	
		27.05.2023	44.2	38.6	
4. Girba Village	C	09.05.2023	45.0	38.5	
		27.05.2023	45.7	40	
5. Kodaali Village	C	09.05.2023	44.1	39.5	
		27.05.2023	46.2	40.4	
6. Padariya village	C	09.05.2023	45.5	37.6	
		27.05.2023	44.9	40.0	

Sampled by

Checked by

Manager-Environment

Note: 1) The results above relate to the samples tested.
2) This report cannot be reproduced in part or full without the written permission of the HOD (Env), CMPDI Bilaspur, RI-V.

cmpdi
A Mini Ratna Company
CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V
CMPDI Complex, Seepat Road,Bilaspur (C.G)-495006
www.cmpdi.co.in 07752-246371 hk.gour@coalindia.in
TC-7401

TEST & SAMPLING REPORT OF (EFFLUENT WATER FORTNIGHTLY)

Unique Report No.	TC-74012333522		**Report Issue Date**		10-06-2023
Customer Name	South Eastern Coal Field Ltd Bilaspur		**Address & Contact Details**		SEEPAT ROAD BILASPUR 7752241927
Sampling By	Sanjay , Harilal	**Date of Sampling**	06-05-2023	**Sample ID**	16894
Sampling Location	Mine Discharge S-1 Rajendra U/G	**Sampling Plan**	As per fortnightly plan	**Sampling Method**	CMPDI/BSP/LSOP
Sample Condition	APPROPRIATE	**Date of Receipt of Sample**	08-05-2023	**Date of Analysis**	From 12-05-2023 To 02-06-2023

Sr. No	Parameter	Test At	Method of Analysis	Range	Permissible Limit*	Observed Value	UOM (at 95% C.L&k=1.96)
1	C.O.D mg/l	Main	APHA, 23rd Edition, 2017, 5220C	8.0 - 500.0	250	16.00	±6.209 at 247.427
2	Oil & Grease mg/l	Main	IS 3025 (Part 39):1991,(RA : 2003)	4.0 - 100.0	10	BDL	±1.8109 @ 9.95
3	pH Value Unitless	Main	IS 3025 (Part 11):1983, R : 2012	1.00 - 14.00	5.5-9.0	8.01	±0.1272 at 7.0074
4	Total suspended Solids mg/l	Main	IS 3025 (Part 17):1984, (RA: 1996)	10.0 - 5000.0	100	17.00	±0.445 @ 24.429

---------- **END OF THE REPORT** ----------

Reported By
Sanjivkumar Singh

Reviewed and Approved
M. Reagan
Manager (Env)
Date&Time :10-06-2023 10:23:16

JSA

Note:
* This is computer generated report and does not require signature
* General Standards for Discharge of Environmental Pollution(Part A:Effluent) as per Schedule VI,Environment (Protection) Rules
a. The results relate only to the item sampled and tested.
b. This report shall not be reproduced except in full without approval of the laboratory.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V
CMPDI Complex, Seepat Road,Bilaspur (C.G)-495006
www.cmpdi.co.in 07752-246371 hk.gour@coalindia.in
TC-7401

TEST & SAMPLING REPORT OF (EFFLUENT WATER FORTNIGHTLY)

Unique Report No.	TC-74012333328		**Report Issue Date**		02-06-2023
Customer Name	South Eastern Coal Field Ltd Bilaspur		**Address & Contact Details**		SEEPAT ROAD BILASPUR 7752241927
Sampling By	Amarjeet Singh	**Date of Sampling**	19-05-2023	**Sample ID**	17138
Sampling Location	Mine Discharge S-1 Rajendra U/G	**Sampling Plan**	As Per Fortnightly plan	**Sampling Method**	CMPDI/BSP/LSOP
Sample Condition	APPROPRIATE	**Date of Receipt of Sample**	22-05-2023	**Date of Analysis**	From 24-05-2023 To 25-05-2023

Sr. No	Parameter	Test At	Method of Analysis	Range	Permissible Limit*	Observed Value	UOM (at 95% C.L&k=1.96)
1	C.O.D mg/l	Main	APHA, 23rd Edition, 2017, 5220C	8.0 - 500.0	250	BDL	±6.209 at 247.427
2	Oil & Grease mg/l	Main	IS 3025 (Part 39):1991,(RA : 2003)	4.0 - 100.0	10	BDL	±1.8109 @ 9.95
3	pH Value Unitless	Main	IS 3025 (Part 11):1983, R : 2012	1.00 - 14.00	5.5-9.0	7.52	±0.1272 at 7.0074
4	Total suspended Solids mg/l	Main	IS 3025 (Part 17):1984, (RA: 1996)	10.0 - 5000.0	100	16.00	±0.445 @ 24.429

---------- **END OF THE REPORT** ----------

Reported By
Deepanwita Bin

Reviewed and Approved
M. Reagan
Manager (Env)
Date&Time :02-06-2023 09:54:42

JSA

Note:
* This is computer generated report and does not require signature
* General Standards for Discharge of Environmental Pollution(Part A:Effluent) as per Schedule VI,Environment (Protection) Rules
a. The results relate only to the item sampled and tested.
b. This report shall not be reproduced except in full without approval of the laboratory.

cmpdi
A Mini Ratna Company
CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V
CMPDI Complex, Seepat Road,Bilaspur (C.G)-495006
www.cmpdi.co.in 07752-246371 hk.gour@coalindia.in
TC-7401

TEST & SAMPLING REPORT OF (EFFLUENT WATER FORTNIGHTLY)

Unique Report No.	TC-74012333526		**Report Issue Date**		10-06-2023
Customer Name	South Eastern Coal Field Ltd Bilaspur		**Address & Contact Details**		SEEPAT ROAD BILASPUR 7752241927
Sampling By	Sanjay , Harilal	**Date of Sampling**	06-05-2023	**Sample ID**	16895
Sampling Location	Mine Discharge S-2 Rajendra U/G	**Sampling Plan**	As per fortnightly plan	**Sampling Method**	CMPDI/BSP/LSOP
Sample Condition	APPROPRIATE	**Date of Receipt of Sample**	08-05-2023	**Date of Analysis**	From 12-05-2023 To 02-06-2023

Sr. No	Parameter	Test At	Method of Analysis	Range	Permissible Limit*	Observed Value	UOM (at 95% C.L&k=1.96)
1	C.O.D mg/l	Main	APHA, 23rd Edition, 2017, 5220C	8.0 - 500.0	250	8.00	±6.209 at 247.427
2	Oil & Grease mg/l	Main	IS 3025 (Part 39):1991,(RA : 2003)	4.0 - 100.0	10	BDL	±1.8109 @ 9.95
3	pH Value Unitless	Main	IS 3025 (Part 11):1983, R : 2012	1.00 - 14.00	5.5-9.0	7.99	±0.1272 at 7.0074
4	Total suspended Solids mg/l	Main	IS 3025 (Part 17):1984, (RA: 1996)	10.0 - 5000.0	100	BDL	±0.445 @ 24.429

---------- **END OF THE REPORT** ----------

Reported By
Sanjivkumar Singh

Reviewed and Approved
M. Reagan
Manager (Env)
Date&Time :10-06-2023 10:23:16

JSA

Note:
* This is computer generated report and does not require signature
* General Standards for Discharge of Environmental Pollution(Part A:Effluent) as per Schedule VI,Environment (Protection) Rules
a. The results relate only to the item sampled and tested.
b. This report shall not be reproduced except in full without approval of the laboratory.

cmpdi
A Mini Ratna Company
CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V
CMPDI Complex, Seepat Road,Bilaspur (C.G)-495006
www.cmpdi.co.in 07752-246371 hk.gour@coalindia.in
TC-7401

TEST & SAMPLING REPORT OF (EFFLUENT WATER FORTNIGHTLY)

Unique Report No.	TC-74012333332		**Report Issue Date**		02-06-2023
Customer Name	South Eastern Coal Field Ltd Bilaspur		**Address & Contact Details**		SEEPAT ROAD BILASPUR 7752241927
Sampling By	Amarjeet Singh	**Date of Sampling**	19-05-2023	**Sample ID**	17139
Sampling Location	Mine Discharge S-2 Rajendra U/G	**Sampling Plan**	As Per Fortnightly plan	**Sampling Method**	CMPDI/BSP/LSOP
Sample Condition	APPROPRIATE	**Date of Receipt of Sample**	22-05-2023	**Date of Analysis**	From 24-05-2023 To 25-05-2023

Sr. No	Parameter	Test At	Method of Analysis	Range	Permissible Limit*	Observed Value	UOM (at 95% C.L&k=1.96)
1	C.O.D mg/l	Main	APHA, 23rd Edition, 2017, 5220C	8.0 - 500.0	250	BDL	±6.209 at 247.427
2	Oil & Grease mg/l	Main	IS 3025 (Part 39):1991,(RA : 2003)	4.0 - 100.0	10	BDL	±1.8109 @ 9.95
3	pH Value Unitless	Main	IS 3025 (Part 11):1983, R : 2012	1.00 - 14.00	5.5-9.0	7.63	±0.1272 at 7.0074
4	Total suspended Solids mg/l	Main	IS 3025 (Part 17):1984, (RA: 1996)	10.0 - 5000.0	100	32.00	±0.445 @ 24.429

---------- **END OF THE REPORT** ----------

Reported By
Deepanwita Bin

Reviewed and Approved
M. Reagan
Manager (Env)
Date&Time :02-06-2023 09:54:42

JSA

Note:
* This is computer generated report and does not require signature
* General Standards for Discharge of Environmental Pollution(Part A:Effluent) as per Schedule VI,Environment (Protection) Rules
a. The results relate only to the item sampled and tested.
b. This report shall not be reproduced except in full without approval of the laboratory.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V
CMPDI Complex, Seepat Road,Bilaspur (C.G)-495006
www.cmpdi.co.in 07752-246371 hk.gour@coalindia.in
TC-7401

TEST & SAMPLING REPORT OF (EFFLUENT WATER FORTNIGHTLY)

Unique Report No.	TC-74012333530		**Report Issue Date**		10-06-2023
Customer Name	South Eastern Coal Field Ltd Bilaspur		**Address & Contact Details**		SEEPAT ROAD BILASPUR 7752241927
Sampling By	Sanjay , Harilal	**Date of Sampling**	06-05-2023	**Sample ID**	16896
Sampling Location	Mine Discharge S-3 Rajendra U/G	**Sampling Plan**	As per fortnightly plan	**Sampling Method**	CMPDI/BSP/LSOP
Sample Condition	APPROPRIATE	**Date of Receipt of Sample**	08-05-2023	**Date of Analysis**	From 12-05-2023 To 02-06-2023

Sr. No	Parameter	Test At	Method of Analysis	Range	Permissible Limit*	Observed Value	UOM (at 95% C.L&k=1.96)
1	C.O.D mg/l	Main	APHA, 23rd Edition, 2017, 5220C	8.0 - 500.0	250	BDL	±6.209 at 247.427
2	Oil & Grease mg/l	Main	IS 3025 (Part 39):1991,(RA : 2003)	4.0 - 100.0	10	BDL	±1.8109 @ 9.95
3	pH Value Unitless	Main	IS 3025 (Part 11):1983, R : 2012	1.00 - 14.00	5.5-9.0	7.85	±0.1272 at 7.0074
4	Total suspended Solids mg/l	Main	IS 3025 (Part 17):1984, (RA: 1996)	10.0 - 5000.0	100	BDL	±0.445 @ 24.429

---------- **END OF THE REPORT** ----------

Reported By
Sanjivkumar Singh

Reviewed and Approved
M. Reagan
Manager (Env)
Date&Time :10-06-2023 10:23:16

JSA

Note:
* This is computer generated report and does not require signature
* General Standards for Discharge of Environmental Pollution(Part A:Effluent) as per Schedule VI,Environment (Protection) Rules
a. The results relate only to the item sampled and tested.
b. This report shall not be reproduced except in full without approval of the laboratory.

cmpdi
A Mini Ratna Company
CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V
CMPDI Complex, Seepat Road,Bilaspur (C.G)-495006
www.cmpdi.co.in 07752-246371 hk.gour@coalindia.in
TC-7401

TEST & SAMPLING REPORT OF (EFFLUENT WATER FORTNIGHTLY)

Unique Report No.	TC-74012333336		**Report Issue Date**		02-06-2023
Customer Name	South Eastern Coal Field Ltd Bilaspur		**Address & Contact Details**		SEEPAT ROAD BILASPUR 7752241927
Sampling By	Amarjeet Singh	**Date of Sampling**	19-05-2023	**Sample ID**	17140
Sampling Location	Mine Discharge S-3 Rajendra U/G	**Sampling Plan**	As Per Fortnightly plan	**Sampling Method**	CMPDI/BSP/LSOP
Sample Condition	APPROPRIATE	**Date of Receipt of Sample**	22-05-2023	**Date of Analysis**	From 24-05-2023 To 25-05-2023

Sr. No	Parameter	Test At	Method of Analysis	Range	Permissible Limit*	Observed Value	UOM (at 95% C.L&k=1.96)
1	C.O.D mg/l	Main	APHA, 23rd Edition, 2017, 5220C	8.0 - 500.0	250	8.16	±6.209 at 247.427
2	Oil & Grease mg/l	Main	IS 3025 (Part 39):1991,(RA : 2003)	4.0 - 100.0	10	BDL	±1.8109 @ 9.95
3	pH Value Unitless	Main	IS 3025 (Part 11):1983, R : 2012	1.00 - 14.00	5.5-9.0	7.57	±0.1272 at 7.0074
4	Total suspended Solids mg/l	Main	IS 3025 (Part 17):1984, (RA: 1996)	10.0 - 5000.0	100	93.00	±0.445 @ 24.429

---------- **END OF THE REPORT** ----------

Reported By
Deepanwita Bin

Reviewed and Approved
M. Reagan
Manager (Env)
Date&Time :02-06-2023 09:54:42

JSA

Note:
* This is computer generated report and does not require signature
* General Standards for Discharge of Environmental Pollution(Part A:Effluent) as per Schedule VI,Environment (Protection) Rules
a. The results relate only to the item sampled and tested.
b. This report shall not be reproduced except in full without approval of the laboratory.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V
CMPDI Complex, Seepat Road,Bilaspur (C.G)-495006
www.cmpdi.co.in 07752-246371 hk.gour@coalindia.in
TC-7401

TEST & SAMPLING REPORT OF (EFFLUENT WATER FORTNIGHTLY)

Unique Report No.	TC-74012333518		**Report Issue Date**		10-06-2023
Customer Name	South Eastern Coal Field Ltd Bilaspur		**Address & Contact Details**		SEEPAT ROAD BILASPUR 7752241927
Sampling By	Sanjay , Harilal	**Date of Sampling**	06-05-2023	**Sample ID**	16893
Sampling Location	Input of STP Rajendra Colony Rajendra U/G	**Sampling Plan**	As per fortnightly plan	**Sampling Method**	CMPDI/BSP/LSOP
Sample Condition	APPROPRIATE	**Date of Receipt of Sample**	08-05-2023	**Date of Analysis**	From 12-05-2023 To 02-06-2023

Sr. No	Parameter	Test At	Method of Analysis	Range	Permissible Limit*	Observed Value	UOM (at 95% C.L&k=1.96)
1	C.O.D mg/l	Main	APHA, 23rd Edition, 2017, 5220C	8.0 - 500.0	250	BDL	±6.209 at 247.427
2	Oil & Grease mg/l	Main	IS 3025 (Part 39):1991,(RA : 2003)	4.0 - 100.0	10	BDL	±1.8109 @ 9.95
3	pH Value Unitless	Main	IS 3025 (Part 11):1983, R : 2012	1.00 - 14.00	5.5-9.0	8.89	±0.1272 at 7.0074
4	Total suspended Solids mg/l	Main	IS 3025 (Part 17):1984, (RA: 1996)	10.0 - 5000.0	100	17.00	±0.445 @ 24.429

---------- **END OF THE REPORT** ----------

Reported By
Sanjivkumar Singh

Reviewed and Approved
M. Reagan
Manager (Env)
Date&Time :10-06-2023 10:23:16

JSA

Note:
* This is computer generated report and does not require signature
* General Standards for Discharge of Environmental Pollution(Part A:Effluent) as per Schedule VI,Environment (Protection) Rules
a. The results relate only to the item sampled and tested.
b. This report shall not be reproduced except in full without approval of the laboratory.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V
CMPDI Complex, Seepat Road,Bilaspur (C.G)-495006
www.cmpdi.co.in 07752-246371 hk.gour@coalindia.in
TC-7401

TEST & SAMPLING REPORT OF (EFFLUENT WATER FORTNIGHTLY)

Unique Report No.	TC-74012333324		**Report Issue Date**		02-06-2023
Customer Name	South Eastern Coal Field Ltd Bilaspur		**Address & Contact Details**		SEEPAT ROAD BILASPUR 7752241927
Sampling By	Amarjeet Singh	**Date of Sampling**	19-05-2023	**Sample ID**	17137
Sampling Location	Input of STP Rajendra Colony Rajendra U/G	**Sampling Plan**	As Per Fortnightly plan	**Sampling Method**	CMPDI/BSP/LSOP
Sample Condition	APPROPRIATE	**Date of Receipt of Sample**	22-05-2023	**Date of Analysis**	From 24-05-2023 To 25-05-2023

Sr. No	Parameter	Test At	Method of Analysis	Range	Permissible Limit*	Observed Value	UOM (at 95% C.L&k=1.96)
1	C.O.D mg/l	Main	APHA, 23rd Edition, 2017, 5220C	8.0 - 500.0	250	BDL	±6.209 at 247.427
2	Oil & Grease mg/l	Main	IS 3025 (Part 39):1991,(RA : 2003)	4.0 - 100.0	10	BDL	±1.8109 @ 9.95
3	pH Value Unitless	Main	IS 3025 (Part 11):1983, R : 2012	1.00 - 14.00	5.5-9.0	7.64	±0.1272 at 7.0074
4	Total suspended Solids mg/l	Main	IS 3025 (Part 17):1984, (RA: 1996)	10.0 - 5000.0	100	34.00	±0.445 @ 24.429

---------- **END OF THE REPORT** ----------

Reported By
Deepanwita Bin

Reviewed and Approved
M. Reagan
Manager (Env)
Date&Time :02-06-2023 09:54:42

JSA

Note:
* This is computer generated report and does not require signature
* General Standards for Discharge of Environmental Pollution(Part A:Effluent) as per Schedule VI,Environment (Protection) Rules
a. The results relate only to the item sampled and tested.
b. This report shall not be reproduced except in full without approval of the laboratory.

cmpdi
A Mini Ratna Company
CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V
CMPDI Complex, Seepat Road,Bilaspur (C.G)-495006
www.cmpdi.co.in 07752-246371 hk.gour@coalindia.in
TC-7401

TEST & SAMPLING REPORT OF (EFFLUENT WATER FORTNIGHTLY)

Unique Report No.	TC-74012333534		**Report Issue Date**		10-06-2023
Customer Name	South Eastern Coal Field Ltd Bilaspur		**Address & Contact Details**		SEEPAT ROAD BILASPUR 7752241927
Sampling By	Sanjay , Harilal	**Date of Sampling**	06-05-2023	**Sample ID**	16897
Sampling Location	Output of STP Rajendra Colony Rajendra U/G	**Sampling Plan**	As per fortnightly plan	**Sampling Method**	CMPDI/BSP/LSOP
Sample Condition	APPROPRIATE	**Date of Receipt of Sample**	08-05-2023	**Date of Analysis**	From 12-05-2023 To 02-06-2023

Sr. No	Parameter	Test At	Method of Analysis	Range	Permissible Limit*	Observed Value	UOM (at 95% C.L&k=1.96)
1	C.O.D mg/l	Main	APHA, 23rd Edition, 2017, 5220C	8.0 - 500.0	250	BDL	±6.209 at 247.427
2	Oil & Grease mg/l	Main	IS 3025 (Part 39):1991,(RA : 2003)	4.0 - 100.0	10	BDL	±1.8109 @ 9.95
3	pH Value Unitless	Main	IS 3025 (Part 11):1983, R : 2012	1.00 - 14.00	5.5-9.0	8.72	±0.1272 at 7.0074
4	Total suspended Solids mg/l	Main	IS 3025 (Part 17):1984, (RA: 1996)	10.0 - 5000.0	100	BDL	±0.445 @ 24.429

---------- **END OF THE REPORT** ----------

Reported By
Sanjivkumar Singh

Reviewed and Approved
M. Reagan
Manager (Env)
Date&Time :10-06-2023 10:23:16

JSA

Note:
* This is computer generated report and does not require signature
* General Standards for Discharge of Environmental Pollution(Part A:Effluent) as per Schedule VI,Environment (Protection) Rules
a. The results relate only to the item sampled and tested.
b. This report shall not be reproduced except in full without approval of the laboratory.

cmpdi
A Mini Ratna Company
CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V
CMPDI Complex, Seepat Road,Bilaspur (C.G)-495006
www.cmpdi.co.in 07752-246371 hk.gour@coalindia.in
TC-7401

TEST & SAMPLING REPORT OF (EFFLUENT WATER FORTNIGHTLY)

Unique Report No.	TC-74012333340		**Report Issue Date**		02-06-2023
Customer Name	South Eastern Coal Field Ltd Bilaspur		**Address & Contact Details**		SEEPAT ROAD BILASPUR 7752241927
Sampling By	Amarjeet Singh	**Date of Sampling**	19-05-2023	**Sample ID**	17141
Sampling Location	Output of STP Rajendra Colony Rajendra U/G	**Sampling Plan**	As Per Fortnightly plan	**Sampling Method**	CMPDI/BSP/LSOP
Sample Condition	APPROPRIATE	**Date of Receipt of Sample**	22-05-2023	**Date of Analysis**	From 24-05-2023 To 25-05-2023

Sr. No	Parameter	Test At	Method of Analysis	Range	Permissible Limit*	Observed Value	UOM (at 95% C.L&k=1.96)
1	C.O.D mg/l	Main	APHA, 23rd Edition, 2017, 5220C	8.0 - 500.0	250	BDL	±6.209 at 247.427
2	Oil & Grease mg/l	Main	IS 3025 (Part 39):1991,(RA : 2003)	4.0 - 100.0	10	BDL	±1.8109 @ 9.95
3	pH Value Unitless	Main	IS 3025 (Part 11):1983, R : 2012	1.00 - 14.00	5.5-9.0	7.71	±0.1272 at 7.0074
4	Total suspended Solids mg/l	Main	IS 3025 (Part 17):1984, (RA: 1996)	10.0 - 5000.0	100	BDL	±0.445 @ 24.429

---------- **END OF THE REPORT** ----------

Reported By
Deepanwita Bin

Reviewed and Approved
M. Reagan
Manager (Env)
Date&Time :02-06-2023 09:54:42

JSA

Note:
* This is computer generated report and does not require signature
* General Standards for Discharge of Environmental Pollution(Part A:Effluent) as per Schedule VI,Environment (Protection) Rules
a. The results relate only to the item sampled and tested.
b. This report shall not be reproduced except in full without approval of the laboratory.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V
CMPDI Complex, Seepat Road, Bilaspur (C.G)-495006
www.cmpdi.co.in 07752-246371 hk.gour@coalindia.in
TC-7401

TEST & SAMPLING REPORT OF (EFFLUENT WATER FORTNIGHTLY)

Unique Report No.	TC-74012333514		**Report Issue Date**		10-06-2023
Customer Name	South Eastern Coal Field Ltd Bilaspur		**Address & Contact Details**		SEEPAT ROAD BILASPUR 7752241927
Sampling By	Sanjay , Harilal	**Date of Sampling**	06-05-2023	**Sample ID**	16892
Sampling Location	Navgaon Mine Discharge Navagaon U/G	**Sampling Plan**	As per fortnightly plan	**Sampling Method**	CMPDI/BSP/LSOP
Sample Condition	APPROPRIATE	**Date of Receipt of Sample**	08-05-2023	**Date of Analysis**	From 12-05-2023 To 02-06-2023

Sr. No	Parameter	Test At	Method of Analysis	Range	Permissible Limit*	Observed Value	UOM (at 95% C.L&k=1.96)
1	C.O.D mg/l	Main	APHA, 23rd Edition, 2017, 5220C	8.0 - 500.0	250	8.00	±6.209 at 247.427
2	Oil & Grease mg/l	Main	IS 3025 (Part 39):1991,(RA : 2003)	4.0 - 100.0	10	BDL	±1.8109 @ 9.95
3	pH Value Unitless	Main	IS 3025 (Part 11):1983, R : 2012	1.00 - 14.00	5.5-9.0	7.29	±0.1272 at 7.0074
4	Total suspended Solids mg/l	Main	IS 3025 (Part 17):1984, (RA: 1996)	10.0 - 5000.0	100	12.00	±0.445 @ 24.429

---------- **END OF THE REPORT** ----------

Reported By
Sanjivkumar Singh

Reviewed and Approved
M. Reagan
Manager (Env)
Date&Time :10-06-2023 10:23:16

JSA

Note:
* This is computer generated report and does not require signature
* General Standards for Discharge of Environmental Pollution(Part A:Effluent) as per Schedule VI,Environment (Protection) Rules
a. The results relate only to the item sampled and tested.
b. This report shall not be reproduced except in full without approval of the laboratory.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V
CMPDI Complex,Seepat Road,Bilaspur (C.G)-495006
www.cmpdi.co.in 07752-246371 hk.gour@coalindia.in
TC-7401

TEST & SAMPLING REPORT OF (EFFLUENT WATER FORTNIGHTLY)

Unique Report No.	TC-74012333320		**Report Issue Date**		02-06-2023
Customer Name	South Eastern Coal Field Ltd Bilaspur		**Address & Contact Details**		SEEPAT ROAD BILASPUR 7752241927
Sampling By	Amarjeet Singh	**Date of Sampling**	19-05-2023	**Sample ID**	17136
Sampling Location	Navgaon Mine Discharge Navagaon U/G	**Sampling Plan**	As Per Fortnightly plan	**Sampling Method**	CMPDI/BSP/LSOP
Sample Condition	APPROPRIATE	**Date of Receipt of Sample**	22-05-2023	**Date of Analysis**	From 24-05-2023 To 25-05-2023

Sr. No	Parameter	Test At	Method of Analysis	Range	Permissible Limit*	Observed Value	UOM (at 95% C.L&k=1.96)
1	C.O.D mg/l	Main	APHA, 23rd Edition, 2017, 5220C	8.0 - 500.0	250	16.32	±6.209 at 247.427
2	Oil & Grease mg/l	Main	IS 3025 (Part 39):1991,(RA : 2003)	4.0 - 100.0	10	BDL	±1.8109 @ 9.95
3	pH Value Unitless	Main	IS 3025 (Part 11):1983, R : 2012	1.00 - 14.00	5.5-9.0	7.60	±0.1272 at 7.0074
4	Total suspended Solids mg/l	Main	IS 3025 (Part 17):1984, (RA: 1996)	10.0 - 5000.0	100	133.00	±0.445 @ 24.429

---------- **END OF THE REPORT** ----------

Reported By
Deepanwita Bin

Reviewed and Approved
M. Reagan
Manager (Env)
Date&Time :02-06-2023 09:54:42

JSA

Note:
* This is computer generated report and does not require signature
* General Standards for Discharge of Environmental Pollution(Part A:Effluent) as per Schedule VI,Environment (Protection) Rules
a. The results relate only to the item sampled and tested.
b. This report shall not be reproduced except in full without approval of the laboratory.

cmpdi
A Mini Ratna Company
CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V
CMPDI Complex,Seepat Road,Bilaspur (C.G)-495006
www.cmpdi.co.in 07752-246371 hk.gour@coalindia.in
TC-7401

TEST & SAMPLING REPORT OF (EFFLUENT WATER FORTNIGHTLY)

Unique Report No.	TC-74012332661		**Report Issue Date**		02-06-2023
Customer Name	South Eastern Coal Field Ltd Bilaspur		**Address & Contact Details**		SEEPAT ROAD BILASPUR 7752241927
Sampling By	Binud Chetia	**Date of Sampling**	03-05-2023	**Sample ID**	16881
Sampling Location	Mine Discharge (After Settling) Bangwar U/G	**Sampling Plan**	As per fortnightly plan	**Sampling Method**	CMPDI/BSP/LSOP
Sample Condition	APPROPRIATE	**Date of Receipt of Sample**	08-05-2023	**Date of Analysis**	From 09-05-2023 To 18-05-2023

Sr. No	Parameter	Test At	Method of Analysis	Range	Permissible Limit*	Observed Value	UOM (at 95% C.L&k=1.96)
1	C.O.D mg/l	Main	APHA, 23rd Edition, 2017, 5220C	8.0 - 500.0	250	BDL	±6.209 at 247.427
2	Oil & Grease mg/l	Main	IS 3025 (Part 39):1991,(RA : 2003)	4.0 - 100.0	10	BDL	±1.8109 @ 9.95
3	pH Value Unitless	Main	IS 3025 (Part 11):1983, R : 2012	1.00 - 14.00	5.5-9.0	7.08	±0.1272 at 7.0074
4	Total suspended Solids mg/l	Main	IS 3025 (Part 17):1984, (RA: 1996)	10.0 - 5000.0	100	21.00	±0.445 @ 24.429

---------- END OF THE REPORT ----------

Reported By
Manojkumar Baghel

Reviewed and Approved
M. Reagan
Manager (Env)
Date&Time :02-06-2023 09:54:38

JSA

Note:
* This is computer generated report and does not require signature
* General Standards for Discharge of Environmental Pollution(Part A:Effluent) as per Schedule VI,Environment (Protection) Rules
a. The results relate only to the item sampled and tested.
b. This report shall not be reproduced except in full without approval of the laboratory.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V
CMPDI Complex, Seepat Road,Bilaspur (C.G)-495006
www.cmpdi.co.in 07752-246371 hk.gour@coalindia.in
TC-7401

TEST & SAMPLING REPORT OF (EFFLUENT WATER FORTNIGHTLY)

Unique Report No.	TC-74012333276		**Report Issue Date**		02-06-2023
Customer Name	South Eastern Coal Field Ltd Bilaspur		**Address & Contact Details**		SEEPAT ROAD BILASPUR 7752241927
Sampling By	Amarjeet Singh	**Date of Sampling**	19-05-2023	**Sample ID**	17125
Sampling Location	Mine Discharge (After Settling) Bangwar U/G	**Sampling Plan**	As Per Fortnightly plan	**Sampling Method**	CMPDI/BSP/LSOP
Sample Condition	APPROPRIATE	**Date of Receipt of Sample**	22-05-2023	**Date of Analysis**	From 24-05-2023 To 25-05-2023

Sr. No	Parameter	Test At	Method of Analysis	Range	Permissible Limit*	Observed Value	UOM (at 95% C.L&k=1.96)
1	C.O.D mg/l	Main	APHA, 23rd Edition, 2017, 5220C	8.0 - 500.0	250	8.16	±6.209 at 247.427
2	Oil & Grease mg/l	Main	IS 3025 (Part 39):1991,(RA : 2003)	4.0 - 100.0	10	BDL	±1.8109 @ 9.95
3	pH Value Unitless	Main	IS 3025 (Part 11):1983, R : 2012	1.00 - 14.00	5.5-9.0	7.87	±0.1272 at 7.0074
4	Total suspended Solids mg/l	Main	IS 3025 (Part 17):1984, (RA: 1996)	10.0 - 5000.0	100	68.00	±0.445 @ 24.429

---------- END OF THE REPORT ----------

Reported By
Deepanwita Bin

Reviewed and Approved
M. Reagan
Manager (Env)
Date&Time :02-06-2023 09:54:41

JSA

Note:
* This is computer generated report and does not require signature
* General Standards for Discharge of Environmental Pollution(Part A:Effluent) as per Schedule VI,Environment (Protection) Rules
a. The results relate only to the item sampled and tested.
b. This report shall not be reproduced except in full without approval of the laboratory.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V
CMPDI Complex, Seepat Road,Bilaspur (C.G)-495006
www.cmpdi.co.in 07752-246371 hk.gour@coalindia.in
TC-7401

TEST & SAMPLING REPORT OF (EFFLUENT WATER FORTNIGHTLY)

Unique Report No.	TC-74012332657		**Report Issue Date**		02-06-2023
Customer Name	South Eastern Coal Field Ltd Bilaspur		**Address & Contact Details**		SEEPAT ROAD BILASPUR 7752241927
Sampling By	Binud Chetia	**Date of Sampling**	03-05-2023	**Sample ID**	16880
Sampling Location	In put of Pond Water Bangwar U/G	**Sampling Plan**	As per fortnightly plan	**Sampling Method**	CMPDI/BSP/LSOP
Sample Condition	APPROPRIATE	**Date of Receipt of Sample**	08-05-2023	**Date of Analysis**	From 09-05-2023 To 18-05-2023

Sr. No	Parameter	Test At	Method of Analysis	Range	Permissible Limit*	Observed Value	UOM (at 95% C.L&k=1.96)
1	C.O.D mg/l	Main	APHA, 23rd Edition, 2017, 5220C	8.0 - 500.0	250	16.32	±6.209 at 247.427
2	Oil & Grease mg/l	Main	IS 3025 (Part 39):1991,(RA : 2003)	4.0 - 100.0	10	BDL	±1.8109 @ 9.95
3	pH Value Unitless	Main	IS 3025 (Part 11):1983, R : 2012	1.00 - 14.00	5.5-9.0	7.08	±0.1272 at 7.0074
4	Total suspended Solids mg/l	Main	IS 3025 (Part 17):1984, (RA: 1996)	10.0 - 5000.0	100	34.00	±0.445 @ 24.429

---------- **END OF THE REPORT** ----------

Reported By
Manojkumar Baghel

Reviewed and Approved
M. Reagan
Manager (Env)
Date&Time :02-06-2023 09:54:38

JSA

Note:
* This is computer generated report and does not require signature
* General Standards for Discharge of Environmental Pollution(Part A:Effluent) as per Schedule VI,Environment (Protection) Rules
a. The results relate only to the item sampled and tested.
b. This report shall not be reproduced except in full without approval of the laboratory.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V
CMPDI Complex, Seepat Road,Bilaspur (C.G)-495006
www.cmpdi.co.in 07752-246371 hk.gour@coalindia.in
TC-7401

TEST & SAMPLING REPORT OF (EFFLUENT WATER FORTNIGHTLY)

Unique Report No.	TC-74012333272		**Report Issue Date**		02-06-2023
Customer Name	South Eastern Coal Field Ltd Bilaspur		**Address & Contact Details**		SEEPAT ROAD BILASPUR 7752241927
Sampling By	Amarjeet Singh	**Date of Sampling**	19-05-2023	**Sample ID**	17124
Sampling Location	In put of Pond Water Bangwar U/G	**Sampling Plan**	As Per Fortnightly plan	**Sampling Method**	CMPDI/BSP/LSOP
Sample Condition	APPROPRIATE	**Date of Receipt of Sample**	22-05-2023	**Date of Analysis**	From 24-05-2023 To 25-05-2023

Sr. No	Parameter	Test At	Method of Analysis	Range	Permissible Limit*	Observed Value	UOM (at 95% C.L&k=1.96)
1	C.O.D mg/l	Main	APHA, 23rd Edition, 2017, 5220C	8.0 - 500.0	250	BDL	±6.209 at 247.427
2	Oil & Grease mg/l	Main	IS 3025 (Part 39):1991,(RA : 2003)	4.0 - 100.0	10	BDL	±1.8109 @ 9.95
3	pH Value Unitless	Main	IS 3025 (Part 11):1983, R : 2012	1.00 - 14.00	5.5-9.0	7.86	±0.1272 at 7.0074
4	Total suspended Solids mg/l	Main	IS 3025 (Part 17):1984, (RA: 1996)	10.0 - 5000.0	100	32.00	±0.445 @ 24.429

---------- END OF THE REPORT ----------

Reported By
Deepanwita Bin

Reviewed and Approved
M. Reagan
Manager (Env)
Date&Time :02-06-2023 09:54:41

JSA

Note:
* This is computer generated report and does not require signature
* General Standards for Discharge of Environmental Pollution(Part A:Effluent) as per Schedule VI,Environment (Protection) Rules
a. The results relate only to the item sampled and tested.
b. This report shall not be reproduced except in full without approval of the laboratory.

cmpdi
A Mini Ratna Company
CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V
CMPDI Complex, Seepat Road,Bilaspur (C.G)-495006
www.cmpdi.co.in 07752-246371 hk.gour@coalindia.in
TC-7401

TEST & SAMPLING REPORT OF (EFFLUENT WATER FORTNIGHTLY)

Unique Report No.	TC-74012332665		**Report Issue Date**		02-06-2023
Customer Name	South Eastern Coal Field Ltd Bilaspur		**Address & Contact Details**		SEEPAT ROAD BILASPUR 7752241927
Sampling By	Binud Chetia	**Date of Sampling**	03-05-2023	**Sample ID**	16882
Sampling Location	Out put of Pond Water Bangwar U/G	**Sampling Plan**	As per fortnightly plan	**Sampling Method**	CMPDI/BSP/LSOP
Sample Condition	APPROPRIATE	**Date of Receipt of Sample**	08-05-2023	**Date of Analysis**	From 09-05-2023 To 18-05-2023

Sr. No	Parameter	Test At	Method of Analysis	Range	Permissible Limit*	Observed Value	UOM (at 95% C.L&k=1.96)
1	C.O.D mg/l	Main	APHA, 23rd Edition, 2017, 5220C	8.0 - 500.0	250	BDL	±6.209 at 247.427
2	Oil & Grease mg/l	Main	IS 3025 (Part 39):1991,(RA : 2003)	4.0 - 100.0	10	BDL	±1.8109 @ 9.95
3	pH Value Unitless	Main	IS 3025 (Part 11):1983, R : 2012	1.00 - 14.00	5.5-9.0	7.15	±0.1272 at 7.0074
4	Total suspended Solids mg/l	Main	IS 3025 (Part 17):1984, (RA: 1996)	10.0 - 5000.0	100	28.00	±0.445 @ 24.429

---------- **END OF THE REPORT** ----------

Reported By
Manojkumar Baghel

Reviewed and Approved
M. Reagan
Manager (Env)
Date&Time :02-06-2023 09:54:38

JSA

Note:
* This is computer generated report and does not require signature
* General Standards for Discharge of Environmental Pollution(Part A:Effluent) as per Schedule VI,Environment (Protection) Rules
a. The results relate only to the item sampled and tested.
b. This report shall not be reproduced except in full without approval of the laboratory.

cmpdi
A Mini Ratna Company
CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V
CMPDI Complex,Seepat Road,Bilaspur (C.G)-495006
www.cmpdi.co.in 07752-246371 hk.gour@coalindia.in
TC-7401

TEST & SAMPLING REPORT OF (EFFLUENT WATER FORTNIGHTLY)

Unique Report No.	TC-74012333280		**Report Issue Date**		02-06-2023
Customer Name	South Eastern Coal Field Ltd Bilaspur		**Address & Contact Details**		SEEPAT ROAD BILASPUR 7752241927
Sampling By	Amarjeet Singh	**Date of Sampling**	19-05-2023	**Sample ID**	17126
Sampling Location	Out put of Pond Water Bangwar U/G	**Sampling Plan**	As Per Fortnightly plan	**Sampling Method**	CMPDI/BSP/LSOP
Sample Condition	APPROPRIATE	**Date of Receipt of Sample**	22-05-2023	**Date of Analysis**	From 24-05-2023 To 25-05-2023

Sr. No	Parameter	Test At	Method of Analysis	Range	Permissible Limit*	Observed Value	UOM (at 95% C.L&k=1.96)
1	C.O.D mg/l	Main	APHA, 23rd Edition, 2017, 5220C	8.0 - 500.0	250	BDL	±6.209 at 247.427
2	Oil & Grease mg/l	Main	IS 3025 (Part 39):1991,(RA : 2003)	4.0 - 100.0	10	BDL	±1.8109 @ 9.95
3	pH Value Unitless	Main	IS 3025 (Part 11):1983, R : 2012	1.00 - 14.00	5.5-9.0	7.40	±0.1272 at 7.0074
4	Total suspended Solids mg/l	Main	IS 3025 (Part 17):1984, (RA: 1996)	10.0 - 5000.0	100	BDL	±0.445 @ 24.429

---------- **END OF THE REPORT** ----------

Reported By
Deepanwita Bin

Reviewed and Approved
M. Reagan
Manager (Env)
Date&Time :02-06-2023 09:54:42

JSA

Note:
* This is computer generated report and does not require signature
* General Standards for Discharge of Environmental Pollution(Part A:Effluent) as per Schedule VI,Environment (Protection) Rules
a. The results relate only to the item sampled and tested.
b. This report shall not be reproduced except in full without approval of the laboratory.

cmpdi
A Mini Ratna Company
CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V
CMPDI Complex, Seepat Road,Bilaspur (C.G)-495006
www.cmpdi.co.in 07752-246371 hk.gour@coalindia.in
TC-7401

TEST & SAMPLING REPORT OF (EFFLUENT WATER FORTNIGHTLY)

Unique Report No.	TC-74012333542		**Report Issue Date**		10-06-2023
Customer Name	South Eastern Coal Field Ltd Bilaspur		**Address & Contact Details**		SEEPAT ROAD BILASPUR 7752241927
Sampling By	Sanjay , Harilal	**Date of Sampling**	06-05-2023	**Sample ID**	16899
Sampling Location	Mine Discharge Sharda O.C.M.	**Sampling Plan**	As per fortnightly plan	**Sampling Method**	CMPDI/BSP/LSOP
Sample Condition	APPROPRIATE	**Date of Receipt of Sample**	08-05-2023	**Date of Analysis**	From 12-05-2023 To 02-06-2023

Sr. No	Parameter	Test At	Method of Analysis	Range	Permissible Limit*	Observed Value	UOM (at 95% C.L&k=1.96)
1	C.O.D mg/l	Main	APHA, 23rd Edition, 2017, 5220C	8.0 - 500.0	250	8.00	±6.209 at 247.427
2	Oil & Grease mg/l	Main	IS 3025 (Part 39):1991,(RA : 2003)	4.0 - 100.0	10	BDL	±1.8109 @ 9.95
3	pH Value Unitless	Main	IS 3025 (Part 11):1983, R : 2012	1.00 - 14.00	5.5-9.0	7.81	±0.1272 at 7.0074
4	Total suspended Solids mg/l	Main	IS 3025 (Part 17):1984, (RA: 1996)	10.0 - 5000.0	100	12.00	±0.445 @ 24.429

---------- **END OF THE REPORT** ----------

Reported By
Sanjivkumar Singh

Reviewed and Approved
M. Reagan
Manager (Env)
Date&Time :10-06-2023 10:23:16

JSA

Note:
* This is computer generated report and does not require signature
* General Standards for Discharge of Environmental Pollution(Part A:Effluent) as per Schedule VI,Environment (Protection) Rules
a. The results relate only to the item sampled and tested.
b. This report shall not be reproduced except in full without approval of the laboratory.

cmpdi
A Mini Ratna Company
CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V
CMPDI Complex, Seepat Road,Bilaspur (C.G)-495006
www.cmpdi.co.in 07752-246371 hk.gour@coalindia.in
TC-7401

TEST & SAMPLING REPORT OF (EFFLUENT WATER FORTNIGHTLY)

Unique Report No.	TC-74012333348		**Report Issue Date**		02-06-2023
Customer Name	South Eastern Coal Field Ltd Bilaspur		**Address & Contact Details**		SEEPAT ROAD BILASPUR 7752241927
Sampling By	Amarjeet Singh	**Date of Sampling**	19-05-2023	**Sample ID**	17143
Sampling Location	Mine Discharge Sharda O.C.M.	**Sampling Plan**	As Per Fortnightly plan	**Sampling Method**	CMPDI/BSP/LSOP
Sample Condition	APPROPRIATE	**Date of Receipt of Sample**	22-05-2023	**Date of Analysis**	From 24-05-2023 To 25-05-2023

Sr. No	Parameter	Test At	Method of Analysis	Range	Permissible Limit*	Observed Value	UOM (at 95% C.L&k=1.96)
1	C.O.D mg/l	Main	APHA, 23rd Edition, 2017, 5220C	8.0 - 500.0	250	BDL	±6.209 at 247.427
2	Oil & Grease mg/l	Main	IS 3025 (Part 39):1991,(RA : 2003)	4.0 - 100.0	10	BDL	±1.8109 @ 9.95
3	pH Value Unitless	Main	IS 3025 (Part 11):1983, R : 2012	1.00 - 14.00	5.5-9.0	7.74	±0.1272 at 7.0074
4	Total suspended Solids mg/l	Main	IS 3025 (Part 17):1984, (RA: 1996)	10.0 - 5000.0	100	32.00	±0.445 @ 24.429

---------- **END OF THE REPORT** ----------

Reported By
Deepanwita Bin

Reviewed and Approved
M. Reagan
Manager (Env)
Date&Time :02-06-2023 09:54:42

JSA

Note:
* This is computer generated report and does not require signature
* General Standards for Discharge of Environmental Pollution(Part A:Effluent) as per Schedule VI,Environment (Protection) Rules
a. The results relate only to the item sampled and tested.
b. This report shall not be reproduced except in full without approval of the laboratory.

cmpdi
A Mini Ratna Company
CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V
CMPDI Complex, Seepat Road,Bilaspur (C.G)-495006
www.cmpdi.co.in 07752-246371 hk.gour@coalindia.in
TC-7401

TEST & SAMPLING REPORT OF (EFFLUENT WATER FORTNIGHTLY)

Unique Report No.	TC-74012333546		**Report Issue Date**		10-06-2023
Customer Name	South Eastern Coal Field Ltd Bilaspur		**Address & Contact Details**		SEEPAT ROAD BILASPUR 7752241927
Sampling By	Sanjay , Harilal	**Date of Sampling**	06-05-2023	**Sample ID**	16900
Sampling Location	Up Stream Of Son River Sharda O.C.M.	**Sampling Plan**	As per fortnightly plan	**Sampling Method**	CMPDI/BSP/LSOP
Sample Condition	APPROPRIATE	**Date of Receipt of Sample**	08-05-2023	**Date of Analysis**	From 12-05-2023 To 02-06-2023

Sr. No	Parameter	Test At	Method of Analysis	Range	Permissible Limit*	Observed Value	UOM (at 95% C.L&k=1.96)
1	C.O.D mg/l	Main	APHA, 23rd Edition, 2017, 5220C	8.0 - 500.0	250	8.00	±6.209 at 247.427
2	Oil & Grease mg/l	Main	IS 3025 (Part 39):1991,(RA : 2003)	4.0 - 100.0	10	BDL	±1.8109 @ 9.95
3	pH Value Unitless	Main	IS 3025 (Part 11):1983, R : 2012	1.00 - 14.00	5.5-9.0	7.87	±0.1272 at 7.0074
4	Total suspended Solids mg/l	Main	IS 3025 (Part 17):1984, (RA: 1996)	10.0 - 5000.0	100	12.00	±0.445 @ 24.429

---------- **END OF THE REPORT** ----------

Reported By
Sanjivkumar Singh

Reviewed and Approved
M. Reagan
Manager (Env)
Date&Time :10-06-2023 10:23:16

JSA

Note:
* This is computer generated report and does not require signature
* General Standards for Discharge of Environmental Pollution(Part A:Effluent) as per Schedule VI,Environment (Protection) Rules
a. The results relate only to the item sampled and tested.
b. This report shall not be reproduced except in full without approval of the laboratory.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V
CMPDI Complex, Seepat Road,Bilaspur (C.G)-495006
www.cmpdi.co.in 07752-246371 hk.gour@coalindia.in
TC-7401

TEST & SAMPLING REPORT OF (EFFLUENT WATER FORTNIGHTLY)

Unique Report No.	TC-74012333352		**Report Issue Date**		02-06-2023
Customer Name	South Eastern Coal Field Ltd Bilaspur		**Address & Contact Details**		SEEPAT ROAD BILASPUR 7752241927
Sampling By	Amarjeet Singh	**Date of Sampling**	19-05-2023	**Sample ID**	17144
Sampling Location	Up Stream Of Son River Sharda O.C.M.	**Sampling Plan**	As Per Fortnightly plan	**Sampling Method**	CMPDI/BSP/LSOP
Sample Condition	APPROPRIATE	**Date of Receipt of Sample**	22-05-2023	**Date of Analysis**	From 24-05-2023 To 25-05-2023

Sr. No	Parameter	Test At	Method of Analysis	Range	Permissible Limit*	Observed Value	UOM (at 95% C.L&k=1.96)
1	C.O.D mg/l	Main	APHA, 23rd Edition, 2017, 5220C	8.0 - 500.0	250	BDL	±6.209 at 247.427
2	Oil & Grease mg/l	Main	IS 3025 (Part 39):1991,(RA : 2003)	4.0 - 100.0	10	BDL	±1.8109 @ 9.95
3	pH Value Unitless	Main	IS 3025 (Part 11):1983, R : 2012	1.00 - 14.00	5.5-9.0	7.69	±0.1272 at 7.0074
4	Total suspended Solids mg/l	Main	IS 3025 (Part 17):1984, (RA: 1996)	10.0 - 5000.0	100	50.00	±0.445 @ 24.429

---------- **END OF THE REPORT** ----------

Reported By
Deepanwita Bin

Reviewed and Approved
M. Reagan
Manager (Env)
Date&Time :02-06-2023 09:54:42

JSA

Note:
* This is computer generated report and does not require signature
* General Standards for Discharge of Environmental Pollution(Part A:Effluent) as per Schedule VI,Environment (Protection) Rules
a. The results relate only to the item sampled and tested.
b. This report shall not be reproduced except in full without approval of the laboratory.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V
CMPDI Complex, Seepat Road,Bilaspur (C.G)-495006
www.cmpdi.co.in 07752-246371 hk.gour@coalindia.in
TC-7401

TEST & SAMPLING REPORT OF (EFFLUENT WATER FORTNIGHTLY)

Unique Report No.	TC-74012333538		**Report Issue Date**		10-06-2023
Customer Name	South Eastern Coal Field Ltd Bilaspur		**Address & Contact Details**		SEEPAT ROAD BILASPUR 7752241927
Sampling By	Sanjay , Harilal	**Date of Sampling**	06-05-2023	**Sample ID**	16898
Sampling Location	Down Stream Of Son River Sharda O.C.M.	**Sampling Plan**	As per fortnightly plan	**Sampling Method**	CMPDI/BSP/LSOP
Sample Condition	APPROPRIATE	**Date of Receipt of Sample**	08-05-2023	**Date of Analysis**	From 12-05-2023 To 02-06-2023

Sr. No	Parameter	Test At	Method of Analysis	Range	Permissible Limit*	Observed Value	UOM (at 95% C.L&k=1.96)
1	C.O.D mg/l	Main	APHA, 23rd Edition, 2017, 5220C	8.0 - 500.0	250	16.00	±6.209 at 247.427
2	Oil & Grease mg/l	Main	IS 3025 (Part 39):1991,(RA : 2003)	4.0 - 100.0	10	BDL	±1.8109 @ 9.95
3	pH Value Unitless	Main	IS 3025 (Part 11):1983, R : 2012	1.00 - 14.00	5.5-9.0	8.19	±0.1272 at 7.0074
4	Total suspended Solids mg/l	Main	IS 3025 (Part 17):1984, (RA: 1996)	10.0 - 5000.0	100	BDL	±0.445 @ 24.429

---------- END OF THE REPORT ----------

Reported By
Sanjivkumar Singh

Reviewed and Approved
M. Reagan
Manager (Env)
Date&Time :10-06-2023 10:23:16

JSA

Note:
* This is computer generated report and does not require signature
* General Standards for Discharge of Environmental Pollution(Part A:Effluent) as per Schedule VI,Environment (Protection) Rules
a. The results relate only to the item sampled and tested.
b. This report shall not be reproduced except in full without approval of the laboratory.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V
CMPDI Complex, Seepat Road,Bilaspur (C.G)-495006
www.cmpdi.co.in 07752-246371 hk.gour@coalindia.in
TC-7401

TEST & SAMPLING REPORT OF (EFFLUENT WATER FORTNIGHTLY)

Unique Report No.	TC-74012333344		**Report Issue Date**		02-06-2023
Customer Name	South Eastern Coal Field Ltd Bilaspur		**Address & Contact Details**		SEEPAT ROAD BILASPUR 7752241927
Sampling By	Amarjeet Singh	**Date of Sampling**	19-05-2023	**Sample ID**	17142
Sampling Location	Down Stream Of Son River Sharda O.C.M.	**Sampling Plan**	As Per Fortnightly plan	**Sampling Method**	CMPDI/BSP/LSOP
Sample Condition	APPROPRIATE	**Date of Receipt of Sample**	22-05-2023	**Date of Analysis**	From 24-05-2023 To 25-05-2023

Sr. No	Parameter	Test At	Method of Analysis	Range	Permissible Limit*	Observed Value	UOM (at 95% C.L&k=1.96)
1	C.O.D mg/l	Main	APHA, 23rd Edition, 2017, 5220C	8.0 - 500.0	250	BDL	±6.209 at 247.427
2	Oil & Grease mg/l	Main	IS 3025 (Part 39):1991,(RA : 2003)	4.0 - 100.0	10	BDL	±1.8109 @ 9.95
3	pH Value Unitless	Main	IS 3025 (Part 11):1983, R : 2012	1.00 - 14.00	5.5-9.0	7.67	±0.1272 at 7.0074
4	Total suspended Solids mg/l	Main	IS 3025 (Part 17):1984, (RA: 1996)	10.0 - 5000.0	100	BDL	±0.445 @ 24.429

---------- **END OF THE REPORT** ----------

Reported By
Deepanwita Bin

Reviewed and Approved
M. Reagan
Manager (Env)
Date&Time :02-06-2023 09:54:42

JSA

Note:
* This is computer generated report and does not require signature
* General Standards for Discharge of Environmental Pollution(Part A:Effluent) as per Schedule VI,Environment (Protection) Rules
a. The results relate only to the item sampled and tested.
b. This report shall not be reproduced except in full without approval of the laboratory.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V
CMPDI Complex, Seepat Road,Bilaspur (C.G)-495006
www.cmpdi.co.in 07752-246371 hk.gour@coalindia.in
TC-7401

TEST & SAMPLING REPORT OF (EFFLUENT WATER FORTNIGHTLY)

Unique Report No.	TC-74012332681		**Report Issue Date**		02-06-2023
Customer Name	South Eastern Coal Field Ltd Bilaspur		**Address & Contact Details**		SEEPAT ROAD BILASPUR 7752241927
Sampling By	Binud Chetia	**Date of Sampling**	03-05-2023	**Sample ID**	16886
Sampling Location	Mine discharge of damini u.g. Damini U/G	**Sampling Plan**	As per fortnightly plan	**Sampling Method**	CMPDI/BSP/LSOP
Sample Condition	APPROPRIATE	**Date of Receipt of Sample**	08-05-2023	**Date of Analysis**	From 09-05-2023 To 18-05-2023

Sr. No	Parameter	Test At	Method of Analysis	Range	Permissible Limit*	Observed Value	UOM (at 95% C.L&k=1.96)
1	C.O.D mg/l	Main	APHA, 23rd Edition, 2017, 5220C	8.0 - 500.0	250	65.28	±6.209 at 247.427
2	Oil & Grease mg/l	Main	IS 3025 (Part 39):1991,(RA : 2003)	4.0 - 100.0	10	BDL	±1.8109 @ 9.95
3	pH Value Unitless	Main	IS 3025 (Part 11):1983, R : 2012	1.00 - 14.00	5.5-9.0	7.15	±0.1272 at 7.0074
4	Total suspended Solids mg/l	Main	IS 3025 (Part 17):1984, (RA: 1996)	10.0 - 5000.0	100	203.00	±0.445 @ 24.429

---------- **END OF THE REPORT** ----------

Reported By
Manojkumar Baghel

Reviewed and Approved
M. Reagan
Manager (Env)
Date&Time :02-06-2023 09:54:38

JSA

Note:
* This is computer generated report and does not require signature
* General Standards for Discharge of Environmental Pollution(Part A:Effluent) as per Schedule VI,Environment (Protection) Rules
a. The results relate only to the item sampled and tested.
b. This report shall not be reproduced except in full without approval of the laboratory.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V
CMPDI Complex, Seepat Road,Bilaspur (C.G)-495006
www.cmpdi.co.in 07752-246371 hk.gour@coalindia.in
TC-7401

TEST & SAMPLING REPORT OF (EFFLUENT WATER FORTNIGHTLY)

Unique Report No.	TC-74012333296		**Report Issue Date**		02-06-2023
Customer Name	South Eastern Coal Field Ltd Bilaspur		**Address & Contact Details**		SEEPAT ROAD BILASPUR 7752241927
Sampling By	Amarjeet Singh	**Date of Sampling**	19-05-2023	**Sample ID**	17130
Sampling Location	Mine discharge of damini u.g. Damini U/G	**Sampling Plan**	As Per Fortnightly plan	**Sampling Method**	CMPDI/BSP/LSOP
Sample Condition	APPROPRIATE	**Date of Receipt of Sample**	22-05-2023	**Date of Analysis**	From 24-05-2023 To 25-05-2023

Sr. No	Parameter	Test At	Method of Analysis	Range	Permissible Limit*	Observed Value	UOM (at 95% C.L&k=1.96)
1	C.O.D mg/l	Main	APHA, 23rd Edition, 2017, 5220C	8.0 - 500.0	250	8.16	±6.209 at 247.427
2	Oil & Grease mg/l	Main	IS 3025 (Part 39):1991,(RA : 2003)	4.0 - 100.0	10	BDL	±1.8109 @ 9.95
3	pH Value Unitless	Main	IS 3025 (Part 11):1983, R : 2012	1.00 - 14.00	5.5-9.0	7.11	±0.1272 at 7.0074
4	Total suspended Solids mg/l	Main	IS 3025 (Part 17):1984, (RA: 1996)	10.0 - 5000.0	100	47.00	±0.445 @ 24.429

---------- **END OF THE REPORT** ----------

Reported By
Deepanwita Bin

Reviewed and Approved
M. Reagan
Manager (Env)
Date&Time :02-06-2023 09:54:42

JSA

Note:
* This is computer generated report and does not require signature
* General Standards for Discharge of Environmental Pollution(Part A:Effluent) as per Schedule VI,Environment (Protection) Rules
a. The results relate only to the item sampled and tested.
b. This report shall not be reproduced except in full without approval of the laboratory.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V
CMPDI Complex, Seepat Road,Bilaspur (C.G)-495006
www.cmpdi.co.in 07752-246371 hk.gour@coalindia.in
TC-7401

TEST & SAMPLING REPORT OF (EFFLUENT WATER FORTNIGHTLY)

Unique Report No.	TC-74012332685		**Report Issue Date**		02-06-2023
Customer Name	South Eastern Coal Field Ltd Bilaspur		**Address & Contact Details**		SEEPAT ROAD BILASPUR 7752241927
Sampling By	Binud Chetia	**Date of Sampling**	03-05-2023	**Sample ID**	16887
Sampling Location	Up Stream Of Baisaha Nala Damini U/G	**Sampling Plan**	As per fortnightly plan	**Sampling Method**	CMPDI/BSP/LSOP
Sample Condition	APPROPRIATE	**Date of Receipt of Sample**	08-05-2023	**Date of Analysis**	From 09-05-2023 To 18-05-2023

Sr. No	Parameter	Test At	Method of Analysis	Range	Permissible Limit*	Observed Value	UOM (at 95% C.L&k=1.96)
1	C.O.D mg/l	Main	APHA, 23rd Edition, 2017, 5220C	8.0 - 500.0	250	57.12	±6.209 at 247.427
2	Oil & Grease mg/l	Main	IS 3025 (Part 39):1991,(RA : 2003)	4.0 - 100.0	10	BDL	±1.8109 @ 9.95
3	pH Value Unitless	Main	IS 3025 (Part 11):1983, R : 2012	1.00 - 14.00	5.5-9.0	7.10	±0.1272 at 7.0074
4	Total suspended Solids mg/l	Main	IS 3025 (Part 17):1984, (RA: 1996)	10.0 - 5000.0	100	172.00	±0.445 @ 24.429

---------- END OF THE REPORT ----------

Reported By
Manojkumar Baghel

Reviewed and Approved
M. Reagan
Manager (Env)
Date&Time :02-06-2023 09:54:38

JSA

Note:
* This is computer generated report and does not require signature
* General Standards for Discharge of Environmental Pollution(Part A:Effluent) as per Schedule VI,Environment (Protection) Rules
a. The results relate only to the item sampled and tested.
b. This report shall not be reproduced except in full without approval of the laboratory.

cmpdi
A Mini Ratna Company
CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V
CMPDI Complex, Seepat Road,Bilaspur (C.G)-495006
www.cmpdi.co.in 07752-246371 hk.gour@coalindia.in
TC-7401

TEST & SAMPLING REPORT OF (EFFLUENT WATER FORTNIGHTLY)

Unique Report No.	TC-74012333300		**Report Issue Date**		02-06-2023
Customer Name	South Eastern Coal Field Ltd Bilaspur		**Address & Contact Details**		SEEPAT ROAD BILASPUR 7752241927
Sampling By	Amarjeet Singh	**Date of Sampling**	19-05-2023	**Sample ID**	17131
Sampling Location	Up Stream Of Baisaha Nala Damini U/G	**Sampling Plan**	As Per Fortnightly plan	**Sampling Method**	CMPDI/BSP/LSOP
Sample Condition	APPROPRIATE	**Date of Receipt of Sample**	22-05-2023	**Date of Analysis**	From 24-05-2023 To 25-05-2023

Sr. No	Parameter	Test At	Method of Analysis	Range	Permissible Limit*	Observed Value	UOM (at 95% C.L&k=1.96)
1	C.O.D mg/l	Main	APHA, 23rd Edition, 2017, 5220C	8.0 - 500.0	250	8.16	±6.209 at 247.427
2	Oil & Grease mg/l	Main	IS 3025 (Part 39):1991,(RA : 2003)	4.0 - 100.0	10	BDL	±1.8109 @ 9.95
3	pH Value Unitless	Main	IS 3025 (Part 11):1983, R : 2012	1.00 - 14.00	5.5-9.0	7.48	±0.1272 at 7.0074
4	Total suspended Solids mg/l	Main	IS 3025 (Part 17):1984, (RA: 1996)	10.0 - 5000.0	100	97.00	±0.445 @ 24.429

---------- **END OF THE REPORT** ----------

Reported By
Deepanwita Bin

Reviewed and Approved
M. Reagan
Manager (Env)
Date&Time :02-06-2023 09:54:42

JSA

Note:
* This is computer generated report and does not require signature
* General Standards for Discharge of Environmental Pollution(Part A:Effluent) as per Schedule VI,Environment (Protection) Rules
a. The results relate only to the item sampled and tested.
b. This report shall not be reproduced except in full without approval of the laboratory.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V
CMPDI Complex, Seepat Road,Bilaspur (C.G)-495006
www.cmpdi.co.in 07752-246371 hk.gour@coalindia.in

TEST & SAMPLING REPORT OF (EFFLUENT WATER FORTNIGHTLY)

Unique Report No.	TC-74012332677		**Report Issue Date**		02-06-2023
Customer Name	South Eastern Coal Field Ltd Bilaspur		**Address & Contact Details**		SEEPAT ROAD BILASPUR 7752241927
Sampling By	Binud Chetia	**Date of Sampling**	03-05-2023	**Sample ID**	16885
Sampling Location	Down Stream Of Baisaha Nala Damini U/G	**Sampling Plan**	As per fortnightly plan	**Sampling Method**	CMPDI/BSP/LSOP
Sample Condition	APPROPRIATE	**Date of Receipt of Sample**	08-05-2023	**Date of Analysis**	From 09-05-2023 To 18-05-2023

Sr. No	Parameter	Test At	Method of Analysis	Range	Permissible Limit*	Observed Value	UOM (at 95% C.L&k=1.96)
1	C.O.D mg/l	Main	APHA, 23rd Edition, 2017, 5220C	8.0 - 500.0	250	BDL	±6.209 at 247.427
2	Oil & Grease mg/l	Main	IS 3025 (Part 39):1991,(RA : 2003)	4.0 - 100.0	10	BDL	±1.8109 @ 9.95
3	pH Value Unitless	Main	IS 3025 (Part 11):1983, R : 2012	1.00 - 14.00	5.5-9.0	7.12	±0.1272 at 7.0074
4	Total suspended Solids mg/l	Main	IS 3025 (Part 17):1984, (RA: 1996)	10.0 - 5000.0	100	63.00	±0.445 @ 24.429

---------- **END OF THE REPORT** ----------

Reported By
Manojkumar Baghel

Reviewed and Approved
M. Reagan
Manager (Env)
Date&Time :02-06-2023 09:54:38

JSA

Note:
* This is computer generated report and does not require signature
* General Standards for Discharge of Environmental Pollution(Part A:Effluent) as per Schedule VI,Environment (Protection) Rules
a. The results relate only to the item sampled and tested.
b. This report shall not be reproduced except in full without approval of the laboratory.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V
CMPDI Complex, Seepat Road,Bilaspur (C.G)-495006
www.cmpdi.co.in 07752-246371 hk.gour@coalindia.in
TC-7401

TEST & SAMPLING REPORT OF (EFFLUENT WATER FORTNIGHTLY)

Unique Report No.	TC-74012333292		**Report Issue Date**		02-06-2023
Customer Name	South Eastern Coal Field Ltd Bilaspur		**Address & Contact Details**		SEEPAT ROAD BILASPUR 7752241927
Sampling By	Amarjeet Singh	**Date of Sampling**	19-05-2023	**Sample ID**	17129
Sampling Location	Down Stream Of Baisaha Nala Damini U/G	**Sampling Plan**	As Per Fortnightly plan	**Sampling Method**	CMPDI/BSP/LSOP
Sample Condition	APPROPRIATE	**Date of Receipt of Sample**	22-05-2023	**Date of Analysis**	From 24-05-2023 To 25-05-2023

Sr. No	Parameter	Test At	Method of Analysis	Range	Permissible Limit*	Observed Value	UOM (at 95% C.L&k=1.96)
1	C.O.D mg/l	Main	APHA, 23rd Edition, 2017, 5220C	8.0 - 500.0	250	16.32	±6.209 at 247.427
2	Oil & Grease mg/l	Main	IS 3025 (Part 39):1991,(RA : 2003)	4.0 - 100.0	10	BDL	±1.8109 @ 9.95
3	pH Value Unitless	Main	IS 3025 (Part 11):1983, R : 2012	1.00 - 14.00	5.5-9.0	7.42	±0.1272 at 7.0074
4	Total suspended Solids mg/l	Main	IS 3025 (Part 17):1984, (RA: 1996)	10.0 - 5000.0	100	145.00	±0.445 @ 24.429

---------- **END OF THE REPORT** ----------

Reported By
Deepanwita Bin

Reviewed and Approved
M. Reagan
Manager (Env)
Date&Time :02-06-2023 09:54:42

JSA

Note:
* This is computer generated report and does not require signature
* General Standards for Discharge of Environmental Pollution(Part A:Effluent) as per Schedule VI,Environment (Protection) Rules
a. The results relate only to the item sampled and tested.
b. This report shall not be reproduced except in full without approval of the laboratory.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V
CMPDI Complex, Seepat Road,Bilaspur (C.G)-495006
www.cmpdi.co.in 07752-246371 hk.gour@coalindia.in
TC-7401

TEST & SAMPLING REPORT OF (EFFLUENT WATER FORTNIGHTLY)

Unique Report No.	TC-74012332649		**Report Issue Date**		02-06-2023
Customer Name	South Eastern Coal Field Ltd Bilaspur		**Address & Contact Details**		SEEPAT ROAD BILASPUR 7752241927
Sampling By	Binud Chetia	**Date of Sampling**	03-05-2023	**Sample ID**	16878
Sampling Location	Mine Discharge Amlai O.C	**Sampling Plan**	As per fortnightly plan	**Sampling Method**	CMPDI/BSP/LSOP
Sample Condition	APPROPRIATE	**Date of Receipt of Sample**	08-05-2023	**Date of Analysis**	From 09-05-2023 To 18-05-2023

Sr. No	Parameter	Test At	Method of Analysis	Range	Permissible Limit*	Observed Value	UOM (at 95% C.L&k=1.96)
1	C.O.D mg/l	Main	APHA, 23rd Edition, 2017, 5220C	8.0 - 500.0	250	BDL	±6.209 at 247.427
2	Oil & Grease mg/l	Main	IS 3025 (Part 39):1991,(RA : 2003)	4.0 - 100.0	10	BDL	±1.8109 @ 9.95
3	pH Value Unitless	Main	IS 3025 (Part 11):1983, R : 2012	1.00 - 14.00	5.5-9.0	7.14	±0.1272 at 7.0074
4	Total suspended Solids mg/l	Main	IS 3025 (Part 17):1984, (RA: 1996)	10.0 - 5000.0	100	30.00	±0.445 @ 24.429

---------- **END OF THE REPORT** ----------

Reported By
Manojkumar Baghel

Reviewed and Approved
M. Reagan
Manager (Env)
Date&Time :02-06-2023 09:54:38

JSA

Note:
* This is computer generated report and does not require signature
* General Standards for Discharge of Environmental Pollution(Part A:Effluent) as per Schedule VI,Environment (Protection) Rules
a. The results relate only to the item sampled and tested.
b. This report shall not be reproduced except in full without approval of the laboratory.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V
CMPDI Complex, Seepat Road,Bilaspur (C.G)-495006
www.cmpdi.co.in 07752-246371 hk.gour@coalindia.in
TC-7401

TEST & SAMPLING REPORT OF (EFFLUENT WATER FORTNIGHTLY)

Unique Report No.	TC-74012333264		**Report Issue Date**		02-06-2023
Customer Name	South Eastern Coal Field Ltd Bilaspur		**Address & Contact Details**		SEEPAT ROAD BILASPUR 7752241927
Sampling By	Amarjeet Singh	**Date of Sampling**	19-05-2023	**Sample ID**	17122
Sampling Location	Mine Discharge Amlai O.C	**Sampling Plan**	As Per Fortnightly plan	**Sampling Method**	CMPDI/BSP/LSOP
Sample Condition	APPROPRIATE	**Date of Receipt of Sample**	22-05-2023	**Date of Analysis**	From 24-05-2023 To 25-05-2023

Sr. No	Parameter	Test At	Method of Analysis	Range	Permissible Limit*	Observed Value	UOM (at 95% C.L&k=1.96)
1	C.O.D mg/l	Main	APHA, 23rd Edition, 2017, 5220C	8.0 - 500.0	250	BDL	±6.209 at 247.427
2	Oil & Grease mg/l	Main	IS 3025 (Part 39):1991,(RA : 2003)	4.0 - 100.0	10	BDL	±1.8109 @ 9.95
3	pH Value Unitless	Main	IS 3025 (Part 11):1983, R : 2012	1.00 - 14.00	5.5-9.0	7.57	±0.1272 at 7.0074
4	Total suspended Solids mg/l	Main	IS 3025 (Part 17):1984, (RA: 1996)	10.0 - 5000.0	100	11.00	±0.445 @ 24.429

---------- **END OF THE REPORT** ----------

Reported By
Deepanwita Bin

Reviewed and Approved
M. Reagan
Manager (Env)
Date&Time :02-06-2023 09:54:41

JSA

Note:
* This is computer generated report and does not require signature
* General Standards for Discharge of Environmental Pollution(Part A:Effluent) as per Schedule VI,Environment (Protection) Rules
a. The results relate only to the item sampled and tested.
b. This report shall not be reproduced except in full without approval of the laboratory.

TEST & SAMPLING REPORT OF (EFFLUENT WATER FORTNIGHTLY)

Unique Report No.	TC-74012332653		**Report Issue Date**		02-06-2023
Customer Name	South Eastern Coal Field Ltd Bilaspur		**Address & Contact Details**		SEEPAT ROAD BILASPUR 7752241927
Sampling By	Binud Chetia	**Date of Sampling**	03-05-2023	**Sample ID**	16879
Sampling Location	Work Shop Effluent Amlai O.C	**Sampling Plan**	As per fortnightly plan	**Sampling Method**	CMPDI/BSP/LSOP
Sample Condition	APPROPRIATE	**Date of Receipt of Sample**	08-05-2023	**Date of Analysis**	From 09-05-2023 To 18-05-2023

Sr. No	Parameter	Test At	Method of Analysis	Range	Permissible Limit*	Observed Value	UOM (at 95% C.L&k=1.96)
1	C.O.D mg/l	Main	APHA, 23rd Edition, 2017, 5220C	8.0 - 500.0	250	BDL	±6.209 at 247.427
2	Oil & Grease mg/l	Main	IS 3025 (Part 39):1991,(RA : 2003)	4.0 - 100.0	10	BDL	±1.8109 @ 9.95
3	pH Value Unitless	Main	IS 3025 (Part 11):1983, R : 2012	1.00 - 14.00	5.5-9.0	7.10	±0.1272 at 7.0074
4	Total suspended Solids mg/l	Main	IS 3025 (Part 17):1984, (RA: 1996)	10.0 - 5000.0	100	11.00	±0.445 @ 24.429

---------- **END OF THE REPORT** ----------

Reported By
Manojkumar Baghel

Reviewed and Approved
M. Reagan
Manager (Env)
Date&Time :02-06-2023 09:54:38

JSA

Note:
* This is computer generated report and does not require signature
* General Standards for Discharge of Environmental Pollution(Part A:Effluent) as per Schedule VI,Environment (Protection) Rules
a. The results relate only to the item sampled and tested.
b. This report shall not be reproduced except in full without approval of the laboratory.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V
CMPDI Complex, Seepat Road,Bilaspur (C.G)-495006
www.cmpdi.co.in 07752-246371 hk.gour@coalindia.in
TC-7401

TEST & SAMPLING REPORT OF (EFFLUENT WATER FORTNIGHTLY)

Unique Report No.	TC-74012333268		**Report Issue Date**		02-06-2023
Customer Name	South Eastern Coal Field Ltd Bilaspur		**Address & Contact Details**		SEEPAT ROAD BILASPUR 7752241927
Sampling By	Amarjeet Singh	**Date of Sampling**	19-05-2023	**Sample ID**	17123
Sampling Location	Work Shop Effluent Amlai O.C	**Sampling Plan**	As Per Fortnightly plan	**Sampling Method**	CMPDI/BSP/LSOP
Sample Condition	APPROPRIATE	**Date of Receipt of Sample**	22-05-2023	**Date of Analysis**	From 24-05-2023 To 25-05-2023

Sr. No	Parameter	Test At	Method of Analysis	Range	Permissible Limit*	Observed Value	UOM (at 95% C.L&k=1.96)
1	C.O.D mg/l	Main	APHA, 23rd Edition, 2017, 5220C	8.0 - 500.0	250	BDL	±6.209 at 247.427
2	Oil & Grease mg/l	Main	IS 3025 (Part 39):1991,(RA : 2003)	4.0 - 100.0	10	BDL	±1.8109 @ 9.95
3	pH Value Unitless	Main	IS 3025 (Part 11):1983, R : 2012	1.00 - 14.00	5.5-9.0	7.64	±0.1272 at 7.0074
4	Total suspended Solids mg/l	Main	IS 3025 (Part 17):1984, (RA: 1996)	10.0 - 5000.0	100	12.00	±0.445 @ 24.429

---------- **END OF THE REPORT** ----------

Reported By
Deepanwita Bin

Reviewed and Approved
M. Reagan
Manager (Env)
Date&Time :02-06-2023 09:54:41

JSA

Note:
* This is computer generated report and does not require signature
* General Standards for Discharge of Environmental Pollution(Part A:Effluent) as per Schedule VI,Environment (Protection) Rules
a. The results relate only to the item sampled and tested.
b. This report shall not be reproduced except in full without approval of the laboratory.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V
CMPDI Complex, Seepat Road,Bilaspur (C.G)-495006
www.cmpdi.co.in 07752-246371 hk.gour@coalindia.in
TC-7401

TEST & SAMPLING REPORT OF (EFFLUENT WATER FORTNIGHTLY)

Unique Report No.	TC-74012333498		**Report Issue Date**		10-06-2023
Customer Name	South Eastern Coal Field Ltd Bilaspur		**Address & Contact Details**		SEEPAT ROAD BILASPUR 7752241927
Sampling By	Sanjay , Harilal	**Date of Sampling**	06-05-2023	**Sample ID**	16888
Sampling Location	Mine Discharge Dhanpuri O.C.M.	**Sampling Plan**	As per fortnightly plan	**Sampling Method**	CMPDI/BSP/LSOP
Sample Condition	APPROPRIATE	**Date of Receipt of Sample**	08-05-2023	**Date of Analysis**	From 12-05-2023 To 02-06-2023

Sr. No	Parameter	Test At	Method of Analysis	Range	Permissible Limit*	Observed Value	UOM (at 95% C.L&k=1.96)
1	C.O.D mg/l	Main	APHA, 23rd Edition, 2017, 5220C	8.0 - 500.0	250	BDL	±6.209 at 247.427
2	Oil & Grease mg/l	Main	IS 3025 (Part 39):1991,(RA : 2003)	4.0 - 100.0	10	BDL	±1.8109 @ 9.95
3	pH Value Unitless	Main	IS 3025 (Part 11):1983, R : 2012	1.00 - 14.00	5.5-9.0	7.14	±0.1272 at 7.0074
4	Total suspended Solids mg/l	Main	IS 3025 (Part 17):1984, (RA: 1996)	10.0 - 5000.0	100	BDL	±0.445 @ 24.429

---------- **END OF THE REPORT** ----------

Reported By
Sanjivkumar Singh

Reviewed and Approved
M. Reagan
Manager (Env)
Date&Time :10-06-2023 10:23:16

JSA

Note:
* This is computer generated report and does not require signature
* General Standards for Discharge of Environmental Pollution(Part A:Effluent) as per Schedule VI,Environment (Protection) Rules
a. The results relate only to the item sampled and tested.
b. This report shall not be reproduced except in full without approval of the laboratory.

cmpdi
A Mini Ratna Company
CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V
CMPDI Complex, Seepat Road,Bilaspur (C.G)-495006
www.cmpdi.co.in 07752-246371 hk.gour@coalindia.in
TC-7401

TEST & SAMPLING REPORT OF (EFFLUENT WATER FORTNIGHTLY)

Unique Report No.	TC-74012333304		**Report Issue Date**		02-06-2023
Customer Name	South Eastern Coal Field Ltd Bilaspur		**Address & Contact Details**		SEEPAT ROAD BILASPUR 7752241927
Sampling By	Amarjeet Singh	**Date of Sampling**	19-05-2023	**Sample ID**	17132
Sampling Location	Mine Discharge Dhanpuri O.C.M.	**Sampling Plan**	As Per Fortnightly plan	**Sampling Method**	CMPDI/BSP/LSOP
Sample Condition	APPROPRIATE	**Date of Receipt of Sample**	22-05-2023	**Date of Analysis**	From 24-05-2023 To 25-05-2023

Sr. No	Parameter	Test At	Method of Analysis	Range	Permissible Limit*	Observed Value	UOM (at 95% C.L&k=1.96)
1	C.O.D mg/l	Main	APHA, 23rd Edition, 2017, 5220C	8.0 - 500.0	250	BDL	±6.209 at 247.427
2	Oil & Grease mg/l	Main	IS 3025 (Part 39):1991,(RA : 2003)	4.0 - 100.0	10	BDL	±1.8109 @ 9.95
3	pH Value Unitless	Main	IS 3025 (Part 11):1983, R : 2012	1.00 - 14.00	5.5-9.0	7.71	±0.1272 at 7.0074
4	Total suspended Solids mg/l	Main	IS 3025 (Part 17):1984, (RA: 1996)	10.0 - 5000.0	100	BDL	±0.445 @ 24.429

---------- **END OF THE REPORT** ----------

Reported By
Deepanwita Bin

Reviewed and Approved
M. Reagan
Manager (Env)
Date&Time :02-06-2023 09:54:42

JSA

Note:
* This is computer generated report and does not require signature
* General Standards for Discharge of Environmental Pollution(Part A:Effluent) as per Schedule VI,Environment (Protection) Rules
a. The results relate only to the item sampled and tested.
b. This report shall not be reproduced except in full without approval of the laboratory.

cmpdi
A Mini Ratna Company
CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V
CMPDI Complex, Seepat Road,Bilaspur (C.G)-495006
www.cmpdi.co.in 07752-246371 hk.gour@coalindia.in
TC-7401

TEST & SAMPLING REPORT OF (EFFLUENT WATER FORTNIGHTLY)

Unique Report No.	TC-74012333506		**Report Issue Date**		10-06-2023
Customer Name	South Eastern Coal Field Ltd Bilaspur		**Address & Contact Details**		SEEPAT ROAD BILASPUR 7752241927
Sampling By	Sanjay , Harilal	**Date of Sampling**	06-05-2023	**Sample ID**	16890
Sampling Location	Mine Discharge (After Settling) Khairaha U/G	**Sampling Plan**	As per fortnightly plan	**Sampling Method**	CMPDI/BSP/LSOP
Sample Condition	APPROPRIATE	**Date of Receipt of Sample**	08-05-2023	**Date of Analysis**	From 12-05-2023 To 02-06-2023

Sr. No	Parameter	Test At	Method of Analysis	Range	Permissible Limit*	Observed Value	UOM (at 95% C.L&k=1.96)
1	C.O.D mg/l	Main	APHA, 23rd Edition, 2017, 5220C	8.0 - 500.0	250	BDL	±6.209 at 247.427
2	Oil & Grease mg/l	Main	IS 3025 (Part 39):1991,(RA : 2003)	4.0 - 100.0	10	BDL	±1.8109 @ 9.95
3	pH Value Unitless	Main	IS 3025 (Part 11):1983, R : 2012	1.00 - 14.00	5.5-9.0	8.08	±0.1272 at 7.0074
4	Total suspended Solids mg/l	Main	IS 3025 (Part 17):1984, (RA: 1996)	10.0 - 5000.0	100	BDL	±0.445 @ 24.429

---------- END OF THE REPORT ----------

Reported By
Sanjivkumar Singh

Reviewed and Approved
M. Reagan
Manager (Env)
Date&Time :10-06-2023 10:23:16

JSA

Note:
* This is computer generated report and does not require signature
* General Standards for Discharge of Environmental Pollution(Part A:Effluent) as per Schedule VI,Environment (Protection) Rules
a. The results relate only to the item sampled and tested.
b. This report shall not be reproduced except in full without approval of the laboratory.

TEST & SAMPLING REPORT OF (EFFLUENT WATER FORTNIGHTLY)

Unique Report No.	TC-74012333312		**Report Issue Date**		02-06-2023
Customer Name	South Eastern Coal Field Ltd Bilaspur		**Address & Contact Details**		SEEPAT ROAD BILASPUR 7752241927
Sampling By	Amarjeet Singh	**Date of Sampling**	19-05-2023	**Sample ID**	17134
Sampling Location	Mine Discharge (After Settling) Khairaha U/G	**Sampling Plan**	As Per Fortnightly plan	**Sampling Method**	CMPDI/BSP/LSOP
Sample Condition	APPROPRIATE	**Date of Receipt of Sample**	22-05-2023	**Date of Analysis**	From 24-05-2023 To 25-05-2023

Sr. No	Parameter	Test At	Method of Analysis	Range	Permissible Limit*	Observed Value	UOM (at 95% C.L&k=1.96)
1	C.O.D mg/l	Main	APHA, 23rd Edition, 2017, 5220C	8.0 - 500.0	250	8.16	±6.209 at 247.427
2	Oil & Grease mg/l	Main	IS 3025 (Part 39):1991,(RA : 2003)	4.0 - 100.0	10	BDL	±1.8109 @ 9.95
3	pH Value Unitless	Main	IS 3025 (Part 11):1983, R : 2012	1.00 - 14.00	5.5-9.0	7.58	±0.1272 at 7.0074
4	Total suspended Solids mg/l	Main	IS 3025 (Part 17):1984, (RA: 1996)	10.0 - 5000.0	100	70.00	±0.445 @ 24.429

---------- **END OF THE REPORT** ----------

Reported By
Deepanwita Bin

Reviewed and Approved
M. Reagan
Manager (Env)
Date&Time :02-06-2023 09:54:42

JSA

Note:
* This is computer generated report and does not require signature
* General Standards for Discharge of Environmental Pollution(Part A:Effluent) as per Schedule VI,Environment (Protection) Rules
a. The results relate only to the item sampled and tested.
b. This report shall not be reproduced except in full without approval of the laboratory.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V
CMPDI Complex, Seepat Road,Bilaspur (C.G)-495006
www.cmpdi.co.in 07752-246371 hk.gour@coalindia.in
TC-7401

TEST & SAMPLING REPORT OF (EFFLUENT WATER FORTNIGHTLY)

Unique Report No.	TC-74012333510		**Report Issue Date**		10-06-2023
Customer Name	South Eastern Coal Field Ltd Bilaspur		**Address & Contact Details**		SEEPAT ROAD BILASPUR 7752241927
Sampling By	Sanjay , Harilal	**Date of Sampling**	06-05-2023	**Sample ID**	16891
Sampling Location	Up Stream Of Baisaha Nala (Near Kundari Village) Khairaha U/G	**Sampling Plan**	As per fortnightly plan	**Sampling Method**	CMPDI/BSP/LSOP
Sample Condition	APPROPRIATE	**Date of Receipt of Sample**	08-05-2023	**Date of Analysis**	From 12-05-2023 To 02-06-2023

Sr. No	Parameter	Test At	Method of Analysis	Range	Permissible Limit*	Observed Value	UOM (at 95% C.L&k=1.96)
1	C.O.D mg/l	Main	APHA, 23rd Edition, 2017, 5220C	8.0 - 500.0	250	16.00	±6.209 at 247.427
2	Oil & Grease mg/l	Main	IS 3025 (Part 39):1991,(RA : 2003)	4.0 - 100.0	10	BDL	±1.8109 @ 9.95
3	pH Value Unitless	Main	IS 3025 (Part 11):1983, R : 2012	1.00 - 14.00	5.5-9.0	8.10	±0.1272 at 7.0074
4	Total suspended Solids mg/l	Main	IS 3025 (Part 17):1984, (RA: 1996)	10.0 - 5000.0	100	21.00	±0.445 @ 24.429

---------- END OF THE REPORT ----------

Reported By
Sanjivkumar Singh

Reviewed and Approved
M. Reagan
Manager (Env)
Date&Time :10-06-2023 10:23:16

JSA

Note:
* This is computer generated report and does not require signature
* General Standards for Discharge of Environmental Pollution(Part A:Effluent) as per Schedule VI,Environment (Protection) Rules
a. The results relate only to the item sampled and tested.
b. This report shall not be reproduced except in full without approval of the laboratory.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V
CMPDI Complex, Seepat Road,Bilaspur (C.G)-495006
www.cmpdi.co.in 07752-246371 hk.gour@coalindia.in
TC-7401

TEST & SAMPLING REPORT OF (EFFLUENT WATER FORTNIGHTLY)

Unique Report No.	TC-74012333316		**Report Issue Date**		02-06-2023
Customer Name	South Eastern Coal Field Ltd Bilaspur		**Address & Contact Details**		SEEPAT ROAD BILASPUR 7752241927
Sampling By	Amarjeet Singh	**Date of Sampling**	19-05-2023	**Sample ID**	17135
Sampling Location	Up Stream Of Baisaha Nala (Near Kundari Village) Khairaha U/G	**Sampling Plan**	As Per Fortnightly plan	**Sampling Method**	CMPDI/BSP/LSOP
Sample Condition	APPROPRIATE	**Date of Receipt of Sample**	22-05-2023	**Date of Analysis**	From 24-05-2023 To 25-05-2023

Sr. No	Parameter	Test At	Method of Analysis	Range	Permissible Limit*	Observed Value	UOM (at 95% C.L&k=1.96)
1	C.O.D mg/l	Main	APHA, 23rd Edition, 2017, 5220C	8.0 - 500.0	250	16.32	±6.209 at 247.427
2	Oil & Grease mg/l	Main	IS 3025 (Part 39):1991,(RA : 2003)	4.0 - 100.0	10	BDL	±1.8109 @ 9.95
3	pH Value Unitless	Main	IS 3025 (Part 11):1983, R : 2012	1.00 - 14.00	5.5-9.0	7.63	±0.1272 at 7.0074
4	Total suspended Solids mg/l	Main	IS 3025 (Part 17):1984, (RA: 1996)	10.0 - 5000.0	100	146.00	±0.445 @ 24.429

---------- END OF THE REPORT ----------

Reported By
Deepanwita Bin

Reviewed and Approved
M. Reagan
Manager (Env)
Date&Time :02-06-2023 09:54:42

JSA

Note:
* This is computer generated report and does not require signature
* General Standards for Discharge of Environmental Pollution(Part A:Effluent) as per Schedule VI,Environment (Protection) Rules
a. The results relate only to the item sampled and tested.
b. This report shall not be reproduced except in full without approval of the laboratory.

TEST & SAMPLING REPORT OF (EFFLUENT WATER FORTNIGHTLY)

Unique Report No.	TC-74012333502		**Report Issue Date**		10-06-2023
Customer Name	South Eastern Coal Field Ltd Bilaspur		**Address & Contact Details**		SEEPAT ROAD BILASPUR 7752241927
Sampling By	Sanjay , Harilal	**Date of Sampling**	06-05-2023	**Sample ID**	16889
Sampling Location	Down Stream Of Baisaha Nala (Near Kanhat Village) Khairaha U/G	**Sampling Plan**	As per fortnightly plan	**Sampling Method**	CMPDI/BSP/LSOP
Sample Condition	APPROPRIATE	**Date of Receipt of Sample**	08-05-2023	**Date of Analysis**	From 12-05-2023 To 02-06-2023

Sr. No	Parameter	Test At	Method of Analysis	Range	Permissible Limit*	Observed Value	UOM (at 95% C.L&k=1.96)
1	C.O.D mg/l	Main	APHA, 23rd Edition, 2017, 5220C	8.0 - 500.0	250	8.00	±6.209 at 247.427
2	Oil & Grease mg/l	Main	IS 3025 (Part 39):1991,(RA : 2003)	4.0 - 100.0	10	BDL	±1.8109 @ 9.95
3	pH Value Unitless	Main	IS 3025 (Part 11):1983, R : 2012	1.00 - 14.00	5.5-9.0	8.10	±0.1272 at 7.0074
4	Total suspended Solids mg/l	Main	IS 3025 (Part 17):1984, (RA: 1996)	10.0 - 5000.0	100	BDL	±0.445 @ 24.429

---------- END OF THE REPORT ----------

Reported By
Sanjivkumar Singh

Reviewed and Approved
M. Reagan
Manager (Env)
Date&Time :10-06-2023 10:23:16

JSA

Note:
* This is computer generated report and does not require signature
* General Standards for Discharge of Environmental Pollution(Part A:Effluent) as per Schedule VI,Environment (Protection) Rules
a. The results relate only to the item sampled and tested.
b. This report shall not be reproduced except in full without approval of the laboratory.

cmpdi
A Mini Ratna Company
CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environment Laboratory, Regional Institute-V
CMPDI Complex, Seepat Road,Bilaspur (C.G)-495006
www.cmpdi.co.in 07752-246371 hk.gour@coalindia.in
TC-7401

TEST & SAMPLING REPORT OF (EFFLUENT WATER FORTNIGHTLY)

Unique Report No.	TC-74012333308		**Report Issue Date**		02-06-2023
Customer Name	South Eastern Coal Field Ltd Bilaspur		**Address & Contact Details**		SEEPAT ROAD BILASPUR 7752241927
Sampling By	Amarjeet Singh	**Date of Sampling**	19-05-2023	**Sample ID**	17133
Sampling Location	Down Stream Of Baisaha Nala (Near Kanhat Village) Khairaha U/G	**Sampling Plan**	As Per Fortnightly plan	**Sampling Method**	CMPDI/BSP/LSOP
Sample Condition	APPROPRIATE	**Date of Receipt of Sample**	22-05-2023	**Date of Analysis**	From 24-05-2023 To 25-05-2023

Sr. No	Parameter	Test At	Method of Analysis	Range	Permissible Limit*	Observed Value	UOM (at 95% C.L&k=1.96)
1	C.O.D mg/l	Main	APHA, 23rd Edition, 2017, 5220C	8.0 - 500.0	250	16.32	±6.209 at 247.427
2	Oil & Grease mg/l	Main	IS 3025 (Part 39):1991,(RA : 2003)	4.0 - 100.0	10	BDL	±1.8109 @ 9.95
3	pH Value Unitless	Main	IS 3025 (Part 11):1983, R : 2012	1.00 - 14.00	5.5-9.0	7.83	±0.1272 at 7.0074
4	Total suspended Solids mg/l	Main	IS 3025 (Part 17):1984, (RA: 1996)	10.0 - 5000.0	100	159.00	±0.445 @ 24.429

---------- END OF THE REPORT ----------

Reported By
Deepanwita Bin

Reviewed and Approved
M. Reagan
Manager (Env)
Date&Time :02-06-2023 09:54:42

JSA

Note:
* This is computer generated report and does not require signature
* General Standards for Discharge of Environmental Pollution(Part A:Effluent) as per Schedule VI,Environment (Protection) Rules
a. The results relate only to the item sampled and tested.
b. This report shall not be reproduced except in full without approval of the laboratory.

TEST & SAMPLING REPORT OF (EFFLUENT WATER FORTNIGHTLY)

Unique Report No.	TC-74012332669		**Report Issue Date**		02-06-2023
Customer Name	South Eastern Coal Field Ltd Bilaspur		**Address & Contact Details**		SEEPAT ROAD BILASPUR 7752241927
Sampling By	Binud Chetia	**Date of Sampling**	03-05-2023	**Sample ID**	16883
Sampling Location	Input of STP BCH Burhar Central Hospital	**Sampling Plan**	As per fortnightly plan	**Sampling Method**	CMPDI/BSP/LSOP
Sample Condition	APPROPRIATE	**Date of Receipt of Sample**	08-05-2023	**Date of Analysis**	From 09-05-2023 To 18-05-2023

Sr. No	Parameter	Test At	Method of Analysis	Range	Permissible Limit*	Observed Value	UOM (at 95% C.L&k=1.96)
1	C.O.D mg/l	Main	APHA, 23rd Edition, 2017, 5220C	8.0 - 500.0	250	BDL	±6.209 at 247.427
2	Oil & Grease mg/l	Main	IS 3025 (Part 39):1991,(RA : 2003)	4.0 - 100.0	10	BDL	±1.8109 @ 9.95
3	pH Value Unitless	Main	IS 3025 (Part 11):1983, R : 2012	1.00 - 14.00	5.5-9.0	7.14	±0.1272 at 7.0074
4	Total suspended Solids mg/l	Main	IS 3025 (Part 17):1984, (RA: 1996)	10.0 - 5000.0	100	BDL	±0.445 @ 24.429

---------- **END OF THE REPORT** ----------

Reported By
Manojkumar Baghel

Reviewed and Approved
M. Reagan
Manager (Env)
Date&Time :02-06-2023 09:54:38

JSA

Note:
* This is computer generated report and does not require signature
* General Standards for Discharge of Environmental Pollution(Part A:Effluent) as per Schedule VI,Environment (Protection) Rules
a. The results relate only to the item sampled and tested.
b. This report shall not be reproduced except in full without approval of the laboratory.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environmental Laboratory, Regional Institute-V
CMPDI Complex, Seepat Road,Bilaspur (C.G)-495006
www.cmpdi.co.in 07752-246371 hk.gour@coalindia.in
TC-7401

TEST & SAMPLING REPORT OF (EFFLUENT WATER FORTNIGHTLY)

Unique Report No.	TC-74012333284		**Report Issue Date**		02-06-2023
Customer Name	South Eastern Coal Field Ltd Bilaspur		**Address & Contact Details**		SEEPAT ROAD BILASPUR 7752241927
Sampling By	Amarjeet Singh	**Date of Sampling**	19-05-2023	**Sample ID**	17127
Sampling Location	Input of STP BCH Burhar Central Hospital	**Sampling Plan**	As Per Fortnightly plan	**Sampling Method**	CMPDI/BSP/LSOP
Sample Condition	APPROPRIATE	**Date of Receipt of Sample**	22-05-2023	**Date of Analysis**	From 24-05-2023 To 25-05-2023

Sr. No	Parameter	Test At	Method of Analysis	Range	Permissible Limit*	Observed Value	UOM (at 95% C.L&k=1.96)
1	C.O.D mg/l	Main	APHA, 23rd Edition, 2017, 5220C	8.0 - 500.0	250	BDL	±6.209 at 247.427
2	Oil & Grease mg/l	Main	IS 3025 (Part 39):1991,(RA : 2003)	4.0 - 100.0	10	BDL	±1.8109 @ 9.95
3	pH Value Unitless	Main	IS 3025 (Part 11):1983, R : 2012	1.00 - 14.00	5.5-9.0	6.89	±0.1272 at 7.0074
4	Total suspended Solids mg/l	Main	IS 3025 (Part 17):1984, (RA: 1996)	10.0 - 5000.0	100	BDL	±0.445 @ 24.429

---------- END OF THE REPORT ----------

Reported By
Deepanwita Bin

Reviewed and Approved
M. Reagan
Manager (Env)
Date&Time :02-06-2023 09:54:42

JSA

Note:
* This is computer generated report and does not require signature
* General Standards for Discharge of Environmental Pollution(Part A:Effluent) as per Schedule VI,Environment (Protection) Rules
a. The results relate only to the item sampled and tested.
b. This report shall not be reproduced except in full without approval of the laboratory.

cmpdi
A Mini Ratna Company
CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environmental Laboratory, Regional Institute-V
CMPDI Complex, Seepat Road,Bilaspur (C.G)-495006
www.cmpdi.co.in 07752-246371 hk.gour@coalindia.in
TC-7401

TEST & SAMPLING REPORT OF (EFFLUENT WATER FORTNIGHTLY)

Unique Report No.	TC-74012332673		**Report Issue Date**		02-06-2023
Customer Name	South Eastern Coal Field Ltd Bilaspur		**Address & Contact Details**		SEEPAT ROAD BILASPUR 7752241927
Sampling By	Binud Chetia	**Date of Sampling**	03-05-2023	**Sample ID**	16884
Sampling Location	Output of STP BCH Burhar Central Hospital	**Sampling Plan**	As per fortnightly plan	**Sampling Method**	CMPDI/BSP/LSOP
Sample Condition	APPROPRIATE	**Date of Receipt of Sample**	08-05-2023	**Date of Analysis**	From 09-05-2023 To 18-05-2023

Sr. No	Parameter	Test At	Method of Analysis	Range	Permissible Limit*	Observed Value	UOM (at 95% C.L&k=1.96)
1	C.O.D mg/l	Main	APHA, 23rd Edition, 2017, 5220C	8.0 - 500.0	250	BDL	±6.209 at 247.427
2	Oil & Grease mg/l	Main	IS 3025 (Part 39):1991,(RA : 2003)	4.0 - 100.0	10	BDL	±1.8109 @ 9.95
3	pH Value Unitless	Main	IS 3025 (Part 11):1983, R : 2012	1.00 - 14.00	5.5-9.0	7.11	±0.1272 at 7.0074
4	Total suspended Solids mg/l	Main	IS 3025 (Part 17):1984, (RA: 1996)	10.0 - 5000.0	100	BDL	±0.445 @ 24.429

---------- **END OF THE REPORT** ----------

Reported By
Manojkumar Baghel

Reviewed and Approved
M. Reagan
Manager (Env)
Date&Time :02-06-2023 09:54:38

JSA

Note:
* This is computer generated report and does not require signature
* General Standards for Discharge of Environmental Pollution(Part A:Effluent) as per Schedule VI,Environment (Protection) Rules
a. The results relate only to the item sampled and tested.
b. This report shall not be reproduced except in full without approval of the laboratory.

CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED
Environmental Laboratory, Regional Institute-V
CMPDI Complex, Seepat Road,Bilaspur (C.G)-495006
www.cmpdi.co.in 07752-246371 hk.gour@coalindia.in
TC-7401

TEST & SAMPLING REPORT OF (EFFLUENT WATER FORTNIGHTLY)

Unique Report No.	TC-74012333288		**Report Issue Date**		02-06-2023
Customer Name	South Eastern Coal Field Ltd Bilaspur		**Address & Contact Details**		SEEPAT ROAD BILASPUR 7752241927
Sampling By	Amarjeet Singh	**Date of Sampling**	19-05-2023	**Sample ID**	17128
Sampling Location	Output of STP BCH Burhar Central Hospital	**Sampling Plan**	As Per Fortnightly plan	**Sampling Method**	CMPDI/BSP/LSOP
Sample Condition	APPROPRIATE	**Date of Receipt of Sample**	22-05-2023	**Date of Analysis**	From 24-05-2023 To 25-05-2023

Sr. No	Parameter	Test At	Method of Analysis	Range	Permissible Limit*	Observed Value	UOM (at 95% C.L&k=1.96)
1	C.O.D mg/l	Main	APHA, 23rd Edition, 2017, 5220C	8.0 - 500.0	250	BDL	±6.209 at 247.427
2	Oil & Grease mg/l	Main	IS 3025 (Part 39):1991,(RA : 2003)	4.0 - 100.0	10	BDL	±1.8109 @ 9.95
3	pH Value Unitless	Main	IS 3025 (Part 11):1983, R : 2012	1.00 - 14.00	5.5-9.0	7.18	±0.1272 at 7.0074
4	Total suspended Solids mg/l	Main	IS 3025 (Part 17):1984, (RA: 1996)	10.0 - 5000.0	100	BDL	±0.445 @ 24.429

---------- **END OF THE REPORT** ----------

Reported By
Deepanwita Bin

Reviewed and Approved
M. Reagan
Manager (Env)
Date&Time :02-06-2023 09:54:42

JSA

Note:
* This is computer generated report and does not require signature
* General Standards for Discharge of Environmental Pollution(Part A:Effluent) as per Schedule VI,Environment (Protection) Rules
a. The results relate only to the item sampled and tested.
b. This report shall not be reproduced except in full without approval of the laboratory.

ANNEXURE-03

123

Ministry of Environment & Forests (MOEF)

No.J-11015/36/2010-IA.II (M)

Paryavaran Bhawan,
CGO Complex, Lodi Road
New Delhi- 11003.

To

Dated: 28th June 2011

M/s South Eastern Coalfield Ltd.
Bilaspur,
Chhattisgarh.

Sub: Dhanpuri-Amlai Group of Opencast Coal Mines (expansion from 1.50 MTPA to 3.50 MTPA (normative) and 4.75 MTPA (peak) and expn. in area from 1309.554 ha to 1500.549 ha) of M/s South Eastern Coalfields Ltd., located in villages Baragawan, Devhara, Semhouri and Patna in Tehsils Sohagpur and Anuppur and in districts Shahdol- Annupur, MP. –Environment Clearance– reg.

Sir,

This has reference to letter No. 43011/6/2010-CPAM dated 21.01.2010 of Ministry of Coal forwarding your application for Terms of Reference (TOR), which was granted vide MOEF letter dated 11.3.2010 and your application for environmental clearance vide letter dated 07.12.2010 and subsequent letters dated15.02.2011, 07.03.2011 and 16.06.2011 on the above-mentioned subject. The Ministry has considered your application. It is noted that the proposal is for amalgamation of Dhanpuri-Amlai Group of Opencart Coal Mine Projects for expansion in production from 1.5 MTPA to 3.50 MTPA capacity (normative) and a peak production of 4.75 MTPA and expansion in ML area from 1309.554 ha to a total project area of 1500.549 ha. Present combined production is 1.95 MTPA. The proposal for environmental clearance for Dhanpuri-Amlai group of mines consists of 3 mines and has been prepared on a cluster concept.

S.N.	Name of Coal Mine	Existing Capacity (MTPA)	Proposed Capacity (MTPA) (Normative)	Proposed Capacity (MTPA) (peak)	Existing ML area (ha)	Expansion in area (ha)	Additional Area outside the ML (ha)
1.	Dhanpuri OCP	1.25	2.0	2.225	1075.78	1075.28	
2.	Amlai OCP	0.7	Mine to close		189.944	189.944	
3.	Amlai OC Sector 'B'	New Mine	1.50	2.025	–	190.995	
	TOTAL	1.95	3.50	4.75	1309.554	1456.719	43.83 ha

The total project area of the cluster is 1500.549 ha (ML area of Dhanpuri OCP is 1075.78 ha, Amlai OCP is 189.944 ha and Amlai Sector B is 190.995 ha). The colonies are located outside the ML in an area of 43.83 ha.

Mining lease area	: 1456.719 Ha
Common colony area (outside the ML)	: 43.83 Ha
Total Project Area	**1500.549 Ha**

A. Copy of Environmental Clearance (EC) Uploaded in XGN on 04/05/2018 17:37:36 from IP No: 117.204.201.229.
B. 24546-Amlai Open Cast Mine Sector 'b' Secl Sohagpur Area 190.995 Hect. accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

Dhanpuri & Amlai OCPs are existing projects. The balance life of Amlai OCP is 1 year only and all the resources of mine, after exhaustion of reserves, would be transferred to the proposed new Amlai Sector B OCP to augment coal production. Dhanpuri OCP consists of 3 sectors – Dhanpuri Sector A, Dhanpuri Sector D & Dhanpuri Sector C. Dhanpuri Sector C has already been closed in 1988 due to exhaustion of reserves and the dumps (external & internal) have been reclaimed. Dhanpuri Sector A is operational and balance life is 2 years. The external dumps and part of internal dumps have already been reclaimed. Dhanpuri Sector D is operational and balance life is 11 years.

The individual break-up of land use for the 3 mines of the cluster under different categories is given in the table below.

S. N.	Category	Dhanpuri OCP (ha)		Amlai OCP (ha)		Amlai OC Sector B (ha)		TOTAL (ha)
1	ML Area (ha)	Existing	Expansion	Existing	Expansion	Existing	Expansion	
	Forest Land	748.79	748.790	164.71	166.00	-	166.91	1081.71
	Agri. Land	280.729	280.729	0.992	0.992	-	13.14	294.861
	Govt / Grazing Land	37.234	37.234	17.952	17.952	-	4.932	60.118
	Water Body (Stream)	9.00	9.00	5.0	5.00	-	6.03	20.03
TOTAL ML area (ha)		1075.78	1075.78	189.644	189.944	New Mine	190.008	1456.719
Area for colony (ha) (agr./tenancy land)								43.83
Total Project Area of Cluster (ha)								1890.549

Of the total ML area of 1456.719 ha, 1081.71 ha is forestland, 294.861 ha is agricultural land, 60.119 ha is grazing land, and 20.03 ha is water body (stream). Forestry clearance has been obtained on 18.12.1986 for 151.21 ha of forestland in Amlai OCP, 403.118 ha of forestland in Dhanpuri OCP on 13.04.1987. The drainage of the cluster of mines is controlled by River Son. Baglya Nala flowing within the core zone was diverted in 1992. Belha Nala would be diverted for a stretch of 2km and join with a garland drain which joins with the nala in its original course outside the ML boundary. Transportation of coal by trucks would be from mine face to mine surface only and thereafter by conveyor system. There are no ecologically sensitive areas such as National Parks, WL Sanctuaries, Elephant/Tiger Reserves, etc within the 15km study area.

Combined Land use for Mining Operations

S.N.	Activity	Combined Mining Lease Area (ha)			Total (ha)
1.		Forestland	Agrl. Land	Govt. Land	
1.	Area to be excavated	769.9	177.90	54.80	1002.6
2.	OB dumps	43.83	8.11	20.40	72.34
3.	Infrastructure	10	-	-	10
4.	Roads	20	-	-	20
5.	Green Belt	75.83	-	-	75.83
6.	Safety Zone	162.4	108.8	-	276.21
	TOTAL	1082	80.18	4.95	1456.70

All the existing external dumps of 43.83 ha have been biologically reclaimed. No new/additional external dumps would be created in the three mines of the cluster. Of the total 403.10 Mm3 of OB being generated from the cluster consisting of Amlai OCP (45.60 Mm3), Dhanpuri OCP – Sec C (12.80 Mm3), Sec. A (96.10 Mm3), Sec. D (106.90 Mm3) and Amlai Sec. B (142 Mm3); about 174.60 Mm3 of OB has been already generated and the balance 228.50 Mm3 of OB would be generated over the balance life of

A. Copy of Environmental Clearance (EC) Uploaded in XGN on 04/05/2018 15:37:36 from IP No: 117.204.201.229.
B. 24546-Amlai Open Cast Mine Sector 'b' Seel Sohagpur Area 190.995 Hect. accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE

the 3 mines which would be entirely backfilled to ground level or upto 15-30m above ground level. Of the 102 Mm3 of OB to be generated from the new (proposed) Amlai Sector B, an estimated 25 Mm3 of OB would be rehandled at the post-mining stage and the backfilled area would be brought to ground level leaving a water body of 37 ha and a depth of 50m.

Other critical parameters of the Project are given below:

S.N.	Parameter	Dhanpuri OCP	Amlai OCP	Amlai Sector B
1.	- Mineable Reserves (MT) - Balance Reserves	26 19.50	10.85 0.40	18.70
2.	Av. Grade	D		
3.	Total volume of OB (Mm3)	215.50	45.60	142
4.	OB Management (Mm3) - Already Generated (Mm3) - To be generated (Mm3) a) OB in Ext. dumps b) OB backfilled/ to be backfilled	130.60 84.90 5.07 210.43	44 1.60 8.19 37.41	- 142 Nil 142
5.	Max. depth (m)	83	55	110
6.	Ground water level (m bgl) Pre-monsoon (m bgl) Post-monsoon (m bgl)		6.09-13.42 1.75-12.90	
7.	Water req. (m3/d)	Mine Drinking Domestic	880 80 1900	
8.	Source of water	Mine water Tube wells	960 1900	
9.	Balance Life of Mine	11	1	15

A total of 1389.719 ha of the project area which includes external OB dump (72.34 ha), backfilled area (965.64 ha), green belt/plantation in areas within the mine (75.53 ha), safety zone (276.209 ha) would be reclaimed with plantation at the post-mining stage. Coal transportation from mine to Sangma Railway Siding at a distance of 2km would be by belt conveyors. A budgetary provision of Rs 5/T of coal has been earmarked for activities under CSR. An amount of Rs 89.35 lakhs and Rs 246.02 lakhs have been earmarked for environmental measures for Dhanpuri OCP Sector D and for Amlai OCP Sector B respectively. The project has been approved on 02.12.2009. Public Hearing was held on 06.09.2010 for Shahdol district and on 12.09.2010 for Annupur district, Madhya Pradesh. Capital Cost of the Project is Rs 43.64Crores.

2. The Ministry of Environment & forests hereby accords environmental clearance for the above-mentioned **Dhanpuri-Amlai Group of Opencast Coal Mines consisting of** Dhanpuri OCP, Amlai OCP and **Amlai OC Sector B for a combined expansion from 1.80 MTPA to 3.80 MTPA (normative) and 4.75 MTPA (peak) and combined expansion in area from 1300.554 ha to 1500.549 ha of M/s South Eastern Coalfields Ltd.,** under the provisions of the Environmental Impact Assessment Notification, 2006 and amendments thereto and Circulars issued there under and subject to the compliance of the terms and conditions mentioned below:

A. **Specific Conditions**

(i) No Mining shall be carried out in the forestland of the 3 mines until prior forestry clearance has been obtained under the provisions of the FC Act 1980.

A. Copy of Environmental Clearance (EC) Uploaded in XGN on 04/05/2018 17:37:3 from IP No. 117.204.201.229.
B. 24546-Amlai Open Cast Mine Sector 'b' Secl Sohagpur Area 190.998 Hect. accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

(ii) The total individual production capacity shall not exceed 2.725 MTPA and 2.025 MTPA in Dhanpuri OCP and in Amali OC Sector B respectively. The combined production capacity of the cluster of three mines including Amlai OCP shall not exceed 4.75 MTPA. Mining shall cease in Amali OCP within 2 years and mine closure initiated thereafter.

(iii) Mining shall be carried out as per statuette from the streams/nallahs flowing within the lease and maintaining a safe distance from the diverted nallah along the lease boundary.

(iv) No washery shall be established within the ML without prior environmental clearances form this Ministry.

(v) Topsoil shall be stacked properly with proper slope at earmarked site(s) and shall not be kept active and shall be used for reclamation and development of green belt.

(vi) All the OB generated henceforth shall be backfilled into the decoaled voids. No additional OB shall be dumped on the existing external OB dumps which have been biologically reclaimed. Monitoring and management of reclaimed dumpsites shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Ministry of Environment & Forests and its Regional office located at Bhopal on yearly basis.

(vii) Catch drains and siltation ponds of appropriate size shall be constructed to arrest silt and sediment flows from soil, OB and mineral dumps. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc. The drains shall be regularly desilted and maintained properly.

(viii) Garland drains (size, gradient and length) and sump capacity shall be designed keeping 50% safety margin over and above the peak sudden rainfall and maximum discharge in the area adjoining the mine site. Sump capacity shall also be provided adequate retention period to allow proper settling of silt material.

(ix) Dimension of the retaining wall at the toe of the dumps and OB benches within the mine to check run-off and siltation shall be based on the rainfall data.

(x) Mineral transportation from mine to Sangrna Railway Siding by road shall be by closed conveyor belts only. No mineral transportation shall be by road. All internal roads and approach roads shall be black topped. A 3-tier Green belt shall be developed on both sides of the roads. Green belt shall also be developed at the Railway siding.

(xi) High efficiency water sprinkling system provided to check fugitive emissions at the transfer points, haulage roads, etc shall be provided for crushing/loading operations for dust control at the CHP.

(xii) Drills shall be wet operated only.

(xiii) Controlled blasting shall be practiced with use of delay detonators. The mitigative measures for control of ground vibrations and to arrest the fly rocks and boulders shall be implemented.

(xiv) The total area that shall be brought under afforestation shall be not less than 1289.719 ha of the project area which includes external OB dump (72.34 ha), backfilled area (965.64 ha), green belt/plantation in areas within the mine (75.53 ha), safety zone (276.209 ha) would be reclaimed with plantation using native species found in the original ecosystem during pre-mining phase in consultation with the local DFO/ Agriculture Department. The density of the trees shall be around

A. Copy of Environmental Clearance (EC) Uploaded in XGN on 04/05/2018 17:37:36 from IP No: 117.204.201.229.
B. 24546-Amlai Open Cast Mine Sector 'b' Secl Sohagpur Area 190.995 Hect. accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

2500 plants per ha. In addition, an area of 31.34 ha of undisturbed area shall be maintained for agricultural purpose.

(xv) All OB generated henceforth shall be backfilled. Of the total combined quarry area of 1002.6 ha, an area of 965.64 ha shall be backfilled and reclaimed and brought to ground level or to a level of a max. 15-30m above ground level and afforested by planting native plant species in consultation with the local DFO/Agriculture Department. The density of the trees shall be around 2500 plants per ha. The balance decoaled area of 37 ha being left as a water body shall be of a max. depth of 50m and shall be gently sloped along the upper benches and stabilised with grass and plantation using native species.

(xvi) Prior approval of the CGWA shall be obtained for using water from tube wells for drinking and domestic consumption. No groundwater (bore well) shall be used for mining operations. Rainwater harvesting structures shall be erected within and around the ML including check dams for recharge of ground water and for additional use if any during mining operations along with mine sump water.

(xvii) Regular monitoring of groundwater level and quality shall be carried out by establishing a network of exiting wells and construction of new pelzometers. The monitoring for quantity shall be done four times a year in pre-monsoon (May), monsoon (August), post-monsoon (November) and winter (January) seasons and for quality in May. Data thus collected shall be submitted to the Ministry of Environment & Forests and to the Central Pollution Control Board quarterly within one month of monitoring.

(xviii) The project authorities shall meet water requirement of nearby village(s) in case the village wells go dry due to dewatering of mine.

(xix) Sewage treatment plant of adequate capacity shall be installed in the colony. ETP shall also be provided for workshop and CHP wastewater. Treated wastewater meeting prescribed norms only shall be permitted to be discharged in to the natural water courses.

(xx) Besides carrying out regular periodic health check up of their workers, 10% of the workers identified from workforce engaged in active mining operations shall be subjected to health check up for occupational diseases and hearing impairment, if any, through a medical institution within the study area and the results reported to this Ministry and to DGMS.

(xxi) A detailed project specific R&R Plan shall be prepared and implemented in consultation with the stakeholders. R&R shall not be inferior than that in the National R&R Policy and shall be completed within the agreed time-frame. R&R shall include specific income generation schemes. A Corpus Fund shall be created for maintenance of the R&R colony. Annuities shall be provided for the vulnerable sections of the displaced population. Alternate livelihood schemes shall be implemented for the persons not being absorbed for employment.

(xxii) A detailed CSR Action Plan shall also be prepared for Rs 5 per tonne of coal as revenue expenditure for the various specific activities to be undertaken for the specific villages and in consultation with the local communities. The activities undertaken for the specific villages adopted under CSR shall be displayed on the company website and updated at least once a year. Monitoring Committee (VDICs) consisting of the project officials, Panchayats and local administration be constituted to monitor the implementation of CSR.

(xxiii) For monitoring land use pattern and for post mining land use, a time series of land use maps, based on satellite imagery (on a scale of 1: 5000) of the core zone and buffer zone, from the start of the project until end of mine life shall be prepared once in 3 years (for any one particular

A. Copy of Environmental Clearance (CEC) Uploaded in XGN on 04/05/2018 17:37:36 from IP No: 117.204.201.229.
B. 24546-Amlai Open Cast Mine Sector 'b' Secl Sohagpur Area 190.995 Hect. accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

season which is consistent in the time series), and the report submitted to MOEF and its Regional office at Bhopal.

(xxiv) A Final Mine Closure Plan and a Plan for Habitat Restoration along with details of Corpus Fund shall be submitted to the Ministry of Environment & Forests 5 years in advance of final mine closure for approval.

B. **General Conditions**

(i) No change in technology and scope of working shall be made without prior approval of the Ministry of Environment and Forests.

(ii) No change in the calender plan including quantum of mineral coal and waste being produced shall be made.

(iii) Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board. Monitoring of heavy metals such as Hg, As, Ni, Cd, Cr, in particulates shall be carried out at least once in six months.

(iv) Data on ambient air quality (PM_{10}, $PM_{2.5}$, SO2 and NOx and heavy metals such as Hg, As, Ni, Cr, etc) and other monitoring data shall be regularly submitted to the Ministry including its Regional Office at Bhubaneswar and to the State Pollution Control Board and the Central Pollution Control Board once in six months. Random verification of samples through analysis from independent laboratories recognised under the EP Rules, 1986 shall be furnished as part of the compliance report.

(v) Adequate measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc shall be provided with ear plugs/muffs.

(vi) Industrial wastewater (workshop and wastewater from the mine) shall be properly collected, and treated so as to conform to the standards including for heavy metals before discharge prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.

(vii) Vehicular emissions shall be kept under control and regularly monitored.

(viii) Monitoring of environmental quality parameters shall be carried out through establishment of adequate number and type of pollution monitoring and analysis equipment in consultation with the State Pollution Control Board and data got analysed through a laboratory recognised under EP Rules, 1986.

(ix) Personnel working in dusty areas shall wear protective respiratory devices and they shall also be provided with adequate training and information on safety and health aspects.

Occupational health surveillance programme of the workers shall be undertaken periodically to observe any contractions due to silicosis to dust and to take corrective measures, if needed.

(x) A separate environmental management cell with suitable qualified personnel shall be set up under the control of a Senior Executive, who will report directly to the Head of the company.

(Ministry of Environmental Clearance (e-PC) Uploaded by MGN on 04/05/2018 17:33:36 from IP No: 117.204.201.229.
I/We 25546-Amlai Open Cast Mine Sector 'b' Secl Sohagpur Area 190.995 Hect. accepts the LEGAL responsibility
and undertakes that the furnished information is CORRECT & ACCURATE.

The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year-wise expenditure shall be reported to this Ministry and its Regional Office at Bhopal.

(xii) The Project authorities shall advertise at least in two local newspapers widely circulated around the project, one of which shall be in the vernacular language of the locality concerned within seven days of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution control Board and may also be seen at the website of the ministry of Environment & Forests at http://envfor.nic.in

(xiii) A copy of the environmental clearance letter shall be marked to concerned Panchayat/Zila Parishad, Municipal Corporation or Urban Local Body and local NGO, if any, from whom any suggestion/representation has been received while processing the proposal. A copy of the clearance letter shall also be displayed on the company's website.

(xiv) A copy of the clearance letter shall be displayed on the website of the concerned State Pollution Control Board. The EC letter shall also be displayed at the Regional Office, District Industry Centre and Collector's Office/Tehsildar's Office for 30 days.

(xv) The clearance letter shall be uploaded on the company's website. The compliance status of the stipulated EC conditions shall also be uploaded by the project authorities on their website and updated at least once every six months so as to bring the same in the public domain. The monitoring data of environmental quality parameters (air, water, noise and soil) and critical pollutants such as PM10, PM2.5, SO_2 and NO_x (ambient) and critical sectoral parameters shall also be displayed at the entrance of the project premises and mines office and in corporate office and on the company's website.

(xvi) The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions (both in hard copy and in e-mail) to the respective Regional Office of the MOEF, the respective Zonal offices of CPCB and the SPCB.

(xvii) The Regional Office of this Ministry located at Bhopal shall monitor compliance of the stipulated conditions. The Project authorities shall extend full cooperation to the office(s) of the Regional Office by furnishing the requisite data/ information/monitoring reports.

(xviii) The environmental statement for each financial year ending 31st March in Form-V is mandated to be submitted by the project proponent tot the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be uploaded on the company's website along with the status of compliance of EC conditions and shall be sent to the respective Regional Offices of the MOEF by E-mail.

3. The Ministry or any other competent authority may stipulate any further condition for environmental protection.

4. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract the provisions of the Environment (Protection) Act, 1986.

5. The above conditions will be enforced *inter-alia*, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and Rules. The proponent shall ensure to undertake and provide for the costs incurred for taking up remedial

W. 24546 - Authorised Signatory
and undertakes that the furnished information is CORRECT & ACCURATE

8

measures in case of soil contamination, contamination of groundwater and surface water, and occupational and other diseases due to the mining operations.

(Dr.T.Chandini)
Director

Copy to:

1. Secretary, Ministry of Coal, Shastri Bhawan, New Delhi.
2. Secretary, Department of Environment & Forests, Government of Madhya Pradesh, Secretariat, Bhopal.
3. Chief Conservator of Forests, Regional office (EZ), Ministry of Environment & Forests, E-2/240 Arera Colony, Bhopal – 462016.
4. Chairman, Madhya Pradesh State Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony, Bhopal – 462016.
5. Chairman, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110032.
6. Member-Secretary, Central Ground Water Authority, Ministry of Water Resources, Curzon Road Barracks, A-2, W-3 Kasturba Gandhi Marg, New Delhi.
7. Dr.R.K.Garg, Advisor, Coal India Limited, SCOPE Minar, Core-I, 4t Floor, Vikas Marg, Laxminagar, New Delhi.
8. District Collector, Anuppur Government of Madhya Pradesh.
9. District Collector, Shahdol Government of Madhya Pradesh.
10. Monitoring File 10. Guard File 11.

A. Copy of Environmental Clearance (EC) Uploaded in XGN on 04/05/2018 17:37:36 from IP No: 117.204.201.229.
B. 24546-Amlai Open Cast Mine Sector 'b' Seel Sohagpur Area 190.995 Hect. accepts the LEGAL responsibility
s CORRECT & ACCURATE.

No. J-11015/63/82-EI.5

Dated : 24th May, 1985

To

The Secretary,
Department of Coal,
Ministry of Steel, Mines & Coal,
Shastri Bhavan, New Delhi.

(Kind attention : Shri N.K. Sachdev, Director)

Subject :- Environmental appraisal of Bangwar Project of Western Coalfields Ltd.

Dear Sir,

The above mentioned project was referred to this Deptt. for environmental appraisal by the Department of Coal through CERPDIL's Regional Institute at Nagpur vide their No.RII/Bangwar/84/177 dated 30th June, 1984.

This project has since been examined in this Department and we have no objection from environmental angle to the clearance of this project by other Government Agencies. However, the Department of Coal may please ensure that the pollution measures listed in the "Note on Environmental Impacts of Mining Operations" submitted by the project proponents are properly implemented.

Yours sincerely,

Sd/-
(R. Mehta)
Sr. Environmentalist

A. Copy of Environmental Clearance(if any) Uploaded in XGN on 26/09/2022 11:56:06 from IP.No: 122.252.249.30.
B. 20669-Bangwar U\g Mine Secl Sohagpur area accepts the LEGAL responsibility
and undertakes that the furnished information is CORRECT & ACCURATE.

Damini U/g

D/1

No.J-11015/47/2002-IA.II (M)
Government of India
Ministry of Environment and Forests

Paryavaran Bhavan
C.G.O.Complex,
Lodi Road, New Delhi-110 003

Dated the 5th October 2004

To,

The General Manager (Envt. & WBP)
M/s South Eastern Coalfields Limited
Seepat Road, P.B.No.60
BILASPUR-495006
Chattisgarh

Subject: Damini Underground Coal Project of M/s South Eastern Coalfields Ltd. located in Village Khairah, Tehsil Burhar, District Shahdol of Madhya Pradesh -environmental clearance reg.

Sir,

This has reference to the Ministry of Coal and Mines, Department of Coal, Government of India letter No. 43011/15/2002-CPAM dated 11.12.2002 and your letters dated 08.04.2004, 11.06.2004 and 20.07.2004 on the subject mentioned above. The Ministry of Environmant & Forests has considered the application. It has been noted that the proposal is for opening of a new mine. The total land required for the project is 335.0 ha which is an agricultural land. No forestland is involved. In addition, 9.0 ha area is acquired for township outside the mine lease. Out of the total land requirement of 335 ha, area proposed for mining is 328.0 ha and 7.0 ha kept for infrastructure. No National Park/Wildlife Sanctuary/ Biosphere reserve is located within core & buffer zone of the mine lease area. Township is outside the mine lease in an area of 9.0 ha and located at a distance of 2-5 km from the mine site comprising 446 dwelling units. Working will be underground by semi-mechanised method. Displacement of population is not involved. Envisaged production capacity of the mine is 0.48 MTY. Blasting is involved. The working depth ranges from 18 m-90 m bgl. Water requirement is 645m^3/ day, of which 471 m^3/ day will be met from ground water and 174 m^3/ day from mine sump. Approval of the Central Ground Water Authority obtained for withdrawl of 0.85 million cubic meter of ground water annually for dewatering purpose and 471 m^3/ day of ground water for residential use on 12.02.2003. NOC from the M. P. Pollution Control Board obtained on 05.02.2002. The M.P. Pollution Control Board conducted public hearing on 12.10.2001. The SECL Board has approved the project report on 13.04.2000. Capital cost of the project is Rs.3932.25 Lakhs.

2. The Ministry of Environment and Forests hereby accords environmental clearance to the above mentioned semi-mechanised underground coal mining project of M/s South Eastern Coalfields Ltd. for the rated capacity of 0.48 MTY coal production involving the total land requirement of 335.0 ha including mining area of 328.0 ha under the provisions of the Environment Impact Assessment Notification, 1994 as amended on 04.05.1994 and 10.04.1997 subject to the compliance of the terms and conditions mentioned below:

A. Copy of Environmental Clearance(if any) Uploaded in XGN on 24/08/2021 17:39:11 from IP No: 122.252.249.30.
B. 20241-Damni U\g Mine S.E.C.L. Sohagpur accepts the LEGAL responsibility
and undertakes that the furnished information is CORRECT & ACCURATE.

A. Specific conditions

(i) Care should be taken during the period of mining and at the time of mine closure for safeguarding the area from ingress of water from the nallah passing through the middle of the mine.

(ii) Regular monitoring of subsidence movement on the surface over working area and impact on water bodies/vegetation/structures/surrounding should be continued till movement ceases completely. In case of observation of any high rate of subsidence movement, appropriate measures should be taken to avoid loss of life and material. Cracks should be effectively plugged with ballast and clayey soil/suitable material.

(iii) The proponent should take all precautionary measures for protection of surface features by leaving developed coal pillars below them. Further, the protective coal pillars within the subsidence influence area should not be disturbed to avoid the danger of inundation.

(iv) The project authorities should check the possibility of existence of fault(s) before deciding about the thickness of safe barrier required to be maintained between the working face and the river in consultation with the Director General Mines & Safety (DGMS). De-pillaring should also be carried out after taking prior approval of the DGMS.

(v) Coal handling plant should be provided with adequate number of high efficiency dust extraction system. Loading and unloading area including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.

(vi) A green belt of adequate width should be raised by planting the local species along the mine boundary, ore stockpile if any, ventilation fan, roads and in selected open areas in consultation with local DFO/Agriculture Department. Density of tree should be at least 2000 plants/ha.

(vii) Study report on subsidence and stage wise development plan starting from 5th year of operation till the end of the mine at an interval of 5 years should be submitted to the Ministry within six months.

(viii) The project authority should implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board, Chhattisgarh region.

(ix) Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring should be carried out four times in a year – pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected may be sent regularly to MOEF and to the Central Ground Water Authority.

A. Copy of Environmental Clearance(if any) Uploaded in XGN on 24/08/2021 17:39:11 from IP No: 122.252.249.30.
B. 20241-Damni U/g Mine S.E.C.L. Sohagpur accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

(x) Adequate safety measures should be provided for storage, handling and use of explosives during the project period.

(xi) A detailed mine decommissioning plan should be submitted to the Ministry of Environment and forests five years in advance for approval.

(xii) Vehicular emissions should be kept under control and regularly monitored.

(xiii) The project proponent should effectively implement actions suggested in the conservation plan in consultation with the concerned forest officials. Specific measures as proposed in the conservation plan for restoration and rehabilitation of sloth bear, python and monitor lizard should be taken. The effectiveness of the conservation measures shall be monitored with inputs obtained from Forest Department and report furnished to this Ministry and its Regional Office.

(xiv) Digital processing of the entire lease area using remote sensing technique should be done regularly once in three years for monitoring land use pattern and report submitted to MOEF and its regional office.

(xv) The proponent should obtain clearance of the competent authority for mine closure plan and submit a copy to the Ministry and its Regional Office.

B. General Conditions

(i) No change in mining technology and scope of working should be made without prior approval of the Ministry of Environment and Forests.

(ii) No change in the calendar plan including excavation, quantum of mineral coal and waste should be made.

(iii) Atleast four ambient air quality monitoring stations should be established in the core zone as well as the buffer zone for RPM, SPM, SO_2, NO_x, and CO monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board. Data on ambient air quality (RPM, SPM, SO_2, NO_x, and CO) should be regularly submitted to the Ministry including its Regional Office at Bhopal and to the State Pollution Control Board/Central Pollution Control Board once in six months.

(iv) Drills should either be wet operated or with dust extractors.

(v) Fugitive dust emissions from all the sources should be controlled regularly monitored and data recorded properly. Water spraying arrangements on haul roads, wagon loading, dumps, loading & unloading points should be provided and properly maintained.

A. Copy of Environmental Clearance(if any) Uploaded in XGN on 24/08/2021 17:39:11 from IP No: 122.252.249.30.
B. 20241-Damni U\g Mine S.E.C.L. Sohagpur accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

(vi) Adequate measures should be taken for control of noise levels within prescribed standards. Workers engaged in blasting and drilling operations, operations of HEMM, etc., should be provided with ear plugs/muffs.

(vii) Industrial wastewater (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422(E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease trap should be installed before discharge of effluents from workshop.

(viii) Acid mine water, if any has to be treated and disposed of after conforming to the standard prescribed the competent authority.

(ix) Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and hoath aspects.

Occupational health surveillance programme of the workers should be undertaken periodically to observe any contractions due to exposure to coal dust and take corrective measures, if needed.

(x) Environmental laboratory should be established with adequate number and type of pollution monitoring and analysis equipment in consultation with the State Pollution Control Board.

(xi) A separate environmental management cell with suitable qualified personnel should be set up under the control of a senior Executive, who will report directly to the Head of the organization.

(xii) The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purposes. Year-wise expenditure should be reported to the Regional Office (WZ), Bhopal of the MOEF and to the Ministry.

(xiii) The Regional Office of this Ministry located at Bhopal shall monitor compliance of the stipulated conditions. The Project authorities should extend full cooperation to the officer(s) of the Regional Office by furnishing requisite data/information/monitoring reports.

(xiv) A copy of the clearance letter will be marked to the concerned Panchayat /local NGO, if any, from whom any suggestions/representation has been received while processing the proposal.

(xv) The project authorities should inform to the Regional Office located at Bhopal regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.

(xvi) State Pollution Control Board should display a copy of the clearance letter at the Regional Office, District Industry Centre and Collector's/Tehsildar's Office for 30 days.

A. Copy of Environmental Clearance(if any) Uploaded in XGN on 24/08/2021 17:39:11 from IP No: 122.252.249.30.
B. 20241-Damni U\g Mine S.E.C.L. Sohagpur accepts the LEGAL responsibility
and undertakes that the furnished information is CORRECT & ACCURATE.

(xvii) The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and may also be seen at web site of the Ministry of Environment and Forests at http://envfor.nic.in .

3. The Ministry or any other competent authority may stipulate any further condition for environmental protection.

4. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

5. The above conditions will be enforced *inter-alia*, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

(Dr.T.Chandini)
Additional Director

A. Copy of Environmental Clearance(if any) Uploaded in XGN on 24/08/2021 17:39:11 from IP No: 122.252.249.30.
B. 20241-Damni U\g Mine S.E.C.L. Sohagpur accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

No.J-1[illegible]/2004-IA-II(M)
Government of India
Ministry of Environment & Forests

Paryavaran Bhawan,
C.G.O.Complex, Lodi Road,
New Delhi-110003.

Dated: 24th May 2005

To
Chief General Manager (Civil/Env./Forest),
M/s South Eastern Coalfields Ltd.,
Bilaspur,
Chhattisgarh.

Sub: Rajendra UG Project of M/s South Eastern Coalfields Ltd. (SECL), in village Khairaha, Tehsil Burhar, District Shahdol, Madhya Pradesh –application for environmental clearance –reg.

Sir,

This has reference to Ministry of Coal's Letter No. 43011/15/2002-CPAM dated 24.03.2003 and M/s South Eastern Coalfields Ltd.'s letter No. SECL/BSP/Envt//2005/EMP dated 02.03.2005, 17/18.03.2005, 19.0[illegible] 2005, and 31.03.2005 on the above-mentioned subject. The Ministry of Environment and Forests has considered the application of SECL for the enhancement in production level of coal to 0.625 MTPA. It has been noted that the total mining lease area approved for the project 590 ha of which 385.815 ha is government and tenancy land and 204.15 ha is forestland. There are no National Parks, Wildlife Sanctuary Biosphere Reserves located within the core zone and 10 km buffer zone. Township is located outside the mine lease in an area of 18.5 ha at a distance of 2-3 km from the mine site and comprises 685 dwelling units. Displacement of population is not involved however, compensation will be provided to land oustees for acquisition of tenancy land as per State Government norms. Blasting is involved. Water requirement is 130 m3 per day. NOC from the M.P. Pollution Control Board obtained on 25.11.2003. Public hearing was held on 30.08.2003. The main concerns expressed during public hearing were drinking water arrangements in the nearby project areas, prevention of over loading of coal through dumpers, water sprinkling of roads, plantation work, etc. SECL has undertaken to address all the issues raised during the public hearing.

2. The Ministry of Environment & Forests after duly considering the application, EIA-EMP Report submitted by the SECL and the public hearing proceedings hereby accords environmental clearance for the above-mentioned **Rajendra UG Coal mine project** of M/s SECL for enhancement of production of 0.625 MTPA involving a lease area of 590 ha under the provisions of Environmental Impact Assessment Notification 1994 and subsequent amendments thereto subject to the compliance of the terms and conditions mentioned below:

A. **Specific Conditions**

(i) Control of subsidence movements: The proponent shall take all measures for subsidence management enumerated in the EIA-EMP in a time-bound manner as under:

(a) A subsidence map showing original surface topography, surface features and super out shall be prepared before expansion is undertaken. A copy of this map shall be furnished to CCF, Bhopal, Regional Office, MOF, Bhopal.

A. Copy of Environmental Clearance (CEC) Uploaded in XGN on 31/01/2018 11:32:52 from IP No: 117.204.199.123.
B. 20287-Rajendra Ug Mine S.E.C.L. Shohagpur accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

(b) Garland drains and protective bunds shall be made before start of actual extraction to prevent entry of water into the workings and avoid inundation in the mine.

(c) For the purpose of subsidence monitoring, stations in the form of pillars, located in a grid of 30 m x 30m upto 50m beyond the panel boundaries will be fixed. Monitoring of the subsidence shall be done on a monthly basis upto 3 years after completion of extraction.

(d) A qualified and competent person shall be engaged for periodic inspection of subsidence zone. He will report to the company on the visual impacts of subsidence such as formation of subsidence troughs, change in drainage pattern, etc.

(e) Cracks resulting from subsidence should be effectively plugged with clay soil immediately. Cracks of more than 3 feet width should be treated with special attention as explained din the EIA-EMP.

(f) Final restoration of land should be taken up after one year of completion of extraction.

(g) Copies of all monitoring and compliance reports shall be simultaneously furnished to the CCF, Bhopal. Regional Office, MOEF, Bhopal.

(ii) The project authorities shall check the possibility of existence of fault(s) before deciding about the thickness of the safe barrier required to be maintained between the working face and the nallah/tributary of Son river in consultation with the Director General Mines Safety (DGMS). Depillaring should also be carried out after taking prior approval of DGMS.

(iii) Crushers at the CHP should be operated with high efficiency bag filters, water sprinkling system should be provided to check fugitive emissions from crushing operations, haulage roads, transfer points, etc.

(iv) Drills should be wet operated or with dust extractors and operated only during daytime.

(v) A green belt of adequate width shall be raise by planting local species along th mine lese boundary, ore stock pile, if any, ventilation fans, colony roads and in selected open areas in consultation with local DFO/Agriculture Deptt. Density of trees shall be at lease 2500 plants/ha.

(vi) The project authority shall implement suitable conservation measures to augment groundwater resources in the area in consultation with the Regional Director, Ground Water Board, Chhattisgarh Region. The project authorities should meet water requirement of nearby village(s) in case the village wells go dry due to de-watering of the mine.

(vii) Regular monitoring of groundwater level and quality should be carried out by establishing a network of existing wells and construction of new piezometers. The monitoring for quantity should be done four times a year in pre-monsoon (May), monsoon (August), post-monsoon (November) and winter (January) seasons and for quality in May. Data thus collected should be submitted to the Ministry of Environment & Forests and the Central Ground Water Board, Regional Office quarterly within one month of monitoring.

(viii) Adequate safety measures shall be provided for storage, handling and use of explosives during the project period.

(ix) Sewage treatment plant should be installed in the existing colony. ETP should also be provided for workshop and CHP wastewater.

(x) Consent to Operate shall be obtained from the SPCB before starting mining activities.

A. Copy of Environmental Clearance (CEC) Uploaded in XGN on 31/01/2018 11:32:52 from IP No: 117.204.199.123.
B. 20287-Rajendra U\g Mine S.E.C.L. Shohagpur accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

(xi) Vehicular emissions shall be kept under control and regularly monitored.

(xii) Land oustees shall be compensated as per State Government norms and National India Policy.

(xiii) The project proponent shall effectively implement measures outlined in the conservation plan for schedule-I fauna such as the sloth bear and python in consultation with the concerned forest officials. The effectiveness of the conservation measures shall be monitored with inputs obtained from Forest Department and report furnished to this Ministry and its Regional Office.

(xiv) Digital processing of the entire lease area using remote sensing techniques should be done regularly once in 3 years for monitoring land use pattern and report submitted to MOEF and its Regional Office at Bhopal.

(xv) A Final Mine Closure Plan along with details of Corpus Fund should be submitted to the Ministry of Environment & Forests 5 years in advance of final mine closure for approval.

B. General conditions

(i) No change in mining technology and scope of working should be made without prior approval of the Ministry of Environment and Forests.

(ii) No change in the calendar plan including excavation, quantum of mineral coal and waste should be made.

(iii) Four ambient air quality monitoring stations should be established in the core zone as well as in the buffer zone for RPM, SPM, SO_2, NO_x, monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board.

(iv) Data on ambient air quality (RPM, SPM, SO_2,NO_x) should be regularly submitted to the Ministry including its Regional Office at Bhopal and the State Pollution Control Board and the Central pollution Control Board once in six months.

(v) Fugitive dust emissions from all the sources should be controlled regularly monitored and data recorded properly. Water spraying arrangement on haul roads, wagon loading, dump trucks (loading & unloading) points should be provided and properly maintained.

(vi) Adequate measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in blasting and drilling operations, operations of HEMM, etc., should be provided with ear plugs/muffs.

(vii) Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease trap should be installed before discharge of workshop effluents.

(viii) Vehicular emissions should be kept under control and regularly monitored. Vehicles used for transporting the mineral should be covered with tarpaulins and optimally loaded.

(ix) Environmental laboratory should be established with adequate number and type of pollution monitoring and analysis equipment in consultation with the State Pollution Control Board.

A. Copy of Environmental Clearance (CEC) Uploaded in XGN on 31/01/2018 11:32:52 from IP No: 117.204.199.123.
B. 20287-Rajendra U\g Mine S.E.C.L. Shohagpur accepts the LEGAL responsibility
and undertakes that the furnished information is CORRECT & ACCURATE.

(x) Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.

Occupational health surveillance programme of the workers should be undertaken periodically to observe any contractions due to expdsure to dust and take corrective measures, if needed.

(xi) A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Company.

(xii) The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year-wise expenditure should be reported to the Ministry and its Regional Office located at Bhopal.

(xiii) The Regional Office of this Ministry located at Bhopal shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the office(s) of the Regional Office by furnishing the requisite data/ information/monitoring reports.

(xiv) A copy of the clearance letter will be marked to concerned Panchayat/local NGO, if any, from whom and suggestion/representation has been received while processing the proposal.

(xv) State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tehsildar's Office for 30 days.

(xvi) The project authorities should advertise at least in two local newspapers widely circulated around the project, one of which shall be in the vernacular language of the locality concerned within seven days of issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and may also be seen at web site of the Ministry of Environment & Forests at http://envfor.nic.in.

3. The Ministry or any other competent authority may stipulate any further condition for environmental protection.

4. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

5. The above conditions will be enforced, inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

(Dr.T.Chandini)
Additional Director

Copy to:

1. Secretary, Ministry of Coal & Mines, Department of Coal, Govt. of India, Shastri Bhawan, New Delhi.
2. Secretary, Department of Environment & Forests, Govt. of Chattisgarh, Secretariat, Raipur.

A. Copy of Environmental Clearance (CEC) Uploaded in XGN on 31/01/2018 11:32:52 from IP No: 117.204.199.123.
B. 20287-Rajendra Ug Mine S.E.C.L. Shohagpur accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

Chief Conservator of Forests (Central), Ministry of Environment & Forests, Regional Office, E-2/240 Arera Colony, Bhopal-462 016.

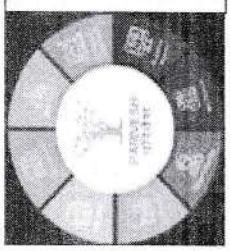
4. Chairman, Central Pollution Control Board, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.
5. Chairman, Chattisgarh Environment Conservation Board, 14/3 Park Street, Choubey Colony, Raipur.
6. Member Secretary, Central Ground Water Authority, A-2, W3, Curzon Road Barracks, K.G. Marg, New Delhi-110001
7. Shri M.K. Shukla, CGM, Coal India Limited, Surya Kiran Building, Kasturba Gandhi Marg, New Delhi.
8. District Collector, Shahdol, Government of Chhattisgarh.
9. EI Division, Ministry of Environment & Forests, EI Division, New Delhi.
10. Monitoring File. 11. Guard File. 12. Record File.

A. Copy of Environmental Clearance (CEC) Uploaded in XGN on 31/01/2018 11:32:52 from IP No: 117.204.199.123.
B. 20287-Rajendra U\g Mine S.E.C.L. Shohagpur accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

ENVIRONMENTAL CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive, and Virtuous Environment Single-Window Hub)



Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

To,

The GENERAL MANAGER
SOUTH EASTERN COALFIELDS LIMITED
Office of the General Manager PO-DHANPURI, District-Shahdol (Madhya Pradesh),,Shahdol,Madhya Pradesh-484114

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the Ministry vide proposal number IA/MP/CMIN/405242/2022 dated 04 Nov 2022. The particulars of the environmental clearance granted to the project are as below.

1.	**EC Identification No.**	**EC22A001MP175908**
2.	**File No.**	J-11015/72/2004-IA-II(M)
3.	**Project Type**	Expansion
4.	**Category**	A
5.	**Project/Activity including Schedule No.**	1(a) Mining of minerals
6.	**Name of Project**	Expansion of Khairaha Underground coal mining project
7.	**Name of Company/Organization**	SOUTH EASTERN COALFIELDS LIMITED
8.	**Location of Project**	Madhya Pradesh
9.	**TOR Date**	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 13/12/2022

(e-signed)
Lalit Bokolia
Scientist F
IA - (Coal Mining sector)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH.Please quote identification number in all future correspondence.

This is a computer generated cover page.

A. Copy of Environmental Clearance(if any) Uploaded in XGN on 07/02/2023 19:34:57 from IP No: 122.252.249.30.
B. 20070-Khairaha U/g Minesouth Eastern Coalfields Ltd accepts the LEGAL responsibility
and undertakes that the furnished information is CORRECT & ACCURATE.

F. No. J-11015/72/2004-IA-II (M)
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)
*****

2nd Floor Vayu Wing,
Indira Paryavaran Bhawan,
Jorbagh Road, N Delhi – 110003
Email: lk.bokolia@nic.in; Tel: 011-20819417

To

Dated: 12th December, 2022

M/s South Eastern Coalfields Ltd
Post Box 60, SECL HQ, Seepat Road
Bilaspur-495006, Chhattisgarh
Email: hodforest@secl.gov.in

Sub: Expansion of Khairaha Underground Coal Mining Project from 0.819 to 0.8775 MTPA of M/s South Eastern Coalfields Limited in located in District Shahdol (Madhya Pradesh) - Environmental Clearance under OM vide F. No. IA3-22/10/2022-IA.III [E177258] dated 07.05.2022 - [Availing total 50% relaxation of OM dealing with exemption of public hearing under clause 7 (ii) of EIA notification].

Sir,

This has reference to your online proposal no. IA/MP/CMIN/405242/2022 dated 4th November, 2022 submitted to this Ministry for grant of Environmental Clearance (EC) in terms of the provisions with MoEF&CC's Office Memorandum vide F. No. IA3-22/10/2022-IA.III (E 177258) dated 11.04.2022 & 07.05.2022 and as per EIA Notification, 2006) of the Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986 for Expansion of Khairaha Underground Coal Mining Project from 0.819 to 0.8775 MTPA of M/s South Eastern Coalfields Limited in located in District Shahdol (Madhya Pradesh).

2. Earlier, Environment Clearance to this project was granted by Ministry on 28th July, 2005 for 0.585 MTPA in Mine Lease area of 513.5 ha under the provision of EIA notification, 1994 and amendments therein with Public Hearing (conducted on 30.10.2003). Further, Ministry has revalidated the EC as per Notification dated 6th April, 2018 and also granted expansion in Environment Clearance (EC) on 11th January, 2019 from 0.585 to 0.819 MTPA in Mine Lease area of 472.065 ha under Clause 7 (ii) of EIA notification, 2006 i.e. under OM dated 15.09.2017. Further, extension in validity of EC was granted by Ministry on 10th January, 2020 for life of the mine or 30 years as per EIA Notifications, 2006 and its amendments therein.

3. Based on the submission of Project Proponent, Ministry hereby grants approval to Expansion of Khairaha Underground Coal Mining Project from 0.819 to 0.8775 MTPA (increase in 10% w.r.t 0.585 MTPA) of M/s South Eastern Coalfields Limited located in District Shahdol (Madhya Pradesh), under OM vide F. No. IA3-22/10/2022-IA.III [E177258] dated 07.05.2022, under the Environment Impact Assessment (EIA) Notification, 2006 and subsequent amendments/circulars thereto subject to

A. Copy of Environmental Clearance(if any) Uploaded in XGN on 07/02/2023 19:34:57 from IP No: 122.252.249.30.
B. 20070-Khairaha U/g "M/s South Eastern Coalfields Ltd accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

the compliance of the following terms & conditions / specific conditions for environmental safeguards as stated below:-

i. PP shall submit Certified Compliance Report of the EC vide F. No. J-11015/72/2004-IA-II (M) on 28th July, 2005, 11th January, 2019 and 10th January, 2022 granted for total 40% expansion, along with EIA/EMP report.

ii. In view of above (i), Ministry shall ascertain the adequacy of the proposed environmental safeguards and stipulate necessary conditions, if required, which shall be monitored as a part of the EC compliance monitoring.

iii. PP shall obtain necessary prior consent for enhanced capacity from State Pollution Control Board under Air and Water Act.

iv. Environmental quality parameters arising out of proposed expansion shall be within the prescribed norms and the same shall be maintained as per prescribed norms.

v. Hon'ble Supreme Court in an Writ Petition(s) Civil No. 114/2014, Common Cause vs Union of India & Ors vide its judgement dated 8th January, 2020 has directed the Union of India to impose a condition in the mining lease and a similar condition in the environmental clearance and the mining plan to the effect that the mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. Compliance of this condition after the mining activity is over at the cost of the mining lease holders/ Project Proponent".

vi. All other terms and conditions as prescribed in Ministry's letter dated 28th July, 2005 11th January, 2019 and 10th January, 2020, shall remain the same and need to be complied by PP.

This issues with the approval of the competent Authority

(Lalit Bokolia)
Director

Copy to:

1. The Secretary, Ministry of Coal, Shastri Bhawan, New Delhi
2. The APCCF, MOEF&CC, Regional Office(EZ), E-5 Arera Colony, Bhopal - 462 016
3. The Secretary, Department of Environment & Forests, Government of Madhya Pradesh, Secretariat, Bhopal
4. The Member Secretary, Central Ground Water Authority, Jamnagar House, 18/11, Man Singh Road Area, New Delhi, Delhi 110001
5. The Chairman, Madhya Pradesh State Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony, Bhopal - 462 016
6. The District Collector, Shahdol, Government of Madhya Pradesh
7. Monitoring File/Guard File/Record File 8. PARIVESH Portal

(Lalit Bokolia)
Director

Signature Not Verified
Digitally signed by Lalit Bokolia
Scientist F
Date: 12/13/2022 5:43:46 PM

A. Copy of Environmental Clearance(if any) Uploaded in XGN on 07/02/2023 19:34:57 from IP No: 122.252.249.30.
B. 20070-Khairana U/g Nimesouth Eastern Coalfields Ltd accepts the LEGAL responsibility
and undertakes that the furnished information is CORRECT & ACCURATE.

F. No.J-11015/220/2004-IA-II (M)
Government of India
Ministry of Environment, Forest and Climate Change
IA-II (Coal Mining) Division

Indira Paryavaran Bhawan
Jorbagh Road, N Delhi - 3
Dated: 11th January, 2019

To

The General Manager (W B P & Environment)
M/s South Eastern Coalfields Ltd,
W B P & Environment Department,
Seepat Road,
Bilaspur - 495 006 (Chhattisgarh) Email: gmenvtsecl@gmail.com

Sub: Expansion of Khairaha Underground Coal Mining Project from 0.585 MTPA to 0.819 MTPA of M/s South Eastern Coalfields Limited in located in District Shahdol (Madhya Pradesh) - Environmental Clearance - reg.

Sir,

This refers to your letter No.SECL/BSP/ENVT/Khairaha UG/18/6932 dated 18th June, 2018 along with online proposal No. IA/MP/CMIN/75469/2018 dated 16th July, 2018 on the above mentioned subject.

2. The Ministry of Environment, Forest and Climate Change has considered the proposal for revalidation of environmental clearance dated 28th July, 2005 as mandated under the Ministry's Notification dated 6th April, 2018, and the proposal for grant of environmental clearance to the expansion of Khairaha Underground Coal Mining Project form 0.585 MTPA to 0.819 MTPA in an area of 472.065 ha of M/s South Eastern Coalfields Limited located in Tehsil Burhar, District Shahdol (Madhya Pradesh).

3. The proposal was considered by the sectoral Expert Appraisal Committee (EAC) in the Ministry for Thermal & Coal Mining Sector in its meeting held during 13-14 December, 2018. The details of the project, as per the documents submitted by the project proponent, and also as informed during the meeting, are reported to be as under:-

(i) The project was accorded environmental clearance by the Ministry vide letter dated 28th July, 2005 for production capacity of 0.585 MTPA in mine lease area of 513.50 ha.
(ii) The Latitude and Longitude of the project site are 23°08'08" to 23°10'23" North and 81°26'48" to 81°28'16"East respectively. The project site lies in GSI Topo-sheet Number 64 E/8 of Survey of India.
(iii) Joint Venture: No Joint Venture
(iv) Coal Linkage : Thermal Power Stations
(v) Employment generated / to be generated: 529
(vi) Benefits of the project: Apart from earning revenue for the government, this coal Mine will bridge demand-supply gap of coal in the country and will provide opportunity of employment to the project affected villagers in the project and allied industries.
(vii) The mine lease area as per the environmental clearance dated 28th July, 2005 is 513.50 ha. In notification under Section 9(i) of CBA, the actual land comes out to be 478.89 ha. The present expansion proposal, for operations in phase-I, is for 472.065 ha of mine lease area which excludes 6.825 ha of the forest land from the notified area under CBA.

A. Copy of Environmental Clearance(if any) Uploaded in XGN on 23/01/2019 13:53:42 from IP No: 122.252.249.30.
B. 20070-Khairaha Ug Minesouth Eastern Coalfields Ltd accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

(viii) The land usage of the project will be as follows:

Present land use

S. No.	Land use	Area(ha)
1.	Agricultural Land	424.785
2.	Forest Land	0
3.	Waste Land	25.699
4.	Grazing Land	0
5.	Surface water bodies	1.295
6.	Settlements(Infra.& Road)	10.239
7	Settlements(Infra.& Road) outside ML area	1.193
8	Others (Govt. Land)	8.854
	TOTAL	472.065

Pre mining

S.N.	Landuse	Within ML Area (ha)	Outside ML Area (ha)	TOTAL (ha)
1.	Agricultural Land	424.785	--	424.785
2.	Forest Land	--	--	--
3.	Waste Land	25.699	--	25.699
4.	Grazing Land	--	--	--
5.	Surface water bodies	1.295	--	1.295
6.	Settlements(Infra.& approach road)	10.239	1.193	11.432
7.	Others (Govt. Land)	8.854	--	8.854
	TOTAL	470.872	1.193	472.065

Post mining

S. No.	Particulars	UG Quarry Area (ha)	Safety zone (ha)	Infrastructure (ha)	R&R site (ha)	Land for Nala diversion (ha)	Total (ha)
1.	Afforested Area	--	6.000	2.000	--	--	8.000
2.	Cultivable Land	453.338	--	--	--	--	453.338
3.	Water body	--	--	--	--	--	--
4.	Other Void area	--	--	--	--	--	--
5.	Other water bodies	1.295	--	--	--	--	1.295
6.	Built-Up Area	--	--	9.432	--	--	9.432
Total		454.633	6.000	11.432	--	--	472.065

(ix) Total balance mineable reserves as on 1st April, 2018 is 13.385 MT.

(x) The coal grade is G-6 & G-7. The average gradient is 1 in 23. There will be 3 seams with thickness ranging up to 4.72 m, but only two seams are workable.

(xi) Total estimated water requirement is 989 Kl./day. The level of ground water ranges from 0.08 m to 10.90 m.

(xii) The method of mining is Mechanised Board & Pillar method with SDL & Continuous Miner.

(xiii) Degree of gassiness of seams : Degree- I

(xiv) The seasonal data for ambient air quality has been documented and all results at all stations are within prescribed limits.

A. Copy of Environmental Clearance(if any) Uploaded in XGN on 23/01/2019 13:53:42 from IP No: 122.252.249.30.
B. 20070-Khairaha U/g Minesouth Eastern Coalfields Ltd accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

(xv) The life of mine is 17 years as on 1st April, 2018.
(xvi) Transportation: Coal transportation in pit through belt conveyor, Surface to Siding by covered tippers, siding to consumers by railway and to local consumers by covered trucks.
(xvii) There is R & R involved. There are 524 PAFs.
(xviii) Cost: Total capital cost of the project is Rs. 8833.03Lakhs. CSR Cost is 2% of the average netprofit of the Company for the three immediate preceding financial years or Rs.2.00 per tonne ofcoal production of previous year whichever is higher. R&R Cost is Rs.376 Lakhs. Environmental Management Cost is Rs.75.16 lakh.
(xix) Baisaha and Sarphanalla is located in east & west side beyond 100 mtr. from mine boundary and 2 nos. seasonal ponds exist within the project boundary
(xx) Approvals: Revised mining plan for 0.819 MTPA has been approved by SECL Board on 25th November, 2017.
(xxi) Subsidence: Caving is proposed as method of extraction for Khairaha Underground Mine. The subsidence prediction report was prepared by CMPDI in March, 2018. The surface topography of the mine is mostly flat in nature. The depth of coal seams of the mine varies from 52 meter to 107 meter for seam VII and 77 meter to 137 meter for seam VI bottom.
(xxii) Ground Water Clearance: Applied vide Application No.21-4/592/NP/MIN/2017 dated 28th December, 2017 to Central Ground Water Authority.
(xxiii) No wildlife sanctuary is within 10 km from the mine boundary
(xxiv) Forestry issues: No forest area involved.
(xxv) There are no court cases/violation pending with the project
(xxvi) Public hearing for the last EC with capacity of 0.585 MTPA in an area of 513.5 ha was held on 30th October, 2003
(xxvii) Plantation is taken up in areas which are under All Right or under Surface Right. The area thus available is very small and considering all features within this small area, a very little space is made available for plantation. Moreover, the anticipated level of pollution is also significantly less since except for surface transport of coal, no other mining activity is made on surface. As such requirement of plantation for arresting the air and noise pollution is also significantly less.

4. The sectoral Expert Appraisal Committee in its meeting held during 13-14 December, 2018 has recommended the project for revalidation of the existing environmental clearance as mandated under the Ministry's Notification dated 6th April, 2018 and grant of environmental clearance to the expansion project. Based on recommendations of the EAC, the Ministry of Environment, Forest and Climate Change hereby revalidates the existing environmental clearance dated 28th July, 2005 and accords environmental clearance to the **Expansion of Khairaha Underground Coal Mining Project of M/s South Eastern Coalfields Limited from 0.585 MTPA to 0.819 MTPA in an area of 472.065 ha located in Tehsil Burhar, District Shahdol (Madhya Pradesh)** for a period of one year, under the provisions of the Environment Impact Assessment Notification, 2006 and subsequent amendments/circulars thereto subject to the compliance of the terms & conditions and environmental safeguards as under:-

(i) The project proponent shall collect and analyze one season data for environmental parameters and submit for consideration of the EAC before 31st December, 2019.
(ii) The project proponent shall obtain Consent to establish from the State Pollution Control Board for capacity of 0.819 MTPA prior to commencement of the increased production.
(iii) Transportation of coal from face to coal heap shall be carried out by belt conveyor. Further, the coal transportation from coal heap to Coal Handling Plant shall be carried out through covered trucks.
(iv) Mitigating measures to be undertaken to control dust and other fugitive emissions all along the roads by providing sufficient numbers of water sprinklers.
(v) Sufficient coal pillars shall be left un-extracted around the air shaft (within the subsidence

A. Copy of Environmental Clearance(if any) Uploaded in XGN on 23/01/2019 13:53:42 from IP No: 122.252.249.30.
B. 20070-Khairaha U\g Minesouth Eastern Coalfields Ltd accepts the LEGAL responsibility
and undertakes that the furnished information is CORRECT & ACCURATE.

influence area) to protect from any damage from subsidence, if any.

(vi) Solid barrier shall be left below the roads falling within the block to avoid any damage to the roads and no depillaring operation shall be carried out below the township/colony.

(vii) Depression due to subsidence resulting in water accumulating within the low lying areas shall be filled up or drained out by cutting drains.

(viii) Regular monitoring of subsidence movement on the surface over and around the working area and impact on natural drainage pattern, water bodies, vegetation, structure, roads and surroundings should be continued till movement cases completely. In case of observation of any high rate of subsidence movement, appropriate effective corrective measures should be taken to avoid loss of life and materials. Cracks should be effectively plugged with ballast and clay soil/suitable materials.

(ix) Garland Surface drains (Size, gradient and length) around the safety areas such as mine shaft and low lying areas and sump capacity should be designed keeping 50% safety margin over and above the peak sudden rain fall and maximum discharge in the area adjoining the mine sites. Sump capacity should also provide adequate retention period to allow proper settling of silt material. Sufficient number of pumps of adequate capacity shall be deployed to pump out mine water during peak rain fall.

(x) Sufficient number of pumps of adequate capacity shall be deployed to pump out mine water during peak rain fall.

(xi) The company shall obtain approval of CGWA for use of groundwater for mining operations at its enhanced capacity of 0.819 MTPA.

(xii) Continuous monitoring of occupational safety and other health hazards, and the corrective actions need to be ensured.

(xiii) A third party assessment of EC compliance shall be undertaken through agency like ICFRI /NEERI/IIT or any other expert agency identified by the Ministry.

4.1 The grant of environmental clearance is further subjected to compliance of the generic conditions as under:

(a) Mining

(i) Mining shall be carried out under strict adherence to provisions of the Mines Act 1952 and subordinate legislations made there-under as applicable.

(ii) No change in mining method *i.e.* UG to OC, calendar programme and scope of work shall be made without obtaining prior approval of the Ministry of Environment, Forests and Climate Change (MoEFCC).

(iii) Mining shall be carried out as per the approved mining plan (including mine closure plan) abiding by mining laws related to coal mining and the relevant circulars issued by Directorate General Mines Safety (DGMS).

(iv) Underground work place environmental conditions shall be rendered ergonomic and air breathable with adequate illumination in conformance with DGMS standards.

(v) No mining activity shall be carried out in forest land without obtaining Forestry Clearance as per Forest (Conservation) Act, 1980 and also adhering to The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 read with provisions of Indian Forest Act, 1927.

(vi) Efforts should be made to reduce energy and fuel consumption by conservation, efficiency improvements and use of renewable energy.

A. Copy of Environmental Clearance(if any) Uploaded in XGN on 23/01/2019 13:53:42 from IP No: 122.252.249.30.
B. 20070-Khairaha U\g Minesouth Eastern Coalfields Ltd accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

(b) Land reclamation and water conservation

(i) Digital Survey of entire lease hold area/core zone using Satellite Remote Sensing survey shall be carried out at least once in three years for monitoring land use pattern and report in 1:50,000 scale or as notified by Ministry of Environment, Forest and Climate Change(MOEFCC) from time to time shall be submitted to MOEFCC/Regional Office (RO).

(ii) Post-mining land be rendered usable for agricultural/forestry purposes and shall be handed over to the respective State Government, as specified in the Guidelines for Preparation of Mine Closure Plan, issued by the Ministry of Coal dated 27th August, 2009 and subsequent amendments.

(iii) Regular monitoring of subsidence movement on the surface over and around the working areas and its impact on natural drainage pattern, water bodies, vegetation, structure, roads and surroundings shall be continued till movement ceases completely. In case of observation of any high rate of subsidence beyond the limit prescribed, appropriate effective mitigation measures shall be taken to avoid loss of life and materials. Cracks should be effectively plugged in with ballast and clay soil/suitable material.

(iv) Fly ash shall be used for external dump of overburden, backfilling or stowing of mine as per provisions contained in clause (i) and (ii) of subparagraph (8) of fly ash notification issued vide SO 2804 (E) dated 3rd November, 2009 as amended from time to time. Efforts shall be made to utilize gypsum generated from Flue Gas Desulfurization (FGD), if any, alongwith fly ash for external dump of overburden, backfilling or stowing of mines. Compliance report shall be submitted to Regional Office of MoEF&CC, CPCB and SPCB.

(v) A separate team for subsidence monitoring and surface mitigation measures shall be constituted and continuous monitoring & implementation of mitigation measures be carried out.

(vi) Thorough inspection of the mine lease area for any cracks developed at the surface due to mining activities below ground shall be carried out to prevent inrush of water in the mine.

(vii) Native tree species shall be selected and planted over areas affected by subsidence.

(viii) The project proponent shall make necessary alternative arrangements, if grazing land is involved in core zone, in consultation with the State government to provide alternate areas for livestock grazing, if any. In this context, the project proponent shall implement the directions of Hon'ble Supreme Court with regard to acquiring grazing land.

(c) Emissions, effluents, and waste disposal

(i) Transportation of coal, to the extent permitted by road, shall be carried out by covered trucks/conveyors. Effective control measures such as regular water/mist sprinkling/rain gun etc shall be carried out in critical areas prone to air pollution (with higher values of $PM_{10}/PM_{2.5}$) such as haul road, loading/unloading and transfer points. Fugitive dust emissions from all sources shall be controlled regularly. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central/State Pollution Control Board.

(ii) Greenbelt consisting of 3-tier plantation of width not less than 7.5 m shall be developed all along the mine lease area in a phased manner. The green belt comprising a mix of native species shall be developed all along the major approach/ coal transportation roads.

A. Copy of Environmental Clearance(if any) Uploaded in XGN on 23/01/2019 13:53:42 from IP No: 122.252.249.30.
B. 20070-Khairaha Ug Minesouth Eastern Coalfields Ltd accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

(iii) The transportation of coal shall be carried out as per the provisions and route proposed in the approved Mining Plan. Transportation of the coal through the existing road passing through any village shall be avoided. In case, it is proposed to construct a 'bypass' road, it should be so constructed so that the impact of sound, dust and accidents could be appropriately mitigated.

(iv) Vehicular emissions shall be kept under control and regularly monitored. All the vehicles engaged in mining and allied activities shall operate only after obtaining 'PUC' certificate from the authorized pollution testing centres.

(v) Coal stock pile/crusher/feeder and breaker material transfer points shall invariably be provided with dust suppression system. Belt-conveyors shall be fully covered to avoid air borne dust. Side cladding all along the conveyor gantry should be made to avoid air borne dust. Drills shall be wet operated or fitted with dust extractors.

(vi) Coal handling plant shall be operated with effective control measures viz. bag filters/water or mist sprinkling system etc to check fugitive emissions from crushing operations, conveyor system, transfer points, etc.

(vii) Ground water, excluding mine water, shall not be used for mining operations. Rainwater harvesting shall be implemented for conservation and augmentation of ground water resources.

(viii) Catch/garland drains and siltation ponds of appropriate size shall be constructed around the mine working, coal heaps & OB dumps to prevent run off of water and flow of sediments directly into the river and water bodies. Further, dump material shall be properly consolidated/ compacted and accumulation of water over dumps shall be avoided by providing adequate channels for flow of silt into the drains. The drains/ ponds so constructed shall be regularly de-silted particularly before onset of monsoon and maintained properly. Sump capacity should provide adequate retention period to allow proper settling of silt material. The water so collected in the sump shall be utilised for dust suppression measures and green belt development. Dimension of the retaining wall constructed, if any, at the toe of the OB dumps within the mine to check run-off and siltation should be based on the rainfall data. The plantation of native species to be made between toe of the dump and adjacent field/habitation/water bodies.

(ix) Industrial waste water generated from CHP, workshop and other waste water, shall be properly collected and treated so as to conform to the standards prescribed under the Environment (Protection) Act, 1986 and the Rules made there under, and as amended from time to time. Oil and grease trap shall be installed and maintained fully functional with effluents discharge adhering to the norms. Sewage treatment plant of adequate capacity shall be installed for treatment of domestic waste.

(x) Adequate groundwater recharge measures shall be taken up for augmentation of ground water. The project authorities shall meet water requirement of nearby village(s) in case the village wells go dry due to dewatering of mine.

(d) Illumination, noise & vibration

(i) Adequate measures shall be taken for control of noise levels below 85 dB(A) in the work environment. Workers engaged in underground mining operations, operation of HEMM, etc. shall be provided with personal protective equipments (PPE) like ear plugs/muffs in conformity with the prescribed norms/guidelines in this regard. Progress in usage of such accessories to be monitored. Adequate awareness programme for users to be conducted.

A. Copy of Environmental Clearance(if any) Uploaded in XGN on 23/01/2019 13:53:42 from IP No: 122.252.249.30.
B. 20070-Khairaha U\g Minesouth Eastern Coalfields Ltd accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

(ii) The noise level survey shall be carried out as per the prescribed guidelines to assess noise exposure of the workmen at vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/RO on six-monthly basis.

(iii) Controlled blasting techniques shall be practiced in order to mitigate ground vibrations and fly rocks as per the guidelines prescribed by the DGMS.

(iv) The noise level survey shall be carried out as per the prescribed guidelines to assess noise exposure of the workmen at vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/RO on six-monthly basis.

(e) Occupational health & safety

(i) Adequate illumination shall be ensured in all mine locations (as per DGMS standards) and monitored.

(ii) The project proponent shall undertake occupational health survey for initial and periodical medical examination of the workers engaged in the project and maintain records accordingly as per the provisions of the Mines Rules, 1955 and DGMS circulars. Besides regular periodic health check-up, 20% of the workers identified from workforce engaged in active mining operations shall be subjected to health check-up for occupational diseases and hearing impairment, if any.

(iii) Personnel (including outsourcing employees) working in dusty areas shall wear protective respiratory devices and shall also be provided with adequate training and information on safety and health aspects.

(iv) Skill training as per safety norms specified by DGMS shall be provided to all workmen including the outsourcing employees to ensure high safety standards in mines.

(v) Effective arrangement shall be made to provide and maintain at suitable points conveniently situated, a sufficient supply of drinking water for all the persons employed.

(vi) Implementation of Action Plan on the issues raised during the Public Hearing shall be ensured. The Project Proponent shall undertake all the tasks as per the Action Plan submitted with budgetary provisions during the Public Hearing. Land oustees shall be compensated as per the norms laid out R&R Policy of the Company/ or the National R&R Policy/ R&R Policy of the State Government, as applicable.

(vii) The project proponent shall follow the mitigation measures provided in this Ministry's OM No.Z-11013/5712014-IA.I1 (M) dated 29th October, 2014, titled 'Impact of mining activities on habitations-issues related to the mining projects wherein habitations and villages are the part of mine lease areas or habitations and villages are surrounded by the mine lease area'.

(f) Ecosystem and biodiversity conservation

(i) The project proponent shall take all precautionary measures during mining operation for conservation and protection of endangered flora/fauna, if any, spotted/reported in the study area. The Action plan in this regard, if any, shall be prepared and implemented in consultation with the State Forest and Wildlife Department.

A. Copy of Environmental Clearance(if any) Uploaded in XGN on 23/01/2019 13:53:42 from IP No: 122.252.249.30.
B. 20070-Khairaha U\g Minesouth Eastern Coalfields Ltd accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

(ii) Greenbelt, consisting of three-tier plantation, of width not less than 7.5 m, shall be developed all along the mine lease area in a phased manner. The green belt comprising of a mix of native species shall be developed all along the major approach roads/ coal transportation roads.

(g) Public hearing, R&R and CSR

(i) Implementation of the action plan on the issues raised during the public hearing shall be ensured. The project proponent shall undertake all the tasks/measures as per the action plan submitted with budgetary provisions during the public hearing. Land oustees shall be compensated as per the norms laid down in the R&R policy of the company/State Government/Central Government, as applicable.

(ii) The project proponent shall ensure the expenditure towards socio-economic development in and around the mine, in every financial year as per the Corporate Social Responsibility Policy as per the provisions under Section 135 of the Companies Act, 2013.

(iii) The project proponent shall follow the mitigation measures provided in this Ministry's OM No.Z-11013/5712014-IA.II (M) dated 29th October, 2014, titled 'Impact of mining activities on habitations-issues related to the mining projects wherein habitations and villages are the part of mine lease areas or habitations and villages are surrounded by the mine lease area'.

(iv) The project proponent shall make necessary alternative arrangements, if grazing land is involved in core zone, in consultation with the State government to provide alternate areas for livestock grazing, if any. In this context, the project proponent shall implement the directions of Hon'ble Supreme Court with regard to acquiring grazing land.

(h) Corporate environment responsibility

(i) The Company shall have a well laid down environment policy duly approved by Board of Directors. The environment policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental or forest norms/conditions. Also, the company shall have a defined system of reporting of non-compliances/violations of environmental norms to the Board of Directors and/or shareholders/stakeholders.

(ii) The project proponent shall comply with the provisions contained in this Ministry's OM dated 1st May, 2018, as applicable, regarding Corporate Environment Responsibility.

(iii) The hierarchical system or Administrative Order of the company to deal with environmental issues and for ensuring compliance with the environmental clearance conditions should be displayed on website of the Company.

(iv) A separate environmental management cell both at the project and company headquarter level, with suitable qualified personnel shall be set up under the control of a Senior Executive, who will report directly to the Head of the Organization.

(v) Action plan for implementing EMP and environmental conditions shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.

A. Copy of Environmental Clearance(if any) Uploaded in XGN on 23/01/2019 13:53:42 from IP No: 122.252.249.30.
B. 20070-Khairaha Ug Mincsouth Eastern Coalfields Ltd accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

(vi) Self environmental audit shall be conducted annually. Every three years 3rd party environmental audit shall be carried out.

(i) Statutory Obligations

(i) The environmental clearance shall be subject to orders of Hon'ble Supreme Court of India, Hon'ble High Court, NGT and any other Court of Law from time to time, and as applicable to the project.

(ii) This environmental clearance shall be subject to obtaining wildlife clearance, if applicable, from the Standing Committee of National Board for Wildlife.

(iii) The project proponent shall obtain Consent to Establish/Operate under the Air Act, 1981 and the Water Act, 1974 from the concerned State Pollution Control Board.

(iv) The project proponent shall obtain the necessary permission from the Central Ground Water Authority (CGWA).

(j) Monitoring of project

(i) Adequate ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for monitoring of pollutants, namely PM_{10}, $PM_{2.5}$, SO_2 and NO_x. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board. Online ambient air quality monitoring stations may also be installed in addition to the regular monitoring stations as per the requirement and/or in consultation with the SPCB. Monitoring of heavy metals such as Hg, As, Ni, Cd, Cr, etc to be carried out at least once in six months.

(ii) The Ambient Air Quality monitoring in the core zone shall be carried out to ensure the Coal Industry Standards notified vide GSR 742 (E) dated 25.9.2000 and as amended from time to time by the Central Pollution Control Board. Data on ambient air quality and heavy metals such as Hg, As, Ni, Cd, Cr and other monitoring data shall be regularly reported to the Ministry/Regional Office and to the CPCB/SPCB.

(iii) The effluent discharge (mine waste water, workshop effluent) shall be monitored in terms of the parameters notified under the Coal Industry Standards vide GSR 742 (E) dated 25.9.2000 and as amended from time to time by the Central Pollution Control Board.

(iv) The monitoring data shall be uploaded on the company's website and displayed at the project site at a suitable location. The circular No. J-20012/1/2006-IA.11 (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change shall also be referred in this regard for its compliance.

(v) Regular monitoring of ground water level and quality shall be carried out in and around the mine lease area by establishing a network of existing wells and constructing new piezometers during the mining operations. The monitoring of ground water levels shall be carried out four times a year i.e. pre-monsoon, monsoon, post-monsoon and winter. The ground water quality shall be monitored once a year, and the data thus collected shall be sent regularly to Ministry of Environment, Forest and Climate Change/Regional Office.

A. Copy of Environmental Clearance(if any) Uploaded in XGN on 23/01/2019 13:53:42 from IP No: 122.252.249.30.
B. 20070-Khairaha U\g Minesouth Eastern Coalfields Ltd accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

(vi) Monitoring of water quality upstream and downstream of water bodies shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the Ministry of Environment, Forest and Climate Change/Regional Office.

(vii) The project proponent shall submit six monthly reports on the status of the implementation of the stipulated environmental conditions to the Ministry of Environment, Forest and Climate Change/Regional Office. For half yearly monitoring reports, the data should be monitored for the period of April to September and October to March of the financial years.

(viii) The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.

(k) Miscellaneous

(i) Efforts should be made to reduce energy consumption by conservation, efficiency improvements and use of renewable energy.

(ii) The project authorities shall inform to the Regional Office regarding commencement of mining operations.

(iii) A copy of the environmental clearance shall be marked to concerned Panchayat. A copy of the same shall also be sent to the concerned State Pollution Control Board, Regional Office, District Industry Sector and Collector's Office/Tehsildar Office for information in public domain within 30 days.

(iv) The EC shall be uploaded on the company's website. The compliance status of the stipulated EC conditions shall also be uploaded by the project authorities on their website and updated at least once every six months so as to bring the same in public domain.

(v) The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of this clearance, informing that the project has been accorded environmental clearance and a copy of the same is available with the State Pollution Control Board and also at website of the Ministry.

(vi) The environmental statement for each financial year ending 31 March in Form-V is mandated to be submitted by the project proponent for the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be uploaded on the Company's website along with the status of compliance of EC conditions and shall be sent to the respective Regional Offices of the MoEF&CC by e-mail. Concerns raised during public hearing.

(vii) The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India/High Courts and any other Court of Law relating to the subject matter.

5. The proponent shall abide by all the commitments and recommendations made in the EIA/EMP report and also that during presentation to the EAC. All the commitments made on the issues raised during public hearing shall also be implemented in letter and spirit.

A. Copy of Environmental Clearance(if any) Uploaded in XGN on 23/01/2019 13:53:42 from IP No: 122.252.249.30.
B. 20070-Khairaha U/g Minesouth Eastern Coalfields Ltd accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

6. The proponent shall obtain all necessary clearances/approvals that may be required before the start of the project. The Ministry or any other competent authority may stipulate any further condition for environmental protection. The Ministry or any other competent authority may stipulate any further condition for environmental protection.

7. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

8. The coal company/project proponent shall be liable to pay the compensation against the illegal mining, if any, and as raised by the respective State Governments at any point of time, in terms of the orders dated 2nd August, 2017 of Hon'ble Supreme Court in WP (Civil) No.114/2014 in the matter of 'Common Cause Vs Union of India & others.

9. The concerned State Government shall ensure no mining operations to commence till the entire compensation for illegal mining, if any, is paid by the project proponent through their respective Department of Mining & Geology, in strict compliance of the judgment of Hon'ble Supreme Court.

10. This environmental clearance shall not be operational till such time the project proponent complies with the above said judgment of Hon'ble Supreme Court, as applicable, and other statutory requirements.

11. This issues in supersession of the earlier EC granted vide letter No.J-11015/72/2004-IA II (M) dated 28th July, 2005.

11/1/2019

(S. K. Srivastava)
Scientist E

Copy to:

1. The Secretary, Ministry of Coal, Shastri Bhawan, New Delhi
2. The APCCF, MOEF&CC, Regional Office (EZ), E-5 Arera Colony, Bhopal - 462 016
3. The Secretary, Department of Environment & Forests, Government of Madhya Pradesh, Secretariat, Bhopal
4. The Member Secretary, Madhya Pradesh State Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony, Bhopal - 462 016
5. The Member Secretary, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, Delhi -32
6. The Member Secretary, Central Ground Water Authority, Ministry of Water Resources, Curzon Road Barracks, A-2, W-3 Kasturba Gandhi Marg, New Delhi
7. The District Collector, Shahdol, Government of Madhya Pradesh
8. Monitoring File 9. Guard File 10. Record File 11. Notice Board

11/1/2019

(S. K. Srivastava)
Scientist E

A. Copy of Environmental Clearance(if any) Uploaded in XGN on 23/01/2019 13:53:42 from IP No: 122.252.249.30.
B. 20070-Khairaha U\g Minesouth Eastern Coalfields Ltd accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

Ministry of Environment & Forests (MOEF)

No. J-11015/152/2008-IA.II(M)

Paryavaran Bhawan,
C.G.O.Complex,
New Delhi -110510.

Dated: 9th February 2011

To,

Chief General Manager (&F)
M/s South Eastern Coalfields Ltd.,
Bilaspur, Chhattisgarh.

Sub: Expansion of Sharda Opencast Coal Mine Project (0.50 MTPA to 0.85 MTPA and expansion in ML area from 242.847 ha to 871.205 ha) of M/s South Eastern Coalfields Ltd., villages Bakho, Bakhi, Tehsil Amlai, District Shahdol, Madhya Pradesh - Environmental Clearance – reg.

Sir,

This is with reference to letter No. 43011/107/2007-CPAM dated 23.08.2007 of Ministry of Coal forwarding the application for Terms of Reference (TOR) and this Ministry's letter dated 12.05.2008 granting TOR to the above-mentioned project and subsequent letter No. SECL/BSP/ENV./Sharda OC/1713 dated 12.02.2010 of M/s SECL forwarding the application for environmental clearance and letters dated 07.07.2010 and 22.01.2011 on the above-mentioned subject. The Ministry of Environment and Forests has considered your application. The proposal is for expansion of production capacity of the existing **Sharda OCP from 0.50 MTPA to 0.85 MTPA and expansion of ML area from 242.847 ha to 871.205 ha.** The mine is divided into three Sectors – A, B and C. Sectors A and C consists of top seam and Seam IV which would be mined by opencast method, Sector B would be mined by Highwall Mining. Of the total ML area, 714.087 ha is agricultural land, 115.673 ha is forest land, 10.20 ha is wasteland, 17.42 ha is surface water bodies and 13.825 ha is settlements. Of the 115.673 ha of forestland consisting of Judpi Jungle within the core zone, 48.20 ha is for surface rights. Forestland of an extent of 48.20 ha falling under Highwall Panels will not be degraded and an forest area of 8.20 ha falls within safety zone and will not be degraded. A number of reserve Forests are found within 10km of buffer zone – Burhar RF (1km), Nimuha RF (8km) and Mauhari RF (9km). There is no National Park, WL Sanctuary or Protected Area found within the core zone or 15km buffer zone. There are no endangered fauna reported in the study area. The mine lease boundary is adjoining River Son and an embankment along River Son has been erected to prevent mine inundation. A number of nallahs such as Nargara nala (60m), Jamuna nala (100m) flow close to the lease boundary. Of the total ML area, 279 ha is for quarry, 21.42 ha is for external OB dumps, 2 ha is for mineral storage, 2 ha is for roads, 3 ha is for infrastructure, 2 ha is for green belt, and balance area of 531.785 ha is safety zone and area for future mining. A colony of 13 ha area consisting of 487 dwelling units is located at a distance of about 5 km from the ML.

Mining is opencast by mechanised method by shovel and dumper combination. Grade of coal is 'C-F'. Entire transportation of 2575 TPD of coal is by road to Railway Siding and from there by rail. Ultimate working depth is 40m bgl. Peak water requirement is 820 m3/day of which 250 m3/d is from groundwater and 570 m3/d is from mine water. Groundwater table during pre monsoon varies from 7.49m – 12m bgl and during post-monsoon from 3.70 -8.16m bgl. Peak mine water discharge is 4537 m3/d. Total estimated OB generation is 34.70 Mm3 of which 1.74 Mm3 of OB is to be accumulated in external OB dump in an area of 21.42 ha and the balance estimated 32.96 Mm3 of OB would be backfilled in an area of 196.70 ha and the balance 82.305 ha would be converted into a water body.

Attention – Shri Anil Singh, Room No. 204.

A. Copy of Environmental Clearance (CEC) Uploaded in XGN on 04/07/2018 16:55:25 from IP No: 117.248.231.215.
B. 20280-Sharda Open Cast Expansion (High wall Mine Project) S.E.C.L Shohagpur accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

At the post mining stage, an area of 286.008 ha would be developed with plantation and 443.367 ha would be developed into agricultural land. Balance life of mine at the rated capacity is 12 years. Project involves R&R of 166 homestead losers and 114 land oustees of Bhako-Bhakhi village. An amount of Rs 269.29 lakhs has been paid as compensation so far. Funds earmarked for additional environmental protection measures is Rs 583.71 lakhs towards capital costs and Rs.96.93 lakhs towards annual recurring costs. Public hearing was held on 30.8.2009. Project has been approved by M/s SECL on 21.6.2007. Capital Cost of Project is **Rs. 23.368 crores.**

2. The Ministry of Environment & Forests has examined the application in accordance with the EIA Notification 2006 and under the provisions thereof, hereby accords environmental clearance for the above-mentioned of **expansion of Sharda Opencast Coal Mine Project of M/s South Eastern Coalfields Ltd. for expansion in production of coal from 0.5 MTPA to 0.85 MTPA rated capacity and expansion in ML area from 242.847 ha to 871.205 ha** under the provisions of the Environmental Impact Assessment Notification, 2006 and amendments thereto and Circulars issued thereon and subject to the compliance of the terms and conditions mentioned below:

A. Specific Conditions

(i) All the houses within 500m of the blasting where cracks have developed shall be repaired appropriately according to the extent of damage. Vibrometers (minimum 3) to monitor the intensity of the blasts shall be installed in areas of habitation (both Kutchha and pucca) of adjoining villages and records maintained thereof.

(ii) The procedure laid down in the DM Order dated 04.03.2010 shall be continued and the Order of the DM complied with. Both parties namely, Sharda OCP and Orient Paper Mills shall sign the reports of the blasting that is carried out and a copy of the records shall be maintained by both parties- management of Sharda OCP and OPM.

(iii) The maximum production of coal shall not exceed 0.85 MTPA without prior environmental clearance.

(iv) Once Highwall mining is started, blasting shall be restricted only to trench cutting.

(v) Of the 115.673 ha of forestland consisting mainly of Judpi Jungle within the core zone, 51.60 ha is for surface rights wherein no mining operations shall be undertaken until forestry clearance has been obtained under the provisions of FC Act, 1980. Forestland of an extent of 48.20 ha falling under Highwall Panels shall not be degraded and forest area falling within safety zone also shall not be degraded.

(vi) Mining shall be carried out as per statute at a safe distance from the surface water bodies flowing in and near the mine lease area.

(vii) Top soil shall be stored in the earmarked site and shall be used within a year of its generation for green belt development and for plantation/reclamation.

(viii) OB stacked at the earmarked external OB dumpsites shall be completely biologically reclaimed. Monitoring and management of existing reclaimed dumpsites including slope stability shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Ministry of Environment & Forests and its Regional office located at Bhopal on a yearly basis.

(ix) Garland drains (size, gradient and length) around the safety areas and low lying areas and sump capacity shall be designed keeping 50% safety margin over an above the peak sudden rainfall and maximum discharge in the area adjoining the mine sites. Sump capacity shall also be provided adequate retention period to allow proper settling of silt material.

A. Copy of Environmental Clearance (CEC) Uploaded in XGN on 04/07/2018 16:55:25 from IP No: 117.248.231.215.
B. 20280-Sharda Open Cast Expansion (High wall Mine Project) S.E.C.L Shohagpur accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

(x) Catch drains and siltation ponds of appropriate size shall be constructed to arrest silt and sediment flows from soil, OB and mineral dumps. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc. The drains shall be regularly desilted and maintained properly.

Garland drains (size, gradient and length) and sump capacity shall be designed keeping 50% safety margin over and above the peak sudden rainfall and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material.

(xi) Dimension of the retaining wall at the toe of the dumps and OB benches within the mine to check run-off and siltation shall be based on the rainfall data.

(xii) Crushers at the CHP shall be operated with high efficiency bag filters/water sprinkling system shall be provided to check fugitive emissions from crushing operations, conveyor system which shall be closed, haulage roads, transfer points, etc.

(xiii) Drills shall be wet operated only.

(xiv) Main transportation roads used for transportation of coal from mine to railway siding shall be black topped and developed with 3-tier avenue plantation using a mix of species suitable for controlling fugitive dust emissions.

(xv) A Plan for afforestation of the mine lease shall be implemented, which includes external OB dump (21.42 ha), backfilled quarry (196.70 ha), along ML boundary, green belt (2 ha), along roads (0.27 ha), infrastructure (0.40 ha), safety zone (63.893 ha), undisturbed/vacant land and in township outside the ML by planting a mix of native species in consultation with the local DFO/Agriculture Department. The density of the trees shall be around 2500 plants per ha. Mine reclamation, avenue plantation, development of green belt in vacant areas in and around Sharda OCP shall be expeditiously taken up.

(xvi) A Progressive Closure Plan shall be implemented by reclamation of quarry area of 279 ha of which 266.50 ha shall be backfilled and afforested/developed as agricultural land by planting native plant species in consultation with the local DFO/Agriculture Department. The density of the trees shall be around 2500 plants per ha. The balance 12.50 ha of decoaed area being converted into a water reservoir and gently sloped along the upper benches and stabilised and reclaimed with plantation.

(xvii) Regular monitoring of groundwater level and quality shall be carried out by establishing a network of exiting wells and construction of new pelzometers. The monitoring for quantity shall be done four times a year in pre-monsoon (May), monsoon (August), post-monsoon (November) and winter (January) seasons and for quality in May. Data thus collected shall be submitted to the Ministry of Environment & Forests and to the Central Pollution Control Board quarterly within one month of monitoring.

(xviii) The Company shall put up artificial groundwater recharge measures for augmentation of groundwater resource in case monitoring of groundwater levels indicate decline of water table. The project authorities shall meet water requirement of nearby village(s) in case the village wells go dry due to dewatering of mine. Any additional water requirement shall be met from mine water and from rainwater harvesting systems or form mine pit water.

(xix) ETP shall also be provided for treatment of effluents from workshop, CHP and an STP shall be provided for treating wastewater from the township and the treated effluents shall be used for green belt development. Wastewater generated form the mine shall be treated and recycled for mine operations to the extent possible and the balance shall be treated to prescribed standards before discharge into the surface waters/agricultural use.

A. Copy of Environmental Clearance (CEC) Uploaded in XGN on 04/07/2018 16:55:25 from IP No: 117.248.231.215.
B. 20280-Sharda Open Cast Expansion (High wall Mine Project) S.E.C.L Shohagpur accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

(xx) Besides carrying out regular periodic health check up of their workers, 10% of the workers identified from workforce engaged in active mining operations shall be subjected to health check up for occupational diseases and hearing impairment, if any, through an agency such as NIOH, Ahmedabad within a period of one year and the results reported to this Ministry and to DGMS.

(xxi) For monitoring land use pattern and for post mining land use, a time series of landuse maps, based on satellite imagery (on a scale of 1: 5000) of the core zone and buffer zone, from the start of the project until end of mine life shall be prepared once in 3 years (for any one particular season which is consistent in the time series), and the report submitted to MOEF and its Regional office at Bhopal.

(xxii) An R&R Plan shall be prepared for the balance PAPs yet to be resettled and implemented in consultation with the stakeholders within an agreed time-frame R&R shall not be inferior than that in the National R&R Policy. R&R shall include specific income generation schemes. Alternate livelihood schemes shall be implemented for the persons not being absorbed for employment.

(xxiii) A detailed Plan for CSR at a cost of Rs 5 per tonne of coal shall be provided with specific budgetary allocation (capital and revenue) for various skill development and alternate livelihood programmes and schemes and implemented through establishment of cooperatives and SHGs shall be implemented. CSR activities shall not overlap for the villages falling in the study area of the coal mine projects located in the study area. Tribal Development Plan for the tribals shall be prepared as part of CSR. Monitoring of the socio-economic status of the local communities living in the villages near the project area shall be based on a scientific methodology such as the UNDP Human Development Index. Report of the monitoring of the impacts of project on the socio-economic and human development of the local communities shall be regularly reflected in the Annual Report of the company and also furnished as part of the Monitoring Report submitted to MOEF.

(xxiv) The following specific activities shall be undertaken under CD Schemes:

- Establishment of a health Centre and cases requiring specialist to be referred to Central Hospital.
- Schemes and training for alternate livelihood of adivasis and BPL families whose land was taken by SECL not provided direct employment.
- Water tanks would be erected in certain areas in the villages and water suitable for drinking purpose could be taken by the villages from the tanks for their domestic use. The matter of distribution of the water within the villages would be taken up with the district administration.
- Approach roads, connectivity, rural electrification in the areas required in the adjoining villages shall be undertaken under CSR and also taken up with the District administration.
- Works for electrification of the rehabilitated colony, SECL shall be started immediately.

The Community Development (CD) Committee already constituted consisting of representatives of the Sharda OCP, villages and district administration shall monitor a time-bound Action Plan for implementation of the aforesaid issues. The status of implementation/action taken on the various issues raised shall be submitted by SECL to MOEF regularly as part of their Monitoring Report.

(xxv) Better housekeeping of the Mines Office of Sharda OCP shall be taken up immediately. This includes black topping of approach road, regular sweeping of the roads in and around the Mines Office, development of green belt along the periphery of the office premises and plantation in vacant areas regular whitewashing and painting of the office, wash rooms for the employees, etc.

A. Copy of Environmental Clearance (CEC) Uploaded in XGN on 04/07/2018 16:55:25 from IP No: 117.248.231.215.
B. 20280-Sharda Open Cast Expansion (High wall Mine Project) S.E.C.L Shohagpur accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

(xxvi) A final Mine Closure Plan along with details of Corpus Fund shall be submitted to the Ministry of Environment & Forests three years before completion of this project. Habitat Restoration Plan of the mine area shall be carried out using a mix of native species found in the original ecosystem, which are found in the study area (pre-mining) and conserved in-situ in an identified area within the lease, for reintroduction in the mine during mine reclamation and at the post mining stage for habitat restoration including agricultural land (443.367 ha), afforestation (286.008 ha) and grazing land (3.399 ha).

B. General Conditions

(i) No change in technology and scope of working shall be made without prior approval of the Ministry of Environment and Forests.

(ii) No change in the calendar plan including quantum of mineral coal and waste being produced shall be made.

(iii) Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board. Monitoring of heavy metals such as Hg, As, Ni, Cd, Cr, in particulates shall be carried out at least once in six months.

(iv) Data on ambient air quality (PM10, PM 2.5, SO2 and NOx and heavy metals such as Hg, As, Ni, Cr, etc) and other monitoring data shall be regularly submitted to the Ministry including its Regional Office at Bhopal and to the State Pollution Control Board and the Central Pollution Control Board once in six months. Random verification of samples through analysis from independent laboratories recognised under the EP Rules, 1986 shall be furnished as part of the compliance report.

(v) Adequate measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc shall be provided with ear plugs/muffs.

(vi) Industrial wastewater (workshop and wastewater from the mine) shall be properly collected, and treated so as to conform to the standards including for heavy metals before discharge prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.

(vii) Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of the mineral shall be covered with tarpaulins and optimally loaded.

(viii) Monitoring of environmental quality parameters shall be carried out through establishment of adequate number and type of pollution monitoring and analysis equipment in consultation with the State Pollution Control Board and data got analysed through a laboratory recognised under EP Rules, 1986.

(ix) Personnel working in dusty areas shall wear protective respiratory devices and they shall also be provided with adequate training and information on safety and health aspects.

Occupational health surveillance programme of the workers shall be undertaken periodically to observe any contractions due to exposure to dust and to take corrective measures, if needed.

(x) A separate environmental management cell with suitable qualified personnel shall be set up under the control of a Senior Executive, who will report directly to the Head of the company.

A. Copy of Environmental Clearance (EC) Uploaded in XGN on 04/07/2018 16:55:25 from, IP No: 117.248.231.215.
B. 20280-Sharda Open Cast Expansion (High wall Mine Project) S.E.C.L Shohagpur accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

(xi) The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year-wise expenditure shall be reported to this Ministry and its Regional Office at Bhopal.

(xii) The Project authorities shall advertise at least in two local newspapers widely circulated around the project, one of which shall be in the vernacular language of the locality concerned within seven days of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution control Board and may also be seen at the website of the ministry of Environment & Forests at http://envfor.nic.in

(xiii) A copy of the environmental clearance letter shall be marked to concerned Panchayat/Zila Parishad, Municipal Corporation or Urban Local Body and local NGO, if any, from whom any suggestion/representation has been received while processing the proposal. A copy of the clearance letter shall also be displayed on the company's website.

(xiv) A copy of the clearance letter shall be displayed on the website of the concerned State Pollution Control Board. The EC letter shall also be displayed at the Regional Office, District Industry Centre and Collector's Office/Tehsildar's Office for 30 days.

(xv) The clearance letter shall be uploaded on the company's website. The compliance status of the stipulated EC conditions shall also be uploaded by the project authorities on their website and updated at least once every six months so as to bring the same in the public domain. The monitoring data of environmental quality parameters (air, water, noise and soil) and critical pollutants such as PM10, PM2.5, SO_2 and NO_x (ambient) and critical sectoral parameters shall also be displayed at the entrance of the project premises and mines office and in corporate office and on the company's website.

(xvi) The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions (both in hard copy and in e-mail) to the respective Regional Office of the MOEF, the respective Zonal offices of CPCB and the SPCB.

(xvii) The Regional Office of this Ministry located at Bhopal shall monitor compliance of the stipulated conditions. The Project authorities shall extend full cooperation to the office(s) of the Regional Office by furnishing the requisite data/ information/monitoring reports.

(xviii) The environmental statement for each financial year ending 31st March in Form-V is mandated to be submitted by the project proponent tot the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be uploaded on the company's website along with the status of compliance of EC conditions and shall be sent to the respective Regional Offices of the MOEF by E-mail.

3. The Ministry or any other competent authority may stipulate any further condition for environmental protection.

4. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract the provisions of the Environment (Protection) Act, 1986.

5. The above conditions will be enforced *inter-alia*, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and Rules. The proponent shall ensure to undertake and provide for the costs incurred

A. Copy of Environmental Clearance (CEC) Uploaded in XGN on 04/07/2018 16:55:25 from IP No: 117.248.231.215.
B. 20280-Sharda Open Cast Expansion (High wall Mine Project) S.E.C.L Shohagpur accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

for taking up remedial measures in case of soil contamination, contamination of groundwater and surface water, and occupational and other diseases due to the mining operations.

(Dr.T.Chandini)
DIRECTOR

Copy to:

1. Director-General, Director General Mines Safety, Dhanbad on Specific Condition No. 1 along with copy of Proceedings of public Hearing held on 30.08.2009.
2. Secretary, Ministry of Coal, New Delhi.
3. Secretary, Department of Environment & Forests, Government of Madhya Pradesh, Secretariat, Bhopal.
4. Chief Conservator of Forests, Regional office (EZ), Ministry of Environment & Forests, E-2/240 Arera Colony, Bhopal – 462016.
5. Chairman, Madhya Pradesh State Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony, Bhopal – 462016.
6. Chairman, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, New Delhi -110032.
7. Member-Secretary, Central Ground Water Authority, Ministry of Water Resources, Curzon Road Barracks, A-2, W-3 Kasturba Gandhi Marg, New Delhi.
8. Coal India Limited, SCOPE Minar, Core-1, 4t Floor, Vikas Marg, Laxminagar, New Delhi.
9. District Collector, Shahdol, Government of Madhya Pradesh.
10. Monitoring File 11. Guard File 12. Record File.

A. Copy of Environmental Clearance (CEC) Uploaded in XGN on 04/07/2018 16:55:25 from IP No: 117.248.231.215.
B. 20280-Sharda Open Cast Expansion (High wall Mine Project) S.E.C.L Shohagpur accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

MADHYA PRADESH POLLUTION CONTROL BOARD
Paryawaran Parisar, E-5, Arera Colony, BHOPAL- 462 016
Phone-0755-2466191, 2464428, Fax-0755-2463742

Regd. A/D.

No. 5046 /TS/Mine/MPPCB/2012 Date: 10-7-12

To,

General Manager,
M/s. Amlai Open cast Coal Mine "Sector B",
SECL, Sohagpur area, Gram-Burhar,
Tehsil- Sohagpur,
District: SHAHDOL (M. P.),

Sub: Permission to establish to M/s. Amlai open cast Coal Mine Project, *(M. L. Area: 190.995 Hac.)* Sector-B, SECL, Sohagpur area, Gram-Burhar, Tehsil-Sohagpur, District: SHAHDOL *(M. P.)*,

Ref: 1. Your application No. SECL/SGP/PLG/Shard/ EC/11/639 dated: 03/08/2011, online application PCB ID **24546**, Inward No 54456 dated 22.3.2012.
2. Environmental Clearance accorded by MOEF vide Lett. No. 11015/36/2010-IA II (M) dated 28/06/2011.
3. Your Technical Presentation dated: 20.4.2012

*****

Without prejudice to the powers of this Board under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and without reducing your responsibilities under the said Acts. and after going through your proposal for achieving the effluents and particulate/ gaseous emission standards, it is to inform you that this Board grants you permission, ***ONLY FOR ESTABLISHING*** the **M/s. Amlai O/C Mine,** *at* Gram-Burhar, SECL, Tehsil. Amlai, Sohagpur area, **District: SHAHDOL** (M.P), Mining Lease ***(M. L. Area: 190.995 Hac.)*** for which E.C. has been accorded by MoEF under reference for following capacity: -

This Permission is valid for product & production capacity of:-

Name of Product	**Production Capacity** (Expansion From)
MINING OF COAL ***(Peak Capacity)***	***2.025 MTPA.*** **(Two Point Zero Two Five Million Tonnes per Annum)**

SUBJECT TO FOLLOWING CONDITIONS:

1. The forest clearance shall be obtained prior to the start of developmental activities at the forest area. The forest clearance shall be submitted to the Board prior to the Consent to operate.

2. The quantity of mine discharge and domestic effluent shall not exceed 4500 and 90 KL/day respectively. The mine Management shall provide adequate facility for proper treatment of Waste water from mines and sewage treatment Plant for domestic effluent & shall ensure that the treated effluent quality shall meet the standards prescribed by Board and notified in the M. P. Gazette dated: 25/03/88.

MADHYA PRADESH POLLUTION CONTROL BOARD
Paryawaran Parisar, E-5, Arera Colony, BHOPAL- 462 016
Phone-0755-2466191, 2464428, Fax-0755-2463742

3. The mine Management shall submit time bound action Plan for installation sewage treatment Plant & submit to the Board. The mine management shall ensure to make arrangement for full utilization of treated effluent inside the premises for plantations purpose and shall not discharge any effluent outside treated effluent insides of the premises. Hence Zero discharge condition shall be maintained.

4. Appropriate air pollution control equipments shall be installed at all points of emission sources. Effective steps shall be taken to control fugitive emissions during excavation of mine, its handling/crushing/transportation etc.

5. Crushers at the coal handling plant should be operated with high efficiency bag filters, water sprinkling system should be provided to control fugitive emissions from crushing operations, haulage roads, transfer points etc.

6. Fugitive dust emission from all the sources should be controlled effectively and duly monitored. Water spraying arrangement on haul roads, wagon loading, dump trucks [loading & unloading] points should be provided and properly maintained. Effective arrangement shall be made for the control of air pollution through CHP & haul roads.

7. Four ambient air quality monitoring stations should be established in the core zone as well as in the buffer zone for RPM, SPM, SO2 NOX) monitoring. Location of the stations should be decided on the basis of meteorological data, topographical features and environmentally and ecologically sensitive areas in consultation with the M. P. Pollution Control Board. Data on ambient air quality (RPM, SPM, SO2, NOx & CO) should be regularly submitted to the M. P Pollution Control Board once in each months.

8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MOEF gazette notification No. GSR/826(E) dated:16/11/09 some of parameters are as follows:

a. Particulate Matter (less than 10 micron) (PM_{10} 24 Hrs basis)	100	Microgram/Cubic Meter -"-
b. Sulphur Dioxide [SO2] 24 Hrs basis	80	-"-
c. Nitrogen Oxides [Nox] 24 Hrs basis	80	-"-
d. Carbon Monoxide [CO] 24 Hrs basis	2000	-"-

9. Mines shall take effective steps to check the soil erosion from waste material dumping area and causing siltation problem in nearby nalla/river pond during rainy season. All the slopes of external dumps of over burden should be maintained at a maximum of 28 degrees. Arrangements shall be made for the biological reclamation of the over burden dumps.

MADHYA PRADESH POLLUTION CONTROL BOARD
Paryawaran Parisar, E-5, Arera Colony, BHOPAL- 462 016
Phone-0755-2466191, 2464428, Fax-0755-2463742

10. The Mine shall take proper action to control the noise pollution. The ambient noise level shall not exceed the limit 75dB [A] during the daytime and 70dB [A] during the night time & measures should be taken for control of noise levels belows 85 dBA in the work environment. Workers engaged in blasting and drilling operation, operations of HEMM, etc should be provided with ear plugs/muffs.

11. Controlled blasting should be practiced with the use of delay detonators and only during daytime. Measures shall be taken to control the ground vibrations and to arrest the fly rocks/ boulders.

12. Vehicular emissions should be kept under control and regularly monitored for compliance of emission norms. Vehicles used for transporting the mineral should be covered with tarpaulins and optimally loaded.

13. A separate Environmental Cell with suitably qualified technical personnel to carryout various functions should be set up under the control of senior executive who will report directly to head of the organization.

14. Extensive tree plantation shall be carried out in open areas available within and around the mine premises in consultation with expert agency. As committed by the mine, one lac plantation shall be done on the Narmada Banks in Anuppur District. Good housekeeping practice shall be adopted. Arrangement shall be made for conversation of the existing plantation.

15. Provision of garland drain around the mine should be made to prevent precipitating runoff. The water so collected should be utilised for watering the mine area, roads, green belt development, etc. The drains should be regularly desalted and maintained properly. Garland drains (size, gradient & length) and sump capacity should be designed keeping 50% safety margin over and above the peak sudden rainfall and maximum discharge in the area adjoining the mines site.

16. Drills should either be operated with dust extractors or should be equipped with water injection system.

17. Regular monitoring of groundwater level and quality should be carried out by establishing a network of existing wells and construction of new piezometers. The monitoring for quality should be done for minimum four times a year in pre-monsoon (May), monsoon (August), post-monsoon (November), and winter (January) seasons and for quality in May. Data thus collected should be submitted to the Board within one month of monitoring.

18. Mines wastewater including waste water from workshop should be properly collected, treated so as to conform to the standards prescribed under GSR (E) dated 19th May 1993 and 31 st December 1993 or as

MADHYA PRADESH POLLUTION CONTROL BOARD
Paryawaran Parisar, E-5, Arera Colony, BHOPAL- 462 016
Phone-0755-2466191, 2464428, Fax-0755-2463742

amended from time to time before discharge. Oil and grease trap should be installed before discharge of workshop effluents.

19. The mine shall optimize the water abstraction from the surface water source by utilizing the mine discharge for spraying on haul roads, mine area and loading - unloading area after proper treatment. The treated mine discharge shall also be utilized for sanitary purposes by providing separate supply lines.

20. The mine Management shall provide proper arrangement for the disposal of Hazardous Waste (if any) and obtain authorization under Hazardous Waste [Management, Handling & Trans-boundary movement] *Rule 2008.*

21. The mine shall install piezometric holes around the mining area and analyses report of the piezometeric discharge shall be submitted to the Board. The analysis shall be done through the Board's laboratory or any other laboratory recognized under water Act.

22. The overburden shall be reclaimed as per the guidelines issued by the MoEF from time to time.

23. The mine Management shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

24. Arrangement shall be made for the rain water harvesting and ground water recharge in the area.

25. The mine management shall provide the safety equipments like to the workers to ensure safety during mining activity.

26. The mine management shall take preventive measures to protect the trees and ensure minimum cutting of trees in the mining area. The mine shall obtain Forest Clearance prior to the commencement of developmental activities at site.

27. The mine management shall fulfill all the commitments given during public hearing and inform to the Board.

28. The mine Management shall comply with all the relevant Acts/Rules, directions, guide lines issued by *MoEF/CPCB/MPPCB* from time to time as required and, if applicable.

29. The mines management shall comply all conditions of Environmental Clearance MoEF GOI New Delhi issued vide letter No. *11015/36/2010-IA II (M) dtd 28/06/2011,* & submit the report to the Board.

30. The mine Management shall comply with the directions of Hon'ble Supreme Court and Hon'ble High Court issued in the relevant writ petitions.

Amlai OC Pcb id 54456

MADHYA PRADESH POLLUTION CONTROL BOARD
Paryawaran Parisar, E-5, Arera Colony, BHOPAL- 462 016
Phone-0755-2466191, 2464428, Fax-0755-2463742

31. The Board reserves the right to amend / cancel the permission or any of the above conditions or in part as or as a whole as and when deemed necessary.

The consent (for operation) as required under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 shall be granted to your mine after fulfillment of all the conditions mentioned above. For this purpose you shall have to make an application to this Board in the prescribed proforma at least two months before the expected ***date of commissioning of your mine. The applicant shall not without valid consent (for operation)*** of the Board bring in to use any out let for the discharge of effluent and gaseous emission.

(M. L. Patel)
Executive Engineer

For & on behalf of
M.P. Pollution Control Board

(R. K. Jain)
Member Secretary

Endt No. /TS/MPPCB/Mine/2012 Date:

Copy to:-

1. Regional Officer, M.P. Pollution Control Board, **Shahdol, to ensure strict compliance of the consent conditions.**
2. Monitoring Section, M.P. Pollution Control Board, Bhopal.
3. Cess Section, M.P. Pollution Control Board, Bhopal.
4. HSMD Section, M.P. Pollution Control Board, Bhopal.
5. IT Section, M.P. Pollution Control Board, Bhopal.

(M. L. Patel)
Executive Engineer

(R. K. Jain)
Member Secretary

Amlai OC Pcb id 54456

03 nj 05

MADHYA PRADESH POLLUTION CONTROL BOARD
Paryawaran Parisar, E-5, Arera Colony, BHOPAL- 462 016

No. 150 /TS//MPPCB/2005 Date: 5-1-05

To,

Chief General Manager,
SECL Sohagpur Area
M/s. Damini U/G. Project,
P.O. Dhanpuri
Distt. Shahdol [M. P.]

Sub: Permission to establish Damini U/G project of M/s. Sourth Eastern Coalfield Ltd. in villages Dumar Khairah, Teh. Burhar, Distt. Shahdol (M.P.)

Ref: 1. *No objection certificate letter No. 2378/TS/MPPCB/2002, dated: 05/02/2002.*

2. *Environmental Clearance issued by Government of India, Ministry of Envrionment and Forests New Delhi. Letter No. J-11015/47/2002-IA- II[M] date: 05/10/2004.*

Without prejudice to the powers of this Board under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and without reducing your responsibilities under the said Act, and after going through your proposal for achieving the effluents and particulate/ gaseous emission standards, it is to inform you that this Board grants you permission, **ONLY FOR ESTABLISHING** the Under Ground Coal mining project on total lease area of ***335.00 hectare*** in villages Dumar Khairah, Teh. Burhar, Distt. Shahdol (M.P.) for following capacity :-

This consent is valid for product & production capacity of:-

Name of Product	**Production Capacity**
COAL	**0.48 Million T/Annum [Zero Point Four Eight Million Tonnes Per Annum]**

SUBJECT TO FOLLOWING CONDITIONS :

1. The Mine discharge water/domestic waste shall be properly treated and fully utilized in plantation/sprinkling or other useful purpose. No treated/untreated water shall be let out at any point of time outside of mine premises. Treated effluent quality shall meet the standards prescribed by M. P. Pollution Control Board in gazette Notification of M.P. dated: 25/03/88.

MADHYA PRADESH POLLUTION CONTROL BOARD
Paryawaran Parisar, E-5, Arera Colony, BHOPAL- 462 016

2. The construction of effluent treatment plant shall be taken up simultaneously with other civil work. Sewage teatment plant shall be installed for the residential colony. ETP should also be provided for workshop and CHP waste water. Mine shall make arrangement of suitable drains/pipe networks to ensure adequate flow for full utilisation of treated effluent insides of the premises.

3. Appropriate air pollution control equipments shall be installed at all points of emission sources and shall ensure that these are always kept running and in good working order all the time. Effective steps shall be taken to control fugitive emissions during excavation of coal, its handling/crushing/transportation etc.

4. Crushers at the coal handling plant should be operated with high efficiency bag filters, water sprinkling system should be provided to control fugitive emissions from crushing operations, haulage roads, transfer points etc.

5. Fugitive dust emission from all the sources should be controlled effectively and duely monitored. Water ———— spraying arrangement on haul roads, wagon loading, dump trucks [loading & unloading] points should be provided and properly maintained.

6. Mine shall ensure that the concentration of particulate matter from point sources shall not exceed 150 Mg/Nm^3.

7. Ambient air quality at the boundary of the mine premises shall conform to the following limits:

a.	Suspended Particulate Matter	500	Microgram/Cubic Meter
b.	Sulphur Dioxide [SO2]	120	-"-
c.	Nitrogen Oxides [Nox]	120	-"-
d.	Carbon Monoxide [CO]	5000	-"-

8. Mines shall take effective steps to check the soil erosion from waste material dumping area and causing siltation problem in nearby nalla/river pond during rainy season. All the slopes of external dumps of over burden should be maintained at a maximum of 28 degrees.

9. The Mine shall take proper action to control the noise pollution. The ambient noise level shall not exceed the limit 75dB [A] during the day time and 70dB [A] during the night time.

10. Controlled blasting should be practiced with the use of delay detonators and only during daytime. The mitigative measures for control of ground vibrations and to arrest the fly rocks and boulders should be implemented.

11. Vehicular emissions should be kept under control and regularly monitored for compliance of emission norms. Vehicles used for transporting the mineral should be covered with tarpaulins and optimally loaded.

MADHYA PRADESH POLLUTION CONTROL BOARD
Paryawaran Parisar, E-5, Arera Colony, BHOPAL- 462 016

12. A separate Environmental Cell with suitably qualified technical personnel to carryout various functions should be set up under the control of senior executive who will report directly to head of the organization.

13. Digital processing of the entire lease area using remote sensing techniques should be done regularly once in three years for montirong land use pattern and report submitted to MoEF [redacted] its Regional Office at Bhopal and MPPCB.

14. Mines shall comply all the condition laid down in MoEF clearance letter no.J-11015/47/2002-IA-II(M), dated: 05/10/2004.

15. Good house keeping practice shall be adopted by the Mine.

The Board reserves the right to amend cancel any of the above conditions as a whole or in part as and when deemed necessary.

The consent (For operation) as required under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 shall be granted to mine after fulfillment of all the conditions mentioned above. For this purpose you have to make an application to this Board in the prescribed pro forma at least two months before the expected date of commissioning of mine. The applicant shall not without valid consent (for Operation) of the Board bring in to use any out let for the discharge of effluent and gaseous emissions.

For & on behalf of
M.P. Pollution Control Board

Superintending Engineer

No. /TS/MPPCB/2005 Date:

Copy to:-

1. Addl. Director, Ministry of Environment & Forest, Govt. of India, New Delhi, in reference to the Environmental Clearance Issued to the Mine vide letter No. *J-11015/47/2002-IA-II[M] date: 05/10/2004* for information please.

2. Regional Officer, M.P. Pollution Control Board, *Rewa.*

3. Monitoring Section, M.P. Pollution Control Board, Bhopal.

4. Cess Section, M.P. Pollution Control Board, Bhopal.

Superintending Engineer

M. P. POLLUTION CONTROL BOARD
Paryawaran Parisar, E-5, Arera Colony, BHOPAL - 462 016
Tel: 0755-2464428,2466191 Fax: 0755-2463742

No. 5837 /TS/Mine/MPPCB/2012 Date: 8-8-12

To,

M/s. Dhanpuri Open Cast Mine,
SECL, Sohagpur Area,
Distt. Annuppur (M. P.),

Sub: Permission to establish for **M/s. Dhanpuri Open Cast Mine, SECL, Distt. Annuppur (ML Area: 1075.78 Ha.,)**

Ref: Your application on line XGN PCB ID 20284 No. 88 date 04/07/2012.

*****

Without prejudice to the powers of this Board under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and without reducing your responsibilities under the said Acts, and after going through your proposal for achieving the effluents and particulate/ gaseous emission standards, it is to inform you that this Board grants you permission, ***ONLY FOR ESTABLISHING*** the (COAL MINES), for increase in the production capacity of **M/s. Dhanpuri Open Cast Mine, SECL, Sohagpur Area, Distt. Annuppur (MP) (ML *Area:* 1075.78 Ha.,)** for following product & production capacity of:-

Name of Product	**Production Capacity**
MINING OF COAL	**From 1.25 to 2.725 MTPA (From one point two five to Two Point Seven Two Five Milion tones per Annum)**

SUBJECT TO FOLLOWING CONDITIONS:

1. The quantity of mine discharge and domestic effluent shall not exceed 1900 KL/d. and 2145 KL/d.

2. The mine Management shall provide adequate facility for proper treatment of Waste water from mines and sewage treatment Plant for domestic effluent & shall ensure that the treated effluent quality shall meet the standards prescribed by Board and notified in the M. P. Gazette dated: 25/03/88.

3. The mine Management shall ensure the arrangement for full utilization of treated effluent inside the premises for planatation purpose and shall not dischzarge any effluent outside treated effluent insides of the premises. Hence Zero discharge condition shall be maintained.

4. Appropriate air pollution control equipments shall be installed at all points of emission sources. Effective steps shall be taken to control fugitive emissions during excavation of mine, its handling/crushing/transportation etc.

M. P. POLLUTION CONTROL BOARD
Paryawaran Parisar, E-5, Arera Colony, BHOPAL - 462 016
Tel: 0755-2464428,2466191 Fax: 0755-2463742

5. Coal Crushers should be operated with high efficiency bag filters, water sprinkling system should be provided to control fugitive emissions from crushing operations, haulage roads, transfer points etc.

6. Fugitive dust emission from all the sources should be controlled effectively and duly monitored. Water spraying arrangement on haul roads, wagon loading, dumper & truck [loading & unloading] points should be provided and properly maintained. Effective arrangement shall be made for the control of air pollution through CHP & haul roads.

7. Four ambient air quality monitoring stations should be established in the core zone as well as in the buffer zone for RPM, SPM, SO2 NOX) monitoring. Location of the stations should be decided on the basis of meteorological data, topographical features and environmentally and ecologically sensitive areas in consultation with the M. P. Pollution Control Board. Data on ambient air quality (RPM, SPM, SO2, NOx & CO) should be regularly submitted to the M. P Pollution Control Board once in each months.

8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MOEF gazette notification No. GSR/826(E) dated:16/11/09 some of parameters are as follows:

a. Particulate Matter (less than 10 micron) (PM_{10} 24 Hrs basis)	100	Microgram/Cubic Meter -"-
b. Sulphur Dioxide [SO2] 24 Hrs basis	80	-"-
c. Nitrogen Oxides [Nox] 24 Hrs basis	80	-"-
d. Carbon Monoxide [CO] 24 Hrs basis	2000	-"-

9. Mines shall take effective steps to check the soil erosion from over burden dumping area and causing siltation problem in nearby nalla/river pond during rainy season. Proper garland drains shall be maintained alaround the over burden dumps and the slopes of external dumps should be maintained at a maximum of 28 degrees. Arrangements shall be made for the biological reclamation of the over burden dumps.

10. The Mine shall take proper action to control the noise pollution. The ambient noise level shall not exceed the limit 75dB [A] during the daytime and 70dB [A] during the night time & measures should be taken for control of noise levels belows 85 dBA in the work environment. Workers engaged in blasting and drilling operation, operations of HEMM, etc should be provided with ear plugs/muffs.

11. Controlled blasting should be practiced with the use of delay detonators and only during daytime. The mitigative measures for control of ground vibrations and to arrest the fly rocks and boulders should be implemented.

12. Vehicular emissions should be kept under control and regularly monitored for compliance of emission norms. Vehicles used for transporting the mineral should be covered with tarpaulins and optimally loaded.

M. P. POLLUTION CONTROL BOARD
Paryawaran Parisar, E-5, Arera Colony, BHOPAL - 462 016
Tel: 0755-2464428,2466191 Fax: 0755-2463742

13. A separate Environmental Cell with suitably qualified technical personnel to carryout various functions should be set up under the control of senior executive who will report directly to head of the organization.

14. Extensive tree plantation shall be carried out in open areas available within and around the mine premises in consultation with expert agency. Good house keeping practice shall be adopted. Arrangement shall be made for converation of the existing plantation.

15. Provision of garland drain around the mine should be made to prevent precipitating runoff. The water so collected should be utilised for watering the mine area, roads, green belt development, etc. The drains should be regularly desalted and maintained properly. Garland drains (size, gradient & length) and sump capacity should be designed keeping 50% safety margin over and above the peak sudden rainfall and maximum discharge in the area adjoining the mines site.

16. Drills should either be operated with dust extractors or should be equipped with water injection system.

17. Regular monitoring of groundwater level and quality should be carried out by establishing a network of existing wells and construction of new piezometers. The monitoring for quality should be done for minimum four times a year in pre-monsoon (May), monsoon (August), post-monsoon (November), and winter (January) seasons and for quality in May. Data thus collected should be submitted to the Board within one month of monitoring.

18. Mines wastewater (workshop and wastewater from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time before discharge. Oil and grease trap should be installed before discharge of workshop effluents.

19. The mine shall optimize the water abstraction from the surface water source by utilizing the mine discharge for spraying on haul roads, mine area and loading - unloading area after proper treatment. The treated mine discharge shall also be utilized for sanitory purposes by providing separate supply lines.

20. The mine Management shall provide proper arrangement for the disposal of Hazardous Waste (if any) and obtain authorization under Hazardous Waste [Management, Handling & Trans-boundary movement] ***Rule 2008***.

21. The mine shall install piezometric holes around the mining area and analyses report of the piezometeric discharge shall be submitted to the Board. The analysis shall be done through the Board's laboatory or any other laboratory recognized under water Act.

22. The overburden shall be reclaimed as per the guidelines issued by the MoEF from time to time.

M. P. POLLUTION CONTROL BOARD
Paryawaran Parisar, E-5, Arera Colony, BHOPAL - 462 016
Tel: 0755-2464428,2466151 Fax: 0755-2463742

23. The mine Management shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

24. Arrangement shall be made for the rain water harvesting and ground water recharge in the area.

25. The mine management shall provide the safety equipments like Helmate, Boots, Gloves, Mask, and Earplug etc. to workers & ensure that workers will use them during mining activity.

26. The mine management shall take preventive measures to protect the trees and ensure minimum cutting of trees in the mining area.

27. The mine management shall fulfill all the commitments given during public hearing and inform to the Board.

28. The mine shall comply with all the relevant Acts/Rules, directions, guide lines issued by ***MoEF/CPCB/MPPCB*** from time to time as required and, if applicable.

29. The mines shall comply all conditions of Environmental Clearance MoEF GOI New Delhi issued vide letter No. **J-11015/36/2010-IA.II (M) date: 28/06/2011. & submit the report to the Board.**

30. The mine shall comply with the directions of Hon'ble Supreme Court and Hon'ble High Court issued in the relevant writ petitions.

31. The Board reserves the right to amend / cancel the permission or any of the above conditions or in part as or as a whole as and when deemed necessary.

The consent (for operation) as required under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 shall be granted to your mine after fulfillment of all the conditions mentioned above. For this purpose you shall have to make an application to this Board in the prescribed proforma at least two months before the expected ***date of commissioning of your mine. The applicant shall not without valid consent (for operation)*** of the Board bring in to use any out let for the discharge of effluent and gaseous emission.

For & on behalf of
M.P. Pollution Control Board

(M.L. PATEL)
Excetive Engineer

(R. K. JAIN)
Member Secretary

M. P. POLLUTION CONTROL BOARD
Paryawaran Parisar, E-5, Arera Colony, BHOPAL - 462 016
Tel: 0755-2464428,2466191 Fax: 0755-2463742

Endt No. 5838 /TS/MPPCB/Mine/2012 Date: 8-8-12

Copy to:-

1. Regional Officer, M.P. Pollution Control Board, **Shahdol**.
2. Monitoring Section, M.P. Pollution Control Board, Bhopal.
3. Cess Section, M.P. Pollution Control Board, Bhopal.
4. HSMD Section, M.P. Pollution Control Board, Bhopal.
5. IT Section, M.P. Pollution Control Board, Bhopal.

O/C **(M.L. PATEL)**
Excetive Engineer

O/C **(R. K. JAIN)**
Member Secretary

NI/Shahdol/05/27/84
10-08-05

MADHYA PRADESH POLLUTION CONTROL BOARD

Paryawaran Parisar, E-5, Arera Colony, BHOPAL- 462 016

Regd Ptd

No. 15429 /TS//MPPCB/2005

Date: 12-8-05

To,

Chief General Manager,
M/s. Rajendra U/G. Mine,
SECL, Sohagpur Area, P. O. Dhanpuri
Distt. Shahdol 484 114 [M. P.]

Sub: Permission to establish ***M/s.*** **Rajendra U/G. Mine**, Under Ground Coal Mining Project, of M/s. South Eastern Coalfield Ltd. in Village: Khairaha Teh. Bhahdol Distt. Shahdol, (M.P.)

Ref: 1. *No objection certificate letter No.20556/TS/MPPCB/2003, dated: 25/11/2003.*

2. *Environmental Clearance issued by Government of India, Ministry of Environment and Forests New Delhi. letter No. J-11015/64/2005-IA-II [M], date: 24/05/2005*

Without prejudice to the powers of this Board under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and without reducing your responsibilities under the said Act, and after going through your proposal for achieving the effluents and particulate/ gaseous emission standards, it is to inform you that this Board grants you permission, ***ONLY FOR ESTABLISHING*** the Under Ground Coal mining project on total lease area of ***590 hectare*** in Village: Khairaha Teh. Bhahdol Distt. Shahdol, (M.P.) for following capacity: -

This consent is valid for product & production capacity of:-

Name of Product	Production Capacity
COAL	**0.625 MTPA [Zero Point Six Two Five Million Tonnes Per Annum]**

SUBJECT TO FOLLOWING CONDITIONS:

1. The Mine discharge water/domestic waste shall be properly treated and fully utilized in plantation/sprinkling or other useful purpose. No treated/untreated water shall be let out at any point of time outside of mine premises. Treated effluent quality shall meet the standards prescribed by M. P. Pollution Control Board in gazette Notification of M.P. dated: 25/03/88.

2. The construction of effluent treatment plant shall be taken up simultaneously with other civil work. Sewage treatment plant shall be installed for the residential colony. ETP should also be provided for workshop and CHP waste water. Mine shall make arrangement of suitable drains/pipe networks to ensure adequate flow for full utilisation of treated effluent insides of the premises.

3. Appropriate air pollution control equipments shall be installed at all points of emission sources and shall ensure that these are always kept running and in good working order all the time. Effective steps shall be taken to control fugitive emissions during excavation of coal, its handling/crushing/transportation etc.

4. Crushers at the coal handling plant should be operated with high efficiency bag filters, water sprinkling system should be provided to control fugitive emissions from crushing operations, haulage roads, transfer points etc.

5. Fugitive dust emission from all the sources should be controlled effectively and duely monitored. Water spraying arrangement on haul roads, wagon loading, dump trucks [loading & unloading] points should be provided and properly maintained.

6. Mine shall ensure that the concentration of particulate matter from point sources shall not exceed 150 Mg/Nm^3.

7. Ambient air quality at the boundary of the mine premises shall conform to the following limits:

a.	Suspended Particulate Matter	500	Microgram/Cubic Meter
b.	Sulphur Dioxide [SO2]	120	-"-
c.	Nitrogen Oxides [Nox]	120	-"-
d.	Carbon Monoxide [CO]	5000	-"-

8. Mines shall take effective steps to check the soil erosion from waste material dumping area and causing siltation problem in nearby nalla /river pond during rainy season. All the slopes of external dumps of over burden should be maintained at a maximum of 28 degrees.

9. The Mine shall take proper action to control the noise pollution. The ambient noise level shall not exceed the limit 75dB [A] during the day time and 70dB [A] during the night time.

10. Controlled blasting should be practiced with the use of delay detonators and only during daytime. The mitigative measures for control of ground vibrations and to arrest the fly rocks and boulders should be implemented.

11. Vehicular emissions should be kept under control and regularly monitored for compliance of emission norms. Vehicles used for transporting the mineral should be covered with tarpaulins and optimally loaded.

12. A separate Environmental Cell with suitably qualified technical personnel to carryout various functions should be set up under the control of senior executive who will report directly to head of the organization.

13. Digital processing of the entire lease area using remote sensing techniques should be done regularly once in three years for monitoring land use pattern and report submitted to MoEF and its Regional Office at Bhopal.

14 Extensive tree plantation shall be carried out in open areas available within and around the mine premises in consultation with expert agency. Good house keeping practice shall be adopted.

MADHYA PRADESH POLLUTION CONTROL BOARD
Paryawaran Parisar, E-5, Arera Colony, BHOPAL- 462 016

15. Mines shall comply all the condition laid down in MoEF clearance letter no. No. *J-11015/ /64/2005-IA- II [M], date: 24/05/2005*

16. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance and a copy of the clearance letter is available with the State Pollution Control Board and may also be seen at web site of the Ministry of Environment and Forest at http://envfor.nic.in

17. The Board reserves the right to amend cancel any of the above conditions as a Whole or in part as and when deemed necessary.

The consent (For operation) as required under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 shall be granted to mine after fulfillment of all the conditions mentioned above. For this purpose you have to make an application to this Board in the prescribed pro forma at least two months before the expected date of commissioning of mine. The applicant shall not without valid consent (for Operation) of the Board bring into use any out let for the discharge of effluent and gaseous emissions.

For & on behalf of
M.P. Pollution Control Board

[A. N. Mishra]
Superintending Engineer
Date:

Endt. No. /TS/MPPCB/2005

Copy to:-

1. Addl. Director, Ministry of Environment & Forest, Govt. of India, New Delhi, in reference to the Environmental Clearance issued to the Mine vide letter No. *J-11015/64/2005-IA- II [M], date: 24/05/2005*. Please note that M. P. Pollution Control Board has issued to ***Permission to Establish*** for production capacity ***0.625 MTPA*** as per your approval.

2. Regional Officer, M.P. Pollution Control Board, *Rewa*. A copy of environmental clearance issued by MoEF is enclosed herewith. You are directed to display the same at your office, DIC, Collector's/Tehsildar's Office for 30 days as mentioned under general condition No. (XVI) of the environmental clearance.

Sd

[A. N. Mishra]
Superintending Engineer

Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

RED-LARGE	CTE-Expansion valid up to 31.01.2028	CONSENT NO: ***	PCB ID: 20070

Outward No:117598,03/03/2023 Consent No:CTE-57762

To,

The Occupier,
M/s. Khairaha U\g Mine south Eastern Coalfields Ltd,
Plot No:126, PO: Khairaha, Tal : Sohagpur,
Distt : Shahdol (M.P.) Latitude : 23.1600 Longitude : 81.4610

Subject: Grant of Consent to Establish For Expansion under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Consent to Establish Application R. No. 1261056 Dt. 20/02/2023 and last communication received on Dt.27/02/2023

Without prejudice to the powers of this Board under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish for expansion of of U G coal mining activities at Plot No:126, PO: Khairaha, Tal : Sohagpur, Distt : Shahdol, (M.P.)

SUBJECT TO THE FOLLOWING CONDITIONS :-

a. Location: Plot No:126, PO: Khairaha, Tal : Sohagpur, Distt : Shahdol, (M.P.)

b. Mining Lease area: 472. 065 Hact

c. Product & Production Capacity:

Activity / Product	Qty / year
Mining of Coal (For Expansion)	8,19,000 Metric Ton Per Year to 8,77,500 Metric Ton Per Year

(1) For any change in above industry shall obtain fresh consent from the Board.
(2) PP shall ensure that mining is done in sanctioned lease area as per valid mining plan approved by the competent Authority & in compliance of conditions laid in EC granted by MoEF & CC vide letter No. J-11015/72/2004-IA.II(M) dt 12.12.2022
(3) As committed vide query reply dated 27.02.23 PP to ensure that (a) Coal transportation through mechanical tarpaulin covered trucks is implemented in forthcoming contract by Oct. 2024.(b) Additional 5000 plantations along the coal transportation road are developed by July 2023.(c) Adequate no. of Road sweeping Machines & 02 no. of high-capacity truck mounted mobile Mist cannons are regularly used on the coal transportation road and every alternate water sprinkler is replaced with High efficiency mist forming sprinklers by Aug 2023 (d) Wind breaking wall of adequate height in the remaining 200 meters is erected by August 2023.
(4)Management shall ensure timely repair and maintenance of damaged coverings of transfer points and proper cleaning & maintenance of conveyor belt area to avoid any leakages/ spillage of coal dust. PP shall plan for installation of Automatic water fogging system at the railway/truck coal loading point. The height of boundary wall near this point shall be min. 15 feet or above the coal loading point. Coal transportation to be ensured in Tarpaulin covered condition. Mine management shall ensure installation of proper STP to treat and properly utilize the treated domestic effluent; Mine water discharge shall be on priority utilised within the mine lease area.
(5) As directed in the Fly Ash Uilisation Notification Issued by MoEF & CC, GOI on dt 31.12.2021; The PP shall initiate all necessary actions from the project level to ensure time bound compliances listed in the notification to start utilisation of fly ash in the OB dumps/Mine voids without delay. As per the notification, the fly ash generated since First Jan. 2022 is to be utilised by the coal mines on priority under extended producers responsibility.

The consent (for operation) as required shall be granted to your industry after fulfillment of all the conditions mentioned above. For this purpose you shall have to make an application to this Board in the prescribed proforma at least two months before the expected date of commissioning of your industry. The applicant shall not operate the unit without obtaining consent for operation from the Board and shall not bring in to use any out let for the discharge of effluent and gaseous emission.

Enclosures:-

* Conditions under Water Act
* Conditions under Air Act
* General conditions

CC 1. District Mining Officer, (Mining Section), Collector office, Shahdol Dist. Shahdol (M.P.) for information.
2. M.P. State Mining Corporation, Arera Hills, Jail Road, Bhopal (M.P.) for necessary action please.
3. Regional officer, Regional office, MPPCB, Shahdol (M.P.)

By the order of Chairman, MPPCB

Validity unknown
Digitally Signed by: Chandra Mohan Thakur, IAS
Date: 03/03/2023 08:15:24 PM

CHANDRA MOHAN THAKUR
Member Secretary

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # JSS4MWOSTC

Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of mine water shall be 5718 kld which shall be beneficially utilised within the mine lease area for industrial/horticulture purposes. Daily sewage shall not exceed 12.00 KL/day & it shall be treated through Septic tank Soak pit.

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD $_3$ Days 27^{0}C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
Total Colliform	Not exceed	1000 (MPN/100ML)

Sr	Water Code (Qty in klpd-KiloLtr perDay)	WC : 5739.000	WWG : 5730.000	Water Source	Remark
1	Domestic Purpose	21.000	12.000	Other	To be used for plantation in colony/mine area.
2	Mine water	--	5718.000		Water used for Spraying in haul roads & plantation.
3	Spray in mine	280.0	0.000	Mine Water	Eff. treated & reused in the process within mine lease
4	Process	270.00	0.000	Mine Water	area of 472.065 Hact.
5	Plantation/agriculture	5168.000			Extra mine water used for agriculture/ Plantation.

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

6. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

7. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

8. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

9. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

10. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

(i) The date, exact place and time of sampling
(ii) The dates on which analysis were performed
(iii)Who performed the analysis?
(iv)The analytical techniques or methods used and
(v)The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shell include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

11. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

12. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relive the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

13. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

14. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludge, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

15. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

16. Prohibition of Bypass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except:

i. where unavoidable to prevent loss of life or severe property damage, or

ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

17. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

18. The mine management shall maintain zero discharge conditions as far as possible. The Mine management shall optimize the water abstraction from the surface water source, if any, by utilizing the mine discharge for spraying on haul roads, mine area and loading - unloading area after proper treatment. The treated mine discharge shall also be utilized for sanitary purposes by providing separate supply lines, dust suppression and for plantation in order to ensure zero discharge status as far as possible.

19. Rain water harvesting shall be undertaken to recharge ground water source and status of implementation shall be submitted to the Board. Hydro-geological study of the area shall be reviewed annually. In case any adverse effect on ground

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

water quality and quantity is observed, mining shall be stopped and resumed only after applying mitigating steps to restore.

20. Garland drain of appropriate size, gradient and length shall be constructed for waste dump & sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. The garland drain shall be stone pitched /lined to prevent the erosion.

21. The mine water should be treated in siltation ponds. The quality of siltation pond water shall be regularly monitored and mitigation measure shall be taken.

22. Mine management shall submit an action plan for the utilization of fly ash in construction works, road construction, near-by low-lying areas/ mines, brick manufacturing etc. Mine management shall ensure proper and timely maintenance of ETP so as to ensure quality of treated effluent within the prescribed limits.

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Type	Stack height (meters)	Control equipment to be installed	SPM/RSPM (µg/NM3)
Loading-unloading, Transportation, Haul road, crusher etc	Fugitive Emission	0	Dust Collector, Dust Suppressor, Green Belt, Water Sprinkler, Wind Breaking Wall	Annual Average : 430 / 215 24 Hr. Average : 600/300

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

a. Particulate Matter (less than 10 micron) - 100 $\mu g/m^3$ (PM_{10} $\mu g/m^3$ 24 hrs. basis)
b. Particulate Matter (less than 2.5 micron) - 60 $\mu g/m^3$ ($PM_{2.5}$ $\mu g/m^3$ 24 hrs. basis)
c. Sulphur Dioxide [SO_2] (24 hrs. Basis) - 80 $\mu g/m^3$
d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 $\mu g/m^3$
e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu g/m^3$

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

6. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

7. Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions and as stated in below.

8. Mine management shall regularly operate the CAAQMS station to monitor ambient air quality in the mine area and its vicinity and shall provide its suitable unhindered connectivity with Environment Surveillance Centre of the MPPCB and transmit the data within stipulated time.

9. Mine management shall provide continues water sprinkler system / rain gun at suitable locations on the road side

This Certificate generated from xgn.mp.nic.in are valid and does not require physical signatures, the certificate can be validated online from xgn.mp.nic.in using "UPAC" Number.

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

& provide proper pollution control arrangements to control the fugitive emission generated due to coal transportation.

10. Vehicular emissions should be kept under control and regularly monitored for compliance of emission norms. Vehicles used for transporting the mineral should be covered with tarpaulins and optimally loaded. As far as possible road transportation shall be avoided.

11. Extensive tree plantation shall be done on both sides of Mineral transportation roads and around mining lease area. The tree plantation shall be carried out in phased manner preferably with local species. Good housekeeping practice shall be adopted by the Mine. More plantations with species like Neem, Pipal, Mango, Jamun, Kathal etc shall be planted. Mine management shall submit a proper proposal for green belt development in the mine lease hold area.

12. The mine shall take effective steps for safe and scientific reclamation of over burden steps shall be taken to keep the geological structure in the natural form by biological reclamation of mines.

13. Mine management shall take appropriate steps to maintain the eco-system of the area through environmental conservation program and the record shall be submitted to the Regional office of the Board annually.

14. Mines management shall provide progressive plantation on the over burden for stabilization of over burden and prevent the soil erosion.

15. Crushers at the CHP (if any) shall be operated with high efficiency bag filters. Mine management shall install & maintain automatic water spraying system for Coal stock yard and haul roads.

16. Mine management shall provide fencing all around the mining lease area to prevent the occurrence of accident.

17. Mine management shall setup an online or manual coal ash monitoring system for raw or blended or beneficiated coal supplied to thermal power plants as per the MoEFCC OM dated 26/08/2015 and submit the report to MPPCB.

18. Coal handling and coal loading and unloading in railway wagons / trucks should be provided with adequate number of high efficiency dust extraction / suppression system. Loading and unloading areas including all the operated. Dust control measures shall be adopted at coal transfer point of the high wall mining machine as per the need.

GENERAL CONDITIONS:

(1) **MANAGEMENT & DISPOSAL OF FLY ASH**

MoEF &CC GOI has come up with recent notification dated 31.12.2021 regarding procedures & mandate to increase utilisation of fly ash generated by the thermal power plants through the Coal mines under extended producers responsibility. This notification No.SO 5481 (E)dated 31.12.2021 has been published suppressing the previous Fly Ash Utilisation Notification dt 14.09.199 as amended . **Following paras no. 3 & 4 of part B at page no. 16 of the notification are reproduced for taking necessary action at your end ----**

(3)

It shall be obligatory on all mines located within 300 Kilometres radius of thermal power plant to undertake backfilling of ash in mine voids or mixing of ash with external overburden dumps under extended Producer Responsibility (EPR). All mine owners or operators (Government, Public and Private sector) within three Hundred kilometres (by road) from coal or lignite based thermal power plants, shall undertake measure to mix at least 25 percent of ash on weight to weight basis of the materials used for external dump of overburden, backfilling or stowing of mine (running or abandoned as the case may be) as per the guidelines of the Director General of Mines Safety (DGMS).

Provided that such thermal power stations shall facilitate the availability of required quality of ash by delivering ash free of cost and bearing the cost of transportation or transportation arrangement decided on mutually agreed terms and mixing of ash with overburden in mine voids and dumps shall be applicable for the overburden generated from the date of publication of this notification and the utilisation of ash in the said activities shall be carried out in accordance with guidelines laid down by the Central Pollution Control Board, Director General of Mines Safety and Indian Bureau of Mines.

Explanation- For the purpose of this sub paragraph, it is also clarified that the provisions of ash free of cost and free transportation shall be applicable, if thermal power plants serve a notice on the mine owner for the same and the mandate of using 25 percent of ash for mixing with overburden dumps and filling up of mine voids shall not be applicable unless a notice is served on the mine owner by thermal power plant.

(4)

This Certificate generated from xgn.mp.nic.in are valid and does not require physical signatures, the certificate can be validated online from xgn.mp.nic.in using "TPAV" Number.

Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

(i) All mine owners shall get mine closure plans (progressive and final) to accommodate ash in the mine voids and the concerned authority shall approve mine plans for disposal of ash in mine voids and mixing of ash with overburden dumps. The Ministry of Environment Forest and Climates Change (MOEFCC) has issued guidelines on 28th August, 2019 regarding exemption of requirement of Environment Clearance of thermal power plants and coal mines along with the guidelines to be followed for such disposal.

(ii) The Ministry in consultation with Central Pollution Control Board (CPCB), Director General of Mine Safety (DGMS) and Indian Bureau of Mines (IBM) may issue further guidelines time to time to facilitate ash disposal in mine voids and mixing with overburden dumps and it shall be the responsibility of mine owners to get the necessary amendments of modification in the permission issued by various regulatory authorities within one year from the date of identification of such mines.

(2). The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc		Sale to authorized party/As Per CPCB, MoEF Guide lines / Others.

(3). The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or.
e. To sample at reasonable times any discharge or pollutants.

(4). This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

(5). The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

(6). Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month.

(7). This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per those Act / Rules.

(8). Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

(9). The applicant shall submit such information, forms and fees as required by the board not letter than 180 day prior to the date of expiration of this consent/authorisation .

(10). The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

(11). Industry shall obtain membership of Emergency Response Center of the Board if needed.

(12). Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

(13). Mine management shall ensure the disposal of Garbage/ Municipal solid waste of mine's colony area as per the Solid Waste Management Rules, 2016.

(14). After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
(a) Violation of any terms and conditions of this Consent.
(b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
(c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

(15). On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

For and on behalf of
M.P. Pollution Control Board

By the order of Chairman, MPPCB

eSign Signing from UIDAI Server
Digitally Sign with Aadhaar

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # JSS4MWOSTC

CHANDRA MOHAN THAKUR
Member Secretary

This Certificate generated from xgn.mp.nic.in are valid and does not require physical signatures, the certificate can be validated online from xgn.mp.nic.in using "TPAV" Number.

Nf/Shahdol/2012/06/09

MADHYA PRADESH POLLUTION CONTROL BOARDshall
Paryawaran Parisar, Govindpura Colony, BHOPAL- 462 016
Tel: 0755-2464428,2466191 Fax: 0755-2463742

1269

186

Regd. A/D.

No. 2510 /TS/Mine/MPPCB/2012 Date: 11-4-12

To,

General Manager,
M/s. **Sharda O/C, Mines SECL**
Sohagpur Area, P.O. Dhanpuri
Distt. Shahdol [M. P]

Sub: Permission to establish to M/**s Sharda O/C Mine,** SECL, Tehsil. Amlai, Distt. Shahdol (M.P), ***(M. L. Area: 242.847 Hac. to 871.205 Hac.)***

Ref: 1. Your application No. SECL/SGP/PLG/Shard/ EC/11/639 dated: 03/08/2011.
2. E. C. accorded by MOEF vides Lett. No. J-11015/152/2008-IA.II (M) date: 09/02/2011.

-----XXXXX-------

Without prejudice to the powers of this Board under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and without reducing your responsibilities under the said Acts, and after going through your proposal for achieving the effluents and particulate/ gaseous emission standards, it is to inform you that this Board grants you permission, ***ONLY FOR ESTABLISHING*** the **O/C Mine,** SECL, with reference to Increase in Mining Lease ***(M. L. Area: 242.847 Hac. to 871.205 Hac.)*** *at* Tehsil. Amlai, Distt. Shahdol (M.P), for which E.C. has been accorded by MoEF under reference for following capacity: -

This Permission is valid for product & production capacity of:-

Name of Product	**Production Capacity**
MINING OF COAL	**(Expansion From)** ***0.50 MTPA to 0.85 MTPA.*** **(Zero Point five Zero Million Tonnes per Annum to Zero Point Eight Zero Million Tonnes perAnnum)**

SUBJECT TO FOLLOWING CONDITIONS:

1. The quality of mine discharge domestic effluent shall not exceed 907 KL/day & 405.3 Kl/day

2. The mine Management shall provide adequate facility for proper treatment of Waste water from mines and sewage treatment Plant for domestic effluent & shall ensure that the treated effluent quality shall meet the standards prescribed by Board and notified in the M. P. Gazette dated: 25/03/88.

3. The mine Management shall submit time bound action Plan for installation sewage treatment Plant & submit to the Board within ***three months.*** Also management shall ensure to make arrangement for full utilization of treated effluent inside the premises for planatation purpose and shall not dischzarge any effluent outside treated effluent insides of the premises. Hence Zero discharge condition shall be maintained.

4. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MOEF gazette notification No. GSR/826(E) dated:16/11/09 some of parameters are as follows:

a. Particulate Matter (less than 10 micron) (PM_{10} 24 Hrs basis)	100	Microgram/Cubic Meter -"-
b. Sulphur Dioxide [SO2] 24 Hrs basis	80	-"-
c. Nitrogen Oxides [Nox] 24 Hrs basis	80	-"-
d. Carbon Monoxide [CO] 24 Hrs basis	2000	-"-

5. Environmental Cell with technically qualified personnel shall be setup under the control of Senior Executive.

6. The mine management shall have to take adequate precautionary measures before and during operation, maintenance and cleaning of pollution control equipment to avoid accidental hazard.

7. The mine management shall provide separate budget for community development activities.

8. Rain water harvesting shall be under taken to recharge ground water source and status of implementation shall be submitted to the Board. For ground water monitoring shall be done though pizometers.

9. The mine management shall take measures for prevention and control of soil erosion and management of silt. For the protection of dumps, thick plantation of native trees and shrubs shall be carried out at the dump slopes. Dump shall be protected by retaining wall.

10. The mine management shall construct garland drains/trenches at foot of waste dumps to arrest silt. Sedimentation pits shall be constructed at the corners of the garland drains and desilted at regular intervals.

11. The mine management shall regularly monitoring the ground and surface water (if any) in and near the core zone for contamination and depletion due to mining activity and maintained the records.

12. The mine management shall take preventive measures to control fugitive emission from all the sources. Water spraying arrangement on haul roads, loading, unloading and at transfer points shall be provided and properly maintained.

13. Top soil/solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (Wherever applicable) for reclamation and rehabilitation of mined out area. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.

14. The mine management shall stacked the over burden at earmarked dump site(s) only. The maximum height of dump shall not exceed 30 m and overall slope of the dump shall not exceed 35° filled. The OB dumps shall be backfilled and scientifically vegetated with suitable native species to prevent erosion and surface runoff. The mine management shall purchase additional land out side the lease area.

15. Adequate buffer zone shall be maintained two consecutive mineral beaning deposits.

16. Ground and surface water (if any) in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data submitted to the Regional Office of the Ministry regularly. Further monitoring points shall be located between the mine drainage in the direction of flow of ground water shall be set up and records maintained.

17. The mine management shall take proper action to control the noise pollution. The ambient noise level shall not exceed the limit 75dB [A] during the day-time and 70dB [A] during the night time.

18. Controlled blasting should be practiced with the use of delay detonators and only during daytime. The mitigative measures for control of ground vibrations and to arrest the fly rocks and boulders should be implemented.

19. Vehicular emissions should be kept under control and regularly monitored for compliance of emission norms. Vehicles used for transporting the mineral should be covered with tarpaulins and optimally loaded.

20. Extensive tree plantation shall be carried out in open area available within and around the mine premises and also over burden dumps in consultation with expert agency.

21. The mine Management shall provide proper arrangement for the disposal of Hazardous Waste (if any) and obtain authorization under Hazardous Waste [Management, Handling & Trans-boundary movement] ***Rule 2008.***

22. The mine Management shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

23. The mines management shall comply all conditions/ recommendation of SEAC, & submit the report to the Board.

24. The mine management shall provide the safety equipments like Helmate, Boots, Gloves, Mask, and Earplug etc. to workers & ensure that workers will use them during mining activity.

25. The mine management shall take preventive measures to protect the trees and ensure minimum cutting of trees in the mining area.

26. The mine management shall not install any screening/crusher plant in the lease area without prior permission of the Board.

27. The mine management shall fulfill all the commitments given during public hearing and inform to the Board.

28. The mine Management shall comply with all the relevant Acts/Rules, directions, guide lines issued by ***MoEF/CPCB/MPPCB*** from time to time as required and, if applicable.

29. The mine Management shall comply with the directions of Hon'ble Supreme Court and Hon'ble High Court issued in the relevant writ petitions.

MADHYA PRADESH POLLUTION CONTROL BOARDshall
Paryawaran Parisar, E-5, Arera Colony, BHOPAL- 462 016
Tel: 0755-2464428,2466191 Fax: 0755-2463742

30. The Board reserves the right to amend or cancel any of the above conditions as a whole or in part as and when deemed necessary after notice and/or opportunity of hearing.

The consent (for operation) as required under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 shall be granted to your mine after fulfillment of all the conditions mentioned above. For this purpose you shall have to make an application to this Board in the prescribed proforma at least two months before the expected ***date of commissioning of your mine***. ***The applicant shall not without valid consent (for operation)*** of the Board bring in to use any out let for the discharge of effluent and gaseous emission.

For & on behalf of
M.P. Pollution Control Board

(M. L. PATEL)
Excetive Engineer

(R. K. JAIN)
Member Secretary

Ends. No. 2511 /TS/MPPCB/Mine-Shahdol/2011 Date: 11-4-12

Copy to:-

1. Additional Director, GOI, MoEF, Paryavan Bhawan, C.G.O. Complex, New Delhi -110 510, For information and necessary action.
2. Member Secretary, SEIAA, EPCO, Pariyawaran Parisar, E-5, Arera Colony,Bhopal, For information and necessary action.
3. Regional Officer, M.P. Pollution Control Board Shahdol.
4. Monitoring Section, M.P. Pollution Control Board, Bhopal.
5. Cess Section, M.P. Pollution Control Board, Bhopal.
6. HSMD Section, M.P. Pollution Control Board, Bhopal.
7. IT Section, M.P. Pollution Control Board, Bhopal.

(M. L. PATEL)
Excetive Engineer

(R. K. JAIN)
Member Secretary

RED-LARGE	CCA-Renewal	CONSENT NO: ***	PCB ID: 24546

Outward No:115907,30/06/2022 **Consent No:AW-56225**

To,

The Occupier,

M/s. Amlai Open Cast Mine Sector `b` Secl Sohagpur Area 190.995 Hact.,

190.995 Hact., Vill. Bemhouri, Th. Sohagpur, Distt. Shahdol,
Vill. Bemhouri, Th. Sohagpur, Distt. Shahdol,City : Silpari,
Dist : Shahdol, Tal : Budhar, Latitude : 23.1495 Longitude : 81.5516

Subject: Grant of Renewal of Consent under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Renewal of Consent Application Receipt No. 1131250 Dt. 31/05/2022 and last communication received on Dt.14/06/2022

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to **30/06/2023**, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

a. Location: Village: Bemhouri, Teh: Sohagpur, Distt: Shahdol (M.P.)

b. Mining Lease area: 190.995 Hectare,

c. Product & Production Capacity:

Activity / Product	Qty / year
Mining of Coal	**2.025 Million Tonnes Per Year**

Note:- (1) For any change in above industry shall obtain fresh consent from the Board.

(2) PP shall ensure that mining is done in sanctioned lease area as per valid mining plan approved by the competent Authority & in compliance of conditions laid in EC granted by MoEF.

(3) Management shall ensure timely repair and maintenance of its damaged coverings of transfer points and proper maintenance of conveyor belt to avoid any leakages/ spillage of coal dust. Mine management shall ensure proper maintenance of STP and ETP so as to treat and properly utilize the treated industrial effluent.

(4) As directed in the Fly Ash Uilisation Notification Issued by MoEF & CC, GOI on dt 31.12.2021; The PP shall initiate all necessary actions from the project level to ensure time bound compliances listed in the notification to start utilisation of fly ash in the OB dumps without delay. As per the notification, the fly ash generated since First Jan. 2022 is to be utilised on priority..

The Validity of the consent is up to **30/06/2023** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

* Conditions under Water Act
* Conditions under Air Act
* General conditions

CC to :-

1. District Mining Officer, (Mining Section), Collector office, Shahdol Dist. Shahdol (M.P.) for information.
2. M.P. State Mining Corporation, Arera Hills, Jail Road, Bhopal (M.P.) for necessary action please.
3. Regional officer, Regional office, MPPCB, Shahdol (M.P.)

eSign Signing from UIDAI Server Digitally Sign with Aadhaar

Signature Not Verified
Digitally Signed by : A. A Mishra, Member Secretary
Date: 30/06/2022 04:45:14 PM

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # KWTM82B1JP

Achyut mishra

ACHYUT ANAND MISHRA
Member Secretary

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of mine water discharge of the unit shall not exceed 1200.000 KL/day, and the daily quantity of sewage generation of the unit shall not exceed 7.000 KL/day**.**

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

TDS	Not exceed	2100 mg/l.
Chlorides	Not exceed	1000 mg/l.

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD_3 Days 27^0C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
Total Colliform	Not exceed	1000 (MPN/100ML)

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 10.000	WWG : 1207.00	Water Source	Remark
1	**Domestic Purpose**	**10.00**	**7.000**	**Jal Sansthan (local body)**	**Treated water of the STP to be used for plantation in colony/mine area.**
2	**Mine water discharge**	**0.000**	**1200.000**	**Recycled Mine Water**	**Water used for Spraying in haul road through mine water.**

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

6. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

7. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

8. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

9. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

10. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

(i) The date, exact place and time of sampling
(ii) The dates on which analysis were performed
(iii)Who performed the analysis?
(iv)The analytical techniques or methods used and
(v)The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shell include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

11. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

12. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relive the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

13. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

14. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

15. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

16. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent in prohibited except :

i. where unavoidable to prevent loss of life or severe property damage, or

ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

17. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of

consent conditions.

18. The mine management shall maintain zero discharge conditions as far as possible. The Mine management shall optimize the water abstraction from the surface water source, if any, by utilizing the mine discharge for spraying on haul roads, mine area and loading - unloading area after proper treatment. The treated mine discharge shall also be utilized for sanitary purposes by providing separate supply lines, dust suppression and for plantation in order to ensure zero discharge status as far as possible. The sewage treated or untreated shall not be disposed in the Balia nala in any case.

19. Rain water harvesting shall be undertaken to recharge ground water source and status of implementation shall be submitted to the Board. Hydro-geological study of the area shall be reviewed annually. In case any adverse effect on ground water quality and quantity is observed, mining shall be stopped and resumed only after applying mitigating steps to restore the same.

20. Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and for waste dump & sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. The garland drain shall be stone pitched /lined to prevent the erosion. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals. Mine Management shall construct proper Garland drains & sump of appropriate size before onset of monsoon.

21. The mine water should be treated in siltation ponds. The quality of siltation pond water shall be regularly monitored and mitigation measure shall be taken.

22. Mine management should improve OB dump stabilization & it's reclamation to minimize erosion and siltation of downstream water bodies during heavy rains in MP as well as UP. Mine management shall also submit an action plan for the utilization of fly ash in OB in compliance of the fly ash Notification within 15 days from the date of grant of this consent.

23 Mine management shall submit an action plan for the utilization of fly ash in construction works of additional CHP of 10 Million Tonne capacity, road construction, near-by low-lying areas/ mines, brick manufacturing etc. Mine management shall ensure proper and timely maintenance of STP so as to ensure quality of treated effluent within the prescribed limits.

24. The mine management shall comply with the conditions of the Environmental Clearance granted to the mine by MoEF&CC vide No. J-11015/381/2008/IA.II(M) dated 20-03-2020 (Printed 2019) and compliance submitted to this office from time to time.

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

a. Particulate Matter (less than 10 micron) - 100 µg/m^3 (PM_{10} µg/m^3 24 hrs. basis)
b. Particulate Matter (less than 2.5 micron) - 60 µg/m^3 ($PM_{2.5}$ µg/m^3 24 hrs. basis)
c. Sulphur Dioxide [SO_2] (24 hrs. Basis) - 80 µg/m^3
d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m^3
e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m^3

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

6. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

7. Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions and as stated in below..
8. The mine management shall comply with the conditions of the Environmental Clearance granted to the mine by MoEF&CC vide No. J-11015/381/2008/IA.II(M) dated 20-03-2020 (Printed 2019) and compliance submitted to this office from time to time.

9. Mine management shall strictly comply with the directions of the Hon'ble NGT in the matter 276/2013 (Ashwani Kumar Dubey vs. Govt. of India & Others) and shall report accordingly to Board with regard to stoppage of coal transportation by road.

10. Mine management shall regularly operate the CAAQMS station to monitor ambient air quality in the Singrauli area and its vicinity and shall provide its suitable unhindered connectivity with Environment Surveillance Centre of the MPPCB and transmit the data within stipulated time.

11. Mine management shall provide continues water sprinkler systems / rain gun at suitable locations on the road side and also provide proper pollution control arrangements to control the fugitive emission generates due to transportation of Coal from CHP.

12. Vehicular emissions should be kept under control and regularly monitored for compliance of emission norms. Vehicles used for transporting the mineral should be covered with tarpaulins and optimally loaded. As far as possible road transportation shall be avoided.

13. Extensive tree plantation shall be done on both sides of Mineral transportation roads and around mining lease area. The tree plantation shall be carried out in phased manner preferably with local species. Good housekeeping practice shall be adopted by the Mine. More plantations with species like Neem, Pipal, Mango, Jamun, Kathal etc shall be planted. Mine management shall submit a proper proposal for green belt development in MP portion of mine lease hold area.

14. The mine shall take effective steps for safe and scientific reclamation of over burden steps shall be taken to keep the geological structure in the natural form by biological reclamation of mines.

15. Mine management shall take appropriate steps to maintain the eco-system of the area through environmental conservation program and the record shall be submitted to the Regional office of the Board annually.

16. Mines management shall provide progressive plantation on the over burden for stabilization of over burden and prevent the soil erosion.

17. Crushers at the CHP shall be operated with high efficiency bag filters. Mine management shall have to maintain automatic water spraying system for CHP, Coal stock yard and haul roads.

18. Mine management shall provide fencing all around the mining lease area to prevent the occurrence of accidental hazard.

19. Mine management shall setup an online or manual coal ash monitoring system for raw, or blended or beneficiated coal supplied to thermal power plants as per the MoEFCC OM dated 26/08/2015 and submit the report to MPPCB.

20. Coal handling plant and coal loading and unloading in railway wagons / trucks should be provided with adequate number of high efficiency dust extraction / suppression system. Loading and unloading areas including all the operated. Dust control measures shall be adopted at coal transfer point of the high wall mining machine as per the need.

21. Mine management shall have to enhance their prevention and control facilities for dust pollution control as the project is within the CEPI region to minimize the CEPI Score. 24. Controlled blasting with delay detonators should be used during blasting operations to avoid, noise, flying of debris and stones, air pollution and vibrations. All blast holes should be properly packed and stemmed with locking caps to harness the maximum blast energy and at the same time to minimize and prevent dust, noise, vibrations and dispersal of fly rocks.

GENERAL CONDITIONS:

(1) MANAGEMENT & DISPOSAL OF FLY ASH

MoEF &CC GOI has come up with recent notification dated 31.12.2021 regarding procedures & mandate to increase utilisation of fly ash generated by the thermal power plants through the Coal mines under extended producers responsibility. This notification No.SO 5481 (E)dated 31.12.2021 has been published suppressing the previous Fly Ash Utilisation Notification dt 14.09.199 as amended . **Following paras no. 3 & 4 of part B at page no. 16 of the notification are reproduced for taking necessary action at your end ----**

(3)

It shall be obligatory on all mines located within 300 Kilometres radius of thermal power plant to undertake backfilling of ash in mine voids or mixing of ash with external overburden dumps under extended Producer Responsibility (EPR). All mine owners or operators (Government, Public and Private sector) within three Hundred kilometres (by road) from coal or lignite based thermal power plants, shall undertake measure to mix at least 25 percent of ash on weight to weight basis of the materials used for external dump of overburden, backfilling or stowing of mine (running or abandoned as the case may be) as per the guidelines of the Director General of Mines Safety (DGMS).

Provided that such thermal power stations shall facilitate the availability of required quality of ash by delivering ash free of coast and bearing the cost of transportation or transportation arrangement decided on mutually agreed terms and mixing of ash with overburden in mine voids and dumps shall be applicable for the overburden generated from the date of publication of this notification and the utilisation of ash in the said activities shall be carried out in accordance with guidelines laid down by the Central Pollution Control Board, Director General of Mines Safety and Indian Bureau of Mines.

Explanation- For the purpose of this sub paragraph, it is also clarified that the provisions of ash free of cost and free transportation shall be applicable, if thermal power plants serve a notice on the mine owner for the same and the mandate of using 25 percent of ash for mixing with overburden dump and filling up of mine voids shall not be applicable unless a notice is served on the mine owner by thermal power plant.

(4)

(i) All mine owners shall get mine closure plans (progressive and final) to accommodate ash in the mine voids and the concerned authority shall approve mine plans for disposal of ash in mine voids and mixing of ash with overburden dumps. The Ministry of Environment Forest and Climates Change (MOEFCC) has issued guidelines on 28th August, 2019 regarding exemption of requirement of Environment Clearance of thermal power plants and coal mines along with the guidelines to be followed for such disposal.

(ii) The Ministry in consultation with Central Pollution Control Board (CPCB), Director General of Mine Safety (DGMS) and Indian Bureau of Mines (IBM) may issue further guidelines time to time to facilitate ash disposal in mine voids and mixing with overburden dumps and it shall be the responsibility of mine owners to get the necessary amendments of modification in the permission issued by various regulatory authorities within one year from the date of identification of such mines.

2. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

3. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
e. To sample at reasonable times any discharge or pollutants.

4. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

5. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

6. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month.

7. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

8. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

9. The applicant shall submit such information, forms and fees as required by the board not letter than 180 day prior to the date of expiration of this consent/authorisation .

10. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

11. Industry shall obtain membership of Emergency Response Center of the Board if needed.

12. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

13. Mine management shall ensure the disposal of Garbage/ Municipal solid waste of mine's colony area as per the Solid Waste Management Rules, 2016.

14. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
(a) Violation of any terms and conditions of this Consent.
(b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
(c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

15. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974 , The Air (Prevention & Control of Pollution) Act,1981is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

eSign Signing from UIDAI Server
Digitally Sign with Aadhaar

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # KWTM82B1JP

Achyut mishra

ACHYUT ANAND MISHRA
Member Secretary

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

Consent Order

1281

198

RED-LARGE	CCA-Renewal	CONSENT NO: ***	PCB ID: 24546

Outward No:118163,18/05/2023 **Consent No:AW-58279**

To,

The Occupier,
M/s. Amlai Open Cast Mine Sector `b` Secl Sohagpur Area 190.995 Hact.,
190.995 Hact., Vill. Bemhouri, Teh. Sohagpur, Distt. Shahdol,(M.P.)
Latitude : 23.1549 Longitude : 81.5777

Subject: **Grant of Renewal of Consent under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981**

Ref: **Renewal of Consent Application R. No. 1263160 Dt. 17/04/2023 and last communication received on Dt.25/04/2023**

With reference to your above application for Renewal of Consent has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to **30/06/2024,** subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

a. Location: **Village: Bemhouri, Teh: Sohagpur, Distt: Shahdol (M.P.)**

b. Mining Lease Area: **190.995 Hectare**

c. Product & Production Capacity:

Activity / Product	Qty / year
Mining of Coal	2.025 Million Tonnes Per Year

(1) For any change in above industry shall obtain fresh consent from the Board.
(2) PP shall ensure that mining is done in sanctioned lease area as per valid mining plan approved by the competent Authority & in compliance of conditions laid in EC granted by MoEF & CC vide letter No. J-11015/36/2010-IA.II (M) dt 28.06.2011.
(3) Management to ensure timely repair and maintenance of its damaged coverings of transfer points and proper maintenance of the conveyor belts to avoid any leakages/ spillage of coal dust. Coal to be transported in fully covered condition to prevent its spillage during transportation through rail/road. Proper water spraying arrangements shall be installed to suppress the fugitive emission generated during handling & transportation of the coal on roads. Coal transportation roads & the coal handling area shall be regularly cleaned using mechanical sweeping machines & the generated fugitive emissions shall be suppressed by using pressurised water tankers & mist forming stationary & moving fogging machines as per the need. Mine management shall ensure proper & timely maintenance of STP and ETP so as to regularly treat and properly utilize the treated effluent within mine lease area.
(4) As directed in the Fly Ash Uilisation Notification Issued by MoEF & CC, GOI on dt 31.12.2021; The PP shall initiate all necessary actions from the project level to ensure time bound compliances listed in the notification to start utilisation of fly ash in the OB dumps without delay. As per the notification, the fly ash generated since First Jan. 2022 is to be utilised on priority.

The Validity of the consent is up to **30/06/2024** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

* Conditions under Water Act
* Conditions under Air Act
* General conditions

CC to :-

1. District Mining Officer, (Mining Section), Collector office, Shahdol Dist. Shahdol (M.P.) for information.
2. M.P. State Mining Corporation, Arera Hills, Jail Road, Bhopal (M.P.) for necessary action please.
3. Regional officer, Regional office, MPPCB, Shahdol (M.P.)

By the order of Chairman, MPPCB

eSign Signing from UIDAI Server Digitally Sign with Aadhaar

Signature Not Verified
Digitally Signed by : Mujeebur Rehman Khan
Date: 18/05/2023 07:24:28 PM

MUJEEBUR REHMAN KHAN
Member Secretary

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # P5P3XA64ER

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent shall not exceed 65.000 KL/day, and the daily quantity of sewage shall not exceed 3.500 KL/day.

2. **Trade Effluent Treatment:-**

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

TDS	Not exceed	2100 mg/l.
Chlorides	Not exceed	1000 mg/l.

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD_3 Days 27^0C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
Total Colliform	Not exceed	1000 (MPN/100ML)

Water consumption/effluent treatment & recycling details

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 430.000	WWG : 68.5.00	Water Source	Remark
1	**Domestic Purpose**	**7.000**	**3.500**	**Borewell**	**To be treated through Septic Tank Soak Pit.**
2	**Process/spray in mines /Plantation**	**423.000**	**65.000**	**Recycled Mine Water**	**Water stored in mine pit to be used. Effluent to be treated & recycled back to ensure Zero discharge from the Mine Lease Area of 749. 31 Ha.**

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

6. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

7. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

8. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

9. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

10. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

(i) The date, exact place and time of sampling
(ii) The dates on which analysis were performed
(iii)Who performed the analysis?
(iv)The analytical techniques or methods used and
(v)The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shell include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

11. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

12. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relive the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

13. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

14. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludge, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

15. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

16. Prohibition of Bypass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except:

i. where unavoidable to prevent loss of life or severe property damage, or

ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

17. The mine management shall maintain zero discharge conditions as far as possible. The Mine management shall optimize the water abstraction from the surface water source, if any, by utilizing the mine discharge for spraying on haul roads, mine area and loading - unloading area after proper treatment. The treated mine discharge shall also be utilized for sanitary purposes by providing separate supply lines, dust suppression and for plantation in order to ensure zero discharge status as far as possible. The sewage treated or untreated shall not be disposed in nearby nallah in any case.

18. Rain water harvesting shall be undertaken to recharge ground water source and status of implementation shall be submitted to the Board. Hydro-geological study of the area shall be reviewed annually. In case any adverse effect on ground water quality and quantity is observed, mining shall be stopped and resumed only after applying mitigating steps to restore the same.

19 PP shall ensure following in time bound manner--

(a) **PP shall use surface miner for extraction of coal and replace shovel dumper on priority.**

(b) **Third party monitoring by reputed institute for air quality (including heavy metal analysis) shall be carried out at identified locations of both, ambient and the process area, to arrive at impact of the coal mining at regular interval of 3 years.**

(c) **PP must carry out the energy audit to reduce the energy demand including submission of time bound plan to install the solar power plants at suitable area.**

(d) **PP shall prepare river conservation plan of nearby water bodies from independent expert and the recommendations shall be compiled. Further, quarterly water quality and quantity shall be monitored and submitted to State Pollution Control Board.**

(e) **PP must follow the proper mititgation measure to combat air pollution like the wind barrier of three tier tier plantation must be installed towards the boundary of the mine and over the OB dump, sprinkling of water etc to have continuous check on air quality.**

(f) **PP shall install radar technology for monitoring slope stability of external OB dump once the height increase beyond 90 meters. Further, slope stability study shall be conducted and its recommendation to be complied with stringent timeline.**

(g) **Permission from State Government and Village panchyat shall be taken prior to diversion of road and culverts which falls in core zone of the project and shortest possible and pucca road should be constructed for these village connectivity. PP to develop puccca roads by seeking consent from the panchyat with widening of roads especially roads inter linking the villages within the study area of 10 Km radius buffer zone.**

(h) **PP shall obtain permission from Central Ground Water Authority.**

(i) **PP to provide bio toilets to the villages located within the study areas**

(j) **Transportation of coal shall be by closed conveyor belts in mine pit to siding through railways.**

(k) **PP shall plant Sal trees and other native species and create a nursery to distribute the species freely in the region for redevelopment of Sal forest in the region. PP to provide the details of the SAL nursery to the M P pollution board in six monthly compliance reports.**

(l) **PP to carry forward the work of sand segregation plant in time bound manner and should furnish the detail in its six monthly compliance reports.**

(m) **PP shall install 01 continuous ambient air quality monitoring station at suitable location preferably village side with consultation of the MP Pollution Control Board. The real time data so generated shall be uploaded on company website & transmitted to the central server of MPPCB installed at ESC Bhopal. In addition data should also be displayed digitally at entry and exit gate of mine lease area for public display.**

(n) **PP to replace the existing water sprinkler with Fog cannon mist sprayer as these sprinklers create mud puddles. PP Shall install fixed fog cannon (mist spayer) all along the haul road till CHP, Railway siding and OB Dump area and accordingly sufficient number of fog connons with 40 mts jet length shall be installed within 6 months.**

(0) **The monitoring of blasting at proposed stations to be done along with existing ones and the peripheral plantation along villages to be developed with proper marking for statutory certification.**

(p) **Continuous monitoring of occupational safety and other health hazards, and the corrective actions needs to be ensured.**

(q) **PP shall supply clean drinking water and for domestic purpose for the people coming under the zone of influence of the mining activity. PP shall provide drinking water facilities like installation of RO plants**

with proper water supply pipe fittings to nearby rural areas and also install hand pumps by seeking consent from Panchayat of the villages located within the study area of 10 km radius buffer zone.

(r) PP should establish in house (at project site) environment laboratory for measurement of environment parameter with respect to air quality and water (surface and ground. A dedicated team to oversee environment management shall be setup which should comprise of Environment Engineers, laboratory chemist and staff for monitoring of air, water quality parameters routine basis. Any non compliance or infringement should concerned authority.

20. The effluent discharges (Mine waste water, workshop effluent) shall be monitored in terms of the parameters notified under the Water Act 1974 Coal industry standards vide GSR 742 (E) dated 25th September, 2000 and as amended from time to time by the Central Pollution Control Board.

21. Regular monitoring of ground water level and quality shall be carried out in the around the mine lease area by establishing a network of existing wells and constructing new piezometers during the mining operations. The monitoring of ground water levels shall be carried out four times a year i.e. pre monsoon, monsoon, post monsoon and winter. The ground water quality shall be monitored once a year, and the data thus collected shall be sent regularly to M P pollution control Board along with the Regional Office Ministry of Environment, Forest and Climate Change.

22. PP shall carry out monthly water monitoring quality of River bodies located within 5 Km radius and conduct Bio- assay test half yearly and further monitoring Ground water level.

23. Monitoring of water quality upstream and downstream of nearby water bodies shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the MP pollution Control Board along with the Regional Office Ministry of Environment, Forest and Climate Change.

24. Ground water shall not be used for mining operations. Rainwater harvesting shall be implemented for conservation and augmentation of ground water resources & water thus stored shall be used for the mining operations & control of fugitive emissions.

25. Catch and/or garland drains and siltation ponds in adequate numbers and appropriate size shall be constructed around the mine working, coal heaps & OB dumps to prevent run off of water and flow of sediments directly into the river and water bodies.

26. Dump material shall be properly consolidated / compacted and accumulation of water over dumps shall be avoided by providing adequate channels for flow of silt into the drains. The drains/ponds so constructed shall be regularly de-silted particularly before onset of monsoon and maintained properly. Sump capacity should be adequate to provide proper retention to allow settling of silt material. The Water so collected in the sump shall be utilised for dust suppression and green belt development and other industrial use.

27. Dimension of the retaining wall constructed, if any, at the toe of the OB dumps within the mine to check run-off and siltation should be based on the dump and adjacent field/habitation/water bodies.

28. Adequate ground water recharge measures shall be taken up for augmentation of ground water. The project authorities shall meet water requirement of nearby village(s) after due treatment conforming to the specific requirement (Standards).

29. Industrial waste water generated from CHP, workshop and other waste water, shall be properly collected and treated so as to conform to the standards prescribed By the Board under Water Act 1974 and Environment (protection) Act 1986 and the rules made there under and as amended from time to time. PP shall ensure that adequate ETP/STP are provided for the above stated effluents.

30. The water pumped out from the mine after siltation, shall be utilized for industrial purpose viz watering the mine area. Roads Green belt development etc. The drains shall be regularly desilted particularly after monsoon and maintained properly.

31. The surface drainage plan including surface water conservation plan for the area of influence affected by the said mining operations considering the presence of the river/rivulet/pond/take etc shall be prepared and implemented by the project proponent. The surface drainage plan and or any diversion of natural water courses shall be as per the approved Mining Plan/EIA/EMP report and with the due approval of the concerned State/GoI Authority.

32. The construction of embankment to prevent any danger against inrush of surface water into the mine should be as per the approved Mining Plan and as per the permission of DGMS or another authority as prescribed by the law.

33. The project proponent shall take all precautionary measures to ensure riverine/riparian ecosystem in and around the coal mine up to a distance of 5 Km. A riverine/riparian ecosystem conservation and management plan should be prepared and implemented in consultation with the irrigation/Water resource department Government of MP.

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Type of Emissions	Control equipment to be installed	SPM/RSPM/SO2/NOx (Time weighted annual Average)* (µg/Nm3)	SPM/RSPM/SO2/NOx (Time weighted 24 hr Average) (µg/Nm3)*
Loading-unloading, Haul road, Coal Transportation Road, CHP, Railway Siding, Blasting, Drilling, OB Dumps etc	**Fugitive**	**Dust Collector, Dust Suppressor, Green Belt, Water Sprinkler, Wind Breaking Wall**	**430/215/80/80**	**600/300/120/120**

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

a. Particulate Matter (less than 10 micron) - 100 µg/m^3 (PM_{10} µg/m^3 24 hrs. basis)
b. Particulate Matter (less than 2.5 micron) - 60 µg/m^3 ($PM_{2.5}$ µg/m^3 24 hrs. basis)
c. Sulphur Dioxide [SO_2] (24 hrs. Basis) - 80 µg/m^3
d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m^3
e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m^3

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

6. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

7. Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions and as stated in below.

8. Mine management shall install CAAQMS stations at suitable locations to monitor ambient air quality in the leased area of the mine itself and shall provide its suitable unhindered connectivity with Environment Surveillance Centre of the MPPCB and transmit the data at the earliest.

9. Following improvements shall be achieved without delay---

A. The Coal Transportation road should be made pucca / concreted to effectively control the dust generated from transportation activity .

B. Construction of the wind breaking wall around the coal stock yard and CHP area.

C. Installation of CAAQMS stations at suitable location in the leased area of the mine itself to monitor ambient air quality.

10. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated. Dust control measures shall be adopted at coal transfer points as per the need.

11. Mine management shall provide continuous water sprinkler systems at all suitable locations on the road side and also provide proper pollution control arrangements to control the fugitive emission generates due to transportation of Coal from CHP to siding.

12. Drills shall be wet operated to reduce the fugitive emission. Coal stock area should have all APC arrangement e.g. wind Wind breaking wall of height 6 meter with fixed type water spraying system.

13. Continuous ambient air quality monitoring stations as prescribed in the statue be established in the core zone as well as in the buffer zone for monitoring of pollutants, namely PM10 PM25 SO2 and NO2. Location of the stations shall be decided based on the meteorological data topographical features and environmentally and ecologically sensitive targets in consultation with RO MPPCB Shahdol. Online ambient air quality monitoring stations shall also be installed in addition to the regular monitoring stations as per the requirement, Monitoring of heavy metal such as Hg, As, Cd, Cr, etc shall also be carried out at regular interval.

14 Fugitive dust emission from all sources shall be controlled regularly. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the MP Pollution Control Board.

15. The transportation of coal shall be carried out as per the provisions and route envisaged in the approved Mining Plan or environment monitoring plan. Transportation of the coal through the existing road passing through any village shall be avoided. In case, it is proposed to construct a „bypass" road, it should be so constructed so that the impact of sound, dust and accidents could be appropriately mitigated.

16. Vehicular emissions shall be kept under control and regularly monitored. All the vehicles engaged in miming and allied activities shall be operate only after obtaining „PUC" certificate from the authored pollution testing centres.

17. Coal stock pile/crusher/feeder and breaker material transfer points shall be fully covered to avoid air borne dust. Side cladding all along the conveyor gantry should be made to avoid air borne dust. Drills shall be wet operated or fitted with dust extractors.

18. PP should install adequate Wind breaker/shield arrangement along the railway siding for reducing the dust propagation in upwind direction in consultation with RO MPPCB Shahdol.

19. The project proponent shall monitor the criteria pollutants level namely: PM10, SO2, NOx (ambient levels) or critical sectoral parameters indicated for the project and display the same at a convenient location for disclosure to the public and put on the website of the company.

20. Adequate measurers shall be taken for control of noise levels as per Noise Pollution Rules, 2016 in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc shall be provided with personal Protective equipments (PPE) like ear plugs/muffs in conformity with the prescribed norms and guideline in the regard. Adequate awareness Programme for users to be conducted. Progress in usage of such accessories shall be monitored.

GENERAL CONDITIONS:

MANAGEMENT & DISPOSAL OF FLY ASH

1.

MoEF &CC GOI has come up with recent notification dated 31.12.2021 regarding procedures & mandate to increase utilisation of fly ash generated by the thermal power plants through the Coal mines under extended producers responsibility. This notification No.SO 5481 (E)dated 31.12.2021 has been published suppressing the previous Fly Ash Utilisation Notification dt 14.09.199 as amended .

2. Following paras no. 3 & 4 of part B at page no. 16 of the notification are reproduced for taking necessary action at your end ----

(3)

It shall be obligatory on all mines located within 300 Kilometres radius of thermal power plant to undertake backfilling of ash in mine voids or mixing of ash with external overburden dumps under extended Producer Responsibility (EPR). All mine owners or operators (Government, Public and Private sector) within three Hundred kilometres (by road) from coal or lignite based thermal power plants, shall undertake measure to mix at least 25 percent of ash on weight to weight basis of the materials used for external dump of overburden, backfilling or stowing of mine (running or abandoned as the case may be) as per the guidelines of the Director General of Mines Safety (DGMS).

Provided that such thermal power stations shall facilitate the availability of required quality of ash by delivering ash free of coast and bearing the cost of transportation or transportation arrangement decided on mutually agreed terms and mixing of ash with overburden in mine voids and dumps shall be applicable for the overburden generated from the date of publication of this notification and the utilisation of ash in the said activities shall be carried out in accordance with guidelines laid down by the Central Pollution Control Board, Director General of Mines Safety and Indian Bureau of Mines.

Explanation- For the purpose of this sub paragraph, it is also clarified that the provisions of ash free of cost and free transportation shall be applicable, if thermal power plants serve a notice on the mine owner for the same and the mandate of using 25 percent of ash for mixing with overburden dump and filling up of mine voids shall not be applicable unless a notice is served on the mine owner by thermal power plant.

(4)

(i) All mine owners shall get mine closure plans (progressive and final) to accommodate ash in the mine voids and the concerned authority shall approve mine plans for disposal of ash in mine voids and mixing of ash with overburden dumps. The Ministry of Environment Forest and Climates Change (MOEFCC) has issued guidelines on 28th August, 2019 regarding exemption of requirement of Environment Clearance of thermal power plants and coal mines along with the guidelines to be followed for such disposal.

(ii) The Ministry in consultation with Central Pollution Control Board (CPCB), Director General of Mine Safety (DGMS) and Indian Bureau of Mines (IBM) may issue further guidelines time to time to facilitate ash disposal in mine voids and mixing with overburden dumps and it shall be the responsibility of mine owners to get the necessary amendments of modification in the permission issued by various regulatory authorities within one year from the date of identification of such mines.

3. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

4. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.

b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
e. To sample at reasonable times any discharge or pollutants.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month.

6. All approach roads to mine and all other roads which are in regular use should be black topped in time bound manner. The maintenance of road shall be done by PP in collaboration with State Government.

7. Coal Mining shall be carried out only by surface miners. Mining shall be carried out as per the approved mining plan (including Mine Closure Plan) abiding by mining laws related to coal mining and the relevant circulars issued by Directorate General Mines Safety (DGMS). No mining shall be carried out in forest land without obtaining Forestry Clearance as per Forest(Conservation) Act, 1980.

8. Project Proponent shall obtain blasting permission from DGMS for conducting mining operation near villages and also explore deployment of rock breakers of suitable capacity in the project to avoid blasting very near to villages. There shall be no damages caused to habitation/structures due to blasting activity.

9. Controlled blasting should be practiced with the use of delay detonators and only during daytime. The mitigative measures for control of ground vibrations and to arrest the fly rocks and boulders should be implemented.

10. The top soil shall be used for land reclamation and plantation purposes. Active OB dumps shall be stabilised with native grass species to prevent erosion and surface run off. The other overburden dumps shall be vegetated with native flora species. The excavated area shall be backfilled and afforested in line with the approved Mine Closure Plan. Monitoring and management of rehabilitated area shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Ministry of Environment, Forest and Climate Change/Regional Office. Top soil should be stored separately at earmarked area and necessary vegetation shall be maintained to avoid any containment of dust. It shall be used in reclamation of OB dump as per the approved mining plan

11. The topsoil shall temporarily be stored at earmarked site(s) only and shall not be kept utilized. Further, it may be ensured that as per the time schedule specified in mine closure plan it should remain live till the point of utilization.

12. The mine management shall stack the over burden at earmarked dump site(s) only. Keeping the overall slope as 28o filled. The Over Burden dumps shall be backfilled and scientifically vegetated with suitable native species to prevent erosion and surface runoff. Catch drains and siltation ponds of appropriate size shall be constructed to arrest silt, sediment flow from soil, OB dumps.

13. Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and for waste dump & sump capacity shall be designed keeping 50% safely margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. The garland drain shall be stone pitched /lined to prevent the erosion. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals.

14. Mine management shall provide retaining wall at the toe of the dumps and OB benches within the mine to check runoff and siltation. Design of these structures shall be based on rainfall data.

15. Appropriate embankment shall be provided along the side of the river / nallah flowing near or adjacent to the mine and there shall be no overflow of OB into the river and into agricultural fields.

16. Progressive backfilling of mine and progressive reclamation of OB dump shall be done. Active OB Dump should not be kept barren/Open and should be covered by temporary grass to avoid air born of particles and adequate width and height of toe wall shall be provided all along with OB Dump.

17. The Mine shall have to do the work of biological reclamation as per direction of Indian Bureau of mines; GOI and ministry of Environmental & Forest Govt. of India on the internal and external dumps and yearly reclamation data shall be submitted to the Board.

18. The final mine void depth should preferably be as per the approved Mine Closure Plan, and in case it exceeds 40 mt adequate engineering investments shall be provided for sustenance of aquatic life therein. The remaining area shall be backfilled and covered with thick and alive top soil. Post-mining land be rendered usable for agricultural/forestry purposes and shall be diverted. Further action will be treated as specified in the guidelines for Preparation of Mine Closure Plan issued by the Ministry of Coal dated 27th August 2009 and subsequent amendments.

19. The entire excavated area, backfilling, external OB dumping (including top soil) and afforestation plan shall be in conformity with the "during mining" "post mining" land use pattern, which is an integral part of the approved Mining Plan and the EIA/EMP Progressive compliance status vis-a-vis the post mining land use pattern shall be submitted to the Board along with MOEF&CC.

20. Fly ash shall be used for external dump of overburden backfilling or stowing of mine as per provisions contained in clause (i) and (ii) of subparagraph(8) of fly ash notification issued vide so 2804 (E) dated 3rd November, 2009 as amended from time to time. Compliance report shall be submitted to Regional Office MPPCB Shahdol & Zonal / Regional office of CPCB and MoEF& CC.

21. Greenbelt consisting of 3 tier plantation of adequate width shall be developed all along the mine lease area as soon as possible. The green belt comprising a mix of native species, (endemic species should be given priority) shall be developed all along the major approach/coal transportation roads.

22. The project proponent shall make necessary alternative arrangements, if grazing land is involved in core zone, in consultation with the State government to provide alternate areas for livestock grazing, if any, In this context the project proponent shall implement the directions of Hon"ble Supreme Court with regard to acquiring grazing land.

23. Digital Survey of entire lease hold area/core zone using Satellite Remote Sensing survey shall be carried out at least once in there years for monitoring land use pattern and report in 1:50.000 scale or as notified by Ministry of Environment Forest and Climate Change (MOEFCC).

24. Mine Management shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board. Mine Management shall comply with all the relevant Acts/Rules, directions, guide lines issued by MoEF/CPCB/MPPCB from time to time as required and, if applicable.

25. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

26. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month.

27. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

28. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

29. The applicant shall submit such information, forms and fees as required by the board not letter than 180 day prior to the date of expiration of this consent/authorisation .

30. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

31. Industry shall obtain membership of Emergency Response Center of the Board if needed.

32. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

33. Mine management shall ensure the disposal of Garbage/ Municipal solid waste of mine's colony area as per the Solid Waste Management Rules, 2016.

34. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
(a) Violation of any terms and conditions of this Consent.
(b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
(c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

35. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974 , The Air (Prevention & Control of Pollution) Act,1981is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

By the order of Chairman, MPPCB

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # P5P3XA64ER

MUJEEBUR REHMAN KHAN
Member Secretary

Consent Order

1292

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax 0755-2463742

209

RED-LARGE	CCA-Renewal	CONSENT NO: ***	PCB ID: 20669

Outward No:116535,03/10/2022 **Consent No:AW-56772**

To,

The Occupier,
M/s. Bangwar U\g Mine Secl Sohagpur area,
64E/12, Sohagpur Area SECL,
Vill.Bemhavri P.O.Burhar,City : Bamuri, Tal : Sohagpur,
Dist : Shahdol (M.P.) Latitude : 23.1510 Longitude : 81.5391

Subject: **Grant of Renewal of Consent under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981**

Ref: Renewal of Consent Application R. No. 1167523 Dt. 01/09/2022 and last communication received on Dt.26/09/2022

With reference to your above application for Renewal of Consent has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to **31/10/2023**, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

a. Location: **SECL ,Vill.Bemhouri P.O.Burhar, Teh: Sohagpur, Distt: Shahdol (M.P.)**

b. Mining Lease area: **496.6 Hact**

c. Product & Production Capacity:

Activity / Product	Qty / year
MINING OF COAL	6,50,000 Metric Ton Per Year.

Note:-

(1)For any change in above industry shall obtain fresh consent from the Board. On 26.09.22 the PP has uploaded copy of EC letter dt 24.05.85, hence PP to ensure that there is no expansion of Area or production after grant of this EC in 1985.
(2) PP to submit the copy of the NOC given by CGWA for the project, to the Board without delay.
(3) PP shall ensure proper treatment of complete quantity of mine water to make it fit for the use of nearby habitation for designated use.
(4) PP to Ensure proper care of oxidation pond so as to treat the sewage up to the prescribed standards & use of treated sewage within mine boundary for plantations.
(5) PP shall ensure installation of 15 feet high GI sheet Curtain on all sides of coal stock yard in addition to existing barrier of plantations.
(6) PP to ensure completion of the work of installation of adequate water sprinkling system along transportation road as per the uploaded workorder dated 20.07.2022.

The Validity of the consent is up to **31/10/2023** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

* Conditions under Water Act
* Conditions under Air Act
* General conditions

CC to :-

1. District Mining Officer, (Mining Section), Collector office, Shahdol Dist. Shahdol (M.P.) for information.
2. M.P. State Mining Corporation, Arera Hills, Jail Road, Bhopal (M.P.) for necessary action please.
3. Regional officer, Regional office, MPPCB, Shahdol (M.P.)

By the order of Chairman, MPPCB

eSign Signing from UIDAI Server Digitally Sign with Aadhaar

Signature Not Verified
Digitally Signed by : A. A Mishra, Member Secretary
Date: 03/10/2022 10:35:45 AM

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 5Y4WO3W2IX

ACHYUT ANAND MISHRA
Member Secretary

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of mine water discharge shall not exceed 1126.0 KL/day, and the daily quantity of sewage shall not exceed 150.0 KL/day.

2. Trade Effluent Treatment:-
The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

TDS	Not exceed	2100 mg/l.
Chlorides	Not exceed	1000 mg/l.

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD $_3$ Days 27^0C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
Total Colliform	Not exceed	1000 (MPN/100ML)

Sr	Water Code (Qty in Kilo Ltr per Day)	WC : 1581.000	WWG : 1276.000	Water Source	Remark
1	**Domestic Purpose**	**277.000**	**150.000**	**Mine Water**	**Treated sewage from oxidation pond to be used with in mine boundary for plantations. The total quantity of the mine water generated during mining is 2837 m3 /day and after treatment in pressure filter ,1434 m3 /day is reused for mining operations, 277 m3 /day is supplied to colony for domestic purposes , remaining 1126 m3 /day of water treated in mine sumps is used by nearby farmer. PP to use this water for recharging ground water of nearby villages preferably within mine lease area.**
2	**Mine Water Discharge**	**0.000**	**1126.000**	**Mine Water**	
3	**Mining Process**	**1050.000**	**0.000**	**Mine Water**	
4	**Plantation / Fire fighting**	**30.000**	**0.000**	**Mine Water**	
5	**Dust suppression/spraying**	**224.000**	**0.000**	**Mine Water**	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

6. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

7. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

8. Compilation of Monitoring data-
i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

9. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

(i) The date, exact place and time of sampling
(ii) The dates on which analysis were performed
(iii)Who performed the analysis?
(iv)The analytical techniques or methods used and
(v)The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shell include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

10. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

11. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relive the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

12. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

13. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

14. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

15. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent in prohibited except :

i. where unavoidable to prevent loss of life or severe property damage, or

ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

16. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

This Certificate generated from xgn.mp.nic.in are valid and does not require physical signatures, the certificate can be validated online from xgn.mp.nic.in using "TPAV" Number.

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

a. Particulate Matter (less than 10 micron) - 100 µg/m^3 (PM_{10} µg/m^3 24 hrs. basis)
b. Particulate Matter (less than 2.5 micron) - 60 µg/m^3 ($PM_{2.5}$ µg/m^3 24 hrs. basis)
c. Sulphur Dioxide [SO_2] (24 hrs. Basis) - 80 µg/m^3
d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m^3
e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m^3

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

6. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

7. Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions and as stated in below..

Additional Air condition:-

(1) PP shall ensure installation of 15 feet high GI sheet Curtain on all sides of coal stock yard in addition to existing barrier of plantations.

(2) PP to ensure completion of the work of installation of adequate water sprinkling system along transportation road as per the uploaded work order dated 20.07.2022.

GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
e. To sample at reasonable times any discharge or pollutants.

3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

6. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

7. The applicant shall submit such information, forms and fees as required by the board not letter than 180 day prior to the date of expiration of this consent/authorisation

8. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

9. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following:
(a) Violation of any terms and conditions of this Consent.
(b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
(c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

10. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Additional condition:-

1.The Mine shall improve their existing pollution control facilities and maintain the same properly so that the treated effluent could be maintained within the prescribed standards.

2. No effluent shall be discharged outside the Mine premises in any circumstances; hence Zero discharge condition shall be maintained.

3. Adequate & effective precautionary measures shall be taken before and during operation, maintenance and cleaning of pollution control system to avoid any accidental hazard.

4. Extensive tree plantation shall be carried out in open areas available within and around the mine premises and also overburden dumps in consultation with expert agency. Good housekeeping practice shall be adopted.

5. The Mine shall have to do the work of biological reclamation as per direction of Indian Bureau of mines; GOI and ministry of Environmental & Forest Govt. of India on the internal and external dumps and yearly reclamation data shall be submitted to the Board.

6. Mine shall have to take effective steps to check the soil erosion from over burden/waste material dumping area, causing silting problem into nearby nallah/ river/ pond during the rainy season. Mine shall have to inform about the progress regularly to the Board.

7. The Mine shall improve their existing pollution control facilities and maintain the same properly so that the emission could be maintained within the prescribed standards.

8. Adequate & effective precautionary measures shall be taken before and during operation, maintenance and cleaning of pollution control system to avoid any accidental hazard.

9. Extensive tree plantation shall be carried out in open areas available within and around the mine premises and also on over burden dumps in consultation with expert agency. Good housekeeping practice shall be adopted.

10. Controlled blasting should be practiced with the use of delay detonators and only during daytime. The mitigative measures for control of ground vibrations and to arrest the fly rocks and boulders should be implemented.

11. Vehicular emissions should be kept under control and regularly monitored for compliance of emission norms. Vehicles used for transporting the mineral should be covered with tarpaulins and optimally loaded.

12. Mine management shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

13. Mine management shall comply with the OM issued by GOI/MoEF& CC dated 26.08.2015 and report the compliance to this office.

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974 , The Air (Prevention & Control of Pollution) Act,1981is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

By the order of Chairman, MPPCB

Achyut mishra

ACHYUT ANAND MISHRA
Member Secretary

eSign Signing from UIDAI Server
Digitally Sign with Aadhaar

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 5Y4WO3W2IX

Consent No:AW-56772

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

Consent Order

1298

215

RED-LARGE	CCA-Amendment	CONSENT NO: ***	PCB ID: 20241

Outward No:118174,06/06/2023 **Consent No:AW-58288**

To,

The Occupier,
M/s. Damni U\g Mine S.E.C.L. Sohagpur,
Halka no. 113 area 344.0 Hec, Vill. Damni Khairaha Th. Sohagpur,
City : Bodri, Tal : Sohagpur,
Dist : Shahdol (M.P.)Latitude : 21.1422 Longitude : 81.4682

Subject: **Extension of Renewal of Consent under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981; for 6 months till 31.12.2023.**

Ref: **CCA Amendment Application R. No. 1263319 Dt. 20/04/2023 and last communication received on Dt.25.04.2023**

With reference to your above application for Renewal of Consent has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant extension of previous renewal order No. 117365 dated 09/02/2023 up to **31.12.2023,** subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

a. Location: **Halka no. 113 Vill: Damni , Khairaha Teh: Sohagpur, Distt: Shahdol (M.P)**

b. Mining Lease area: **344.0 Hectare**

c. Product & Production Capacity:

Activity / Product	Qty / year
MINING OF COAL	0.48 Million Tonne

(1) For any change in above industry shall obtain fresh consent from the Board.
(2) PP shall ensure that mining is done in sanctioned lease area as per valid mining plan approved by the competent Authority & in compliance of conditions laid in EC granted by MoEF & CC vide letter No. J-11015/47/2002-IA.II (M) dt 05.10.2004. PP to ensure revalidation of the EC with reference to the EIA notification 2006, in light of the directions of PB, NGT, N. Delhi, as per the need.
(3) Management shall ensure timely repair and maintenance of damaged coverings of transfer points and proper cleaning & maintenance of conveyor belt area to avoid any leakages/ spillage of coal dust. PP shall plan for installation of Automatic water fogging system at the railway/truck coal loading point. The height of boundary wall near this point shall be 15 feet or above the coal loading point. Coal transportation to be ensured in Tarpaulin covered condition. Mine management shall ensure installation of proper STP to treat and properly utilize the treated domestic effluent; Mine water discharge shall be on priority utilised within the mine lease area.
(4) As directed in the Fly Ash Uilisation Notification Issued by MoEF & CC, GOI on dt 31.12.2021; The PP shall initiate all necessary actions from the project level to ensure time bound compliances listed in the notification to start utilisation of fly ash in the OB dumps/Mine voids without delay. As per the notification, the fly ash generated since First Jan. 2022 is to be utilised by the coal mines on priority under extended producers responsibility.

The Validity of the consent is up to **31.12.2023** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

* Conditions under Water Act
* Conditions under Air Act
* General conditions

CC to :-

1. District Mining Officer, (Mining Section), Collector office, Shahdol Dist. Shahdol (M.P.) for information.
2. M.P. State Mining Corporation, Arera Hills, Jail Road, Bhopal (M.P.) for necessary action please.
3. Regional officer, Regional office, MPPCB, Shahdol (M.P.)

By the order of Chairman, MPPCB

Signature Not Verified
Digitally Signed by : Chandra Mohan Thakur IAS
Date: 06/06/2023 06:06:49 PM

CHANDRA MOHAN THAKUR
Member Secretary

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 1CXPA7L5M4

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. . The daily quantity of sewage shall not exceed 30.00 KL/day .Proper STP to be provided & STP treated water shall be used for plantation in colony/mine area.

2. **Trade Effluent Treatment:-**

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

TDS	Not exceed	2100 mg/l.
Chlorides	Not exceed	1000 mg/l.

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. **Sewage Treatment :-** The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD $_3$ Days 27^0C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
Total Colliform	Not exceed	1000 (MPN/100ML)

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 257.000	WWG : 4530.00	Water Source	Remark
1	Domestic Purpose	57.000	30...	Mine water	STP to be provided in time bound manner. Treated water of the STP to be used for plantation in colony/mine area..
2	Spray in mine / plantation /	200.00	0.000	Recycled Mine Water	Water is used for sprinkling while cutting of coal withcontinuous miner machine which is recycled.
3	Mine water discharge	0.000	4500.00	Mine water	Ensure that Mine water is utilised in mine lease area after proper treatment of water through mine water filter plant

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for domestic/industrial uses and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

6. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

7. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area.

8. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

9. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

10. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

(i) The date, exact place and time of sampling
(ii) The dates on which analysis were performed
(iii)Who performed the analysis?
(iv)The analytical techniques or methods used and
(v)The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shell include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.
iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

11. Reporting of Monitoring Results:-
Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

12. Limitation of discharge of oil Hazardous Substance in harmful quantities:-
The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relive the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

13. Limitation of visible floating solids and foam:
During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

14. Disposal of Collected Solid waste/sludge-
All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. and other Solids Sludge, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water. Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

15. Provision for Electric Power Failure-
The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

16. Prohibition of Bypass system of treatment facilities-
The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except:
i. where unavoidable to prevent loss of life or severe property damage, or
ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

17. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

18. The mine management shall maintain zero discharge conditions as far as possible. The Mine management shall optimize the water abstraction from the surface water source, if any, by utilizing the mine discharge for spraying on haul roads, mine area and loading - unloading area after proper treatment. The treated mine discharge shall also be utilized for sanitary purposes by providing separate supply lines, dust suppression and for plantation in order to ensure zero discharge status as far as possible.

19. Rain water harvesting shall be undertaken to recharge ground water source and status of implementation shall be submitted to the Board. Hydro-geological study of the area shall be reviewed annually. In case any adverse effect on ground water quality and quantity is observed, mining shall be stopped and resumed only after applying mitigating steps to restore the same.

20. The mine water should be treated in siltation ponds. The quality of siltation pond water shall be regularly monitored and mitigation measure shall be taken.

21 Mine management shall submit an action plan for the utilization of fly ash in construction works, road construction, near-by low-lying areas/ mines, brick manufacturing etc. Mine management shall ensure proper and timely maintenance of STP so as to ensure quality of treated effluent within the prescribed limits.

22. The mine management shall comply with the conditions of the Environmental Clearance granted to the mine by MoEF&CC and compliance submitted to this office from time to time.

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards--

Name of section	Type of emission	Stack height (mtrs)	Control equipment to be installed	SPM/RSPM (Annual Average) (µg/NM3)
Loading-unloading, Haul road, Transportation, CHP etc	Fugitive Emission	Nil	Dust Collector, Dust Suppressor, Green Belt, Water Sprinkler, Wind Breaking Wall	430 / 215

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

a. Particulate Matter (less than 10 micron) - 100 µg/m^3 (PM_{10} µg/m^3 24 hrs. basis)
b. Particulate Matter (less than 2.5 micron) - 60 µg/m^3 ($PM_{2.5}$ µg/m^3 24 hrs. basis)
c. Sulphur Dioxide [SO_2] (24 hrs. Basis) - 80 µg/m^3
d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m^3
e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m^3

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section.

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance./activities.

6. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

7. Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions.

8. Mine management shall strictly comply with the directions of the Hon'ble NGT in regard to stoppage of coal transportation by road.

9. Mine management shall regularly operate the CAAQMS station to monitor ambient air quality in the mine area and its vicinity and shall provide its suitable unhindered connectivity with Environment Surveillance Centre of the MPPCB and transmit the data within stipulated time.

10. Mine management shall provide continues water sprinkler systems / rain gun at suitable locations on the road side and also provide proper pollution control arrangements to control the fugitive emission generated due to transportation of Coal from CHP.

11. Vehicular emissions should be kept under control and regularly monitored for compliance of emission norms. Vehicles used for transporting the mineral should be covered with tarpaulins and optimally loaded. As far as possible road transportation shall be avoided.

12. Extensive tree plantation shall be done on both sides of Mineral transportation roads and around mining lease area. The tree plantation shall be carried out in phased manner preferably with local species. Good housekeeping practice shall be adopted by the Mine. More plantations with species like Neem, Pipal, Mango, Jamun, Kathal etc shall be planted. Mine management shall submit a proper proposal for green belt development in MP portion of mine lease hold area.

13. The mine shall take effective steps for safe and scientific reclamation of over burden steps shall be taken to keep the geological structure in the natural form by biological reclamation of mines.

14. Mine management shall take appropriate steps to maintain the eco-system of the area through environmental conservation program and the record shall be submitted to the Regional office of the Board annually.

15. Mines management shall provide progressive plantation on the over burden for stabilization of over burden and prevent the soil erosion.

16. Crushers at the CHP (if any) shall be operated with high efficiency bag filters. Mine management shall have to maintain automatic water spraying system for CHP, Coal stock yard and haul roads.

17. Mine management shall provide fencing all around the mining lease area to prevent the occurrence of accidental hazard.

18. Mine management shall setup an online or manual coal ash monitoring system for raw or blended or beneficiated coals supplied to thermal power plants as per the MoEFCC OM dated 26/08/2015 and submit the report to MPPCB.

19. Coal handling plant and coal loading and unloading in railway wagons / trucks should be provided with adequate number of high efficiency dust extraction / suppression system at loading and unloading areas.

20. Controlled blasting with delay detonators should be used during blasting operations to avoid, noise, flying of debris and stones, air pollution and vibrations. All blast holes should be properly packed and stemmed with locking caps to harness the maximum blast energy and at the same time to minimize and prevent dust, noise, vibrations and dispersal of fly rocks.

GENERAL CONDITIONS

MANAGEMENT & DISPOSAL OF FLY ASH

(1) MoEF &CC GOI has come up with recent notification dated 31.12.2021 regarding procedures & mandate to increase utilisation of fly ash generated by the thermal power plants through the Coal mines under extended producers responsibility. This notification No.SO 5481 (E)dated 31.12.2021 has been published suppressing the previous Fly Ash Utilisation Notification dt 14.09.199 as amended . **Following paras no. 3 & 4 of part B at page no. 16 of the notification are reproduced for taking necessary action at your end ----**

(3)

It shall be obligatory on all mines located within 300 Kilometres radius of thermal power plant to undertake backfilling of ash in mine voids or mixing of ash with external overburden dumps under extended Producer Responsibility (EPR). All mine owners or operators (Government, Public and Private sector) within three Hundred kilometres (by road) from coal or lignite based thermal power plants, shall undertake measure to mix at least 25 percent of ash on weight to weight basis of the materials used for external dump of overburden, backfilling or stowing of mine (running or abandoned as the case may be) as per the guidelines of the Director General of Mines Safety (DGMS).

Provided that such thermal power stations shall facilitate the availability of required quality of ash by delivering ash free of coast and bearing the cost of transportation or transportation arrangement decided on mutually agreed terms and mixing of ash with overburden in mine voids and dumps shall be applicable for the overburden generated from the date of publication of this notification and the utilisation of ash in the said activities shall be carried out in accordance with guidelines laid down by the Central Pollution Control Board, Director General of Mines Safety and Indian Bureau of Mines.

Explanation- For the purpose of this sub paragraph, it is also clarified that the provisions of ash free of cost and free transportation shall be applicable, if thermal power plants serve a notice on the mine owner for the same and the mandate of using 25 percent of ash for mixing with overburden dump and filling up of mine voids shall not be applicable unless a notice is served on the mine owner by thermal power plant.

(4)

(i) All mine owners shall get mine closure plans (progressive and final) to accommodate ash in the mine voids and the concerned authority shall approve mine plans for disposal of ash in mine voids and mixing of ash with overburden dumps. The Ministry of Environment Forest and Climates Change (MOEFCC) has issued guidelines on 28th August, 2019 regarding exemption of requirement of Environment Clearance of thermal power plants and coal mines along with the guidelines to be followed for such disposal.

ii) The Ministry in consultation with Central Pollution Control Board (CPCB), Director General of Mine Safety (DGMS) and Indian Bureau of Mines (IBM) may issue further guidelines time to time to facilitate ash disposal in mine voids and mixing with overburden dumps and it shall be the responsibility of mine owners to get the necessary amendments of modification in the permission issued by various regulatory authorities within one year from the date of identification of such mines.

2. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

3. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
e. To sample at reasonable times any discharge or pollutants.

4. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

5. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

6. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month.

7. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

8. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

9. The applicant shall submit such information, forms and fees as required by the board not letter than 180 day prior to the date of expiration of this consent/authorisation .

10. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

11. Industry shall obtain membership of Emergency Response Center of the Board if needed.

12. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

13. Mine management shall ensure the disposal of Garbage/ Municipal solid waste of mine's colony area as per the Solid Waste Management Rules, 2016.

14. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
(a) Violation of any terms and conditions of this Consent.
(b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
(c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

15. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act, 1974, The Air (Prevention & Control of Pollution) Act, 1981is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

By the order of Chairman, MPPCB

CHANDRA MOHAN THAKUR
Member Secretary

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 1CXPA7L5M4

Consent No:AW-58288

Consent Order

1306

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

223

RED-LARGE	CCA-Renewal	CONSENT NO: ***	PCB ID: 20284

Outward No:115463,06/05/2022 **Consent No:AW-55840**

To,

The Occupier,
M/s. Dhanpuri O\C S.E.C.L. Shohagpur,
1075.78 Hec., Vill.Deohara Distic Shahdol,
City : Dhanpuri,Dist : Anuppur, Tal : Anuppur,
Latitude : 23.1541 Longitude : 81.5848

Subject: **Grant of Renewal of Consent under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981**

Ref: **Renewal of Consent Application R. No. 1100054 Dt. 25/01/2022 and last communication received on 20/04/2022**

With reference to your above application for Renewal of Consent has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up **to 31/03/2023**, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

a. Location: **SECL Village:.Deohara, District: Anuppur (MP)**

b. Mining Lease area: **1075.78 Hact.**

c. Product & Production Capacity:

Activity / Product	Qty / year
Mining of Coal	**27,25,000 Metric Ton Per Year**

(1) **For any change in above industry shall obtain Fresh Consent from the Board.**

(2) **PP shall ensure that mining is done in sanctioned lease area as per approved valid mining plan & in compliance of the conditions laid in EC granted by MoEF & CC, GOI vide Letter No. J-11015/36/2010/-IA.(M) dt 28.06.2011.**

(3) **PP shall ensure that construction & commissioning of CAAQMS exclusively for each open cast mine is ensured by the SECL management in time bound manner. As proposed during VC dt 28.04.22 PP shall ensure Construction of 15 feet high Wind Breaking wall around coal handling/loading unloading area by July 2022. Deployment of pressurised Mist guns to be completed by 30.06.2022. 5000 nos. bamboo tree plantation along coal stock yard will be taken up by July 2022. Reclamation of inactive dump of 9 Ha. area by planting 22,500 saplings will be completed during monsoon i.e. by July 2022. Toe/Footwall of stone boulders along OB dumps for a length of 1400 mtrs will be carried out by June 2022. PP shall re- asses possibility of Installation & safety of Sprinklers along road from Amarkantak Tiraha to siding. If not found feasible then only Mobile water tanker of 10Kl shall be deployed for suppression of this dust but PP shall have to ensure use of only mine water in this tanker for which necessary amendment in work order shall be made without delay.**

(4) **As directed in the Fly Ash Uilisation Notification Issued by MoEF & CC, GOI on dt 31.12.2021; The PP shall initiate all necessary actions from the project level to ensure time bound compliances listed in the notification to start utilisation of fly ash in the OB dumps / Mine voids without delay. As per the notification, the fly ash generated since First Jan. 2022 is to be utilised by the coal mines on priority, under extended producers responsibility.**

The Validity of the consent is up to **31/03/2023** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

* Conditions under Water Act
* Conditions under Air Act
* General conditions

CC to :- (1) District Mining Officer, (Mining Section), Collector office, Anuppur Dist. Anuppur (M.P.) for information.
(2) M.P. State Mining Corporation, Arera Hills, Jail Road, Bhopal (M.P.) for necessary action please.
(3) Regional officer, Regional office, MPPCB, Shahdol (M.P.)

eSign Signing from UIDAI Server — Digitally Sign with Aadhaar

Signature Not Verified
Digitally Signed by : A. A Mishra, Member Secretary
Date: 06/05/2022 07:13:54 PM

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 89VOW9JA5X

Achyut mishra

ACHYUT ANAND MISHRA
Member Secretary

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of mine water discharge shall not exceed 4803.0 KL/day, and the daily quantity of sewage generation shall not exceed 500.0 KL/day. Mine water shall be used for Spraying in mine for dust suppression, domestic, & agriculture /other uses inside mine lease area. Sewage to be treated in STP & used for plantation in colony/mine area. PP shall obtain NOC from CGWA for the applied water quatity details.

2. **Trade Effluent Treatment:-**
The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

TDS	Not exceed	2100 mg/l.
Chlorides	Not exceed	1000 mg/l.

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3**. Sewage Treatment** :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD_3 Days 27^0C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
Total Colliform	Not exceed	1000 (MPN/100ML)

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 5300.000	WWG : 5303.00	Water Source	Remark
1	Domestic Purpose	600.00	500.00	Recycled Mine Water	Treated water of the STP to be used for plantation in colony/mine area.
2	Mine water discharge	0.000	4803.00	Mine Water	Water used for Spraying in mine for dust suppression, domestic, & agriculture /other uses inside mine lease area to ensure ZLD.
3	Dust suppression	400.00	--		
4	Plantation /Agriculture	4300.00			

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

6. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

7. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

8. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

9. Compilation of Monitoring data-
i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

10. Recording of Monitoring Activities & Results-
i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

(i) The date, exact place and time of sampling
(ii) The dates on which analysis were performed
(iii)Who performed the analysis?
(iv)The analytical techniques or methods used and
(v)The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shell include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.
iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

11. Reporting of Monitoring Results:-
Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

12. Limitation of discharge of oil Hazardous Substance in harmful quantities:-
The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relive the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

13. Limitation of visible floating solids and foam:
During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

14. Disposal of Collected Solid waste/sludge-
All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

15. Provision for Electric Power Failure-
The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

16. Prohibition of By pass system of treatment facilities-
The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent in prohibited except :
i. where unavoidable to prevent loss of life or severe property damage, or
ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

17. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

18. The mine management shall maintain zero discharge conditions as far as possible. The Mine management shall optimize the water abstraction from the surface water source, if any, by utilizing the mine discharge for spraying on haul roads, mine area and loading - unloading area after proper treatment. The treated mine discharge shall also be utilized for sanitary purposes by providing separate supply lines, dust suppression and for plantation in order to ensure zero discharge status as far as possible. The sewage treated or untreated shall not be disposed in any nearby water body in any case.

19. Rain water harvesting shall be undertaken to recharge ground water source and status of implementation shall be submitted to the Board. Hydro-geological study of the area shall be reviewed annually. In case any adverse effect on ground water quality and quantity is observed, mining shall be stopped and resumed only after applying mitigating steps to restore the same.

20. Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and for waste dump & sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. The garland drain shall be stone pitched /lined to prevent the erosion. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals. Mine Management shall construct proper Garland drains & sump of appropriate size before onset of monsoon.

21. The mine water should be treated in siltation ponds. The quality of siltation pond water shall be regularly monitored and mitigation measure shall be taken.

22. Mine management should improve OB dump stabilization & it's reclamation to minimize erosion and siltation of downstream water bodies during heavy rains in MP as well as UP. Mine management shall also submit an action plan for the utilization of fly ash in OB in compliance of the fly ash Notification within 15 days from the date of grant of this consent.

23 Mine management shall submit an action plan for the utilization of fly ash in construction works road construction, near-by low-lying areas/ mines, brick manufacturing etc. Mine management shall ensure proper and timely maintenance of STP so as to ensure quality of treated effluent within the prescribed limits.

24. The mine management shall comply with the conditions of the Environmental Clearance granted to the mine by MoEF & CC vide No. J-11015/36/2010/IA.II(M) dated 28-06-2011 and compliance submitted to this office from time to time.

25. **As proposed during VC dt 28.04.22 Reclamation of inactive dump of 9 Ha. area by planting 22,500 saplings will be completed during monsoon i.e. by July 2022. Toe/Footwall of stone boulders along OB dumps for a length of 1400 mtrs will be carried out by June 2022 and bamboo tree plantation along coal stock yard, 5000 nos. will be taken up by July 2022.**

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

a. Particulate Matter (less than 10 micron) - 100 µg/m^3 (PM_{10} µg/m^3 24 hrs. basis)
b. Particulate Matter (less than 2.5 micron) - 60 µg/m^3 ($PM_{2.5}$ µg/m^3 24 hrs. basis)
c. Sulphur Dioxide [SO_2] (24 hrs. Basis) - 80 µg/m^3
d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m^3
e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m^3

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

6. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

7. Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions and as stated in below..

8. Mine management shall strictly comply with the directions of the Hon'ble NGT in the matter 276/2013 (Ashwani Kumar Dubey vs. Govt. of India & Others) and shall report accordingly to Board with regard to stoppage of coal transportation by road.

9. Mine management shall ensure installation of CAAQMS station to monitor ambient air quality in the mine area and its vicinity and shall provide its suitable unhindered connectivity with Environment Surveillance Centre of the MPPCB and transmit the data within stipulated time.

10. Mine management shall provide continues water sprinkler systems / rain gun at suitable locations on the road side and also provide proper pollution control arrangements to control the fugitive emission generates due to transportation of Coal from CHP.

11. Vehicular emissions should be kept under control and regularly monitored for compliance of emission norms. Vehicles used for transporting the mineral should be covered with tarpaulins and optimally loaded. As far as possible road transportation shall be avoided.

12. Extensive tree plantation shall be done on both sides of Mineral transportation roads and around mining lease area. The tree plantation shall be carried out in phased manner preferably with local species. Good housekeeping practice shall be adopted by the Mine. More plantations with species like Neem, Pipal, Mango, Jamun, Kathal etc shall be planted. Mine management shall submit a proper proposal for green belt development in MP portion of mine lease hold area.

13. The mine shall take effective steps for safe and scientific reclamation of over burden steps shall be taken to keep the geological structure in the natural form by biological reclamation of mines.

14. Mine management shall take appropriate steps to maintain the eco-system of the area through environmental conservation program and the record shall be submitted to the Regional office of the Board annually.

15. Mines management shall provide progressive plantation on the over burden for stabilization of over burden and prevent the soil erosion.

16. Crushers at the CHP shall be operated with high efficiency bag filters. Mine management shall have to maintain automatic water spraying system for CHP, Coal stock yard and haul roads.

17. Mine management shall provide fencing all around the mining lease area to prevent the occurrence of accidental hazard.

18. Mine management shall setup an online or manual coal ash monitoring system for raw, or blended or beneficiated coal supplied to thermal power plants as per the MoEFCC OM dated 26/08/2015 and submit the report to MPPCB.

19. Coal handling plant and coal loading and unloading in railway wagons / trucks should be provided with adequate number of high efficiency dust extraction / suppression system. Loading and unloading areas including all the operated. Dust control measures shall be adopted at coal transfer point of the high wall mining machine as per the need.

This Certificate generated from xgn.mp.nic.in are valid and does not require physical signatures, the certificate can be validated online from xgn.mp.nic.in using "TPAV" Number.

20. Controlled blasting with delay detonators should be used during blasting operations to avoid, noise, flying of debris and stones, air pollution and vibrations. All blast holes should be properly packed and stemmed with locking caps to harness the maximum blast energy and at the same time to minimize and prevent dust, noise, vibrations and dispersal of fly rocks.

21. **PP shall ensure that construction & commissioning of CAAQMS exclusively for each open cast mine is ensured by the SECL management in time bound manner.**

22 As proposed during VC dt 28.04.22, PP shall ensure --

(a) Construction of 15 feet high Wind Breaking wall around coal handling/loading unloading area by July 2022.
(b)Deployment of pressurised Mist guns to be completed by 30.06.2022.
(c) **Bamboo tree plantation along coal stock yard 5000 nos. will be taken up by July 2022.**
(d) PP shall re- asses possibility of Installation & safety of Sprinklers along road from Amarkantak Tiraha to siding. If not found feasible then only the Mobile water tanker of 10Kl shall be deployed for suppression of dust in the said road and Tiraha but PP shall have to ensure use of only mine water in this tanker for which necessary amendment in work order shall be made without delay.

GENERAL CONDITIONS:

(1) MANAGEMENT & DISPOSAL OF FLY ASH

MoEF &CC GOI has come up with recent notification dated 31.12.2021 regarding procedures & mandate to increase utilisation of fly ash generated by the thermal power plants through the Coal mines under extended producers responsibility. This notification No.SO 5481 (E)dated 31.12.2021 has been published suppressing the previous Fly Ash Utilisation Notification dt 14.09.199 as amended . **Following paras no. 3 & 4 of part B at page no. 16 of the notification are reproduced for taking necessary action at your end ----**

(3)

It shall be obligatory on all mines located within 300 Kilometres radius of thermal power plant to undertake backfilling of ash in mine voids or mixing of ash with external overburden dumps under extended Producer Responsibility (EPR). All mine owners or operators (Government, Public and Private sector) within three Hundred kilometres (by road) from coal or lignite based thermal power plants, shall undertake measure to mix at least 25 percent of ash on weight to weight basis of the materials used for external dump of overburden, backfilling or stowing of mine (running or abandoned as the case may be) as per the guidelines of the Director General of Mines Safety (DGMS).

Provided that such thermal power stations shall facilitate the availability of required quality of ash by delivering ash free of coast and bearing the cost of transportation or transportation arrangement decided on mutually agreed terms and mixing of ash with overburden in mine voids and dumps shall be applicable for the overburden generated from the date of publication of this notification and the utilisation of ash in the said activities shall be carried out in accordance with guidelines laid down by the Central Pollution Control Board, Director General of Mines Safety and Indian Bureau of Mines.

Explanation- For the purpose of this sub paragraph, it is also clarified that the provisions of ash free of cost and free transportation shall be applicable, if thermal power plants serve a notice on the mine owner for the same and the mandate of using 25 percent of ash for mixing with overburden dump and filling up of mine voids shall not be applicable unless a notice is served on the mine owner by thermal power plant.

(4)

(i) All mine owners shall get mine closure plans (progressive and final) to accommodate ash in the mine voids and the concerned authority shall approve mine plans for disposal of ash in mine voids and mixing of ash with overburden dumps. The Ministry of Environment Forest and Climates Change (MOEFCC) has issued guidelines on 28th August, 2019 regarding exemption of requirement of Environment Clearance of thermal power plants and coal mines along with the guidelines to be followed for such disposal.

(ii) The Ministry in consultation with Central Pollution Control Board (CPCB), Director General of Mine Safety (DGMS) and Indian Bureau of Mines (IBM) may issue further guidelines time to time to facilitate ash disposal in mine voids and mixing with overburden dumps and it shall be the responsibility of mine owners to get the necessary amendments of modification in the permission issued by various regulatory authorities within one year from the date of identification of such mines.

2. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

3. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
e. To sample at reasonable times any discharge or pollutants.

4. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

5. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

6. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month.

7. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

8. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

9. The applicant shall submit such information, forms and fees as required by the board not letter than 180 day prior to the date of expiration of this consent/authorisation .

10. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

11. Industry shall obtain membership of Emergency Response Center of the Board if needed.

12. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

13. Mine management shall ensure the disposal of Garbage/ Municipal solid waste of mine's colony area as per the Solid Waste Management Rules, 2016.

14. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
(a) Violation of any terms and conditions of this Consent.
(b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
(c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

15. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974 , The Air (Prevention & Control of Pollution) Act,1981is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

eSign Signing from UIDAI Server
Digitally Sign with Aadhaar

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 89VOW9JA5X

Achyut mishra

ACHYUT ANAND MISHRA
Member Secretary

Consent No:AW-55840

Consent Order

1314

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

231

RED-LARGE	CCA-Renewal	CONSENT NO: ***	PCB ID: 20284

Outward No:117396,16/02/2023 **Consent No:AW-57570**

To,

The Occupier,
M/s. Dhanpuri O\C S.E.C.L. Shohagpur,
1075.78 Hec., Vill.Deohara Distic Shahdol,
City : Dhanpuri, Tal : Anuppur,
Dist : Anuppur,(M.P.) Latitude : 23.1522 Longitude : 81.6032

Subject: **Grant of Renewal of Consent under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981**

Ref: **Renewal of Consent Application R.No. 1245358 Dt. 11/01/2023 and last communication received on Dt.24.01.2023**

With reference to your above application for Renewal of Consent has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to **31/03/2024,** subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

a. Location: **1075.78 Hact. SECL Village:.Deohara, District: Anuppur (MP)**

b. Mining Lease area: **1075.78 Hact.**

c. Product & Production Capacity:

Activity / Product	Qty / year
Mining of Coal	27,25,000 Metric Ton Per Year

(1) For any change in above industry shall obtain Fresh Consent from the Board.
(2) PP shall ensure that mining is done in sanctioned lease area as per approved valid mining plan & in compliance of the conditions laid in EC granted by MoEF & CC, GOI vide Letter No. J-11015/36/2010/-IA.(M) dt 28.06.2011.
(3) PP shall ensure construction & commissioning of CAAQMS exclusively for each open cast mine is ensured by the SECL management in time bound manner. PP to ensure Construction of 15 feet high Wind Breaking wall around coal handling/loading unloading area; Deployment of pressurised Mist guns in mine area; 5000 nos. bamboo tree plantation along coal stock yard & Reclamation of inactive dump of 9 Ha. area by planting 22,500 saplings ; Construction of Toe/Footwall of stone boulders along OB dumps for a length of 1400 mtrs etc . PP shall re- asses possibility of Installation & safety of Sprinklers along road from Amarkantak Tiraha to siding. If not found feasible then only Mobile water tanker of 10Kl shall be deployed for suppression of this dust but PP shall have to ensure use of only mine water in this tanker for which necessary amendment in work order shall be made without delay.
(4) As directed in the Fly Ash Uilisation Notification Issued by MoEF & CC, GOI on dt 31.12.2021; The PP shall initiate all necessary actions from the project level to ensure time bound compliances listed in the notification to start utilisation of fly ash in the OB dumps / Mine voids without delay. As per the notification, the fly ash generated since First Jan. 2022 is to be utilised by the coal mines on priority, under extended producers responsibility.

The Validity of the consent is up to **31/03/2024** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

* Conditions under Water Act
* Conditions under Air Act
* General conditions

CC to :-

1. District Mining Officer, (Mining Section), Collector office, Anuppur Dist. Anuppur (M.P.) for information.
2. M.P. State Mining Corporation, Arera Hills, Jail Road, Bhopal (M.P.) for necessary action please.
3. Regional officer, Regional office, MPPCB, Shahdol (M.P.)

By the order of Chairman, MPPCB

Signature Not Verified
Digitally Signed by : Chandra Mohan Thakur IAS
Date: 16/02/2023 10:27:55 PM

CHANDRA MOHAN THAKUR
Member Secretary

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # BMK7O7C8UK

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of mine water discharge shall not exceed 2725.0 KL/day, and the daily quantity of sewage shall not exceed 116.0 KL/day. Mine water to be treated & reused within mine lease area for industrial /plantation / domestic uses to ensure ZLD from the mine lease area of 1443.02 Hact.

2. **Trade Effluent Treatment:-**

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

TDS	Not exceed	2100 mg/l.
Chlorides	Not exceed	1000 mg/l.

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD_3 Days 27^0C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
Total Colliform	Not exceed	1000 (MPN/100ML)

Water consumption/effluent treatment & recycling details

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 1416.000	WWG : 5424.00	Water Source	Remark
1	Domestic Purpose	888.00	621.00	Bore well	To be treated through STP & used in plantation.
2.	Dust suppression	400.00	0.00	Recycled Mine Water	To be used for industrial / plantation/ domestic use in 1075.78 Ha. Lease Area.
3.	Greenbelt Development	128.00	0.00		
4.	Mine water discharge		4803.00		

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

6. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

7. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

8. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

9. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

10. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

(i) The date, exact place and time of sampling
(ii) The dates on which analysis were performed
(iii)Who performed the analysis?
(iv)The analytical techniques or methods used and
(v)The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shell include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

11. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

12. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relive the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

13. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

14. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

15. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

16. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent in prohibited except :

i. where unavoidable to prevent loss of life or severe property damage, or

ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

17. The mine management shall maintain zero discharge conditions as far as possible. The Mine management shall optimize the water abstraction from the surface water source, if any, by utilizing the mine discharge for spraying on haul roads, mine area and loading - unloading area after proper treatment. The treated mine discharge shall also be utilized for sanitary purposes by providing separate supply lines, dust suppression and for plantation in order to ensure zero discharge status as far as possible. The sewage treated or untreated shall not be disposed in nearby nallah in any case.

18. Rain water harvesting shall be undertaken to recharge ground water source and status of implementation shall be submitted to the Board. Hydro-geological study of the area shall be reviewed annually. In case any adverse effect on ground water quality and quantity is observed, mining shall be stopped and resumed only after applying mitigating steps to restore the same.

19 PP shall ensure following in time bound manner--

(a) PP shall use surface miner for extraction of coal and replace shovel dumper on priority.

(b) Third party monitoring by reputed institute for air quality (including heavy metal analysis) shall be carried out at identified locations of both, ambient and the process area, to arrive at impact of the proposed expansion, at regular interval of 3 years.

(c) PP must carry out the energy audit to reduce the energy demand including submission of time bound plan to install the solar power plants at suitable area.

(d) PP shall prepare river conservation plan of nearby water bodies from independent expert and the recommendations shall be compiled. Further, quarterly water quality and quantity shall be monitored and submitted to State Pollution Control Board.

(e) PP must follow the proper mititgation measure to combat air pollution like the wind barrier of three tier tier plantation must be installed towards the SE boundary of the mine and over the OB dump, sprinkling of water etc to have continuous check on air quality.

(f) PP shall install radar technology for monitoring slope stability of external OB dump once the height increase beyond 90 meters. Further, slope stability study shall be conducted and its recommendation to be complied with stringent timeline.

(g) Permission from State Government and Village panchyat shall be taken prior to diversion of road and culverts which falls in core zone of the project and shortest possible and pucca road should be constructed for these village connectivity. PP to develop puccca roads by seeking consent from the panchyat with widening of roads especially roads inter linking the villages within the study area of 10 Km radius buffer zone.

(h) PP shall obtain permission from Central Ground Water Authority for expansion capacity.

(i) PP to provide bio toilets to the villages located within the study areas

(j) Transportation of coal shall be by closed conveyor belts in mine pit to siding through railways.

(k) PP shall plant Sal trees and other native species and create a nursery to distribute the species freely in the region for redevelopment of Sal forest in the region. PP to provide the details of the SAL nursery to the M P pollution board in six monthly compliance reports.

(l) PP to carry forward the work of sand segregation plant with time bound manner and should furnish the detail in its six monthly compliance reports.

(m) PP shall install 01 continuous ambient air quality monitoring station at suitable location preferably village side with consultation of the MP Pollution Control Board. The real time data so generated shall be uploaded on company website & transmitted to the central server of MPPCB installed at ESC Bhopal. In addition data should also be displayed digitally at entry and exit gate of mine lease area for public display.

(n) **PP to replace the existing water sprinkler with Fog cannon mist sprayer as these sprinklers create mud puddles. PP Shall install fixed fog cannon (mist spayer) all along the haul road till CHP, Railway siding and OB Dump area and accordingly sufficient number of fog connons (not less than 10 nos) with 40 mts jet length shall be installed within 6 months.**

(0) **The monitoring of blasting at proposed stations to be done along with existing ones and the peripheral plantation along villages to be developed with proper marking for statutory certification.**

(p) **Continuous monitoring of occupational safety and other health hazards, and the corrective actions needs to be ensured.**

(q) **PP shall supply clean drinking water and for domestic purpose for the people coming under the zone of influence of the mining activity. PP shall provide drinking water facilities like installation of RO plants with proper water supply pipe fittings to nearby rural areas and also install hand pumps by seeking consent from Panchayat of the villages located within the study area of 10 km radius buffer zone.**

(r) **PP should establish in house (at project site) environment laboratory for measurement of environment parameter with respect to air quality and water (surface and ground. A dedicated team to oversee environment management shall be setup which should comprise of Environment Engineers, laboratory chemist and staff for monitoring of air, water quality parameters routine basis. Any non compliance or infringement should concerned authority.**

20. The effluent discharges (Mine waste water, workshop effluent) shall be monitored in terms of the parameters notified under the Water Act 1974 Coal industry standards vide GSR 742 (E) dated 25th September, 2000 and as amended from time to time by the Central Pollution Control Board.

21. Regular monitoring of ground water level and quality shall be carried out in the around the mine lease area by establishing a network of existing wells and constructing new piezometers during the mining operations. The monitoring of ground water levels shall be carried out four times a year i.e. pre monsoon, monsoon, post monsoon and winter. The ground water quality shall be monitored once a year, and the data thus collected shall be sent regularly to M P pollution control Board along with the Regional Office Ministry of Environment, Forest and Climate Change.

22. PP shall carry out monthly water monitoring quality of River bodies located within 5 Km radius and conduct Bio- assay test half yearly and further monitoring Ground water level.

23. Monitoring of water quality upstream and downstream of nearby water bodies shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the MP pollution Control Board along with the Regional Office Ministry of Environment, Forest and Climate Change.

24. Ground water shall not be used for mining operations. Rainwater harvesting shall be implemented for conservation and augmentation of ground water resources & water thus stored shall be used for the mining operations & control of fugitive emissions.

25. Catch and/or garland drains and siltation ponds in adequate numbers and appropriate size shall be constructed around the mine working, coal heaps & OB dumps to prevent run off of water and flow of sediments directly into the river and water bodies.

26. Dump material shall be properly consolidated / compacted and accumulation of water over dumps shall be avoided by providing adequate channels for flow of silt into the drains. The drains/ponds so constructed shall be regularly de-silted particularly before onset of monsoon and maintained properly. Sump capacity should be adequate to provide proper retention to allow settling of silt material. The Water so collected in the sump shall be utilised for dust suppression and green belt development and other industrial use.

27. Dimension of the retaining wall constructed, if any, at the toe of the OB dumps within the mine to check run-off and siltation should be based on the dump and adjacent field/habitation/water bodies.

28. Adequate ground water recharge measures shall be taken up for augmentation of ground water. The project authorities shall meet water requirement of nearby village(s) after due treatment conforming to the specific requirement (Standards).

29. Industrial waste water generated from CHP, workshop and other waste water, shall be properly collected and treated so as to conform to the standards prescribed By the Board under Water Act 1974 and Environment (protection) Act 1986 and the rules made there under and as amended from time to time. PP shall ensure that adequate ETP/STP are provided for the above stated effluents.

30. The water pumped out from the mine after siltation, shall be utilized for industrial purpose viz watering the mine area. Roads Green belt development etc. The drains shall be regularly desilted particularly after monsoon and maintained properly.

31. The surface drainage plan including surface water conservation plan for the area of influence affected by the said mining operations considering the presence of the river/rivulet/pond/take etc shall be prepared and implemented by the project proponent. The surface drainage plan and or any diversion of natural water courses shall be as per the approved Mining Plan/EIA/EMP report and with the due approval of the concerned State/GoI Authority.

32. The construction of embankment to prevent any danger against inrush of surface water into the mine should be as per the approved Mining Plan and as per the permission of DGMS or another authority as prescribed by the law.

33. The project proponent shall take all precautionary measures to ensure riverine/riparian ecosystem in and around the coal mine up to a distance of 5 Km. A riverine/riparian ecosystem conservation and management plan should be prepared and implemented in consultation with the irrigation/Water resource department Government of MP.

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Type of Emissions	Control equipment to be installed	SPM/RSPM/SO2/NOx (Time weighted annual Average)* (µg/Nm3)	SPM/RSPM/SO2/NOx (Time weighted 24 hr Average) (µg/Nm3)*
Loading-unloading, Haul road, Coal Transportation Road, CHP, Railway Siding, Blasting, Drilling, OB Dumps etc	**Fugitive**	**Dust Collector, Dust Suppressor, Green Belt, Water Sprinkler, Wind Breaking Wall**	**430/215/80/80**	**600/300/120/120**

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

a. Particulate Matter (less than 10 micron) - 100 µg/m^3 (PM_{10} µg/m^3 24 hrs. basis)
b. Particulate Matter (less than 2.5 micron) - 60 µg/m^3 ($PM_{2.5}$ µg/m^3 24 hrs. basis)
c. Sulphur Dioxide [SO_2] (24 hrs. Basis) - 80 µg/m^3
d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m^3
e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m^3

This Certificate generated from xgn.mp.nic.in are valid and does not require physical signatures, the certificate can be validated online from xgn.mp.nic.in using "TPAV" Number.

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

6. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

7. Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions and as stated in below.

8. Mine management shall install CAAQMS stations at suitable locations to monitor ambient air quality in the leased area of the mine itself and shall provide its suitable unhindered connectivity with Environment Surveillance Centre of the MPPCB and transmit the data at the earliest.

9. Following improvements shall be achieved without delay---

A. The Coal Transportation road should be made pucca / concreted to effectively control the dust generated from transportation activity .

B. Construction of the wind breaking wall around the coal stock yard and CHP area.

C. Installation of CAAQMS stations at suitable location in the leased area of the mine itself to monitor ambient air quality.

10. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated. Dust control measures shall be adopted at coal transfer points as per the need.

11. Mine management shall provide continuous water sprinkler systems at all suitable locations on the road side and also provide proper pollution control arrangements to control the fugitive emission generates due to transportation of Coal from CHP to siding.

12. Drills shall be wet operated to reduce the fugitive emission. Coal stock area should have all APC arrangement e.g. wind Wind breaking wall of height 6 meter with fixed type water spraying system.

13. Continuous ambient air quality monitoring stations as prescribed in the statue be established in the core zone as well as in the buffer zone for monitoring of pollutants, namely PM10 PM25 SO2 and NO2. Location of the stations shall be decided based on the meteorological data topographical features and environmentally and ecologically sensitive targets in consultation with RO MPPCB Shahdol. Online ambient air quality monitoring stations shall also be installed in addition to the regular monitoring stations as per the requirement, Monitoring of heavy metal such as Hg, As, Cd, Cr, etc shall also be carried out at regular interval.

14 Fugitive dust emission from all sources shall be controlled regularly. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the MP Pollution Control Board.

15. The transportation of coal shall be carried out as per the provisions and route envisaged in the approved Mining Plan or environment monitoring plan. Transportation of the coal through the existing road passing through any village shall be avoided. In case, it is proposed to construct a „bypass" road, it should be so constructed so that the impact of sound, dust and accidents could be appropriately mitigated.

16. Vehicular emissions shall be kept under control and regularly monitored. All the vehicles engaged in miming and allied activities shall be operate only after obtaining „PUC" certificate from the authored pollution testing centres.

17. Coal stock pile/crusher/feeder and breaker material transfer points shall be fully covered to avoid air borne dust. Side cladding all along the conveyor gantry should be made to avoid air borne dust. Drills shall be wet operated or fitted with dust extractors.

18. PP should install adequate Wind breaker/shield arrangement along the railway siding for reducing the dust propagation in upwind direction in consultation with RO MPPCB Shahdol.

19. The project proponent shall monitor the criteria pollutants level namely: PM10, SO2, NOx (ambient levels) or critical sectoral parameters indicated for the project and display the same at a convenient location for disclosure to the public and put on the website of the company.

20. Adequate measurers shall be taken for control of noise levels as per Noise Pollution Rules, 2016 in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc shall be provided with personal Protective equipments (PPE) like ear plugs/muffs in conformity with the prescribed norms and guideline in the regard. Adequate awareness Programme for users to be conducted. Progress in usage of such accessories shall be monitored.

GENERAL CONDITIONS:

MANAGEMENT & DISPOSAL OF FLY ASH

1.

MoEF &CC GOI has come up with recent notification dated 31.12.2021 regarding procedures & mandate to increase utilisation of fly ash generated by the thermal power plants through the Coal mines under extended producers responsibility. This notification No.SO 5481 (E)dated 31.12.2021 has been published suppressing the previous Fly Ash Utilisation Notification dt 14.09.199 as amended .

2. Following paras no. 3 & 4 of part B at page no. 16 of the notification are reproduced for taking necessary action at your end ----

(3)

It shall be obligatory on all mines located within 300 Kilometres radius of thermal power plant to undertake backfilling of ash in mine voids or mixing of ash with external overburden dumps under extended Producer Responsibility (EPR). All mine owners or operators (Government, Public and Private sector) within three Hundred kilometres (by road) from coal or lignite based thermal power plants, shall undertake measure to mix at least 25 percent of ash on weight to weight basis of the materials used for external dump of overburden, backfilling or stowing of mine (running or abandoned as the case may be) as per the guidelines of the Director General of Mines Safety (DGMS).

Provided that such thermal power stations shall facilitate the availability of required quality of ash by delivering ash free of coast and bearing the cost of transportation or transportation arrangement decided on mutually agreed terms and mixing of ash with overburden in mine voids and dumps shall be applicable for the overburden generated from the date of publication of this notification and the utilisation of ash in the said activities shall be carried out in accordance with guidelines laid down by the Central Pollution Control Board, Director General of Mines Safety and Indian Bureau of Mines.

Explanation- For the purpose of this sub paragraph, it is also clarified that the provisions of ash free of cost and free transportation shall be applicable, if thermal power plants serve a notice on the mine owner for the same and the mandate of using 25 percent of ash for mixing with overburden dump and filling up of mine voids shall not be applicable unless a notice is served on the mine owner by thermal power plant.

(4)

(i) All mine owners shall get mine closure plans (progressive and final) to accommodate ash in the mine voids and the concerned authority shall approve mine plans for disposal of ash in mine voids and mixing of ash with overburden dumps. The Ministry of Environment Forest and Climates Change (MOEFCC) has issued guidelines on 28th August, 2019 regarding exemption of requirement of Environment Clearance of thermal power plants and coal mines along with the guidelines to be followed for such disposal.

(ii) The Ministry in consultation with Central Pollution Control Board (CPCB), Director General of Mine Safety (DGMS) and Indian Bureau of Mines (IBM) may issue further guidelines time to time to facilitate ash disposal in mine voids and mixing with overburden dumps and it shall be the responsibility of mine owners to get the necessary amendments of modification in the permission issued by various regulatory authorities within one year from the date of identification of such mines.

3. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

4. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
e. To sample at reasonable times any discharge or pollutants.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month.

6. All approach roads to mine and all other roads which are in regular use should be black topped in time bound manner. The maintenance of road shall be done by PP in collaboration with State Government.

7. Coal Mining shall be carried out only by surface miners. Mining shall be carried out as per the approved mining plan (including Mine Closure Plan) abiding by mining laws related to coal mining and the relevant circulars issued by Directorate General Mines Safety (DGMS). No mining shall be carried out in forest land without obtaining Forestry Clearance as per Forest(Conservation) Act, 1980.

8. Project Proponent shall obtain blasting permission from DGMS for conducting mining operation near villages and also explore deployment of rock breakers of suitable capacity in the project to avoid blasting very near to villages. There shall be no damages caused to habitation/structures due to blasting activity.

9. Controlled blasting should be practiced with the use of delay detonators and only during daytime. The mitigative measures for control of ground vibrations and to arrest the fly rocks and boulders should be implemented.

10. The top soil shall be used for land reclamation and plantation purposes. Active OB dumps shall be stabilised with native grass species to prevent erosion and surface run off. The other overburden dumps shall be vegetated with native flora species. The excavated area shall be backfilled and afforested in line with the approved Mine Closure Plan. Monitoring and management of rehabilitated area shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Ministry of Environment, Forest and Climate Change/Regional Office. Top soil should be stored separately at earmarked area and necessary vegetation shall be maintained to avoid any containment of dust. It shall be used in reclamation of OB dump as per the approved mining plan

11. The topsoil shall temporarily be stored at earmarked site(s) only and shall not be kept utilized. Further, it may be ensured that as per the time schedule specified in mine closure plan it should remain live till the point of utilization.

12. The mine management shall stack the over burden at earmarked dump site(s) only. Keeping the overall slope as 28o filled. The Over Burden dumps shall be backfilled and scientifically vegetated with suitable native species to prevent erosion and surface runoff. Catch drains and siltation ponds of appropriate size shall be constructed to arrest silt, sediment flow from soil, OB dumps.

13. Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and for waste dump & sump capacity shall be designed keeping 50% safely margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. The garland drain shall be stone pitched /lined to prevent the erosion. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals.

14. Mine management shall provide retaining wall at the toe of the dumps and OB benches within the mine to check runoff and siltation. Design of these structures shall be based on rainfall data.

15. Appropriate embankment shall be provided along the side of the river / nallah flowing near or adjacent to the mine and there shall be no overflow of OB into the river and into agricultural fields.

16. Progressive backfilling of mine and progressive reclamation of OB dump shall be done. Active OB Dump should not be kept barren/Open and should be covered by temporary grass to avoid air born of particles and adequate width and height of toe wall shall be provided all along with OB Dump.

17. The Mine shall have to do the work of biological reclamation as per direction of Indian Bureau of mines; GOI and ministry of Environmental & Forest Govt. of India on the internal and external dumps and yearly reclamation data shall be submitted to the Board.

18. The final mine void depth should preferably be as per the approved Mine Closure Plan, and in case it exceeds 40 mt adequate engineering investments shall be provided for sustenance of aquatic life therein. The remaining area shall be backfilled and covered with thick and alive top soil. Post-mining land be rendered usable for agricultural/forestry purposes and shall be diverted. Further action will be treated as specified in the guidelines for Preparation of Mine Closure Plan issued by the Ministry of Coal dated 27th August 2009 and subsequent amendments.

19. The entire excavated area, backfilling, external OB dumping (including top soil) and afforestation plan shall be in conformity with the “during mining” “post mining” land use pattern, which is an integral part of the approved Mining Plan and the EIA/EMP Progressive compliance status vis-a-vis the post mining land use pattern shall be submitted to the Board along with MOEF&CC.

20. Fly ash shall be used for external dump of overburden backfilling or stowing of mine as per provisions contained in clause (i) and (ii) of subparagraph(8) of fly ash notification issued vide so 2804 (E) dated 3rd November, 2009 as amended from time to time. Compliance report shall be submitted to Regional Office MPPCB Shahdol & Zonal / Regional office of CPCB and MoEF& CC.

21. Greenbelt consisting of 3 tier plantation of adequate width shall be developed all along the mine lease area as soon as possible. The green belt comprising a mix of native species, (endemic species should be given priority) shall be developed all along the major approach/coal transportation roads.

22. The project proponent shall make necessary alternative arrangements, if grazing land is involved in core zone, in consultation with the State government to provide alternate areas for livestock grazing, if any, In this context the project proponent shall implement the directions of Hon“ble Supreme Court with regard to acquiring grazing land.

23. Digital Survey of entire lease hold area/core zone using Satellite Remote Sensing survey shall be carried out at least once in there years for monitoring land use pattern and report in 1:50.000 scale or as notified by Ministry of Environment Forest and Climate Change (MOEFCC).

24. Mine Management shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board. Mine Management shall comply with all the relevant Acts/Rules, directions, guide lines issued by MoEF/CPCB/MPPCB from time to time as required and, if applicable.

25. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

26. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month.

27. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

28. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

29. The applicant shall submit such information, forms and fees as required by the board not letter than 180 day prior to the date of expiration of this consent/authorisation .

30. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

31. Industry shall obtain membership of Emergency Response Center of the Board if needed.

32. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

33. Mine management shall ensure the disposal of Garbage/ Municipal solid waste of mine's colony area as per the Solid Waste Management Rules, 2016.

34. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
(a) Violation of any terms and conditions of this Consent.
(b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
(c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

35. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974 , The Air (Prevention & Control of Pollution) Act,1981is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

By the order of Chairman, MPPCB

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # BMK7O7C8UK

CHANDRA MOHAN THAKUR
Member Secretary

Consent Order

1325

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

242

RED-LARGE	CCA-Renewal	CONSENT NO: ***	PCB ID: 20287

Outward No:115195,05/04/2022 **Consent No:AW-55616**

To,

The Occupier,
M/s. Rajendra U\g Mine S.E.C.L. Shohagpur,
590 Hact., S.E.C.L. Shohagpur Area,City : Amlai,
Dist : Shahdol, Tal : Sohagpur,
SIDC : Latitude : 23.1447 Longitude : 81.4931

Subject: **Grant of Renewal of Consent under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981**

Ref: Your Renewal of Consent Application Receipt No. 1103333 Dt. 21/01/2022 and last communication received on Dt.11.02.2022

With reference to your above application for Renewal of Consent has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to **31/03/2023**, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

a. Location: **S.E.C.L. Sohagpur Area , Vill:Chirhitti, Shahdol (M.P.)**

b. Mining Lease area: **590 hectares**

c. Product & Production Capacity:

Product	Qty / year
Mining of Coal	**6,25,000.0 Metric Tonnes per year**

Note:- **(1) For any change in above industry shall obtain fresh consent from the Board.**
(2) PP shall ensure that mining is done in sanctioned lease area as per valid mining plan & in compliance of the conditions laid in EC granted by MoEF GOI New Delhi vide letter no. J-11015/64/2005-IA-II(M) dt 24.05.2005.
(3) The New STP shall be commissioned in 2 months time. PP shall ensure installation of Wind breaking wall of 15 ft height around the coal handling area in next 6 months time, failing which this consent shall be deemed as cancelled.
(4) As directed in the Fly Ash Uilisation Notification Issued by MoEF & CC, GOI on dt 31.12.2021; The PP shall initiate all necessary actions from the project level to ensure time bound compliances listed in the notification to start utilisation of fly ash in the mine voids without delay. As per the notification, the fly ash generated since First Jan. 2022 is to be utilised on priority.

The Validity of the consent is up to **31/03/2023** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-
* Conditions under Water Act
* Conditions under Air Act
* General conditions

CC to :-
1. District Mining Officer, (Mining Section), Collector office, Shahdol Dist. Shahdol (M.P.) for information.
2. M.P. State Mining Corporation, Arera Hills, Jail Road, Bhopal (M.P.) for necessary action please.
3. Regional officer, Regional office, MPPCB, Shahdol (M.P.)

Signature Not Verified
Digitally Signed by : A. A Mishra, Member Secretary
Date: 06/04/2022 12:00:09 AM

ACHYUT ANAND MISHRA
Member Secretary

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 5V8M86ER3L

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of mine water generation from the mine shall not exceed 2200.000 KL/day, and the daily quantity of sewage generation from the mine shall not exceed 90.000 KL/day

2. Trade Effluent Treatment:-
The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

TDS	Not exceed	2100 mg/l.
Chlorides	Not exceed	1000 mg/l.

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD_3 Days 27^0C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
Total Colliform	Not exceed	1000 (MPN/100ML)

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 635.000	WWG : 2290.000	Water Source	Remark
1	Domestic Purpose	135.000	90.000	other	Treated water of the STP to be used for plantation in colony/mine area.
2	Mine water discharge	300.000	2200.000	Recycled Mine Water	Waste water of the CHP & Workshop to be recycled back after treatment.
3	Spray in mine	200.000	0.000	Recycled Mine Water	Water used for Spraying in haul road through mine water.

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

6. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

7. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

8. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

9. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

10. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

(i) The date, exact place and time of sampling
(ii) The dates on which analysis were performed
(iii)Who performed the analysis?
(iv)The analytical techniques or methods used and
(v)The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shell include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

11. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

12. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relive the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

13. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

14. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

15. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

16. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent in prohibited except :

i. where unavoidable to prevent loss of life or severe property damage, or

ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

This Certificate generated from xgn.mp.nic.in are valid and does not require physical signatures, the certificate can be validated online from xgn.mp.nic.in using "TPAV" Number.

17. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

18. The mine management shall maintain zero discharge conditions as far as possible. The Mine management shall optimize the water abstraction from the surface water source, if any, by utilizing the mine discharge for spraying on haul roads, mine area and loading - unloading area after proper treatment. The treated mine discharge shall also be utilized for sanitary purposes by providing separate supply lines, dust suppression and for plantation in order to ensure zero discharge status as far as possible. The sewage treated or untreated shall not be disposed in the Balia nala in any case.

19. Rain water harvesting shall be undertaken to recharge ground water source and status of implementation shall be submitted to the Board. Hydro-geological study of the area shall be reviewed annually. In case any adverse effect on ground water quality and quantity is observed, mining shall be stopped and resumed only after applying mitigating steps to restore the same.

20. Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and for waste dump & sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. The garland drain shall be stone pitched /lined to prevent the erosion. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals. Mine Management shall construct proper Garland drains & sump of appropriate size before onset of monsoon.

21. The mine water should be treated in siltation ponds. The quality of siltation pond water shall be regularly monitored and mitigation measure shall be taken.

22. Mine management should improve OB dump stabilization & it's reclamation to minimize erosion and siltation of downstream water bodies during heavy rains in MP as well as UP. Mine management shall also submit an action plan for the utilization of fly ash in OB in compliance of the fly ash Notification within 15 days from the date of grant of this consent.

23 Mine management shall submit an action plan for the utilization of fly ash in construction works of additional CHP of 10 Million Tonne capacity, road construction, near-by low-lying areas/ mines, brick manufacturing etc. Mine management shall ensure proper and timely maintenance of STP so as to ensure quality of treated effluent within the prescribed limits.

24. The mine management shall comply with the conditions of the Environmental Clearance granted to the mine by MoEF&CC vide No. J-11015/381/2008/IA.II(M) dated 20-03-2020 (Printed 2019) and compliance submitted to this office from time to time.

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Type of Emissions	**Stack height(mtrs)**	Control equipment to be installed	SPM/RSPM/SO2/NOx (Time weighted annual Average)* (µg/Nm3)	SPM/RSPM/SO2/NOx (Time weighted 24 hr Average) (µg/Nm3)*
Loading-unloading, Haul road, Coal Transportation Road, CHP, Railway Siding, Blasting, Drilling, OB Dumps etc	**Fugitive**	**0**	**Dust Collector, Dust Suppressor, Green Belt, Water Sprinkler, Wind Breaking Wall**	**430/215/80/80**	**600/300/120/120**

***At a distance of 500 m from dust generating source

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

a. Particulate Matter (less than 10 micron) - 100 µg/m^3 (PM_{10} µg/m^3 24 hrs. basis)
b. Particulate Matter (less than 2.5 micron) - 60 µg/m^3 ($PM_{2.5}$ µg/m^3 24 hrs. basis)
c. Sulphur Dioxide [SO_2] (24 hrs. Basis) - 80 µg/m^3
d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m^3
e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m^3

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

6. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

7. Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions and as stated in below..

8. The mine management shall comply with the conditions of the Environmental Clearance granted to the mine by MoEF&CC vide No. J-11015/381/2008/IA.II(M) dated 20-03-2020 (Printed 2019) and compliance submitted to this office from time to time.

9. Mine management shall strictly comply with the directions of the Hon'ble NGT in the matter 276/2013 (Ashwani Kumar Dubey vs. Govt. of India & Others) and shall report accordingly to Board with regard to stoppage of coal transportation by road.

10. Mine management shall regularly operate the CAAQMS station to monitor ambient air quality in the Singrauli area and its vicinity and shall provide its suitable unhindered connectivity with Environment Surveillance Centre of the MPPCB and transmit the data within stipulated time.

11. Mine management shall provide continues water sprinkler systems / rain gun at suitable locations on the road side and also provide proper pollution control arrangements to control the fugitive emission generates due to transportation of Coal from CHP.

12. Vehicular emissions should be kept under control and regularly monitored for compliance of emission norms. Vehicles used for transporting the mineral should be covered with tarpaulins and optimally loaded. As far as possible road transportation shall be avoided.

13. Extensive tree plantation shall be done on both sides of Mineral transportation roads and around mining lease area. The tree plantation shall be carried out in phased manner preferably with local species. Good housekeeping practice shall be adopted by the Mine. More plantations with species like Neem, Pipal, Mango, Jamun, Kathal etc shall be planted. Mine management shall submit a proper proposal for green belt development in MP portion of mine lease hold area.

14. The mine shall take effective steps for safe and scientific reclamation of over burden steps shall be taken to keep the geological structure in the natural form by biological reclamation of mines.

15. Mine management shall take appropriate steps to maintain the eco-system of the area through environmental conservation program and the record shall be submitted to the Regional office of the Board annually.

16. Mines management shall provide progressive plantation on the over burden for stabilization of over burden and prevent the soil erosion.

This Certificate generated from xgn.mp.nic.in are valid and does not require physical signatures, the certificate can be validated online from xgn.mp.nic.in using "TPAV" Number.

17. Crushers at the CHP shall be operated with high efficiency bag filters. Mine management shall have to maintain automatic water spraying system for CHP, Coal stock yard and haul roads.

18. Mine management shall provide fencing all around the mining lease area to prevent the occurrence of accidental hazard.

19. Mine management shall setup an online or manual coal ash monitoring system for raw, or blended or beneficiated coal supplied to thermal power plants as per the MoEFCC OM dated 26/08/2015 and submit the report to MPPCB.

20. Coal handling plant and coal loading and unloading in railway wagons / trucks should be provided with adequate number of high efficiency dust extraction / suppression system. Loading and unloading areas including all the operated. Dust control measures shall be adopted at coal transfer point of the high wall mining machine as per the need.

GENERAL CONDITIONS:

(1) MANAGEMENT & DISPOSAL OF FLY ASH

MoEF &CC GOI has come up with recent notification dated 31.12.2021 regarding procedures & mandate to increase utilisation of fly ash generated by the thermal power plants through the Coal mines under extended producers responsibility. This notification No.SO 5481 (E)dated 31.12.2021 has been published suppressing the previous Fly Ash Utilisation Notification dt 14.09.199 as amended . **Following paras no. 3 & 4 of part B at page no. 16 of the notification are reproduced for taking necessary action at your end ----**

Para(3)

It shall be obligatory on all mines located within 300 Kilometres radius of thermal power plant to undertake backfilling of ash in mine voids or mixing of ash with external overburden dumps under extended Producer Responsibility (EPR). All mine owners or operators (Government, Public and Private sector) within three Hundred kilometres (by road) from coal or lignite based thermal power plants, shall undertake measure to mix at least 25 percent of ash on weight to weight basis of the materials used for external dump of overburden, backfilling or stowing of mine (running or abandoned as the case may be) as per the guidelines of the Director General of Mines Safety (DGMS).

Provided that such thermal power stations shall facilitate the availability of required quality of ash by delivering ash free of coast and bearing the cost of transportation or transportation arrangement decided on mutually agreed terms and mixing of ash with overburden in mine voids and dumps shall be applicable for the overburden generated from the date of publication of this notification and the utilisation of ash in the said activities shall be carried out in accordance with guidelines laid down by the Central Pollution Control Board, Director General of Mines Safety and Indian Bureau of Mines.

Explanation- For the purpose of this sub paragraph, it is also clarified that the provisions of ash free of cost and free transportation shall be applicable, if thermal power plants serve a notice on the mine owner for the same and the mandate of using 25 percent of ash for mixing with overburden dump and filling up of mine voids shall not be applicable unless a notice is served on the mine owner by thermal power plant.

Para (4)

(i) All mine owners shall get mine closure plans (progressive and final) to accommodate ash in the mine voids and the concerned authority shall approve mine plans for disposal of ash in mine voids and mixing of ash with overburden dumps. The Ministry of Environment Forest and Climates Change (MOEFCC) has issued guidelines on 28th August, 2019 regarding exemption of requirement of Environment Clearance of thermal power plants and coal mines along with the guidelines to be followed for such disposal.

(ii) The Ministry in consultation with Central Pollution Control Board (CPCB), Director General of Mine Safety (DGMS) and Indian Bureau of Mines (IBM) may issue further guidelines time to time to facilitate ash disposal in mine voids and mixing with overburden dumps and it shall be the responsibility of mine owners to get the necessary amendments of modification in the permission issued by various regulatory authorities within one year from the date of identification of such mines.

2. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

3. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
e. To sample at reasonable times any discharge or pollutants.

4. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

5. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

6. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month.

7. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

8. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

9. The applicant shall submit such information, forms and fees as required by the board not letter than 180 day prior to the date of expiration of this consent/authorisation .

10. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

11. Industry shall obtain membership of Emergency Response Center of the Board if needed.

12. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

13. Mine management shall ensure the disposal of Garbage/ Municipal solid waste of mine's colony area as per the Solid Waste Management Rules, 2016.

14. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

(a) Violation of any terms and conditions of this Consent.
(b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
(c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

This Certificate generated from xgn.mp.nic.in are valid and does not require physical signatures, the certificate can be validated online from xgn.mp.nic.in using "TPAV" Number.

15. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974 , The Air (Prevention & Control of Pollution) Act,1981is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

eSign Signing from UIDAI Server
Digitally Sign with Aadhaar

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 5V8M86ER3L

Achyut mishra

ACHYUT ANAND MISHRA
Member Secretary

Consent No:AW-55616

Consent Order

1333

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

250

RED-LARGE	CCA-Renewal	CONSENT NO: ***	PCB ID: 20287

Outward No:117463,21/02/2023 **Consent No:AW-57642**

To,

The Occupier,
M/s. Rajendra U\g Mine S.E.C.L. Shohagpur,
Area:590 Hact., S.E.C.L. Shohagpur Area, vill: : Amlai,
Tehsil : Sohagpur,Dist : Shahdol (M.P.)Latitude : 23.1447 Longitude : 81.4931

Subject: **Grant of Renewal of Consent under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981**

Ref: **Renewal of Consent Application R.No. 1245361 Dt. 23/01/2023 and last communication received on Dt.31/01/2023**

With reference to your above application for Renewal of Consent has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to **31/03/2024,** subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

a. Location: **S.E.C.L. Sohagpur Area , Vill:Chirhitti, Shahdol (M.P.)**

b. Mining Lease area: **590 hectares**

c. Product & Production Capacity:

Product	Qty / year
Mining of Coal	**6,25,000.0 Metric Tonnes per year**

(1) For any change in above industry shall obtain fresh consent from the Board.
(2) PP shall ensure that mining is done in sanctioned lease area as per valid mining plan approved by the competent Authority & in compliance of conditions laid in EC granted by MoEF & CC vide letter No. J-11015/435/2006-IA.II (M) dt 17.05.2007.
(3) Management shall ensure timely repair and maintenance of damaged coverings of transfer points and proper cleaning & maintenance of conveyor belt area to avoid any leakages/ spillage of coal dust. PP shall plan for installation of Automatic water fogging system at the railway/truck coal loading point. The height of boundary wall near this point shall be min. 15 feet or above the coal loading point. Coal transportation to be ensured in Tarpaulin covered condition. Mine management shall ensure installation of proper STP to treat and properly utilize the treated domestic effluent; STP to be installed in time bound manner. Mine water discharge shall be on priority utilised within the mine lease area.
(4)As Proposed in query reply dated 09.02.2023 PP to ensure that --
(a) The 700m damaged asphalted portion of road from welcome gate, Sohagpur Area to Shubsh Chowk shall be concretized by the end of July 2023.
(b) The Extension of Wind Breaking wall to Budhar railway Siding in remaining 200 m portion of the Railway siding, shall be completed by Aug 2023.
(c) The Deployment of additional Road Sweeping Machine in the Mine area on a hiring basis shall be done by Aug 2023.
(5) As directed in the Fly Ash Uilisation Notification Issued by MoEF & CC, GOI on dt 31.12.2021; The PP shall initiate all necessary actions from the project level to ensure time bound compliances listed in the notification to start utilisation of fly ash in the OB dumps/Mine voids without delay. As per the notification, the fly ash generated since First Jan. 2022 is to be utilised by the coal mines on priority under extended producers responsibility.

The Validity of the consent is up to **31/03/2024** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-
* Conditions under Water Act
* Conditions under Air Act
* General conditions

CC to :-
1. District Mining Officer, (Mining Section), Collector office, Shahdol Dist. Shahdol (M.P.) for information.
2. M.P. State Mining Corporation, Arera Hills, Jail Road, Bhopal (M.P.) for necessary action please.
3. Regional officer, Regional office, MPPCB, Shahdol (M.P.)

By the order of Chairman, MPPCB

eSign Signing from UIDAI Server Digitally Sign with Aadhaar

Signature Not Verified
Digitally Signed by : Chandra Mohan Thakur IAS
Date: 21/02/2023 06:41:12 PM

CHANDRA MOHAN THAKUR
Member Secretary

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 85CJ8845J3

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of sewage shall not exceed 90.00 KL/day. STP treated water shall be used for plantation in colony/mine area. Mine water discharge @ 3291 KLD, after proper treatment to be given-- for agriculture within the mine lease area / to Nagar Palika Shahdol on demand .

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

TDS	Not exceed	2100 mg/l.
Chlorides	Not exceed	1000 mg/l.

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD_3 Days 27^0C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
Total Colliform	Not exceed	1000 (MPN/100ML)

Sr	Water Code (Qty in klpd-KiloLtr perDay)	WC : 539.000	WWG : 3381.000	Water Source	Remark
1	Domestic Purpose	385.000	90.000	Borewell	Treated water of the STP to be used for plantation in colony/mine area.
2.	Mine water discharge	0.000	3291.000	Generated mine water	Mine Water after proper treatment to be given ; for agriculture within the mine lease area / to Nagar Palika Shahdol on demand .
3.	Spray in mine plantation/Hort. Fire Fighting/other	130.00 10.000 14.000	0.000 0.000 0.000	Recycled Mine Water	Properly treated Mine Water used for Spraying in mine, firefighting & plantation within mine lease area.

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

6. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

7. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

8. Mine management shall ensure proper and timely maintenance of ETP so as to ensure quality of treated effluent within the prescribed limits. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

9. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

10. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

(i) The date, exact place and time of sampling
(ii) The dates on which analysis were performed
(iii)Who performed the analysis?
(iv)The analytical techniques or methods used and
(v)The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shell include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

11. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

12. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relive the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

13. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

14. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludge, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

15. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

16. Prohibition of Bypass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except:

i. where unavoidable to prevent loss of life or severe property damage, or

ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

17. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

18. The mine management shall maintain zero discharge conditions as far as possible. The Mine management shall optimize the water abstraction from the surface water source, if any, by utilizing the mine discharge for spraying on haul roads, mine area and loading - unloading area after proper treatment. The treated mine discharge shall also be utilized for sanitary purposes by providing separate supply lines, dust suppression and for plantation in order to ensure zero discharge status as far as possible.

19. Rain water harvesting shall be undertaken to recharge ground water source and status of implementation shall be submitted to the Board. Hydro-geological study of the area shall be reviewed annually. In case any adverse effect on ground water quality and quantity is observed, mining shall be stopped and resumed only after applying mitigating steps to restore.

20. The mine water should be treated in siltation ponds. The quality of siltation pond water shall be regularly monitored and mitigation measure shall be taken.

21. Mine management shall prepare an action plan for the utilization of fly ash in construction works, road construction, near-by low-lying areas/ mines, brick manufacturing etc.

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards.

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

a. Particulate Matter (less than 10 micron) - 100 µg/m^3 (PM_{10} µg/m^3 24 hrs. basis)
b. Particulate Matter (less than 2.5 micron) - 60 µg/m^3 ($PM_{2.5}$ µg/m^3 24 hrs. basis)
c. Sulphur Dioxide [SO_2] (24 hrs. Basis) - 80 µg/m^3
d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m^3
e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m^3

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

6. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

7. Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions and as stated in below.

8. Mine management shall regularly operate the CAAQMS station to monitor ambient air quality in the area and its vicinity and shall provide its suitable unhindered connectivity with Environment Surveillance Centre of the MPPCB and transmit the data within stipulated time.

9. Mine management shall provide continues water sprinkler systems / rain guns at suitable locations on the road side & provide proper pollution control arrangements to control the fugitive emission generated due to coal transportation.

10. Vehicular emissions should be kept under control and regularly monitored for compliance of emission norms. Vehicles used for transporting the mineral should be covered with tarpaulins and optimally loaded. As far as possible road transportation shall be avoided.

11. Extensive tree plantation shall be done on both sides of Mineral transportation roads and around mining lease area. The tree plantation shall be carried out in phased manner preferably with local species. Good housekeeping practice shall be adopted by the Mine. More plantations with species like Neem, Pipal, Mango, Jamun, Kathal etc shall be planted. Mine management shall submit a proper proposal for green belt development in MP portion of mine lease hold area.

12. Mine management shall take appropriate steps to maintain the eco-system of the area through environmental conservation program and the record shall be submitted to the Regional office of the Board annually.

13. Mine management shall provide fencing all around the mining lease area to prevent the occurrence of accident.

14. Mine management shall setup an online or manual coal ash monitoring system for raw or blended or beneficiated coal supplied to thermal power plants as per the MoEFCC OM dated 26/08/2015 and submits the report to MPPCB.

15. Coal handling and coal loading and unloading in railway wagons / trucks should be provided with adequate number of high efficiency dust extraction / suppression system. Loading and unloading areas including all the operated. Dust control measures shall be adopted at coal transfer point of the high wall mining machine as per the need.

GENERAL CONDITIONS:

(1) MANAGEMENT & DISPOSAL OF FLY ASH

MoEF &CC GOI has come up with recent notification dated 31.12.2021 regarding procedures & mandate to increase utilisation of fly ash generated by the thermal power plants through the Coal mines under extended producers responsibility. This notification No.SO 5481 (E)dated 31.12.2021 has been published suppressing the previous Fly Ash Utilisation Notification dt 14.09.199 as amended . **Following paras no. 3 & 4 of part B at page no. 16 of the notification are reproduced for taking necessary action at your end ----**

(3)

It shall be obligatory on all mines located within 300 Kilometres radius of thermal power plant to undertake backfilling of ash in mine voids or mixing of ash with external overburden dumps under extended Producer Responsibility (EPR). All mine owners or operators (Government, Public and Private sector) within three Hundred kilometres (by road) from coal or lignite based thermal power plants, shall undertake measure to mix at least 25 percent of ash on weight to weight basis of the materials used for external dump of overburden, backfilling or stowing of mine (running or abandoned as the case may be) as per the guidelines of the Director General of Mines Safety (DGMS).

Provided that such thermal power stations shall facilitate the availability of required quality of ash by delivering ash free of coast and bearing the cost of transportation or transportation arrangement decided on mutually agreed terms and mixing of ash with overburden in mine voids and dumps shall be applicable for the overburden generated from the date of publication of this notification and the utilisation of ash in the said activities shall be carried out in accordance with guidelines laid down by the Central Pollution Control Board, Director General of Mines Safety and Indian Bureau of Mines.

Explanation- For the purpose of this sub paragraph, it is also clarified that the provisions of ash free of cost and free transportation shall be applicable, if thermal power plants serve a notice on the mine owner for the same and the mandate of using 25 percent of ash for mixing with overburden dump and filling up of mine voids shall not be applicable unless a notice is served on the mine owner by thermal power plant.

(4)

(i) All mine owners shall get mine closure plans (progressive and final) to accommodate ash in the mine voids and the concerned authority shall approve mine plans for disposal of ash in mine voids and mixing of ash with overburden dumps. The Ministry of Environment Forest and Climates Change (MOEFCC) has issued guidelines on 28th August, 2019 regarding exemption of requirement of Environment Clearance of thermal power plants and coal mines along with the guidelines to be followed for such disposal.

(ii) The Ministry in consultation with Central Pollution Control Board (CPCB), Director General of Mine Safety (DGMS) and Indian Bureau of Mines (IBM) may issue further guidelines time to time to facilitate ash disposal in mine voids and mixing with overburden dumps and it shall be the responsibility of mine owners to get the necessary amendments of modification in the permission issued by various regulatory authorities within one year from the date of identification of such mines.

(2). The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

(3). The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
e. To sample at reasonable times any discharge or pollutants.

(4). This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

(5). The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

(6). Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month.

(7). This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per those Act / Rules.

(8). Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

(9). The applicant shall submit such information, forms and fees as required by the board not letter than 180 day prior to the date of expiration of this consent/authorisation .

(10). The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

(11). Industry shall obtain membership of Emergency Response Center of the Board if needed.

(12). Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

(13). Mine management shall ensure the disposal of Garbage/ Municipal solid waste of mine's colony area as per the Solid Waste Management Rules, 2016.

(14). After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
(a) Violation of any terms and conditions of this Consent.
(b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
(c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

(15). On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act, 1974, The Air (Prevention & Control of Pollution) Act, 1981is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

By the order of Chairman, MPPCB

CHANDRA MOHAN THAKUR
Member Secretary

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 85CJ8845J3

Consent No:AW-57642

Consent Order

1340

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax 0755-2463742

257

RED-LARGE	CCA-Renewal	CONSENT NO: ***	PCB ID: 20070

Outward No:117368,09/02/2023 **Consent No:AW-57549**

To,

The Occupier,
M/s. Khairaha U\g Mine South Eastern Coalfields Ltd,
Plot No:126, PO: Khairaha, Tal : Sohagpur,
Distt : Shahdol, (M.P.) Latitude : 23.1587 Longitude : 81.4602

Subject: **Grant of Renewal of Consent under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981**

Ref: **Renewal of Consent Application R. No. 1259129 Dt. 09/01/2023 and last communication received on Dt.18.01.2023**

With reference to your above application for Renewal of Consent has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to **31/12/2023,** subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

a. Location: **Plot No:126, PO: Khairaha, Tal : Sohagpur, Distt : Shahdol, (M.P.)**

b. Mining Lease area: **472. 065 Hact**

c. Product & Production Capacity:

Activity / Product	Qty / year
Mining of Coal	**8,19,000 Metric Ton Per Year**

Note:-

(1) For any change in above industry shall obtain fresh consent from the Board.

(2) PP shall ensure that mining is done in sanctioned lease area as per valid mining plan approved by the competent Authority & in compliance of conditions laid in EC granted by MoEF & CC vide letter No. J-11015/72/2004-IA.II (M) dt 11.01.2019.

(3) Management shall ensure timely repair and maintenance of damaged coverings of transfer points and proper cleaning & maintenance of conveyor belt area to avoid any leakages/ spillage of coal dust. PP shall plan for installation of Automatic water fogging system at the railway/truck coal loading point. The height of boundary wall near this point shall be 15 feet or above the coal loading point. Coal transportation to be ensured in Tarpaulin covered condition. Mine management shall ensure installation of proper STP to treat and properly utilize the treated domestic effluent; Mine water discharge shall be on priority utilised within the mine lease area.

(4) As directed in the Fly Ash Uilisation Notification Issued by MoEF & CC, GOI on dt 31.12.2021; The PP shall initiate all necessary actions from the project level to ensure time bound compliances listed in the notification to start utilisation of fly ash in the OB dumps/Mine voids without delay. As per the notification, the fly ash generated since First Jan. 2022 is to be utilised by the coal mines on priority under extended producers responsibility..

The Validity of the consent is up to **31/12/2023** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

* Conditions under Water Act
* Conditions under Air Act
* General conditions

CC to :-

1. District Mining Officer, (Mining Section), Collector office, Shahdol Dist. Shahdol (M.P.) for information.
2. M.P. State Mining Corporation, Arera Hills, Jail Road, Bhopal (M.P.) for necessary action please.
3. Regional officer, Regional office, MPPCB, Shahdol (M.P.)

By the order of Chairman, MPPCB

eSign Signing from UIDAI Server Digitally Sign with Aadhaar

Signature Not Verified
Digitally Signed by : Chandra Mohan Thakur IAS
Date: 09/02/2023 08:44:59 PM

CHANDRA MOHAN THAKUR
Member Secretary

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 3KE19LYA3W

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of sewage shall not exceed 4.00 KL/day . STP treated water shall be used for plantation in colony/mine area.

2. Trade Effluent Treatment:-
The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD_3 Days 27^0C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
Total Colliform	Not exceed	1000 (MPN/100ML)

Sr	Water Code (Qty in klpd-KiloLtr perDay)	WC : 571.000	WWG : 5940.000	Water Source	Remark
1	**Domestic Purpose**	**21.000**	**12.000**	**Mine water**	**Proper STP to be provided in time bound manner. Treated water of the STP to be used for plantation in colony/mine area.**
2.	**Spray in mine / plantation /**	**270.000**	**210.000**	**Recycled Mine Water**	**Water is used for sprinkling while cutting of coal with continuous miner machine. which is recycled.**
3.	**Mine water discharge**	**--**	**5718.000**	**Mine water**	**PP to ensure that Mine water is utilised in mine lease area after proper treatment of water through mine water filter plant.**

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

6. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

7. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

8. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

9. Compilation of Monitoring data-
i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

10. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

(i) The date, exact place and time of sampling
(ii) The dates on which analysis were performed
(iii)Who performed the analysis?
(iv)The analytical techniques or methods used and
(v)The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shell include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

11. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

12. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relive the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

13. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

14. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludge, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

15. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

16. Prohibition of Bypass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except:

i. where unavoidable to prevent loss of life or severe property damage, or

ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

17. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

18. The mine management shall maintain zero discharge conditions as far as possible. The Mine management shall optimize the water abstraction from the surface water source, if any, by utilizing the mine discharge for spraying on haul roads, mine area and loading - unloading area after proper treatment. The treated mine discharge shall also be utilized for sanitary purposes by providing separate supply lines, dust suppression and for plantation in order to ensure zero discharge status as far as possible.

19. Rain water harvesting shall be undertaken to recharge ground water source and status of implementation shall be submitted to the Board. Hydro-geological study of the area shall be reviewed annually. In case any adverse effect on ground water quality and quantity is observed, mining shall be stopped and resumed only after applying mitigating steps to restore.

20. The mine water should be treated in siltation ponds. The quality of siltation pond water shall be regularly monitored and mitigation measure shall be taken.

21. Mine management shall submit an action plan for the utilization of fly ash in construction works, road construction, near-by low-lying areas/ mines, brick manufacturing etc. Mine management shall ensure proper and timely maintenance of ETP so as to ensure quality of treated effluent within the prescribed limits.

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

a. Particulate Matter (less than 10 micron) - 100 µg/m^3 (PM_{10} µg/m^3 24 hrs. basis)
b. Particulate Matter (less than 2.5 micron) - 60 µg/m^3 ($PM_{2.5}$ µg/m^3 24 hrs. basis)
c. Sulphur Dioxide [SO_2] (24 hrs. Basis) - 80 µg/m^3
d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m^3
e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m^3

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

6. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

7. Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions and as stated in below.

8. Mine management shall regularly operate the CAAQMS station to monitor ambient air quality in the area and its vicinity and shall provide its suitable unhindered connectivity with Environment Surveillance Centre of the MPPCB and transmit the data within stipulated time.

9. Mine management shall provide continues water sprinkler systems / rain guns at suitable locations on the road side & provide proper pollution control arrangements to control the fugitive emission generated due to coal transportation.

10. Vehicular emissions should be kept under control and regularly monitored for compliance of emission norms. Vehicles used for transporting the mineral should be covered with tarpaulins and optimally loaded. As far as possible road transportation shall be avoided.

11. Extensive tree plantation shall be done on both sides of Mineral transportation roads and around mining lease area. The tree plantation shall be carried out in phased manner preferably with local species. Good housekeeping practice shall be adopted by the Mine. More plantations with species like Neem, Pipal, Mango, Jamun, Kathal etc shall be planted. Mine management shall submit a proper proposal for green belt development in MP portion of mine lease hold area.

12. Mine management shall take appropriate steps to maintain the eco-system of the area through environmental conservation program and the record shall be submitted to the Regional office of the Board annually.

13. Mine management shall provide fencing all around the mining lease area to prevent the occurrence of accident.

14. Mine management shall setup an online or manual coal ash monitoring system for raw or blended or beneficiated coal supplied to thermal power plants as per the MoEFCC OM dated 26/08/2015 and submits the report to MPPCB.

15. Coal handling and coal loading and unloading in railway wagons / trucks should be provided with adequate number of high efficiency dust extraction / suppression system. Loading and unloading areas including all the operated. Dust control measures shall be adopted at coal transfer point of the high wall mining machine as per the need.

GENERAL CONDITIONS:

(1) MANAGEMENT & DISPOSAL OF FLY ASH

MoEF &CC GOI has come up with recent notification dated 31.12.2021 regarding procedures & mandate to increase utilisation of fly ash generated by the thermal power plants through the Coal mines under extended producers responsibility. This notification No.SO 5481 (E)dated 31.12.2021 has been published suppressing the previous Fly Ash Utilisation Notification dt 14.09.199 as amended . **Following paras no. 3 & 4 of part B at page no. 16 of the notification are reproduced for taking necessary action at your end ----**

(3)

It shall be obligatory on all mines located within 300 Kilometres radius of thermal power plant to undertake backfilling of ash in mine voids or mixing of ash with external overburden dumps under extended Producer Responsibility (EPR). All mine owners or operators (Government, Public and Private sector) within three Hundred kilometres (by road) from coal or lignite based thermal power plants, shall undertake measure to mix at least 25 percent of ash on weight to weight basis of the materials used for external dump of overburden, backfilling or stowing of mine (running or abandoned as the case may be) as per the guidelines of the Director General of Mines Safety (DGMS).

Provided that such thermal power stations shall facilitate the availability of required quality of ash by delivering ash free of coast and bearing the cost of transportation or transportation arrangement decided on mutually agreed terms and mixing of ash with overburden in mine voids and dumps shall be applicable for the overburden generated from the date of publication of this notification and the utilisation of ash in the said activities shall be carried out in accordance with guidelines laid down by the Central Pollution Control Board, Director General of Mines Safety and Indian Bureau of Mines.

Explanation- For the purpose of this sub paragraph, it is also clarified that the provisions of ash free of cost and free transportation shall be applicable, if thermal power plants serve a notice on the mine owner for the same and the mandate of using 25 percent of ash for mixing with overburden dump and filling up of mine voids shall not be applicable unless a notice is served on the mine owner by thermal power plant.

(4)

(i) All mine owners shall get mine closure plans (progressive and final) to accommodate ash in the mine voids and the concerned authority shall approve mine plans for disposal of ash in mine voids and mixing of ash with overburden dumps. The Ministry of Environment Forest and Climates Change (MOEFCC) has issued guidelines on 28th August, 2019 regarding exemption of requirement of Environment Clearance of thermal power plants and coal mines along with the guidelines to be followed for such disposal.

(ii) The Ministry in consultation with Central Pollution Control Board (CPCB), Director General of Mine Safety (DGMS) and Indian Bureau of Mines (IBM) may issue further guidelines time to time to facilitate ash disposal in mine voids and mixing with overburden dumps and it shall be the responsibility of mine owners to get the necessary amendments of modification in the permission issued by various regulatory authorities within one year from the date of identification of such mines.

(2). The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

(3). The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
e. To sample at reasonable times any discharge or pollutants.

(4). This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

(5). The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

(6). Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month.

(7). This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per those Act / Rules.

(8). Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

(9). The applicant shall submit such information, forms and fees as required by the board not letter than 180 day prior to the date of expiration of this consent/authorisation .

(10). The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

(11). Industry shall obtain membership of Emergency Response Center of the Board if needed.

(12). Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

(13). Mine management shall ensure the disposal of Garbage/ Municipal solid waste of mine's colony area as per the Solid Waste Management Rules, 2016.

(14). After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
(a) Violation of any terms and conditions of this Consent.
(b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
(c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

(15). On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974 , The Air (Prevention & Control of Pollution) Act,1981is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

By the order of Chairman, MPPCB

CHANDRA MOHAN THAKUR
Member Secretary

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 3KE19LYA3W

Consent No:AW-57549

Consent Order

1347

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

264

RED-LARGE	CCA-Expansion	CONSENT NO: ***	PCB ID: 20070

Outward No:117679,15/03/2023 **Consent No:AWH-57838**

To,

The Occupier,
M/s. Khairaha U\G Minesouth Eastern Coalfields Ltd,
Plot No:126, PO: Khairaha, Tal : Sohagpur,
Distt : Shahdol, (M.P.)Latitude : 23.1596 Longitude : 81.4611

Subject: **Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981 and Authorization under Hazardous and other Waste (Management & Transboundary movement) Rules, 2016 ,**

Ref: **Consent to Operate Application R. No. 1262287 Dt. 06/03/2023 and last communication received on Dt.010/03/2023**

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to **29/02/2024** & authorisation up to **29/02/2028**, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

a. Location: **Plot No:126, PO: Khairaha, Tal : Sohagpur, Distt : Shahdol, (M.P.)**

b. Mining Lease area: **472. 065 Hact**

c. Product & Production Capacity:

Activity / Product	Qty / year
Mining of Coal (For Expansion)	8,19,000 Metric Ton Per Year to 8,77,500 Metric Ton Per Year

(1) For any change in above industry shall obtain fresh consent from the Board.

(2) PP shall ensure that mining is done in sanctioned lease area as per valid mining plan approved by the competent Authority & in compliance of conditions laid in EC granted by MoEF & CC vide letter No. J-11015/72/2004-IA.II(M) dt 12.12.2022

(3) As committed vide query reply dated 27.02.23 PP to ensure that (a) Coal transportation through mechanical tarpaulin covered trucks is implemented in forthcoming contract by Oct. 2024.(b) Additional 5000 plantations along the coal transportation road are developed by July 2023.(c) Adequate no. of Road sweeping Machines & 02 no. of high-capacity truck mounted mobile Mist cannons are regularly used on the coal transportation road and every alternate water sprinkler is replaced with High efficiency mist forming sprinklers by Aug 2023 (d) Wind breaking wall of adequate height in the remaining 200 meters is erected by August 2023.

(4) The treated mine out water shall be used in recharging of ground water level by discharging the treated mine water in the reservoirs/ ponds of nearby villages. PP shall install automatic vehicle washing system at the exit gate of the mine to ensure proper removal of coal dust from the tyres of the trucks.

(5)Management shall ensure timely repair and maintenance of damaged coverings of transfer points and proper cleaning & maintenance of conveyor belt area to avoid any leakages/ spillage of coal dust. PP shall plan for installation of Automatic water fogging system at the railway/truck coal loading point. The height of boundary wall near this point shall be min. 15 feet or above the coal loading point. Coal transportation to be ensured in Tarpaulin covered condition. Mine management shall ensure installation of proper STP to treat and properly utilize the treated domestic effluent; Mine water discharge shall be on priority utilised within the mine lease area.

(6) As directed in the Fly Ash Uilisation Notification Issued by MoEF & CC, GOI on dt 31.12.2021; The PP shall initiate all necessary actions from the project level to ensure time bound compliances listed in the notification to start utilisation of fly ash in the OB dumps/Mine voids without delay. As per the notification, the fly ash generated since First Jan. 2022 is to be utilised by the coal mines on priority under extended producers responsibility..

The Validity of the consent is up to **29/02/2024** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

* Conditions under Water Act
* Conditions under Air Act
* Conditions under Hazardous Rules
* General conditions

CC to :-

1. District Mining Officer, (Mining Section), Collector office, Shahdol Dist. Shahdol (M.P.) for information.
2. M.P. State Mining Corporation, Arera Hills, Jail Road, Bhopal (M.P.) for necessary action please.
3. Regional officer, Regional office, MPPCB, Shahdol (M.P.)

By the order of Chairman, MPPCB

eSign Signing from UIDAI Server Digitally Sign with Aadhaar

Signature Not Verified
Digitally Signed by : Chandra Mohan Thakur IAS
Date: 15/03/2023 11:40:22 AM

CHANDRA MOHAN THAKUR
Member Secretary

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # P25VCA3V6Y

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. **The daily quantity of mine water shall be 5718 kld which shall be beneficially utilised within the mine lease area for industrial/horticulture purposes. Daily sewage shall not exceed 12.00 KL/day & it shall be treated through Septic tank Soak pit.**

2. Trade Effluent Treatment:-
The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

TDS	Not exceed	2100 mg/l.
Chlorides	Not exceed	1000 mg/l.

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD $_3$ Days 27^0C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
Total Colliform	Not exceed	1000 (MPN/100ML)

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 5739.000	WWG : 5730.000	Water Source	Remark
1	**Domestic Purpose**	**21.000**	**12.000**	**Other**	**To be used for plantation in colony/mine area.**
2	**Mine water**	**0.000**	**5718.000**	**Mine Water**	**Water used for Spraying in haul roads & plantation. Eff. treated & reused in the process within mine lease area of 472.065 Hact. Extra mine water used for agriculture/ Plantation.**
3	**Spray in mine**	**280.0**	**0.000**	**Mine Water**	
4	**Process**	**270.00**	**0.000**	**Mine Water**	
5	**Plantation/agriculture**	**5168.000**	**0.000**	**Mine Water**	

5. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

6. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

7. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

8. Compilation of Monitoring data-
i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

9. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

(i) The date, exact place and time of sampling
(ii) The dates on which analysis were performed
(iii)Who performed the analysis?
(iv)The analytical techniques or methods used and
(v)The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shell include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

10. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

11. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relive the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

12. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

13. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludge, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

14. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

15. Prohibition of Bypass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except:

i. where unavoidable to prevent loss of life or severe property damage, or

ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

16. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

17. The mine management shall maintain zero discharge conditions as far as possible. The Mine management shall optimize the water abstraction from the surface water source, if any, by utilizing the mine discharge for spraying on haul roads, mine area and loading - unloading area after proper treatment. The treated mine discharge shall also be utilized for sanitary purposes by providing separate supply lines, dust suppression and for plantation in order to ensure zero discharge status as far as possible.

18. Rain water harvesting shall be undertaken to recharge ground water source and status of implementation shall be submitted to the Board. Hydro-geological study of the area shall be reviewed annually. In case any adverse effect on ground water quality and quantity is observed, mining shall be stopped and resumed only after applying mitigating steps to restore.

19. Garland drain of appropriate size, gradient and length shall be constructed for waste dump & sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. The garland drain shall be stone pitched /lined to prevent the erosion.

20. The mine water should be treated in siltation ponds. The quality of siltation pond water shall be regularly monitored and mitigation measure shall be taken.

21. Mine management shall submit an action plan for the utilization of fly ash in construction works, road construction, near-by low-lying areas/ mines, brick manufacturing etc. Mine management shall ensure proper and timely maintenance of ETP so as to ensure quality of treated effluent within the prescribed limits.

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Control equipment to be installed	SPM/RSPM/SO2/NOx (Time weighted Average)* (µg/Nm3)
Loading-unloading, Haul road, Transportation , Crusher etc,	Fugitive Emission	Dust Collector, Dust Suppressor, Green Belt, Water Sprinkler, Wind Breaking Wall,	Annual average : 430 / 215/80/80 24 hour average : 600/300/120/120

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:
   a. Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
   b. Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
   c. Sulphur Dioxide [SO2] (24 hrs. Basis) - 80 µg/m³
   d. Nitrogen Oxides [NOx] (24 hrs. Basis) - 80 µg/m³
   e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

6. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

7. Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions and as stated in below.

GENERAL CONDITIONS:

MANAGEMENT OF FLY ASH

MoEF &CC GOI has come up with recent notification dated 31.12.2021 regarding procedures & mandate to increase utilisation of fly ash generated by the thermal power plants through the Coal mines under extended producers responsibility. This notification No.SO 5481 (E)dated 31.12.2021 has been published suppressing the previous Fly Ash Utilisation Notification dt 14.09.199 as amended . **Following paras no. 3 & 4 of part B at page no. 16 of the notification are reproduced for taking necessary action at your end ----**

(3)

It shall be obligatory on all mines located within 300 Kilometres radius of thermal power plant to undertake backfilling of ash in mine voids or mixing of ash with external overburden dumps under extended Producer Responsibility (EPR). All mine owners or operators (Government, Public and Private sector) within three Hundred kilometres (by road) from coal or lignite based thermal power plants, shall undertake measure to mix at least 25 percent of ash on weight to weight basis of the materials used for external dump of overburden, backfilling or stowing of mine (running or abandoned as the case may be) as per the guidelines of the Director General of Mines Safety (DGMS).

Provided that such thermal power stations shall facilitate the availability of required quality of ash by delivering ash free of coast and bearing the cost of transportation or transportation arrangement decided on mutually agreed terms and mixing of ash with overburden in mine voids and dumps shall be applicable for the overburden generated from the date of publication of this notification and the utilisation of ash in the said activities shall be carried out in accordance with guidelines laid down by the Central Pollution Control Board, Director General of Mines Safety and Indian Bureau of Mines.

Explanation- For the purpose of this sub paragraph, it is also clarified that the provisions of ash free of cost and free transportation shall be applicable, if thermal power plants serve a notice on the mine owner for the same and the mandate of using 25 percent of ash for mixing with overburden dump and filling up of mine voids shall not be applicable unless a notice is served on the mine owner by thermal power plant.

(4)

(i) All mine owners shall get mine closure plans (progressive and final) to accommodate ash in the mine voids and the concerned authority shall approve mine plans for disposal of ash in mine voids and mixing of ash with overburden dumps. The Ministry of Environment Forest and Climates Change (MOEFCC) has issued guidelines on 28th August, 2019 regarding exemption of requirement of Environment Clearance of thermal power plants and coal mines along with the guidelines to be followed for such disposal.

(ii) The Ministry in consultation with Central Pollution Control Board (CPCB), Director General of Mine Safety (DGMS) and Indian Bureau of Mines (IBM) may issue further guidelines time to time to facilitate ash disposal in mine voids and mixing with overburden dumps and it shall be the responsibility of mine owners to get the necessary amendments of modification in the permission issued by various regulatory authorities within one year from the date of identification of such mines.

CONDITIONS PERTAINING TO THE HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES, 2016:-

FORM-2

[See rule 6 (2)]

FORM FOR GRANT OR RENEWAL OF AUTHORISATION BY STATE POLLUTION CONTROL BOARD TO THE OCCUPIERS, RECYCLERS, REPROCESSORS, REUSERS, USER AND OPERATORS OF DISPOSAL FACILITIES

1. Number of authorisation and date of issue : ,

2. Reference of application (No. and date) : **COE-1262287, dt: 06/03/2023**

3. **The Occupier,of M/s Khairaha U\g Minesouth Eastern Coalfields Ltd**, is hereby granted an authorisation based on the enclosed signed inspection report (can be seen in xgn) for generation, collection, reception, storage, transport, reuse, recycling, recovery, pre-processing, co-processing, utilisation, treatment, disposal or any other use of hazardous or other wastes or both on the premises situated, **Plot No:126, PO: Khairaha, Tal : Sohagpur, Distt : Shahdol, (M.P.)**

Consent No:AWH-57838

Details of Authorisation

Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity (ton/annum)
Used or Spent Oil (5.1-I)	To be sold to authorized Re-processors/ Recycler authorized with SPCB	3.000-M.T
Wastes or residues containing oil (5.2-II)	To be sold to authorized Re-processors/ Recycler authorized with SPCB	0.100-M.T

(1) The authorisation shall be **valid for a period of 01/03/2023 to 29/02/2028.**

(2) The authorisation is subject to the following general and specific conditions (Please specify any conditions that need to be imposed over and above general conditions, if any):

A. General conditions of authorisation:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.

2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.

3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.

4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.

5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;

6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty

7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.

8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.

9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.

10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.

11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.

12. An application for the renewal of an authorisation shall be made as laid down under these Rules.

13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.

14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

15. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

B. Specific conditions:

1. The industry shall display the information on hazardous waste generated on notice board of size 6' x 4' (in Hindi & English) outside the unit main gate along with quantity and nature of hazardous chemicals being handled in the plant, including wastewater, air emission and hazardous wastes.

2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.

Additional Packing, Labeling & Transportation of Hazardous wastes:-

1. The unit shall maintain the records of hazardous waste as per the Form-3 of rule 6(5) and shall online submit the annual return in Form-4 as per rule 6(5), 20(2) to this office on or before 30th June every year and preferably before 30th April.
2. Hazardous Waste Storage Site & Danger signboard shall be provided with all safety devices at the storage site.
3. In the event of any accident due to handling of hazardous wastes, the authorized person must inform immediately to the Regional Office & Head office of the board on fax/telephone/emailit_mppcb@rediffmail.com about the incident and detail report should be sent in Form No.11 as per Rule-22 of Hazardous and other Waste (Management and Transboundary Movement) Rule 2016 as amended upto date.
4. The occupier shall ensure that the hazardous waste are packaged and labeled, based on the composition in a manner suitable for safe handling, storage and transport as per the guidelines issued by the Central Pollution Control Board in October 2004 & updated from time to time.
5. In case of transportation of hazardous wastes through a State other than the State of origin or destination, the occupier shall intimate the concerned State Pollution Control Board before he hands over the hazardous wastes to the transporter..

Additional Haz condition:-

1. The industry shall obtain insurance under Public Liability Insurance Act, if applicable and shall submit a copy to the board.

2. Any unauthorized change in production capacity, process, raw materials, personnel, equipments etc. as mentioned in the application by the person authorized shall constitute a breach of this authorisation.

3. The unit shall maintain the records of hazardous waste as per the Form-3 of rule 6(5) and shall online submit the annual return in Form-4 as per rule 6(5) 20(2) to this office on or before 30th June every year and preferably before 30th April.

4. The information regarding quantity of hazardous wastes generated and its analysis report should be sent to the Board online at least annualy.

5. Hazardous Waste Storage Site & Danger signboard shall be provided with all safety devices at the storage site.

6. The authorized person shall inform the name and address of the contact person / occupier responsible for hazardous waste management.

7. In case of importing Hazardous Waste, occupier shall apply to the M.P. Pollution Control Board, 180 days in advance in Form-6, for permission to import of the waste as per Rule 13(i) of Hazardous and other Waste (Management and Transboundary Movement) Rule 2016 as amended up to date.

8. In the event of any accident due to handling of hazardous wastes, the authorized person must inform immediately to the Regional Office & Head office of the board on fax/telephone/email-it_mppcb@rediffmail.com about the incident and detail report should be sent in Form No.5 as per Rule-10 of Hazardous and other Waste (Management and Transboundary Movement) Rule 2016 as amended upto date.

GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
e. To sample at reasonable times any discharge or pollutants.

3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local regulations.

5. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

6. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

7. The applicant shall submit such information, forms and fees as required by the board not letter than 180 day prior to the date of expiration of this consent/authorisation

8. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

9. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following:

(a) Violation of any terms and conditions of this Consent.
(b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
(c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

10. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act, 1974, The Air (Prevention & Control of Pollution) Act, 1981 and the Authorization under Hazardous Waste (Management handling & Transboundary movement) Amended Rule, 2016 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

By the order of Chairman, MPPCB

CHANDRA MOHAN THAKUR
Member Secretary

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # P25VCA3V6Y

Consent No:AWH-57838

Consent Order

1355

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax 0755-2463742

272

RED-LARGE	CCA-Renewal 30.11.2022	CONSENT NO: ***	PCB ID: 20280

Outward No:116770,01/11/2022 **Consent No:AW-56991**

To,

The Occupier,
M/s. Sharda Open Cast Expansion (High wall Mine Project) S.E.C.L Shohagpur,
242.847 Ha. to 871.205 Ha., Vill. Bakho-Bakhi, Thana-Amlai, Th. Shohagpur,
City : Amlai,Dist : Shahdol, Tal : Sohagpur, SIDC : Latitude : 23.2124 Longitude : 81.5939

Subject: **Grant of Renewal of Consent under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981**

Ref: **Renewal of Consent Application R. No. 1167720 Dt. 29/09/2022 and last communication received on Dt.20/10/2022**

With reference to your above application for Renewal of Consent has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to **30/11/2023**, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

a. Location: **Vill: Bakho-Bakhi, Teh: Sohagpur , Distt: Shahdol (M.P)**

b. Mining Lease area: **871.205 Hact**

c. Product & Production Capacity:

Activity / Product	Qty / year
MINING OF COAL	0.850 Million Ton per year

Note:- (1)For any change in above industry shall obtain fresh consent from the Board.
(2) On an average 1849 KLd water is generated during mining process, out of this 447 kld is reused as per the details given below, remaining 1402 kld mine discharge water is discharged in Trench T-1. It is stated that this water is settled for long time & all parameters remain well within the limits. Nearby villagers use this treated water as per their requirements for agriculture purposes. PP shall ensure that complete quantity of this water is consumed in side mine area for plantation purpose.

The Validity of the consent is up to **30/11/2023** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

* Conditions under Water Act
* Conditions under Air Act
* General conditions

CC to :-

1. District Mining Officer, (Mining Section), Collector office, Shahdol Dist. Shahdol (M.P.) for information.
2. M.P. State Mining Corporation, Arera Hills, Jail Road, Bhopal (M.P.) for necessary action please.
3. Regional officer, Regional office, MPPCB, Shahdol (M.P.)

By the order of Chairman, MPPCB

Signature Not Verified
Digitally Signed by : A. A Mishra, Member Secretary
Date: 01/11/2022 04:11:16 PM

ACHYUT ANAND MISHRA
Member Secretary

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # R46LW6FOIN

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent as mine water discharge from the mine shall not exceed 1849 KL/day, out of which 447 kld is being reused. PP shall plan to completely reuse the mine water inside mine lease area in time bound manner. The daily quantity of sewage of the unit shall not exceed 16.0 KL/day.

2. Trade Effluent Treatment:-
The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

TDS	Not exceed	2100 mg/l.
Chlorides	Not exceed	1000 mg/l.

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD_3 Days 27^0C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
Fecal colliform	Not exceed	1000 (MPN /100 ml)

4. On an average 1849 KLd water is generated during mining process, out of this 447 kld is reused as per the details given below, remaining 1402 kld mine discharge water is discharged in Trench T-1. It is stated that this water is settled for long time & all parameters remain well within the limits. Nearby villagers use this treated water as per their requirements for agriculture purposes. PP shall ensure that complete quantity of this water is consumed in side mine area for plantation purpose.

Sr	Water Code (Qty in klpd)	WC : 463.000	WWG : 1869.000	Water Source	Remark
1	Domestic Purpose	16.000	13.000	Borewell	
2	Floor / Utensils / Other Washing	10.000	7.000	Mine Water	Mine Discharge water is being used for washing.
3	Mine Water Discharge	0.000	1849.000	Mine Water	after settling 447 kld is used for agricultural and other mining purpose.
4	Mnfg Process	180.000	0.000	Mine Water	Mine Discharge water is being used for washing.
5	Others	41.000	0.000	Mine Water	mine water after settling is used for watering to the plantation.
6	Plantation / Horticulture	50.000	0.000	Mine Water	mine water after settling is used for watering to the plantation.
7	Spray in Mines	166.000	0.000	Mine Water	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

6. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

7. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

8. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

(i) The date, exact place and time of sampling
(ii) The dates on which analysis were performed
(iii)Who performed the analysis?
(iv)The analytical techniques or methods used and
(v)The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shell include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

9. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

10. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relive the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

11. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

12. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

13. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

14. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent in prohibited except :

i. where unavoidable to prevent loss of life or severe property damage, or

ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

This Certificate generated from xgn.mp.nic.in are valid and does not require physical signatures, the certificate can be validated online from xgn.mp.nic.in using "TPAV" Number.

15. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

16 PP shall prepare an action plan for utilisation of complete quantity of mine water discharge of 1849 kld inside the mine premises to ensure ZLD from the mine premises.

17. The Mine shall optimize the water abstraction from the surface water source, if any, by utilizing the mine discharge for spraying on haul roads, mine area and loading - unloading area after proper treatment. The treated mine discharge shall also be utilized for beneficial purposes by providing separate supply lines, dust suppression and for plantation in order to ensure zero discharge status.

18. Rain water harvesting shall be undertaken to recharge ground water source and status of implementation shall be submitted to the Board. Hydro-geological study of the area shall be reviewed annually. In case any adverse effect on ground water quality and quantity is observed, mining shall be stopped and resumed only after applying mitigating steps to restore the same.

19. Mine management shall provide proper arrangements for the treatment of sewage.

20. Mine management shall made arrangements of garland drains and collection / settling ponds to protect the nearby water bodies from preventing the flow of silt and loose material into these water bodies.

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Type of Emissions	Stack height (meters)	Control equipment to be installed	SPM/RSPM/SO_2/NOx (Time weighted annual Average)* ($\mu g/Nm^3$)	SPM/RSPM/SO_2/NOx (Time weighted 24 hr Average) ($\mu g/Nm^3$)*
Loading-unloading, Haul road, Coal Transportation Road, CHP, Railway Siding, Blasting, Drilling, OB Dumps etc	**Fugitive**	**0**	**Dust Collector, Dust Suppressor, Green Belt, Water Sprinkler, Wind Breaking Wall**	**430/215/80/80**	**600/300/120/120**

At a distance of 500 m from the dust generating source

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

a. Particulate Matter (less than 10 micron) - 100 $\mu g/m^3$ (PM_{10} $\mu g/m^3$ 24 hrs. basis)
b. Particulate Matter (less than 2.5 micron) - 60 $\mu g/m^3$ ($PM_{2.5}$ $\mu g/m^3$ 24 hrs. basis)
c. Sulphur Dioxide [SO_2] (24 hrs. Basis) - 80 $\mu g/m^3$
d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 $\mu g/m^3$
e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu g/m^3$

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

6. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

7. Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions and as stated in below..

8. Mine management shall use all preventive measures to check Air pollution during transpiration of coal by trucks.

9. Truck/dumper should not be overloaded and should be properly covered with tarpaulin.

10. Regular wetting and sweeping of road should be practiced during coal transport.

11. Mine Management shall ensure the utilization of fly ash from thermal power plants for back filling.

12. Mine management shall strictly comply with the directions of the Hon'ble NGT (CZ) in the matter 127/2014 (Ajay Dubey vs. Coal India & Others) and shall report accordingly to Board with regard to ambient air quality (AAQ).

13. Mine management shall install CAAQMS stations at suitable locations to monitor ambient air quality in the leased area and its vicinity and shall provide its suitable unhindered connectivity with Environment Surveillance Centre of the MPPCB and transmit the data within 3 months time.

14. Coal handling plant and coal loading and unloading in railway wagons / trucks should be provided with adequate number of high efficiency dust extraction / suppression system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated. Dust control measures shall be adopted at coal transfer point of the high wall mining machine as per the need.

15. Mine management shall provide continues water sprinkler systems / rain gun at suitable locations on the road side and also provide proper pollution control arrangements to control the fugitive emission generates due to transportation of Coal from CHP.

16. Crushers at the CHP shall be operated with high efficiency bag filters. Mine management shall have to maintain automatic water spraying system for CHP, Coal stock yard and haul roads.

17. Mine management shall provide fencing all around the mining lease area to prevent the occurrence of accidental hazard.

18. Mine management shall ensure that average ash contents in the raw or blended or beneficiated coal supplied to thermal power plants shall not exceed the limit of 34% .

19. Min. e management shall setup an online or manual coal ash monitoring system for raw, or blended or beneficiated coal supplied to thermal power plants as per the MoEF&CC OM dated 26/08/2015 and submit the report to MPPCB.

20. Vehicular emissions should be kept under control and regularly monitored for compliance of emission norms. Vehicles used for transporting the mineral should be covered with tarpaulins and optimally loaded.

21. Controlled blasting with delay detonators should be used during blasting operations to avoid, noise, flying of debris and stones, air pollution and vibrations. Blast holes in the OB / coal seam should be properly packed and stemmed with locking caps to harness the maximum blast energy and at the same time to minimize and prevent dust, noise, vibrations and dispersal of fly rocks.

22. The mine shall take effective steps for safe and scientific reclamation of over burden and steps shall be taken to keep the geological structure in the natural form by biological reclamation of mines.

23. Mine management shall take appropriate steps to maintain the eco-system of the area through environmental conservation program and the report shall be submitted to the Regional & Head office of the Board annually.

24. Extensive tree plantation shall be done on both sides of Mineral transportation roads and around mining lease area. The tree plantation shall be carried out in phase manner preferably with local species. Good house keeping practices shall be adopted by the Mine. More plantations with species like Neem, Pipal, Mango, Jamun, Kathal etc shall be planted.

25. Mine management shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

GENERAL CONDITIONS

MANAGEMENT & DISPOSAL OF FLY ASH

MoEF &CC GOI has come up with recent notification dated 31.12.2021 regarding procedures & mandate to increase utilisation of fly ash generated by the thermal power plants through the Coal mines under extended producers responsibility. This notification No.SO 5481 (E)dated 31.12.2021 has been published suppressing the previous Fly Ash Utilisation Notification dt 14.09.199 as amended . **Following paras no. 3 & 4 of part B at page no. 16 of the notification are reproduced for taking necessary action at your end ----**

(3)

It shall be obligatory on all mines located within 300 Kilometres radius of thermal power plant to undertake backfilling of ash in mine voids or mixing of ash with external overburden dumps under extended Producer Responsibility (EPR). All mine owners or operators (Government, Public and Private sector) within three Hundred kilometres (by road) from coal or lignite based thermal power plants, shall undertake measure to mix at least 25 percent of ash on weight to weight basis of the materials used for external dump of overburden, backfilling or stowing of mine (running or abandoned as the case may be) as per the guidelines of the Director General of Mines Safety (DGMS).

Provided that such thermal power stations shall facilitate the availability of required quality of ash by delivering ash free of coast and bearing the cost of transportation or transportation arrangement decided on mutually agreed terms and mixing of ash with overburden in mine voids and dumps shall be applicable for the overburden generated from the date of publication of this notification and the utilisation of ash in the said activities shall be carried out in accordance with guidelines laid down by the Central Pollution Control Board, Director General of Mines Safety and Indian Bureau of Mines.

Explanation- For the purpose of this sub paragraph, it is also clarified that the provisions of ash free of cost and free transportation shall be applicable, if thermal power plants serve a notice on the mine owner for the same and the mandate of using 25 percent of ash for mixing with overburden dump and filling up of mine voids shall not be applicable unless a notice is served on the mine owner by thermal power plant.

(4)

(i) All mine owners shall get mine closure plans (progressive and final) to accommodate ash in the mine voids and the concerned authority shall approve mine plans for disposal of ash in mine voids and mixing of ash with overburden dumps. The Ministry of Environment Forest and Climates Change (MOEFCC) has issued guidelines on 28th August, 2019 regarding exemption of requirement of Environment Clearance of thermal power plants and coal mines along with the guidelines to be followed for such disposal.

(ii) The Ministry in consultation with Central Pollution Control Board (CPCB), Director General of Mine Safety (DGMS) and Indian Bureau of Mines (IBM) may issue further guidelines time to time to facilitate ash disposal in mine voids and mixing with overburden dumps and it shall be the responsibility of mine owners to get the necessary amendments of modification in the permission issued by various regulatory authorities within one year from the date of identification of such mines.

2. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

3. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
e. To sample at reasonable times any discharge or pollutants.

4. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

5. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not letter than 180 day prior to the date of expiration of this consent/authorisation

9. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

10. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

(a) Violation of any terms and conditions of this Consent.
(b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
(c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

For and on behalf of
M.P. Pollution Control Board

By the order of Chairman, MPPCB

Achyut mishra

ACHYUT ANAND MISHRA
Member Secretary

eSign Signing from UIDAI Server
Digitally Sign with Aadhaar

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # R46LW6FOIN

Consent No:AW-56991

Serial No. 7819/2023
Dated 10 JUL 2023
SWORN BEFORE ME
NOTARY
10/7/2023
SHRINIVASH SHARMA

BEFORE THE NATIONAL GREEN TRIBUNAL
Appeal/Original Application No. 552/2022
PRINCIPAL BENCH, NEW DELHI

279

Petitioner — **Ravi Tripathi**

Versus

Respondents — **State of Madhaya Pradesh & Ors.**

AFFIDAVIT

Name :Sanjeev Kumar Mehra
Father's Name : Resham Singh Mehra
Age : 54 Years
Designation : Regional Officer,
Address :MPPCB, Regional Office Gortara, Shahdol

I state on oath that:—

1. That, I am the designated officer to submit this reply and I am well acquainted with the facts of the case, and the reply/compliance report has been drafted on my instructions and is based on the official record.
2. That, the reply/compliance report on behalf of **M.P Pollution Control Board** is being filed with respect to the directions given by this Hon'ble Tribunal on dated 21.03.2023.
3. That, the documents annexed with the reply/compliance report are true copies of which they purport to be.
4. That, I swear that this declaration is true, that it conceals nothing, and that no part of it is false.

Date : 10.07.2023

Deponent
Sanjeev Kumar Mehra
Regional Officer
M.P Pollution Control Board
Shahdol

AFFIRMATION

I solemnly affirm that this declaration is true, that it conceals nothing and that no part of it is false.

Place : Shahdol
Date : 10.07.2023

Deponent
Sanjeev Kumar Mehra
M.P. Pollution Control Board
Shahdol

DEPONENT
शपथकर्ता/निष्पादनकर्ता

7819/2023
Serial No. 10 JUL 2023
Dated .....
SWORN BEFORE ME
NOTARY
10/7/2023
SHRINIVASH SHARMA

IDENTIFY BY ME
NAME
ADD.